

LOK SABHA DEBATES

(English Version)

Sixteenth Session
(Tenth Lok Sabha)



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CONTENTS

(Tenth Series, Vol. XLVII, Sixteenth Session 1996/1917 (Saka)

No. 2, Tuesday, February, 27 1996/Phalgun 8, 1917 (Saka)

COLUMNS

OBITUARY REFERENCE

WRITTEN ANSWERS TO QUESTIONS :

*Starred Questions Nos. 1 to 20

Unstarred Questions Nos. 1 to 155

1

15-31

31-166

STATEMENT CORRECTING REPLY TO U.S. Q. No. 243 DATED 1.8.95 RE :
OFFICIALS OF MINISTRY OF FOOD ALONGWITH THE STATEMENT GIVING
REASONS FOR DELAY

166

RE : HAWALA ISSUE

167-179, 210-231

INTERIM BUDGET (RAILWAYS) 1996-97 – *Presented*

179-198

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) 1995-96

198-199

DEMANDS FOR EXCESS GRANTS (RAILWAYS) 1993-94

199

PAPERS LAID ON THE TABLE

199-207

ASSENT TO BILLS :

207

(i) The Appropriation (No. 5) Bill, 1995 – *Laid*

(ii) The Appropriation (Railways) No. 4 Bill, 1995 – *Laid*

(iii) The Technology Development Board Bill, 1995 – *Laid*

(iv) The Research and Development Cess (Amendment) Bill, 1995 – *Laid*

(v) The persons with Disabilities (Equal Opportunities, Protection of Rights and full participation) Bill, 1995 – *Laid*

(vi) The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1995 – *Laid*

COMMITTEE ON PUBLIC UNDERTAKINGS

Forty-eighth Report – *Presented*

207-208

COMMITTEE ON GOVERNMENT ANSSURANCES

Thirty-eighth Report – *Presented*

208

STANDING COMMITTEE ON FOOD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION

Thirteenth, Fourteenth, Fifteenth Reports and Minutes – *Presented*

208

STANDING COMMITTEE ON TRANSPORT AND TOURISM

Twentieth Report – *Laid*

208

ELECTION TO COMMITTEES

(i) Rehabilitation Council of India

209

(ii) Spices Board

236

TELECOM REGULATORY AUTHORITY OF INDIA BILL — *Introduced*

209

STATEMENT RE. TELECOM REGULATORY AUTHORITY OF INDIA ORDINANCE – *Laid*

209-210

MATTERS UNDER RULE 377

(i) Need to allocate more power to Kerala from Ramagundam Super Thermal Power Station

Shri P.C. Chacko

232-233

- (ii) **Need to include all the flood affected blocks of Balasore district of Orissa in Employment Assurance Scheme**

Dr. Kartikeswar Patra

233

- (iii) **Need to take steps for optimum utilisation of mineral ores reserves in Nawada district of Bihar for its around development**

Shri Prem Chand Ram

233

- (iv) **Need to augment crushing capacity of sugar mills particularly in Meerut (U.P.) to mitigate hardships being faced by sugarcane growers**

Shri Amar Pal Singh

233-234

STATUTORY RESOLUTION RE : DISAPPROVAL OF INDUSTRIAL DISPUTES (AMENDMENT) ORDINANCE, 1996 AND INDUSTRIAL DISPUTES (AMENDMENT) BILL

234-236

Motion to Consider

Dr. Laxminarayan Pandeya

Shri G. Venkat Swamy

LOK SABHA DEBATES

LOK SABHA

Tuesday, February 27, 1996/Phalgun 8, 1917 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

OBITUARY REFERENCE

[English]

MR. SPEAKER : Hon. Members, I have to inform the House with profound sorrow of the passing away of one of our former colleagues namely Shri Braja Kishore Prasad Sinha.

Shri Braja Kishore Prasad Sinha was a member of Provisional Parliament representing Bihar during 1950-52.

He was also a member of Rajya Sabha during 1952-70.

An advocate by profession, Shri Sinha had participated in the freedom movement and suffered imprisonment. An active political and social worker, he had worked hard for relief and rehabilitation of the riot affected people of Jehanabad sub-division, Gaya district, Bihar in 1947 under the aegis of Bihar Peace Committee formed by Mahatma Gandhi. An able Parliamentarian, he was also a member of the Committee on Public Accounts.

A widely travelled person, Shri Sinha was a member of Indian delegation to the United Nations in 1965.

Shri Braja Kishore Prasad Sinha passed away on 26 January, 1996 at Gaya, Bihar at the age of 85 years.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the deceased.

11.03 hrs.

(The Members then stood in silence for a short while.)

.....(Interruptions)

SHRI RAM NAIK (Bombay North) : Sir, I have given notice for suspension of Question Hour. (Interruptions)*

SHRI JASWANT SINGH (Chittorgarh) : Mr. Speaker, Sir, I wish to add my voice to the submission that has already been submitted to you by my colleague Shri Ram Naik. I wish to submit to you what our case is and why we are agitating for suspension of the Question Hour. Ordinarily, Sir, as my leader has repeatedly said on the floor of the House, and outside, we are not in favour of suspension of the Question Hour. (Interruptions) But, never the less we are compelled today to make such a submission to you. This House is indeed for expression of various views as is its composition.

SHRI A. CHARLES (Trivandrum) : We should also be heard.

SHRI JASWANT SINGH : Yes, I quite agree and I can hardly fault my good friend Mr. Charles for saying that they should also be heard. Of course they must be heard. (Interruptions)

*Not recorded.

SHRI P.C. THOMAS (Muvattupuzha) : Who will recoup the time we lose in the Session ? (Interruptions)

SHRI JASWANT SINGH : Let me put across to you why is the House agitated and what is our agitation about. Firstly, Sir, there is a Motion that is being moved for suspension of the Question Hour. That Motion is in accordance with the rules. It is not that we are moving the Motion which is outside the four corners of the rules as specified in the rules of the House itself. Now, there are various reasons as to why we make such a request and as to why my eminent friend and colleague making such a request. It will not take me more than a minute or two to explain that. Firstly our difficulty is this. The Question Hour is to elicit response from the Government. If there had been any thing like a Government that confronts us today (Interruptions)

AN HON. MEMBER : Several Ministers have resigned.

SHRI PAWAN KUMAR BANSAL (Chandigarh) : What is this ? They should have the brain and eyes to see that the Government is functioning.

SHRI JASWANT SINGH : There are three grounds on which I am making my submission to you. Firstly, this Government is suffering from the daily dole of haemorrhage of Ministers. Despite the fact that the Ministers are leaving wholesale on charges of corruption, there has not been a word (Interruptions)

SHRI BUTA SINGH (Jalore) : Sir, I am on a point of order.

SHRI RAM KAPSE (Thane) : There is no point of order in Question Hour. (Interruptions)

SHRI BUTA SINGH : Sir, my point of order arises from the motion that has been tabled by Shri Jaswant Singh for the suspension of the Question Hour (Interruptions) Sir, my point of order is regarding the motion tabled by the BJP Member, namely Shri Jaswant Singhji, for suspension of the Question Hour, who was making his speech. My point on order is very very limited. On the motion before the House and in making the request to you for suspending the Question Hour, the hon. Member Shri Jaswant Singh should confine himself only to the grounds on which he has framed his motion. It should be purely according to the rules.

SHRI RAM KAPSE : He is not referring to your role (Interruptions)

SHRI BUTA SINGH : If you want the roles, I would give the roles from one to the other (Interruptions) Sir, I have not completed my submissions.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra) : Mr. Speaker, Sir, Buta Singhji has tried to threaten. It is a breach of privilege. I want to move a privilege Motion against him. He is trying to suppress the voice of the Members by threatening.

[English]

SHRI BUTA SINGH : Sir, my contention is (Interruptions) my humble submission to you is that you should not allow Shri Jaswant Singhji to dwell on the issues that are not in the motion for suspending the Question Hour. Therefore, all that he has said beyond that motion must be deleted from the proceedings

of this House. Otherwise, all remarks that he has made, irrelevant and unfounded remarks, would go on record and would be reported.

Sir, therefore, my submission to you is that only one sentence, whether the Question Hour should be suspended or not should be left to you or to the House. For that matter I have made my submission. I request you that this motion should be ruled out.

SHRI SOMNATH CHATTERJEE (Bolpur) : Sir, there are very many important issues which we want to discuss on the floor of the House *(Interruptions)*

[Translation]

What is this ?

[English]

Do not be over loyal *(Interruptions)* Sir, as we say and as we told you also, we want to discuss this. I do not know, why during the Question Hour they are at liberty to sling mud at each other ? They deserve it. Both of them deserve it. Therefore, let them indulge in this. But let the Question Hour go on. We want that immediately after the Question Hour, the Prime Minister should come and explain to this House and to the country as to what is happening.

Sir, allegations are made that a Member has admitted receipt of money. Hawala issue is there. Nothing has come from the Prime Minister in this regard. Immediately after the Question Hour, the Prime Minister should come. Let the Question Hour be taken up.

[Translation]

SHRI RAMASHRAY PRASAD SINGH (Jahanabad) : Mr. Speaker, Sir, I am on a point of order.

MR. SPEAKER : Let me first solve his question regarding the point of order.

[English]

Shri Buta Singhji has raised a very valid point and I uphold it. Shri Jaswant Singhji will stick to the statement which will go to show me as to why the Question Hour should be suspended.

SHRI JASWANT SINGH : That is precisely what I was trying to do, Sir, until my good friend Sardar Buta Singhji intervened. He made certain threats; I will not take them seriously *(Interruptions)* I am very glad to hear that, Sir, indeed I do not believe that he meant any of the threats seriously either.

The point that I am making is almost the same as the one my good friend hon. Somnathji has made. After this daily haemorrhage of Minister from ministerial ranks and on account of what is contained in this - let me read it out, Sir :

"the reported subversion of democracy by payment of sums of moneys to Members of Parliament...."

..... *(Interruptions)* That is what is contained in the statement. Sir, the only difference between what Shri Somnathji has said and what we are saying is that while he is saying that the hon. the Prime Minister should come immediately after the

Question Hour, we are saying that the hon. the Prime Minister must come now. He must come. There has not been one statement from the Prime Minister, not one explanation from the Governments. Ministers have left. Charges have been made against the Prime Minister. All that we are asking for is the suspension of the Question Hour and for the Prime Minister to come here now and explain to the House what is happening to his Government, explain to the House what he has to say in respect of the charges made against him by sitting Members of Parliament. That is all we are asking for, Sir, and I do not know why the Treasury Benches are so agitated about our eliciting truth. All that we want is that your leader should come and explain the demise of your party; we want your leader to come and tell us here what is happening to your party; and we want your leader to come and explain on account of his conduct what is today the state of Parliament.

That is why we want suspension of the Question Hour. That is all our request. That is why we want that the Prime Minister must come here now and explain what is happening to his Government, why have so many Ministers left, and what has he to say about the charges made by a sitting Member of Parliament.

SHRI RAM KAPSE (Thane) : I have given a notice of censure motion against the Prime Minister, and against the Minister Mr. Satish Sharma and I wanted to move it.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT : Mr. Speaker, Sir, I have sent a notice to you for moving the Privilege Motion *(Interruptions)**

[English]

MR. SPEAKER : This is not going on record.

[Translation]

SHRI RAMASHRAY PRASAD SINGH : Mr. Speaker, Sir, my point of order is that there is no use of raising such issues in this House. Everybody knows the outcome of raising the issue of telecom scandal in the last session. Now the picture has become clear. Except Left Front, all the political parties are involved in 'hawala' case. Mr. Speaker, Sir, please call upon the public to get rid of hawala, only then our country can make progress.

[English]

MR. SPEAKER : This is not a point of order. Please sit down.

[Translation]

SHRI GEORGE FERNADES (Muzaffarpur) : Mr. Speaker, Sir, the treasury benches have also given a suggestion that some rules should be framed and the House should be run in accordance with those rules. There cannot be a dispute over it..... *(Interruptions)*

Mr. Speaker, Sir, in the last Session, we had come here in the middle of the Session on such an issue not only the Question Hour but the entire proceedings of the House were suspended.

*Not recorded.

Therefore, today nobody should say that such an issue has been raised here for the first time. There are moments when decisions are required to be taken by deviating from the rules. It is the question of the dignity of the House. I am giving the same reason which I had put before them..... (Interruptions)

[English]

MR. SPEAKER : I will allow you afterwards.

[Translation]

SHRI GEORGE FERNANDES : It is a question of the dignity of the House. That is why I am saying that Question Hour should be suspended. In this context, I would like to say that there is no justification in raising issues here and getting reply thereto, when the dignity of the House is challenged. All these things make a mockery of this institution.

Today all the newspapers have published the allegations levelled by a judge against this House. We request you to adjourn the House on this judgement. I have a copy of this judgement with me. All sorts of allegations have been levelled against this House. You are the custodian of the rights of this House (Interruptions)

[English]

MR. SPEAKER : Please, Fernandesji, well, I can really understand the feelings of the Member and the intention is not shut out; it has to be discussed but each one of us – all the wings of the Government – have to be judicious and we would like to be judicious. Please let me have a look at the Order first.

SHRI GEORGE FERNANDES : I will read out the Order. I have the Order (Interruptions)

MR. SPEAKER : Please, let me see it.

SHRI CHANDRA SHEKHAR (Ballia) : Mr. Speaker, Sir, what is to be judicious about it..... (Interruptions) This judgement was broadcast not in our Doordarshan but in all the networks of the television. It is published in all the papers. (Interruptions) Mr. Speaker, here me, one minute. If Judge makes such a remarks and if the remarks are right, the Parliament has no moral right to discuss anything and according to the judgement of the Judge, this Parliament is the Parliament of the people, who are totally corrupt (Interruptions) If this is the situation, Mr. Speaker, you as a custodian of this House, should have approached the Chief Justice of India before convening this House. This House should be adjourned till we get explanation or clarification from the highest judiciary (Interruptions) . . . This cannot be taken so lightly. (Interruptions).

[Translation]

SHRI GEORGE FERNANDES : Perhaps you have not seen the judgement. I am reading it for you.

[English]

"In ancient India, Kings and emperors thought it a privilege to sit at feet of a man of learning. In today's India, MPs and ministers think it is a privilege to sit at the feet of underworld dons and base businessmen, to receive secret donations from them and to get their blessings."

I have never done this in my life.

MR. SPEAKER : No, Please listen.

.....(Interruptions)

SHRI GEORGE FERNANDES : Then he says :

"In the past, most of the time of the nation's most prestigious institutions – the Lok Sabha and the Rajya Sabha has been wasted at the huge cost of national exchequer by causing walkouts and by causing lot of pandemonium creating scenes and *halla gulla*...."

MR. SPEAKER : No, please Mr. Fernandes.

.....(Interruptions)

MR. SPEAKER : Mr. Fernandes, this statement of yours will have more weight, let me have a look at it, please.

.....(Interruptions)

[Translation]

SHRI DAU DAYAL JOSHI (Kota) : It has been published in all the newspapers.

[English]

MR. SPEAKER : It will have more weight ...

.....(Interruptions)

SHRI SOMNATH CHATTERJEE : He has no authority to say this. He has gone beyond his authority (Interruptions)

[Translation]

SHRI GEORGE FERNANDES : Mr. Speaker we have been designated. (Interruptions)

[English]

SHRI SOMNATH CHATTERJEE : This is most objectionable and we condemn this allegation. (Interruptions)

SHRI CHANDRA SHEKHAR : Mr. Speaker, Sir, enough is enough. For the last few days, it has been happening everyday in the Press. But this Judgement or this verdict of an hon. Justice – his name I do not know – does make this Parliament a ridiculous institution and if you tolerate it (Interruptions) Please hear me first.

Mr. Speaker, Sir, before coming to this House you should have discussed this matter with the hon. Prime Minister who is absent here. If he has no concern for himself, he should have some honour for this parliamentary institution (Interruptions) I am hurt to know that the Office of the Speaker did not approach the Chief Justice about the explanation of the behaviour of this particular Judge before convening this House.

What is the purpose of a discussing all these things ? Unless and until those remarks are withdrawn, there is no purpose in discussing anything in this House.

[Translation]

SHRI SURYA NARAYAN YADAV (Sahasra) : Mr. Speaker, Sir, I agree with Shri Chandra Shekhar on this point. What is the role of this House ? (Interruptions)

[English]

SHRI SRIKANTA JENA (Cuttack) : We have already expressed our sentiments in the meeting of the Business Advisory Committee and the entire House is unanimous on this issue. Sir, unless you take up this issue nothing can be done about it. This is the prestige of this august body. Therefore, we condemn whatever remarks have been made about this august Parliament.

So, before we proceed about anything, let us first resolve this important issue about the remarks made by a Judge about the whole Parliament. This is most unfortunate and this cannot be tolerated (Interruptions).

SHRI SOMNATH CHATTERJEE : If there is some allegation, he cannot pass judgement on everybody (Interruptions).

SHRI SRIKANTA JENA : After these kinds of remarks, I do not know what is going to happen in this country. Let there be any remarks about any blacksheep in this House or outside the House, we have no objection. But the remarks that the entire House is blacksheep cannot be tolerated and this House has to condemn this (Interruptions)

MR. SPEAKER : No, please. This is not going on record.

.....(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, we wish that the Question Hour should be suspended to debate the situation which has arisen in the wake of this judgement. I feel that it is better to adjourn the House than continuing the debate. All leaders including the hon. Prime Minister should be called to discuss the present situation. Such a step will be welcomed by all.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : We agree, Sir.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : What is happening in this country ? If it is alleged that the Government bribed an M.P. to save itself (Interruptions) what will be the reaction thereto?

Mr. Speaker, Sir, I do not want to go into this controversy but the silence of the Government over the attitude of the Court towards legislature is not good. I had drawn the attention of the Government to this issue, earlier also but no measures were taken in this regard.

Today, Parliament is not discharging its functions. Executive is also not functioning and the whole work is being taken up by the Courts. The judgement in question has crossed all limits. We respect the courts but at the same time the courts should also respect the Parliament.

Mr. Speaker, Sir, I request you to adjourn the House. A meeting of the leaders of all political parties including the hon. Prime Minister should be called to discuss this issue separately.

[English]

MR. SPEAKER : I am also a Member of this House. I can really understand the feelings of the Members here. We all understand the delicacy involved in it and whatever can be done, can be done according to the Constitution in a proper manner. I think it should be done, will be done. But we have to find out all of these things. I am allowing you to express.

.....(Interruptions)

SHRI CHANDRA SHEKHAR : Parliament cannot sit idle. (Interruptions)

MR. SPEAKER : That is right. Chandra Shekharji has expressed his views; Vajpayeeji has expressed his views, George Fernandesji and other Member have also expressed and they are all responsible Members and their feelings will be respected and all those things will be taken into account by the House. Now may I very humbly tell you that I share our agony, I share your feelings and yet allow me to apply my mind to this issue and proceed properly because if we have to face the difficulties, the clashes between executive-judiciary, executive-legislature, legislature-executive.

..... (Interruptions)

[Translation]

MR. SPEAKER : If we deal with it properly, we can find a solution.

(Interruptions)

SHRI CHANDRA SHEKHAR : Mr. Speaker, Sir, when the House is not being allowed to run its business then what will you take properly ?

Mr. Speaker, Sir, I am in Parliament for the last 34 years but I have never staged a walk-out. But if Parliament is run even after this remark, I will be compelled to do so (Interruptions)

[English]

MR. SPEAKER : I will tell you. We will respect his views.

SHRI CHANDRA SHEKHAR : I have taken this matter very seriously. Yet I have every respect for a judge but he has no right to pass such remarks. If such remarks are passed and these Members from the Treasury Benches say that someone has made a mistake..... (Interruptions)

THE MINISTER OF CIVIL AVIATION AND TOURISM AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I was just mentioning what hon. Member, Shri Chandra Shekharji has said that as the ruling party is concerned we are not associating ourselves with this issue. I would like to make it clear that in upholding the dignity, honour and respect of this House, we are unanimous.

I also agree with Vajpayeeji that we should sit together and find a solution as to how this can be done.

SHRI RAM VILAS PASWAN (Roser) : What did you do regarding Justice V. Ramaswami's case ? (Interruptions)

[Translation]

SHRITARIT BARAN TOPDAR (Barrackpore) : In this case, the Supreme Court has crossed the limit (Interruptions).

[English]

We cannot make a blanket commitment..... (*Interruptions*)

KUMARI MAMATA BANERJEE (Calcutta South) : What is this ? Everybody is talking..... (*Interruptions*)

[Translation]

SHRI RABI RAY (Kendrapada) : Mr. Speaker, Sir, the issue raised by Shri Chandra Shekhar, Shri George Fernandes and leader of the opposition relates to the dignity and honour of the entire House. Sir, you are well aware of the Convention followed in the House. Whenever the Speaker receives a notice from Judiciary and if he thinks that Judiciary has no right to issue such notice, then he refers it to the Ministry of Law. The people from non-Judiciary circles often pass such remarks. But the observation of the Court received today in regard to both the Houses of Parliament about which Shri Chandra Shekhar has expressed his serious concern, gives an impression as if knowingly or unknowingly the Constitutional linkage or bond between Judiciary. Executive the Legislature is in danger of coming to an end. Shri Chandra Shekhar has rightly stated that how can we discharge our duties towards the Country and the Constitution while sitting here when the message has gone down to the public that such type of people are sitting in Parliament. We are sitting in Parliament and when it comes to corruption.

[English]

we have to come to grips with the situation

[Translation]

The entire Parliament is concerned about that. Keeping in view the situation the leader of the House should have raised this issue. I am not naming the Prime Minister. I feel distressed that the leader of the House is not present here. I am speaking on behalf of the entire House that we have not made up our mind to discharge our duty while sitting in the Parliament. I feel happy to know that Parliamentary Affairs Minister also holds similar opinion in this regard. Sir, please discuss this issue with the hon. Prime Minister and leaders of various Parties in your chamber and then take a decision in this regard and adjourn the House till then..... (*Interruptions*)

[English]

SHRI ARJUN SINGH (Satna) : Sir, I would like to say something..... (*Interruptions*) I am very grateful to you for giving me the time to say what I feel that I should be saying at this moment.

We are all Members of a sovereign Parliament enjoined with duties, duties which are defined – and clearly defined – in the Constitution of this country, the conventions of this Parliament and the rules of this Parliament.

If is how we approach this duty. Sir, which to my mind is going to be the crux of the matter and that also allows posterity to judge us because as we go along in our daily lives, many things happen. One may not be able to cope up with everything but history will judge us and when we talk of the privilege, the prestige, the honour of this Parliament, it cannot be discussed in piecemeal. It is a collective thing, which has to be taken

collectively and defined collectively. In entirely associate myself with the feelings expressed in this House that there cannot be any wholesale condemnation or disparaging remarks against Parliament itself. It is absolutely uncalled for. At the same time, it is also very correct and very important that the conduct of none of us is such which brings odium to Parliament, brings Parliament into contempt, and Parliament cannot be an idle spectator to that also. These two things will have to be taken together. You cannot bifurcate them.

As the hon. former Speaker, Shri Rabi Ray has said, I would like to conclude that this is a matter which should be the first and foremost concern of the Leader of this House. After all, leadership is not an empty shell which you can always make use of when it is desirable for you and then do not live up to the responsibilities that the leadership entails. I have heard of 'absentee landlordism': I have never heard of absentee leadership. If this is what is now in store for this country then, I think, it is time that we think about it. I leave this matter entirely to your discretion.

[Translation]

SHRI JASWANT SINGH (Chittorgarh) : Mr. Speaker, Sir, I would like to express my views in brief. You had invited us before the House assembled and we had a discussion on the remark passed by the Judge. While expressing your views, you had said that it would be better not to discuss it at the moment. I agree with that.

MR. SPEAKER : A complete picture will emerge if you also state what Shri Jena had said.

SHRI RAM VILAS PASWAN : Let the order come.

SHRI JASWANT SINGH : I would like to state two-three points. I agree that today, the need of the hour is to use restraint. If one wing of our Democracy loses its restraint, it is not necessary that another wing should also do the same. I agree with what the hon. Shri Chandra Shekhar, Shri Rabi Ray and Shri Atal Bihari Vajpayee have stated. We had demanded the suspension of question hour with the sole purpose that the leader of the House should give his clarification in the House itself. Today, we cannot take exception to the remark passed by a judge. He has been compelled to pass such remark only because the leader of the House is not discharging his duties properly. (*Interruptions*)

SHRI BHOGENDRA JHA (Madhubani) : Mr. Speaker, Sir, I have no intention to take the time of question hour. The issues in respect of which the notices of questions were given and put to ballot should be resolved. However I also want to express my views on this matter. If a person belonging to the Judiciary, a judge or Justice passes any remark on the House or attacks the Legislature which have a large number of persons as its members who have led a life of poverty, indigence, sacrifice and rendered unparalleled service to the Nation has made an onslaught on us then we will have to ponder over it separately across the table. But, if the judiciary, which has helped us, is attacked in retaliation * We did not let the House run for 12 days. I have been continuously urging you and have been repeatedly giving notices to hold discussion on the Hawala case. The judiciary has helped us. It is the uniqueness of our Constitution that the power is not centralised. That is why the voices were raised from here also and the Hawala tainted people had to * ... and therefore,

* Expunged as ordered by the Chair.

they have been giving vent to their resentment by resorting to attacking others. The tainted persons are on both the sides. Mr. Speaker Sir, *(Interruptions)*, please have patience. This issue is more serious than the issue of corruption as it involves the security of the nation. Our *..... own people used to give protection to the agents of Pakistani secret service are engaged in disruptive activities. Our * who had given protection to the associates of Dawood Ibrahim are in jail. Is it a trivial thing ? Should not we feel ashamed of the fact that there are such people in the House..... *(Interruptions)*

MR. SPEAKER : No, no, see, it only creates problem. You have arrived at a conclusion.

SHRI BHOGENDRA JHA : We should rise above all these things. This much is my submission.

SHRI CHANDRA SHEKHAR : I do not think it proper that the hon. Members, against whom the charges have been levelled should be called guilty.

[English]

MR. SPEAKER : I am removing it from the record. We cannot come to any conclusion as to their guilt or innocence.

[Translation]

SHRI CHANDRA SHEKHAR : If charges have been levelled against someone, it does not mean that he is guilty. You may have made sacrifices but there are others also who have made sacrifices..... *(Interruptions)*

MR. SPEAKER : Therefore, there should be order in the House.

(Interruptions)

SHRI BUTA SINGH : Mr. Speaker Sir, after a long historical freedom struggle our country has emerged as a self reliant and sovereign republic nation in the world. Our countrymen with their own will have gathered the power and sovereignty through their elected representatives in both the Houses of Parliament. The Parliament enjoys the sovereignty and exercises it under the Constitutional provisions. Both these things have been maligned very badly, as Shri George Fernandes, Shri Chandra Shekharji and hon. Rabi Rayji has said just now. Under these circumstances the biggest historical responsibility is yours. You are the custodian of the House. Therefore, you have to safeguard not only a particular M.P. and a particular party but the dignity and sovereignty of the entire House. The supremacy which this House enjoys under the constitution is not enjoyed by any other body, not even by the judiciary. Today there is a challenge before it. All the leaders including Shri Chandra Shekhar ji have given very good suggestions. Therefore, my submission to you is that a meeting of all the parties should be convened. Some way out should be found to uphold the dignity, sovereignty and the supremacy of the House.

[English]

Constitution which has been established by law,

* Expunged as ordered by the Chair.

[Translation]

the discussion should be held on it, the way you like. This House will unanimously support your decision and its each and every member will follow your directives. Our hon. Minister as well as I also think that it should not be stretched long. We leave it upto you. Please decide as to how the dignity and sovereignty of the House should be protected. The hon. Members of the House are with you. It is not the duty of the Government, it is your duty.

SHRI DEVENDRA PRASAD YADAV : Mr. Speaker, Sir, what is the reason behind the extraordinary situation prevailing today. The main reason for this is that the leader of the House *..... *(Interruptions)*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, what is it that he is saying ? It should be taken out from the record..... *(Interruptions)*

SHRI PAWAN KUMAR BANSAL : Sir, it is not correct. It should be removed..... *(Interruptions)*

DR. KARTIKESWAR PATRA (Balasore) : Sir, I object to it. *(Interruptions)*

MR. SPEAKER : It is going out of the record.

..... *(Interruptions)*

MR. SPEAKER : Please take your seat. Anything objectionable in the proceedings will go out of the record. But please do not say the words which can exactly be quoted by others against each other.

..... *(Interruptions)*

SHRI INDRAJIT GUPTA (Midnapore) : Sir, I wish to make a submission..... *(Interruptions)* Sir, you have made an observation and I humbly agree with it. But, you will kindly enlighten us as to what purpose you feel is being served by allowing this to continue..... *(Interruptions)* You yourself have said that we should be discreet and there should be no remarks against each other..... *(Interruptions)* But there is free for all going on here. This side is talking against that side and that side is talking against this side..... *(Interruptions)* Sir, one proposal has been made by many Members and that proposal, I think..... *(Interruptions)*.

MR. SPEAKER : Now, it is necessary for us to respect ourselves also. If we allege things, if we use the language against each other which is not palatable to us, others are likely to pick up the same words and use them against each other. That is not good. Please therefore, the Members will be careful in using the language.

..... *(Interruptions)*

* Not recorded.

SHRI INDRAJIT GUPTA : Therefore, I humbly request you not to carry on the House. What purpose is being served ? Kindly tell me.

MR. SPEAKER : The purpose is that all sides are being projected.

.....(Interruptions)

MR. SPEAKER : Let him complete.

SHRI INDRAJIT GUPTA : The proposal has been made. Everybody has agreed to this proposal..... (Interruptions)

MR. SPEAKER : I agree with you, but let him complete please.

.....(Interruptions)

SHRI INDRAJIT GUPTA : The Leader of the House must be present, otherwise no purpose is served..... (Interruptions)

[Translation]

SHRI DEVENDRA PRASAD YADAV : Mr. Speaker. Sir, today such a situation has cropped up that..... (Interruptions)

[English]

MR. SPEAKER : Please do not expose yourself by using the language.

(Interruptions)

[Translation]

SHRI DEVENDRA PRASAD YADAV : Mr. Speaker, Sir, on account of the court's remark, crisis of trust has cropped up between the people's representatives and the people. The House should ponder over this issue of corruption seriously to solve the problem of distrust. The way it has come up, has definitely misled the people. This House should help in removing this distrust from their hearts since the House is the supreme institution. Mr. Speaker, Sir, we want you to take some action. A commission should be set up to enquire into the involvement or otherwise of the leader of the House in corruption and a decision should be taken to remove the distrust from the minds of the people. A commission should be set up to publically enquire into the assets of the members of all the four pillars of the democracy including judiciary, executive, Parliament and bureaucrats to find out as to how many people are corrupt among them and report of the enquiry should be laid on the Table of the House.

[English]

MR. SPEAKER : You will have an opportunity to discuss all those things.

(Interruptions)

MR. SPEAKER : Please take your seat.

(Interruptions)

MR. SPEAKER : Please understand if you do not help yourself, nobody can help you.

[Translation]

SHRI RAJVEER SINGH (Aonla) : Mr. Speaker, Sir, just now our hon. colleague Yadav ji was raising an issue here.

He.... on the leader ...* you are to decide whether it is parliamentary or unparliamentary. But the hon. Minister has asked the hon. Member to remain within ...* I would like to know through you..... (Interruptions)

[English]

MR. SPEAKER : If it has gone out of record, that will also go out of record.

.....(Interruptions)

SHRI SOMNATH CHATTERJEE : Mr Speaker, Sir, all sides of the House are deeply concerned because of certain observations which have been made by the judge. Our Constitution makers have consciously framed our Constitution and provided for different constitutional agencies which can function only in cooperation and not in confrontation. The matter which had been brought before the court on application by a Member of this House who has not yet been found guilty but is accused. He wanted to come here to attend this House. The judge was at a liberty to dismiss it rightly or wrongly, but he went beyond his ways..... (Interruptions) I am not making any comment on him. But he definitely went out of his jurisdiction there to make a blanket criticism against each and every Member of Parliament and the Parliament as an institution.

12.00 hrs.

Therefore, we feel disturbed and I repudiate whatever he has said. There may be, as has been said, a blacksheep. In every community, in every fraternity there is a blacksheep. But nobody can condemn the Parliament as an institution and all the Members of Parliament. I agree, Sir, that our response has to be a dignified one.

MR. SPEAKER : Thank you.

SHRI SOMNATH CHATTERJEE : Therefore, we want to say that this Parliament is not accepting that condemnation. We are repudiating what he has said. He has gone beyond his jurisdiction and the Judiciary can maintain its decorum if they respect the Parliament as an institution. It is his bounden duty to also respect the Parliament as an institution. We should chalk out a method and find out as to how to respond in a dignified manner.

So, I accept the proposal which has been made. But let it not go outside in this country that this Parliament has accepted whatever he has said. We do not agree with that and we condemn this outburst of fulmination against the Parliament as an institution and the Members of Parliament. We must make it absolutely clear.

MR. SPEAKER : I think all sides of the House ...

KUMARI MAMATA BANERJEE : Sir, please allow us also to say something.

MR. SPEAKER : Mamataji, allow me to conduct please.

All sides of the House want that we should withdraw to the chamber and discuss this matter.

Now, the House stands adjourned to meet at 2.30 p.m.

* Expunged as ordered by the Chair.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Sugar Import Contract

*1. SHRI RAMASHRAY PRASAD SINGH :
SHRIMATI SHEELA GAUTAM :

Will the Minister of FOOD be pleased to state :

- (a) the logic behind import as well as export of sugar during 1994 and 1995;
- (b) the loss caused to the country as a result thereof;
- (c) whether Government propose to scrap the import contract in view of the loss;
- (d) whether accountability for this loss has also been fixed; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (e) . In the financial year, 1994-95 and upto June, 1995, 9.77 lakh tonnes of sugar was imported. This became necessary to meet the shortfall in the 1993-94 sugar production season and the consequent less availability of supply under the Public Distribution System. When it became near certain that the domestic production was going to be very good, action was initiated to cancel the import of effect resale of a large quantity of imported sugar. It did, however, result in the subsidisation of the differential between the cost of import and distribution on the one hand and price realisation through Public Distribution System (PDS) on the other hand. In view of the above, the question of fixation of responsibility for loss does not arise.

In view of comfortable position of sugar production in the country in 1994-95 season, Government notified a quantity of 5.19 lakh tonnes for export through Indian Sugar and General Industry Export Import Corporation Limited (ISGIEIC), a notified export agency. The export of sugar during the financial year 1995-96, according to ISGIEIC was about 2.68 lakh tonnes (upto January, 1996). Further a quantity of 1.5 lakh tonnes has also now been notified for export out of 1995-96 season.

[English]

Malaria Control

*2. SHRI GEORGE FERNANDES :
SHRI B.L. SHARMA PREM :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether incidence of malaria has increased in the country and has acquired epidemic proportion in the entire south Bihar claiming 10,000 lives this year;
- (b) if so, whether last year also four diseases – malaria, Kala-azaar, Jaundice and Diarrhoea had acquired epidemic proportion in this area killing over 20,000 people;

(c) whether the concerned Government had not taken adequate measures to combat these diseases ;

(d) whether the whole of the Central fund given to Bihar had to be returned;

(e) if not, whether the Bihar Government had failed to utilise it properly; and

(f) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b) . According to figures available with the National Malaria Eradication Programme authorities, there were 34 deaths due to malaria in 1995. As far as Kala-azar is concerned there was a decline in the number of cases and deaths. In respect of Jaundice and Diarrhoea, Bihar Government have indicated that there was not such epidemic.

(c) There Central Government had advised Bihar Government to strengthen the surveillance machinery, adhere to the prescribed spray schedule and fill up the vacant posts. Bihar Government have now reported that they had undertaken two rounds of spray and provided chemotherapeutic treatment.

(d) to (f) . No, Sir. Central assistance under National Malaria Eradication Programme and Kala-azar Control Programme is normally given in kind (insecticides, larvicides and drugs). During the year 1995-96, a portion of the DDT could not be fully utilized by the State Government.

[Translation]

Industrial Pollution

*3. SHRI VILASRAO NAGNATHRAO GUNDEWAR :
Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the names of the major industries in Maharashtra which are causing pollution in the big rivers;

(b) whether the Government have received complaints in this regard;

(c) if so, the details thereof;

(d) the action being taken by the Government against these industries and the result thereof;

(e) whether the Government have provided any financial assistance to the industries causing pollution in order to get rid of pollution during the last two years; and

(f) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (c) . As per the information provided by the Maharashtra Pollution Control Board on 22 February, 1996, there were nine units which did not comply with the prescribed standards and

discharged their effluents into major rivers. These units include the following :-

1. M/s. Simplex Paper Mills, Gondia, Dist. Bhandara.
2. M/s. Ballarpur Industries Ltd., Ballarpur, Dist. Chandrapur.
3. M/s. Nath Pulp & Paper Mills, Aurangabad.
4. M/s. Aurangabad Paper Mills, Aurangabad.
5. M/s. Kopran Chemicals, Raigad.
6. M/s. Shree Hari Chemicals, Exports Ltd., MIDC, Dist. Raigad.
7. M/s. Crest Chemicals, MIDC, Mahad, Dist. Raigad.
8. M/s. ATV Products (I) Ltd., Dist. Raigad.
9. M/s. Engymes Pharmaceuticals & Industrial Chemicals Ltd., Dist. Raigad.

(d) The industries were directed by the Maharashtra Pollution Control Board to augment their treatment facilities to comply with the prescribed standards. To ensure compliance, bank guarantees have been obtained from the defaulting units. Of the nine units, six have installed the requisite treatment facilities.

(e) and (f) . Central Government Provides financial assistance to small scale industries to set up common effluent treatment plant (CETP) under the World Bank aided Industrial Pollution Control Project. An amount of Rs 138 lakhs has so far been disbursed for setting CETPs in Maharashtra.

Under this World Bank aided project, the Industrial Development Bank of India and Industrial Credit & Investment Corporation of India have provided loans at a concessional rate of interest to a large number of industries in Maharashtra to install pollution control facilities.

[English]

Sandalwood and Red Sanders

*4 PROF. UMMAREDDY VENKATESWARLU : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have planned to encourage plantation of valuable trees like sandalwood and red sanders;

(b) if so, the details thereof;

(c) the states which have conditionally considered to encourage such plantations;

(d) whether any survey has been conducted by the Government in this regard;

(e) if so, the findings thereof; and

(f) the steps taken by the Government to popularise interest in plantation of the valuable trees ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b) . Yes, Sir. The States of Kerala, Karnataka, Andhra Pradesh and Tamil Nadu are encouraging the cultivation of valuable trees like sandal wood. Andhra Pradesh and Tamil Nadu are also encouraging cultivation of Red Sanders.

(c) No specific conditions have been imposed by States for encouraging such plantations.

(d) and (e) . Kerala has conducted a survey in the reserved forest area to determine suitability of raising valuable species like Sandalwood in forest areas.

(f) The various steps taken by the State government to popularise interest in plantations of valuable trees are :

(i) Seedlings of these species are made available to the farmers/individuals for plantation through extension programmes.

(ii) In the State of Karnataka, Kerala and Tamil Nadu the Sandalwood growing in private areas is extracted by the Government and a share of the sale proceeds is paid to the owners. In addition Tamil Nadu is paying cash incentive to the tribal population for raising Sandalwood in their Patta land.

(iii) Research programmes are being undertaken to standardise new and better techniques for propagation of valuable tree species including Sandalwood and Red Sanders.

Pooyamkutty Hydro Electric Power Project

*5. SHRIMATI SUSEELA GOPALAN :
SHRI A. CHARLES :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether clearance has been accorded to the Pooyamkutty Hydro Electric Power Project in Kerala;

(b) if so, when it was accorded;

(c) if not, the reasons therefor; and

(d) the likely time by which the clearance to the project is likely to be accorded ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (c) . Environmental clearance to the Pooyamkutty Hydro Electric Power Project in Kerala was accorded by the Government of India in June, 1985. However, the proposal of the State Government for diversion of forest land under the Forest (Conservation) Act, 1980 was rejected on merits in January, 1991 due to the likely adverse ecological impact of the project.

(d) The State Government has represented for a re-examination of the earlier decision under the Forest (Conservation) Act, 1980. The representation is under consideration.

Recruitment and Assessment Scheme

*6. SHRI MANJAY LAL :
SHRI SUKDEO PASWAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether during 1986 the apex decision making Government body of Indian Council of Medical Research had approved recruitment and assessment scheme for both the scientific and technical staff;

(b) if so, the details thereof ;

(c) whether only scientific staff are being given the above chance meant for selection and promotion;

(d) if so, the reasons therefor;

(e) whether the Government have identified the officials responsible for this discrimination; and

(f) the steps taken to implement the decision of Governing Body of ICMR ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) to (f). The Governing Body of Indian Council of Medical Research, on the recommendation of the Reviewing Committee appointed by it, approved in 1988 an Integrated Recruitment and Assessment Scheme for the technical and scientific staff of the Council on the lines existing in the Council of Scientific and Industrial Research. While a five yearly assessment scheme for the scientific officials was implemented with effect from 1st January, 1986, similar scheme for the technical staff could not be accepted due to the administrative and financial reasons. However, it has now been decided to consider a revised scheme modelled after the scheme approved for the Defence Research and Development Organisation.

Medicinal Plants

*7. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI :

DR. LAXMINARYAN PANDEYA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether any studies have been conducted on various plant materials used in Indian traditional medicines with a view to identify immunomodulatory compounds having prophylactic or therapeutic effects;

(b) if so, the result thereof .

(c) whether the various Ayurvedic plant-substances which stimulate the immune system against diseases have been integrated in the modern system of medicines; and

(d) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) and (b). Scientific studies have been conducted on some plant materials used in the Indian traditional medicine in the area of immunology. Studies on some plant materials show that possibilities of advance exist in the prevention and treatment of disorders involving the immune system like rheumatoid arthritis, ulcerative colitis, bronchial asthma etc.

(c) and (d). Research is still in progress and clearance for integrating any new drug into the modern medicine system could

be done only after their efficacy is established through clinical trials.

Prevention of Adulteration

*8. SHRI TARA SINGH :
SHRI RATILAL VARMA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is need to amend the existing Prevention of Food Adulteration Act, 1954 after the entry of multinational companies in the field of food processing industry in the country;

(b) if so, whether the Government have constituted any task force to review the present status in this regard;

(c) the main finding of the task force; and

(d) the time by which the Government propose to bring amendments to this act ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) The need to amend the Prevention of Food Adulteration Act 1954 had been raised by various Associations including the Food Processing industry.

(b) and (c). A Task Force comprising eminent jurists, legal and technical experts was set up and coordinated by the Confederation of Indian Food Trade and Industry. The Task Force reviewed the framework of the Prevention of Food Adulteration Act & Rules thereunder in the context of present day needs. The main recommendations relate to the infrastructure required to implement the food laws, adequacy of equipment in the laboratories, personnel employed for analysis, licensing of vendors, development of sound industrial practices and strengthening of the P.F.A. division. Amendments to the existing laws have also been suggested.

(d) The amendments have to be examined in consultation with the State Governments for which the process has already commenced.

Malaria Control

*9. SHRI SYED SHAHABUDDIN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total outlay for Malaria Eradication and Control Programme under the current plan;

(b) the total expenditure under the programme during 1992-95;

(c) the total budget outlay for 1995-96 and the expenditure incurred upto 31st December, 1995;

(d) the major items of expenditure under the scheme for the current year;

(e) whether Malaria is staging a come back throughout the country ; and

(f) is so, whether the Programme is being modified to counter the threat ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) and (b) . Total outlay for National Malaria Eradication Programme during 8th Five Year Plan is Rs. 445 crores only. During the period from 1992-93 to 1994-95, an expenditure of Rs. 318.34 crores has been incurred under this Programme.

(c) and (d) . A Provision of Rs. 139.00 crores has been made in the B.E. 1995-96. Upto 31st December, 1995, an expenditure to the extent of Rs. 67.98 crores had been incurred. Major items of expenditure under the Programme include Insecticides, Larvicides, Drugs, Establishment, Research and Publicity.

(e) and (f) . Since 1984, Malaria incidence in the country has been contained around 2 million cases annually as a result of implementation of the Modified Plan of Operation for Malaria Control. New strategies are also being implemented on a pilot basis before being incorporated under the National Programme.

Control of Diseases

*10. SHRI GOPI NATH GAJAPATHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware of the emergence of new disease like AIDS and re-emergence of old diseases like Gastroenteritis, Malaria, T.B., Plague etc.;

(b) if so, the steps taken to eradicate these diseases;

(c) whether a National Symposium on prevention of Hepatitis B virus was also organised by the Indian Association for study of the liver in Delhi on February 3, 1996;

(d) if so, the recommendations made at the symposium ; and

(e) the action taken by the Government thereon ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) Yes, Sir.

(b) to (e) . The main strategies adopted to prevent/control the mentioned diseases are as under :-

1. **AIDS** – A comprehensive Scheme for the Prevention and Control of HIV/AIDS is currently under implementation throughout the country. The strategies of the Programme consist of (i) behaviour change by creation of mass awareness about HIV/AIDS; (ii) blood safety and rational use of blood; (iii) control of sexually transmitted diseases; and (iv) Surveillance and Clinical Management of HIV/AIDS infected persons.
2. **T.B.** – The Government has recently revamped the Tuberculosis Programme and has introduced a revised strategy for the control of Tuberculosis using multi drug chemo therapy (MDT).
3. **Malaria** – The main strategies adopted are :

- (i) Early case detection and prompt treatment;
 - (ii) Vector control by indoor spraying in rural areas with annual Parasite incidence 2 and above, with appropriate insecticides and by recurrent anti larval measures in urban areas ;
 - (iii) Health education and community participation.
4. **Gastroenteritis** – The Government provides technical support through the National Institute of Communicable Diseases (NICD), Delhi in investigating outbreak of water borne diseases and taking remedial measures. In addition, the following measures are also taken by health authorities :-
- (i) Provision of safe drinking water.
 - (ii) Improvement of food personal hygiene.
 - (iii) Safe disposal of human excreta.
 - (iv) Appropriate Health Education.
 - (v) Surveillance and monitoring.
 - (vi) Distribution of chlorine tablets and ORS packets.
5. **Plague** – Activities like surveillance, training of workers and upgradation of laboratories have been initiated in the wake of the recent outbreak of Plague in the country.

Indian Association for study of the Liver had organised one and half day National Symposium on "Prevention of Hepatitis B Virus" on 3rd February, 1996.

The Association has been requested to send the recommendations of the Symposium as soon as finalised. These will be examined and full action will be taken.

Family Planning Programme

*11. SHRI RABI RAY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have decided to do away with the targets for family planning from April 1, 1996;

(b) if so, the details thereof; and

(c) whether a pilot programme was undertaken in some districts in this regard ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) and (b) . It is proposed to replace the system of setting contraceptive targets from above by a system of decentralised planning at the level of Primary Health Centre.

(c) Yes, Sir.

Inter-State Water Disputes

*12. SHRI SANAT KUMAR MANDAL :
SHRIMATI VASUNDHARA RAJE :

Will the Minister of WATER RESOURCES be pleased to state :

- (a) whether the Prime Minister had recently called some meetings in Delhi to resolve the inter-state water disputes;
- (b) if so, the details thereof;
- (c) the names of the participating States in these meetings;
- (d) the details of the discussions held; and
- (e) the outcome thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) to (e) . In pursuance of the order of the Supreme Court of India dated the 28th December, 1995 in the context of Cauvery Water Dispute, the Prime Minister held meetings on 30.12.1995, 31.12.1995 and 1.1.1996 wherein the Chief Ministers of Karnataka, Kerala, Pondicherry and Tamilnadu and leaders of various political parties in their respective Legislative Assemblies and some MPs and MLAs from these States were present. After examining the claims of these States, the Prime Minister requested the Chief Minister of Karnataka to provisionally release forthwith Six Thousand Million Cubic feet (TMC) of Cauvery water at the rate of one TMC of water per day (in addition to the quantity stipulated in the Cauvery Water Disputes Tribunal's interim order of June, 1991) for saving the standing crops in Tamilnadu. A three member Expert Group was also formed for making a careful and quick assessment of the ground situation in the States of Tamilnadu and Karnataka to decide about further arrangement.

Noise Pollution

- * 13. SHRI PHOOL CHAND VERMA :
SHRI A. INDRAKARAN REDDY :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

- (a) the level of urban noise acceptable under the International Standards and the levels of noise observed in major towns/cities in India;
- (b) the reasons therefor;
- (c) whether the Government have conducted any study in regard to noise pollution in various cities/places;
- (d) if so, the outcome thereof; and
- (e) the steps/measures taken by the Government to reduce the noise pollution ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b) . Noise levels observed in major towns/cities in India generally exceeded the standards in commercial, residential and silence zones during day time. The increasing trend of noise in these cities is due to increase in human activities including vehicular traffic.

Noise-Exposure Limit recommended by World Health Organisation, 1980 :

Environment	Recommended Maximum Level
<i>Industrial/Occupational</i>	75 decibels
<i>Community/Urban</i>	
Day time	55 decibels
Night time	45 decibels
<i>Indoor/Domestic</i>	
Day time	45 decibels
Night time	35 decibels

(c) and (d) . Yes, Sir. The Central Pollution Control Board has conducted noise pollution surveys in the following cities :

Sl. No.	City
1.	Ahmedabad
2.	Aurangabad
3.	Bangalore
4.	Bhopal
5.	Bombay
6.	Calcutta
7.	Cochin
8.	Coimbatore
9.	Delhi
10.	Hyderabad
11.	Indore
12.	Jaipur
13.	Kanpur
14.	Lucknow
15.	Madras
16.	Mangalore
17.	Vadodara
18.	Vishakhapatnam

Generally, the noise levels in residential, commercial and silence zones exceeded the standards during day time. In industrial areas, noise levels, though high, were within the standards.

(e) The steps taken by the Government to reduce noise pollution include the following :

Noise pollution has been included in the amended Air (Prevention and Control of Pollution) Act, 1987. Ambient standards in respect of noise for different categories of areas (residential, commercial, industrial and silence zones) have been

notified under the Environment (Protection) Act, 1986. Noise level notified under the Environment (Protection), 1986, are given below :

Maximum Ambient Noise Levels Notified under the Environment (Protection) Act, 1986

Sl.No.	Category	Ambient Noise Standards (decibels)	
		Day time	Night time
1.	Industrial Area	75	70
2.	Commercial Area	65	55
3.	Residential Area	55	45
4.	Silence Zone	50	40

- Noise limits have also been prescribed for automobiles, domestic appliances and construction equipment at the manufacturing stage.
- A code of practice for controlling noise at source, other than industries and automobiles, has been evolved by the Central Pollution Control Board.
- Regulating the movement of heavy vehicles and segregating industries from residential areas.
- Environmental awareness campaigns have been initiated through governmental and non-governmental organisations.

[Translation]

Eco Mark

*14. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have started sticking the label of "Eco Mark" to the ecologically friendly substances;

(b) if so, the details of the steps taken by the Government in this direction;

(c) the contribution of the State Governments to make this programme a success; and

(d) the incentives provided by the Union Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) Yes, Sir.

(b) A scheme was launched by the Government in 1991 for labelling products which are environment friendly. The label is known as "Eco Mark". The objective was to encourage production and consumption of goods which met stipulated environmental criteria along with quality requirements of the Bureau of Indian Standards.

Under the EcoMark scheme, the Government have so far evolved and notified final criteria for the following eleven categories of products :

- (1) Toilet Soaps
- (2) Detergents
- (3) Paper
- (4) Architectural Paints
- (5) Laundry Soaps
- (6) Food Items Part-I (edible oils, tea & coffee)
- (7) Food Items Part-II (beverages, infant food, processed food and vegetable products)
- (8) Lubricating Oils
- (9) Packaging Part-I (paper boards & plastics excluding laminates)
- (10) Packaging Part-II (laminates & products thereof)
- (11) Automotive Lead Acid Batteries

The Government have given publicity to the EcoMark scheme.

(c) State Governments have been urged to promote the Eco Mark scheme.

(d) No incentive has been provided.

[English]

Ganga Action Plan

*15. SHRI JAGAT VIR SINGH DRONA :
SHRI SATYA DEO SINGH :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government are aware that in spite of the expenditure of crores (290 crores for the 1st phase & proposed 110 crores for the 2nd phase), Biochemical Oxygen Demand (BOD), chromium, DDT, Mist-Oxygen traces are noticed in the Ganga water in Uttar Pradesh and even 160 million litre dust/waste is poured into Ganga water;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken to make Ganga in real sense "pure"/unpolluted ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FOREST (SHRI RAJESH PILOT) :

(a) to (c) . Under the Ganga Action Plan Phase I, 106 schemes of sewage interception, diversion and treatment, low cost sanitation, crematoria and others were sanctioned in Uttar Pradesh at an estimated cost of Rs. 184.8 crores. Out of these 102 schemes have been completed.

These schemes have resulted in intercepting 401 mld of sewage from directly entering the river Ganga. In the Jajmau area of Kanpur, a common effluent treatment plant has been set up to deal with effluent discharge from 175 tanneries. Chromium from this effluent has been trapped in sludge for landfill treatment. Treated sewage is being sent for use in sewage farms.

As a result of these measures, the water quality in terms of Dissolved oxygen (DO) and Biochemical Oxygen Demand (BOD)

as indicated below has shown improvement in the entire stretch of Uttar Pradesh.

S. No.	Name of the Town	*DO (mg/1)			*BOD (mg/1)		
		1986	1991	1995	1986	1991	1995
		**Summer Average			**Summer Average		
1.	Rishikesh	8.1	7.1	9.0	1.6	1.5	1.3
2.	Haridwar	8.2	6.9	8.4	1.8	1.7	1.6
3.	Kanpur U/s	7.2	7.9	8.1	7.1	2.7	2.0
4.	Kanpur D/s	6.7	4.4	6.8	8.5	7.4	5.5
5.	Allahabad U/s	6.4	8.0	8.2	11.4	2.6	4.5
6.	Allahabad D/s	6.6	6.9	8.2	15.5	2.0	3.2
7.	Varanasi U/s	5.6	7.8	8.5	10.1	2.6	2.6
8.	Varanasi D/s	5.9	7.2	8.0	10.6	5.9	1.4

*DO should not be less than 5.0 mg/1.

BOD should not be more than 3.0 mg/1

** Summer Average is the mean of the value recorded between March & June, when the flows are low and temperature high.

An additional sewage treatment plant at Kanpur (capacity 130 million litres per day) and one in Allahabad (capacity 60 million litres per day) is under construction. When these are completed the position is likely to improve further.

Remaining works in UP towns covered under Phase I and Phase II of the Ganga Action Plan will intercept, divert and treat 390 million litres of waste water. Emission standards have been laid down for polluting industries and close monitoring is being carried out by the Central and State Pollution Control Boards. As regards control of DDT levels in Ganga, this Ministry has framed hazardous substances waste emission rules to reduce its negative impact on the environment.

[Translation]

Production and Export of Sugar

*16. SHRI MOHAN SINGH (DEORIA) :
SHRI UTTAMRAO DEORAO PATIL :

Will the Minister of FOOD be pleased to state :

- the estimated production of sugar during the year 1995-96;
- the quantity of levy sugar out of the above production proposed to be kept as buffer-stock for domestic use; and
- the quantity of sugar proposed to be exported out of this levy sugar and buffer stock and the time by which it would be exported ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) As per the present production trends, sugar production during the sugar year 1995-96 is likely to be about 140 lakh tonnes.

(b) Levy sugar is utilised for meeting the demand of the Public Distribution System.

(c) Export of levy sugar is not under consideration. Buffer stock is being maintained out of freesale sugar portion only. No specific export target has been fixed.

Promotion of Ayurveda

*17. SHRI RAM PRASAD SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to take fresh initiatives to promote the Ayurveda and Indian system of medicines;

(b) if so, the details thereof;

(c) the present number of qualified doctors under the Ayurveda and allopathic system of medicines annually produced in the country;

(d) whether the Government propose to open more Ayurvedic and Indian system of medicine colleges in the country; and

(e) if so, the details thereof with locations ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b) Govt. of India has established a separate Department of Indian System of Medicine and Homoeopathy to promote these systems in the country.

(c) The annual intake capacity of Ayurvedic colleges and Allopathic colleges in the country is 4000 and 13000 per year respectively.

(d) and (e) So, Sir, Government of India does not open new medical colleges. These are opened by State Governments or Governmental organisations and it is accordingly for them to decide about this.

[Translation]

New Sugar Mills

*18. SHRIMATI PRATIBHA DEVISINGH PATIL :
SHRI DHARMANNA MONDAYYA SADUL :

Will the Minister of FOOD be pleased to state :

- the number of applications received from various States for setting up of new sugar mills till date;
- since when each of the application has been pending with the Government and the reasons therefor; and
- the time by which a final decision will be taken by the Government in this regard ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (c) With effect from 29.11.1994 it had been decided to keep the Licensing process for sugar industry on hold pending a consideration of the question whether or not delicensing should take place. In December, 1995 it was, however, decided that

pending applications for licences should be considered and disposed off. As on 15.12.1995, there were 288 applications pending consideration, of which 251 applications have been scrutinised by the Screening Committee of the Ministry of Food and 37 applications are awaiting scrutiny. 19 cases have been recommended to the Ministry of Industry for grant of Letters of Intent.

It is not possible at present to specify any time frame in this regard.

[English]

Export of Foodgrains

*19. SHRI R. SURENDER REDDY :
SHRI BOLLA BULLI RAMAIAH :

Will the Minister of FOOD be pleased to state :

(a) the estimated economic cost of the wheat and rice procured by FCI during the year 1995-96 and the cost at which it was allocated to the private exporters;

(b) the price at which and the countries to which it was exported;

(c) how much profit FCI would have earned by exporting the wheat directly;

(d) the rationale behind ignoring the Government agencies and preferring the private parties for the export of wheat and rice;

(e) whether alleged irregular export procedure have made FCI to waste subsidies meant for domestic sales as these items were given to private parties without floating the tenders;

(f) whether assessment has been made regarding the loss caused to the country by adopting the above procedure and whether the responsibilities for the same have been fixed; and

(g) if not, the reasons therefor ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The estimated economic cost of wheat and rice procured by the FCI during 1995-96 is as under :-

(Price in Rs. PMT)

Wheat	5636/-
Rice	7467/- (pooled)

Prices for open sale of fine and superfine rice for export from the public stocks held by FCI were as indicated below :-

(Prices in Rs./US \$ PMT)

Period	Fine Rice	Superfine Rice	Remarks
19.4.95 - 9.8.95	6300-6700	6600-7000	Even though the price range remained the same, sale price in port towns were raised by Rs. 200 PMT from 10.8.94.
10.8.95 - 27.11.95	6300-6700	6600-7000	
28.11.95 - 6.2.96	6880-7110	7000-7420	

7.2.96 - 14.2.96

Coastal - (US \$ 193.06- (US \$ 202.31-
States 203.47) 212.43)

Non-Coastal - (US \$ 193.06- (US \$ 202.31-
States 205.49) 214.45)

Prices though indicated in US dollars, purchasers have to pay in Indian Rupees only.

From 15.2.1996 to date

Coastal States (US \$ 237.73- (US \$ 246.94-
only - 246.36) 255.57)

The prices for open sale of wheat for export from the public stocks held by FCI were as under :-

Period	Price PMT	Remarks
4.10.95-30.11.95	Rs. 4150-4600	(For sales involving dedicated movement by the FCI towards the port towns, rail heads or any other destination, Rs. 200/- PMT was to be charged extra).
From 2.2.96 to date Coastal towns within 50 km of the Port	US \$ 141.58	Prices, though indicated in US dollars, purchasers have to pay in Indian Rupees only.
Other places in Coastal States	US \$ 135.84	
Non-Coastal States	US \$ 122.69-130.08	

(b) FCI sells the foodgrains to the exporters including Public Sector Undertakings. It is not known as to which countries and at what rates the exporters shipped the foodgrains after making the same conform to agreed specifications.

(c) No wheat was sold by the FCI for the purposes of export nor did it export wheat directly upto 15.2.1996. Hence, the question does not arise.

(d) It is not correct to say that the Government agencies like the State Trading Corporation, Minerals & Metals Trading Corporation and the Projects & Equipments Corporation were ignored by the FCI in sale of foodgrains for export.

(e) The sale of foodgrains to the exporters has reduced the burden on subsidy account, which would have been incurred because of Minimum Support Price operations and the lesser offtake in the PDS/RPDS etc. It is not correct to say that irregular procedures were followed by the FCI. The procedures were approved by a High Powered Committee constituted by the Central Government having representatives of the FCI, Ministry of Food and Ministry of Finance.

(f) and (g) . Question does not arise in view of parts (c) and (e) above.

[Translation]

Channelisation of Rivers

*20. SHRI K. D. SULTANPURI : Will the Minister of WATER RESOURCES be pleased to state :

- (a) the amount allocated for channelising rivers in the hilly States ;
- (b) whether the Government are aware of the soil erosion caused by the rivers every year in the hilly areas ;
- (c) if so, the details thereof; and
- (d) the steps taken/proposed to be taken to control the soil erosion ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) The total Eighth Plan outlay under flood control which includes channelisation of rivers is about Rs. 1623 crores. No separate allocations are made for channelisation of rivers.

(b) Yes, Sir.

(c) Records of such soil erosion are not maintained by Central Government.

(d) Plan Funds are provided to States by the Planning Commission by way of block grants. These grants cover the Flood Control Sector which also includes soil erosion by river action.

[English]

Irrigation Projects

1. SHRI PARAS RAM BHARDWAJ :
SHRI SUSHIL CHANDRA VARMA :

Will the Minister of WATER RESOURCES be pleased to state:

(a) the amount approved by the Planning Commission for major and medium irrigation projects in Madhya Pradesh during the Eighth Five Year Plan period;

(b) the amount released out of it during the above Plan period so far, year-wise;

(c) the details of the major and medium irrigation projects under implementation including their estimated cost; and

(d) the time by which these projects are likely to be completed and the areas likely to be irrigated on the completion of these projects ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. V. RANGAYYA NAIDU) : (a) The Planning Commission has approved an outlay of Rs. 1791.29 crores for Major & Medium Irrigation in Madhya Pradesh during the VIII Plan.

(b) The expenditure incurred/outlay approved for Major & Medium Irrigation in Madhya Pradesh during the years 92-93, 93-94, 94-95 and 95-96 are as under :

Year	Expenditure/Outlay (Rs. in crores)
1992-93	314.76 (Actual Expenditure)
1993-94	318.89 (Actual Expenditure)
1994-95	245.82 (Anticipated Expenditure)
1995-96	270.60 (Outlay)

(c) and (d) . A Statement giving details of Major & Medium Irrigation Projects in Madhya Pradesh under implementation is enclosed.

STATEMENT

Details of Major & Medium Irrigation Projects under Implementation in Madhya Pradesh

(Rs. in Crores/Potential in Hactares.)

Name of Projects	Latest Estimated Cost	Expenditure up to 3/92	Expenditure upto 92-95	Ultimate Irrigation Potential	Scheduled Completion
1	2	3	4	5	6
MAJOR PROJECTS					
1. Hasdeo Bango	858.31	381.96	104.37	392,000	Beyond VIII Plan.
2. Mahanadi	1296.41	275.98	81.72	304,900	Beyond VIII Plan.
3. Upper Wainganga	176.53	120.79	24.34	105,300	Beyond VIII Plan.
4. Thanwar	24.40	19.45	1.87	18,200	VIII Plan
5. Kolar	185.00	126.36	25.90	60,900	Beyond VII Plan.
6. Pairy	33.54	19.52	3.3	72,800	VIII Plan
7. Jonk	46.38	21.51	6.81	14,500	Beyond VIII Plan
8. Kodar	49.82	23.31	4.84	23,500	Beyond VIII Plan.
9. Sindh Ph. I	56.43	30.75	7.80	44,900	Beyond VIII Plan.

	1	2	3	4	5	6
10. Samrat Ashok Sagar (Halali)	24.71	18.67	1.83	37,600	VIII Plan	
11. Urmil (IS)	16.50	9.99	3.19	7,700	VIII Plan	
12. Bansagar Unit-I (Sharing UP & Bihar) (IS)	936.00	261.85	58.25	249,000	Beyond VIII Plan.	
Unit-II	529.00	91.52	24.74			–
13. Rajghat Unit-I (I.S.)	133.50	71.68	19.20	116,500	Beyond VIII Plan.	
Unit-II (TAC)	309.21	46.76	24.52			–
14. Bariarpur L.B.C. (IS)	143.00	34.95	10.74	43,800	Beyond VIII Plan.	
15. Bawanthadi (IS)	161.49	13.15	4.49	29,400	Beyond VIII Plan.	
16. Mahi	129.70	28.30	10.45	20,400	Beyond VIII Plan.	
17. Sindh Phase-II	607.67	37.31	23.74	162,000	Beyond VIII Plan.	
18. Pench Diversion	184.04	3.40	1.70	78,500	Beyond VIII Plan.	
19. Mahan	103.14	22.28	6.62	19,700	Beyond VIII Plan.	
20. Indra Sagar	1574.30	21.28	80.49	123,000	Beyond VIII Plan.	
21. Omkareswar	892.00	81.84	2.64	146,800	Beyond VIII Plan.	
22. Man	90.00	32.27	23.57	15,000	Beyond VIII Plan.	
23. Jobat	61.68	9.54	10.51	9,850	Beyond VIII Plan.	
24. Rani Avantibai Sagar	742.84	270.10	19.00	157,000	Beyond VIII Plan.	
25. Bargi Diversion	1640.00	7.39	8.21	245,000	Beyond VIII Plan.	
MEDIUM PROJECTS						
1. Chandora	16.50	11.60	2.81	3,800	VIII Plan.	
2. Bundala	15.00	10.88	1.94	4,500	VIII Plan.	
3. Matari	60.16	40.16	8.13	13,700	Beyond VIII Plan.	
4. Dejla Dowada	50.12	35.01	7.45	12,200	Beyond VIII Plan.	
5. Chhirpani	31.85	25.57	6.95	9,100	VIII Plan	
6. Piperiaya Nalla	13.73	10.09	1.61	6,900	VIII Plan	
7. Shvsnath Diversion	12.13	5.78	1.73	5,900	Beyond VIII Plan.	
8. Balar	10.90	8.65	1.19	6,800	VIII Plan	
9. Kaliasote	36.59	30.76	2.75	10,100	VIII Plan	
10. Tillar	55.63	46.79	4.00	9,900	VIII Plan	
11. Choral	32.18	25.33	5.33	5,000	VIII Plan	
12. Matia Moti	20.00	15.82	1.51	6,500	VIII Plan	
13. Dholwad	18.18	15.29	2.24	6,500	VIII Plan	
14. Kanhargaon	15.27	14.01	2.07	3,500	VIII Plan	
15. Banjar	7.74	5.99	0.46	2,400	Beyond VIII Plan.	
16. Ghungutta	44.22	31.17	6.03	13,100	Beyond VIII Plan.	

	1	2	3	4	5	6
17. Banki	13.33	11.90	0.76	3,400	VIII Plan	
18. Gomukh	35.13	24.78	4.37	8,100	Beyond VIII Plan.	
19. Dudhi	19.70	8.99	1.44	3,700	Beyond VIII Plan.	
20. Budhna	21.60	13.06	5.86	3,200	VIII Plan	
21. Barnai	15.40	6.95	3.20	2,800	Beyond VIII Plan.	
22. Lakhundar	27.40	11.82	4.27	8,300	Beyond VIII Plan.	
23. Rampur Khurd	11.70	5.15	5.20	3,100	VIII Plan	
24. Makroda	11.65	3.84	1.26	10,500	Beyond VIII Plan.	
25. Gopad (L.I.S.)	10.92	6.54	1.76	5,700	VIII Plan	
26. Barchar	15.67	11.29	1.92	2,400	Beyond VIII Plan.	
27. Bondia	12.20	3.32	0.66	2,500	Beyond VIII Plan.	
28. Gej	29.86	6.70	6.73	4,400	Beyond VIII Plan.	
29. Mand Diversion	46.59	12.30	6.50	13,100	Beyond VIII Plan.	
30. Bilaspur Diversion	6.30	0.41	0.40	5,600	Beyond VIII Plan.	
31. Koserteda	35.03	6.97	0.89	11,600	Beyond VIII Plan.	
32. Kundwari Lift	3.80	0.25	0.06	3,900	Beyond VIII Plan.	
33. Mahuar	43.67	4.13	0.23	13,800	Beyond VIII Plan.	
34. Bah	52.40	2.86	0.43	13,600	Beyond VIII Plan.	
35. Sagar	32.80	0.99	0.15	12,500	Beyond VIII Plan.	

I.S. : Interstate.

[Translation]

Forest Conservation in Gujarat

2. SHRI N. J. RATHVA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

- the areas identified as forest/reserve forest in Gujarat;
- the area of land where afforestation has been done during each of the last three years;
- whether the State Government has engaged any foreign organisation for this work;
- if so, the assistance received from the Union Government and abroad, project-wise;
- the expenditure likely to be incurred on each of the project; and
- the progress made so far in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :
(a) As per the State of Forest report 1993, the total recorded forest area in Gujarat is 19388 sq. km. including 13763 sq. km. of reserved forests.

(b) The total area afforested in the State during the years 1992-93, 1993-94, 1994-95 are 64847 ha., 73711 ha. and 69983 ha. respectively.

(c) to (f) . Afforestation activities are taken up for implementation through the State Government and voluntary agencies. The details are given in the attached Statement.

STATEMENT

Projectwise details for the period 1992-93 to 1994-95 in respect of Gujarat

(I) CENTRALLY SPONSORED SCHEMES

Name of the scheme	Central assistance utilised (Rs. in crores)	Extent covered (ha.)
Integrated afforestation and eco development project	2.36	3670
Area oriented fuelwood and fodder project	3.26	8031
Seed development project	0.39	
Minor forest produce project	3.48	4361
Grants-in aid scheme	0.20	1108

(II) EXTERNALLY ASSISTED PROJECT

Name of the project	Expenditure incurred (Rs. in crores)	External assistance received (Rs. in crores)
National Social Forestry project	38.57	19.94

[English]

Super Bazar

3. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether alleged irregularities has taken place in making payments to the suppliers by the Super Bazar as suppliers with longer period credit get payment early than those suppliers with shorter credit terms; and

(b) if so, the reasons therefor and the steps taken to check this practice ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) and (b) . It has been reported by the Super Bazar that there is no irregularity in making payments to suppliers by Super Bazar as such. According to Super Bazar, payment to suppliers as per their terms is not always possible on account of shortage of funds. However, they make all efforts to release timely payments in respect of essential/fast moving items to avoid stocks-outs.

Small Family Norms

4. SHRI PAWAN KUMAR BANSAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government have decided to impose small family norms for the elected representatives; and

(b) if so, the details thereof and progress made thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) and (b) . The Ministry of Health and Family has introduced the Constitution (Seventy-Ninth Amendment) Bill, 1992 in Rajya Sabha in December, 1992 which, *inter-alia*, provides that a person shall be disqualified for being chosen as, and for being, a member of either House of the Parliament or either House of the Legislature of a State, if he has more than two children. The proposed amendment will, however, have prospective effect only and will not apply to any person having more than two children on the date of commencement of the proposed amendment, or within one year thereafter. The Bill was referred to Department related Parliament Standing Committee on Human Resources Development for examination and report. The Committee has recommended that the Bill be passed. However, the Committee has suggested to convene a meeting of all political parties for smooth passage of the Bill. This meeting has not yet been held.

[Translation]

Pending Projects of Bihar

5. SHRI RAM KRIPAL YADAV .
SHRI LALL BABU RAI :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the names of various developmental projects of Bihar pending with the Union Government for clearance from environmental and forestry angles;

(b) since when these projects are pending and the reasons therefor ; and

(c) the steps taken by the Government to clear these projects early ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b) . A statement is attached.

(c) A final decision on the clearances of the project proposals is taken within a stipulated time period of 90 days from the date of receipt of all requisite information and relevant details from the project proponents.

STATEMENT

Sl. No.	Name of Projects	Pending Since	Reasons for pendency
1.	50 k1/day distillery unit at Sitamarhi, Bihar of M/s Riga Sugar Co. Ltd.	June, 1995	Additional information is awaited.
2.	Coal Briquesting unit of Bokaro Steel Plan SAIL.	October, 1995	Under Process.
3.	Amjhore Mining Project. M/s Pyrites Phosphates & Chemicals Ltd.	March, 1989	Under Process.
4.	North Urimiri Opencast Mine, M/s CCL.	February, 1993	Under Process.
5.	Ray Bachra Underground Mine. M/s CCL.	February 1993	Under Process.
6.	Tapin South Opencast Mine M/s CCL.	April, 1993	Under Process.
7.	Gobindpur Opencast Mine. M/s CCL.	April, 1993	Under Process.
8.	Hesaldag Dolomite Mine, M/s SAIL.	January, 1994	Under Process.
9.	Bhawanathpur Limestone Mine. M/s SAIL.	May, 1994	Under Process.
10.	Hurilong Underground Mine, M/s CCL.	December, 1994	Under Process.
11.	Churi Underground Mine. M/s CCL.	November, 1991	Under Process.
12.	Kedla Opencast Mine. M/s CCL.	July, 1992	Under Process.
13.	Ashok Opencast Mine, M/s CCL.	August, 1992	Under Process.
14.	Konar Opencast Mine, M/s CCL.	September, 1982	Under Process.

1	2	3	4
15.	Kaveri Opencast Mine, M/s CCL.	January, 1993	Under Process.
16.	Revised Bhalgoru Mine, M/s BCCL.	June, 1995	Additional information is awaited.
17.	Pakhar Bauxite Mine, M/s INDAL.	September, 1995	Under Process.
18.	Begru Hill Bauxite Mine, M/s INDAL.	September, 1995	Under Process.

[English]

Wildlife Conservation

6. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether some State Governments are ignoring the guidelines issued by the Union Government and the recommendations of the Indian Board for Wildlife on wildlife conservation;

(b) if so, the details thereof;

(c) the guidelines issued to the State Governments with regard to conservation of wildlife; and

(d) the steps taken/proposed to be taken by the Government to implement the guidelines effectively for conservation of wildlife in the country ?

THE MINISTER OF STATE OF MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b) . The guidelines issued by the Govt. on wildlife conservation and the recommendations of the Indian Board for Wildlife are generally being implemented by the State Govts. and U.T. administrations. However, some States have reported that constraint of funds is hampering proper implementation of these guidelines and recommendations.

(c) The major guidelines issued to the State Govts. for conservation of wildlife include : implementing the National Wildlife Action Plan; earmarking at least 15% of the forestry budget for wildlife; completing legal formalities for setting up national park and sanctuaries and their proper management and development; strengthening of infrastructure for control of poaching and illegal trade; providing incentives and welfare measures to the field staff; posting of trained personnel in wildlife positions; convening regular meetings of the State Wildlife Advisory Boards, etc.

(d) Implementation of these and other guidelines are being regularly pursued with the State and U.T.s for effective conservation of wildlife in the country.

[Translation]

State Pollution Control Boards

7. SHRI RAJESH KUMAR :
SHRI RAMESHWAR PATIDAR :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have any scheme to upgrade the Status of the State Pollution Control Boards with the assistance of the World Bank;

(b) if so, the details thereof ; and

(c) the assistance received/likely to be received under the scheme ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (c) . Yes Sir, State Pollution Control Boards of Uttar Pradesh, Tamil Nadu, Maharashtra, Gujarat, Andhra Pradesh, Rajasthan, Madhya Pradesh and Karnataka are being strengthened under a scheme of assistance from the World Bank. The institutional component of the project is designed to support a programme of strengthening of the State Pollution Control Boards through training of personnel and upgradation of laboratory and related facilities. The allocation for these activities is about Rs. 147.8 crores.

Purchase of Deep Freezer

8. SHRI SURENDRA PAL PATHAK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware of irregularities in the purchase of deep freezer for blood bank in 1994 from the German based company;

(b) if so, the details thereof; and

(c) the action taken by the Government against the guilty ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) In so far as National AIDS Control Organisation is concerned, no deep freezer have been purchased for blood bank in 1994 from any German based Company.

(b) and (c) . Do not arise.

[English]

Decontrol of Sugar

9. SHRI RAM NAIK : Will the Minister of FOOD be pleased to refer to the reply given to Unstarred Question No. 1369 on December 5, 1995 regarding decontrol of sugar and state :

(a) whether the claims of Government of Maharashtra and Karnataka have since been paid;

(b) if so, when; and

(c) if not, the reasons therefor ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (c) . Maharashtra Government has been requested to provide copies of the advice to sell the sugar on below cost price. Karnataka Government has been requested information in respect of rates of procurement, sales realisation etc.

Laboratory in Medical College

10. SHRI THAYIL JOHN ANJALOSE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Union Government have received any proposal regarding setting up of an institute of Immunology and a Laboratory in Alleppey Medical College, Kerala; and

(b) if so, the decision of the Government in this regard ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) Yes, Sir, at the level of Planning Commission.

(b) The State Govt. has been advised by the Planning Commission to put-up a comprehensive proposal as a part of 9th Five Year Plan.

[*Translation*]

Sardar Sarovar Project

11. SHRI SUSHIL CHANDRA VARMA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the number of villages likely to be affected and the number of families likely to be displaced on the completion of Sardar Sarovar Project, State-wise; and

(b) the plans drawn up for their rehabilitations ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. V. RANGAYYA NAIDU) : (a) The details are as under : -

Name of State	Villages Affected			Families to be rehabilitated including major sons/daughters (December, 1994)
	Full	Partial	Total	
Madhya Pradesh	01	192	193	33014
Maharashtra	-	33	33	3113
Gujarat	3	16	19	4600
Total	4	241	245	40727

(b) A detailed and elaborate Resettlement & Rehabilitation Master Plan for the Resettlement of Sardar Sarover Project oustees has been drawn up by the Narmada Control Authority. Apart from allotment of House plots and Agricultural land to the eligible families, the Project Affected Families are provided payment of subsistence allowance, rehabilitation grant, ex-gratia, productive assets and civic amenities like primary schools, wells, hand pumps, transit-sheds, insurance cover and electrification. Some of the Project Affected Persons are also provided employment.

[*English*]

Kapote-Karmi Motor Road

12. SHRI JEEWAN SHARMA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the clearance have been given for Kapkote-Karmi Motor Road in district Almora, Uttar Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) Yes, Sir.

(b) The proposal has already been approved in principle under Forest (Conservation) Act, 1980 on 12.1.96 for diversion of 14.492 ha. of forest land for construction of Kapkoe-Karmi Motor vehicle road in Almora District.

(c) Does not arise.

Comprehensive Law on Pollution

13. SHRI R. SURENDER REDDY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given to the Unstarred Question No. 1227 on August 8, 1995 and state :

(a) whether the Government have initiated to amend the existing Pollution Control Acts and frame comprehensive law on pollution;

(b) if so, the stage at which the matter stands at present; and

(c) the time by which the matter is likely to be finalised ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (c) . A study is presently underway to integrate the major environmental enactments. The objective is to simplify the existing legislation on the environment and to remove ambiguities, overlapping and other shortcomings. The study for preparing a comprehensive bill pertaining to various aspects of the environment is being done by the Indian Law Institute. The Indian Law Institute has been asked to conclude its study early.

Pending Projects of Kerala

14. SHRI V. S. VIJAYARAGHAVAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the names of development projects submitted by the Government of Kerala Lying pending with the Union Government for environmental and forestry clearance;

(b) since when these projects are pending along with the reasons therefor; and

(c) the steps taken by the Government to clear these projects early ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) and (b) . A Statement is attached.

(c) A final decision on the clearances of the project proposals is taken within a stipulated time period of 90 days from the date of receipt of all requisite information and relevant details from the project proponents.

STATEMENT

S.No.	Name of the Project	Pending Since	Reasons for Pendency
1.	Fisheries Harbour, stage-II development at Cochin	March, 1993	Under Process
2.	Fishery Harbour Project at Kayamkulam	August, 1995	Under Process

Production of Jaggery

15. SHRI ARJUN SINGH YADAV : Will the Minister of FOOD be pleased to refer to the reply given to Unstarred Question No. 3150 on April 25, 1995 and state :

(a) whether the requisite information has since been collected;

(b) is so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (c) . Information has been received from 28 out of 32 States/ Union Territories for reply to parts (a), (b) & (c) of Unstarred Question No. 3150 dated 25.04.1995. For reply to parts (d), (e), (f) & (g) thereof information is available in respect of all the States/ Union Territories excepting West Bengal. The remaining State Governments viz. Governments of Andhra Pradesh, Uttar Pradesh, Orissa and West Bengal have been reminded repeatedly.

Details of the information received may be seen in the Statement attached.

The assurance given in reply to the Unstarred Question No. 3150 dated 25.04.1995 had already been implemented partly on 8.1.1996 giving information available by then.

STATEMENT

Details of the information received/available in reply to parts (a) to (g) of Unstarred Question No. 3150 dated 25.04.1995.

(a) to (c) . Governments of Assam, Bihar, Gujarat, Haryana, Kerala, Himachal Pradesh, Karnataka, Meghalaya, Punjab, Manipur, Rajasthan, Maharashtra, Madhya Pradesh, Nagaland, Sikkim, Jammu & Kashmir, Tripura, Andaman & Nicobar, Arunachal Pradesh, Goa, Chandigarh, Dadra & Nagar Haveli, Lakshadweep, Pondicherry, Delhi, Mizoram and Daman & Diu have informed that there is no Scheme for production of jaggery from milky juice of date palm in these States/UTs. So no jaggery is produced from the milky juice of date palm there.

However, Government of Tamil Nadu has stated that :-

(a) In Tamil Nadu, palm trees are utilized only for collection of Neera and for production of jaggery. The date palm trees are the least in Tamil Nadu. They are not utilized for Neera Collection. The date palm trees are utilized for other products like baskets and conservative articles. There is no specific scheme for implementation of Date Palm Jaggery Production in Tamil Nadu.

(b) The details of palmyrah jaggery production in Tamil Nadu are as follows :-

1992-93	:	10.13 Lakh qtls.
1993-94	:	18.75 lakh qtls.
1994-95	:	21.73 lakh qtls.

(c) In Tamil Nadu, when compared with the Sugar (Cane) Production, production of palm jaggery is very small.

No information regarding production of jaggery from milky juice of date palm has so far been received from the Governments of Andhra Pradesh, Uttar Pradesh, Orissa and West Bengal in spite of various reminders including D.O. reminders to their Chief Secretaries.

(d) to (g) . According to the information received from 31 out of 32 states/UTs, jaggery is not being used for brewing liquor in any State/UT excepting Himachal Pradesh. In Himachal Pradesh, jaggery is being used for brewing liquor. Under Punjab Excise Act, 1914 and rules framed thereunder, there is no restriction for the use of gur for brewing liquor.

Governments of Assam and Arunachal Pradesh have informed only that they have not implemented the Scheme for production of jaggery from milky juice of date palm.

Government of Gujarat has informed that the Gujarat State has enforced the prohibition policy and brewing liquor is an offence under Bombay Prohibition Act. Punitive measures are taken against the offenders whenever violations are noticed.

Government of Haryana have informed that at present distilleries are not using gur for manufacturing alcohol as the molasses are available in the open market. The permission to use gur and for manufacture of alcohol has been withdrawn by the State Government w.e.f. 12.5.1995.

Government of Jammu & Kashmir have informed that no incident of jaggery being used for brewing liquor by any distillery in the State has come to light.

Government of Uttar Pradesh has informed that use of gur (jaggery) is not allowed for brewing liquor in eastern Uttar Pradesh and other parts of the State. Excise Intelligence Bureau under the Department of Excise and Police Conduct raid for unearthing the cases of illicit distillation of liquor by use of gur and action is taken against people found guilty under the Rules.

Government of Goa have informed that in the State of Goa, jaggery is not permitted to be used for brewing liquor. However, few cases of illicit distillation using jaggery are detected from time to time. For checking the same, the State Excise Department has instructed Excise Inspectors to conduct raids to check illicit distillation using jaggery.

The Government of Maharashtra has stated that large quantity of jaggery unfit for human consumption is used for producing alcohol including illicit liquor. The details of the quantity of unfit jaggery actually used in the illicit liquor cannot be assessed. The business of sale, purchase and possession of unfit jaggery is regulated by licence issued under Maharashtra Gur & Khandseri dealers licensing Order, 1963. The Government of

Maharashtra has laid down certain regulations for sale and purchase of jaggery/gur. Accordingly, the unfit jaggery is sold to the farmers as a cattle feed. It has further been decided to restrict the stock of gur with the dealer upto 500 quintals. The scope of action on the dealers of jaggery/gur by the State Excise is limited since the purchases of gur/jaggery for the illicit distillation is made at times – in small quantity and such purchases are made without leaving any proof. To examine the illegal sale or purchase of gur /Jaggery, special machinery is available with the Collectors and Controller of Rationing in their respective areas. The State Excise is also always trying to find out the sources of supply of jaggery/gur to the illicit distilleries.

The Government of Tamil Nadu has stated that jaggery is not being used in the manufacture of Indian Made Foreign spirits in this State. Only neutral spirit is used for the manufacture of Indian Made Foreign liquor. However, instances of misuse of jaggery by certain persons for distillation of illicit arrack have come to notice. The jaggery (palm jaggery) produced in Tamil Nadu is more nutritious and costly than the cane jaggery. Hence, the palm jaggery is not utilized for production of alcohol. Further the palm jaggery produced in Tamil Nadu is consumed in local areas. Action is taken under the provisions of the Tamil Nadu Prohibition Act, 1937 against the persons using jaggery for distilling illicit arrack. The jaggery gur, vehicles etc. are seized and criminal action is launched against them by the State Police under the relevant provisions of the said Act.

No information regarding use of jaggery for making alcohol has been received from the Government of West Bengal in spite of repeated reminders including D.O. reminders to their Chief Secretary.

Quota of Sugar and Foodgrains

16. SHRI P.C. THOMAS :
SHRI KRISHAN DUTT SULTANPURI :
SHRI SHRAVAN KUMAR PATEL :
SHRI SOBHANADREESWARA RAO VADDE :
SHRI RATILAL VARMA :
SHRIMATI KESHARBAI SONAJI KSHIRSAGAR :
SHRI N.K. BALIYAN :
SHRI MULLAPPALLY RAMCHANDRAN :
SHRI R. SURENDER REDDY :

Will the Minister of FOOD be pleased to state :

(a) whether the quota of sugar and other items of ration has been increased on the basis of 1991 census from January, 1996 onwards as announced by the Government;

(b) if so, the quantity of each item made available for the months of January and February, 1996, State-wise;

(c) whether the cane growers in Andhra Pradesh have been allocated levy sugar as per the announcement made by him; and

(d) if so, the details thereof ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b). At present, rice, wheat, sugar, edible oil and kerosene oil are distributed through the Public Distribution System (PDS).

The allotment of rice and wheat for PDS are decided on a month to month basis by a Committee of Secretaries which decides on the basis of the demand received from various States/Union Territories, their relative needs, off take, stocks in Central Pool, etc. and not on the basis of the population.

2. The allocation of edible oil for PDS is made keeping in view the demand and supply gap & not on population figures.
3. A 3% increase has been made in the allocation of Superior Kerosene Oil (SKO) for the country as a whole during the year 1995-96 over the previous year and thereafter no increase has been effected.
4. The levy quota of sugar for Public Distribution System has been revised on the basis of 1991 census from January, 1996. The quantity of sugar made available to each State/Union Territory for months of January and February, 1996 is placed in the given Statement.

(c) and (d). The data/information furnished by the sugar factories of Andhra Pradesh for allocation of *ad-hoc* bonus quota to cane suppliers is being processed before issuing allocation orders.

STATEMENT

Statement indicating allotment of Sugar in respect of various States/UTs for the Month of January '96 and February '96.

Sl. No.	State/UTs	Monthly quota January'96	Monthly quota February'96
1.	Assam	10248.0*	9524.0
2.	Bihar	36707.0	36707.0
3.	Sikkim	174.0	174.0
4.	Meghalaya	752.0	752.0
5.	Mizoram	293.0	293.0
6.	Orissa	13456.0	13456.0
7.	West Bengal	28934.0	28934.0
8.	Jammu & Kashmir	3567.0	4001.0**
9.	Arunachal Pradesh	366.0	366.0
10.	Andaman & Nico.	1692.0@	–
11.	Lakshadweep	486.0	–
12.	Manipur	782.0	782.0
13.	Nagaland	542.0	542.0
14.	Tripura	1173.0	1173.0
15.	Delhi	11973.0	11973.0
16.	Andhra Pradesh	28267.0	28267.0
17.	Gujarat	17557.0	17557.0
18.	Haryana	6996.0	6996.0
19.	Kerala	12368.0	12368.0

20.	Tamil Nadu	23741.0	23741.0
21.	Maharashtra	33550.0	33550.0
22.	Karnataka	19117.0	19117.0
23.	Punjab	8619.0	8619.0
24.	Uttar Pradesh	59122.0	59122.0
25.	Rajasthan	18704.0	18704.0
26.	Goa	508.0	508.0
27.	(a) Daman & (b) Diu	26.0 17.0	26.0 17.0
28.	Dadra, Nagar & Haveli	60.0	60.0
29.	Chandigarh	391.0	391.0
30.	Himachal Pradesh	2197.0	2197.0
31.	(a) Pondicherry (b) Karikal (c) Mahe (d) Yanam	360.0 86.0 18.0 8.0	360.0 86.0 18.0 8.0
32.	Madhya Pradesh	28127.0	28127.0
33.	Bhutan	315.0	315.0

* Including Festival Quota of 724.0 MT

** Including Festival Quota of 434.0 MT

⊙ Allotment has been made for 6 months i.e., up to June, 1996.

[Translation]

Health Projects

17. SHRI RAJ NARAIN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether some projects pertaining to Uttar Pradesh particularly to backward and rural areas of the Eastern region are pending with Union Government for approval;

(b) is so, the details of projects;

(c) the progress made in regard to each project separately and the reasons for delay therein;

(d) whether representations have been received from the State Government in this regard;

(e) if so, the details thereof; and

(f) the time by which approval is likely to be accorded to these projects ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) to (f) . Information is being collected.

[Translation]

Pollution in Gujarat

18. SHRI MAHESH KANODIA :
SHRI CHHITUBHAI GAMIT :
SHRI HARILAL NANJI PATEL :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the details of complaints received by the Government against major industries in Gujarat in respect of violation of Environmental norms particularly in Jamnagar, Surat, Hazira and Vapi;

(b) whether the Government have made any study to assess the pollution potential in different areas of the State;

(c) if so, the details thereof; and

(d) the action taken or proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) Complaints have been received against some major industries in Gujarat including those located at Jamnagar, Surat, Hazira and Vapi. These complaints are primarily with regard to discharge of effluents and emissions reported to be causing pollution in the areas.

(b) and (c) . Yes, Sir, Studies undertaken in some of the polluted areas have indicated that a number of industries do not confirm to the prescribed standards. The Gujarat Pollution Control Board has undertaken intensive monitoring of polluting industries in Gujarat through their regional and sub-regional laboratories. These industries include mainly drugs, and pharmaceuticals, dyes and dye-intermediates plants. Due to discharge of the effluents and emissions from these industries, contamination of ground water has been observed in some areas, besides posing air and water pollution problems.

(d) The measures taken by the Government in this regard include :

(i) Industries have been directed to install necessary pollution control equipment within a stipulated time frame. Gujarat Pollution Control Board has issued directions to a number of industries for non compliance of prescribed standards under the Water and Air Acts and has also issued a closure order to a number of defaulting units.

(ii) Vapi and Ankleswar have been identified as critically polluted areas and an action plan to control industrial pollution in these areas have been prepared.

(iii) A scheme has been initiated for setting up of Common Effluent Treatment Plants (CETPs) in clusters of small-scale industrial units. CETPs have already been set up in Nandesari, Bholay, Sarigem, Odhav & Jetpur, CETPs are under constructions at Vatva & Vapi.

(iv) Environmental guidelines have been evolved for siting and operation of industries. Besides environmental impact assessment notification has been issued on 27-1-94 making it compulsory to seek environmental clearance from the Government for the specified categories of developmental projects.

(v) Fiscal incentives are provided for installation of pollution control equipment and also for the shifting of polluting industries from congested areas.

Godowns

19. SHRI KASHI RAM RANA :
 SHRI GABHAJI MANGAJI THAKORE :
 SHRI LALL BABU RAI :
 SHRI HARIBHAI M. PATEL :
 SHRIMATI BHAVNA CHIKHLIA :
 SHRI MOHAMMAD ALI ASHRAF FATMI :
 DR. K. D. JESWANI :

Will the Minister of FOOD be pleased to state :

(a) the number of godowns constructed or under construction State-wise and Union Territory-wise at present; and

(b) the number of the godowns constructed by the Central Warehousing Corporation in each State ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The details of State-wise number of godowns constructed by FCI as on 1.2.1996 are furnished in the Statement-I

The details of State-wise number of godowns under construction by FCI and CWC are furnished in the Statement-II

(b) The details of State-wise number of godowns constructed by Central Warehousing Corporation as on 1.1.1996 are furnished in the Statement-III.

STATEMENT I

State-Wise Number of Godowns Constructed by Food Corporation of India as on 01.02.1996

S.No.	Name of the State/ Union Territory	No. of FCI owned godowns
1.	Assam	19
2.	Arunachal Pradesh	03
3.	Tripura	02
4.	Manipur (Imphal)	02
5.	Nagaland	04
6.	Mizoram	03
7.	Meghalaya	02
8.	Bihar	19
9.	Orissa	21
10.	West Bengal	26
11.	Sikkim	01
12.	Delhi	07
13.	Himachal Pradesh	03
14.	Jammu & Kashmir	10
15.	Haryana	37
16.	Punjab	104
17.	Chandigarh	04
18.	Rajasthan	35
19.	Uttar Pradesh	51
20.	Andhra Pradesh	35
21.	Kerala	20
22.	Karnataka	11
23.	Tamil Nadu	16
24.	Pondicherry	03
25.	Gujarat	14
26.	Maharashtra & Goa	17
27.	Madhya Pradesh	41
		510

STATEMENT II

State-Wise Number of Godowns Under Construction

FOOD CORPORATION OF INDIA :

Sl. No.	Name of the State/U.T.	No. of godowns
1.	Mizoram	02
2.	Himachal Pradesh	01
3.	Jammu & Kashmir	01
4.	Madhya Pradesh	01
		05

CENTRAL WAREHOUSING CORPORATION :

Sl. No.	Name of the State/U.T.	No. of godowns
1.	Andhra Pradesh	03
2.	Delhi	01
3.	Gujarat	02
4.	Karnataka	01
5.	Madhya Pradesh	03
6.	Maharashtra	02
7.	Orissa	01
8.	Rajasthan	01
9.	West Bengal	02
		16

STATEMENT III

Statewise Number of Godowns Constructed by C.W.C. as on 1.1.96

Sl. No.	State/Union Territory	No. of godowns
1.	Arunachal Pradesh	-
2.	Andhra Pradesh	37
3.	Assam	05
4.	Bihar	13
5.	Goa	02
6.	Gujarat	16
7.	Haryana	09
8.	Himachal Pradesh	02
9.	Jammu & Kashmir	-
10.	Karnataka	10
11.	Kerala	05
12.	Madhya Pradesh	30
13.	Maharashtra (Including J.N.P.T.)	22
14.	Manipur	-
15.	Meghalaya	-

1	2	3
16.	Mizoram	01
17.	Nagaland	01
18.	Orissa	08
19.	Punjab	19
20.	Rajasthan	06
21.	Sikkim	—
22.	Tamil Nadu	20
23.	Tripura	02
24.	Uttar Pradesh	41
25.	West Bengal	20
26.	Chandigarh	01
27.	Delhi	08
28.	Pondicherry	01
		279

[English]

Import of Sugar Under OGL

20. SHRI HARIN PATHAK : Will the Minister of FOOD be pleased to state :

(a) whether the Government had allowed duty free import of sugar under open general licence and the importers are under no obligation to either furnish the details in respect of contracted price, country of origin and sale of imported sugar to the Government;

(b) if so, the reasons for allowing the duty free import of sugar under OGL when there is no shortage of sugar in the country;

(c) the measures proposed to be taken to ask the importers to either sell the sugar at reasonable profits or to stop the facility under OGL; and

(d) if so, the reasons therefor ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Yes, Sir,

(b) to (d) . Government, with a view to augment the availability of sugar in the domestic market and to keep the open market prices of sugar under check, decided to allow import of sugar with zero duty, so as to enable the importers to sell their sugar in the domestic market at competitive prices. It was for the importers to sell the sugar imported by them in the open market as per market considerations and their own commercial judgement.

[Translation]

Ecologically Affected States

21. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the names of the States which are ecologically most affected in the country; and

(b) the action taken by the Government to check it during the last one year ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) The ecologically most affected States in the country are Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Tripura, Jammu and Kashmir, Karnataka, Himachal Pradesh, Goa, Maharashtra, Tamil Nadu, Kerala, Hilly regions of Uttar Pradesh and West Bengal.

(b) The various steps taken by the Government for checking degradation of forests are :

(i) Financial Assistance is given to the State Governments and voluntary agencies for afforestation, protection of forests and restoration of ecological balance.

(ii) Institution of 'Van Mukhiya' has been created at Panchayat level to have effective communication between village communities and forest officials in respect of plantations, management, protection and benefit sharing aspects.

(iii) States have been asked to consider to ban felling of green trees above 1000 mtrs. altitude and ecologically sensitive areas.

(iv) A network of protected areas has been created to protect endangered flora and fauna.

(v) Studies are sponsored in environmentally sensitive areas to prepare action plan to conserve, protect and preserve the environment as well as to draw up sustainable development plans.

Sugar Mills in Uttar Pradesh

22. SHRI PANKAJ CHOWDHARY :
SHRI SANTOSH KUMAR GANGWAR :
SHRI RAMPAL SINGH :

Will the Minister of FOOD be pleased to state :

(a) whether Government of Uttar Pradesh have sought permission for expansion and issuance of licences for setting up of some new sugar mills in the state;

(b) if so, the details thereof.

(c) if not, the reasons for delay in issuance of licences for setting up of new sugar mills;

(d) whether new sugar mills have started functioning in Nawabganj, Miranganj and Bareilly in Uttar Pradesh;

(e) if so, the details thereof; and

(f) the time by which decision is likely to be taken in this regard ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (c) . Yes Sir. A Statement showing the details of the proposals

recommended by Government of Uttar Pradesh for grant of letters of intent for establishment of new sugar factories as well as for effecting substantial expansion in the existing units is attached.

(d) to (f) . The Central Government has issued letters of intent for setting up of new sugar factories at Mirganj and Nawabganj in District Bareilly, while the existing sugar factory at Bareilly is holding a letter of intent for effecting substantial expansion from 1016 to 2500 Tonnes Cane Crushing per day. Both the new sugar factories have not yet gone into production.

Generally it takes 3-4 years for establishment of a new sugar factory.

STATEMENT

Statement showing the details of the proposals recommended by Government of Uttar Pradesh for grant of Letters of Intent for new factories as well as expansion in existing units (As on 15-02-1996).

NEW PROPOSALS

Sl. No.	Name of District	No. of proposals recommended by State Government
1.	Meerut	1
2.	Saharanpur	1
3.	Bulandshahr	1
4.	Aligarh	3
5.	Bijnor	2
6.	Badaun	3
7.	Bareilly	1
8.	Lakhimpur Kheri	3
9.	Padrauna	1
		16

EXPANSION PROPOSALS

1.	Meerut	1
2.	Haridwar	2
3.	Saharanpur	2
4.	Ghaziabad	1
5.	Muzaffarnagar	1
6.	Sitapur	2
7.	Pilibhit	1
8.	Faizabad	1
9.	Nainital	1
10.	Gonda	2
11.	Padrauna	2
12.	Kheri	3

13.	Gorakhpur	1
14.	Bareilly	1
15.	Bulandshahr	1
16.	Barabanki	1
17.	Bijnor	1
18.	Moradabad	1
19.	Farrukhabad	1

26

Issue of Ration Cards

23. DR. RAMESH CHAND TOMAR :
SHRI MOHAN RAWALE :
SHRI PAWAN KUMAR BANSAL :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether Government have issued fresh guidelines for issuance of ration cards to the citizens; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) and (b) . The Government of India advised the State Governments/UTs that while they may use photo identity cards as one of the methods to expedite verification before issue/renewal of ration cards, they should continue with other means of verification also to avoid difficulties to the consumers in the process.

[English]

Polio Patients

24. DR. K.V.R. CHOWDARY :
SHRIMATI KESHARBAI SONAJI KSHIRSAGAR :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have conducted any survey to assess the number of polio patients in the country;

(b) if so, the details and outcome thereof;

(c) whether the Government have chalked out, any time bound action plan to eradicate polio; and

(d) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b) . A survey was conducted during 1981-82 by the Indian Council of Medical Research to assess the incidence of Polio in the country. The findings indicated that the incidence rate was 1.7 in rural areas and 1.6 in urban areas per 1000 children of 0 to 4 years of age.

(c) and (d). The Pulse Polio Immunisation Programme was launched during 1995-96 to provide two doses of Oral Polio Vaccine (OPV) to children below three years of age throughout the country on 9th December, 1995 and 20th January, 1996. 8.7 crore children were provided OPV on 9 December, 1995 and 9.3 crore children received the vaccine on 20th January, 1996.

National Zoological Park

25. SHRI CHETAN P. S. CHAUHAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Central Zoo Authority has set up an autonomous society to manage the National Zoological Park, New Delhi;

(b) if so, the details thereof including the composition of the society; and

(c) the other steps taken or proposed to be taken by the Central Zoo Authority to improve the standards of zoos in the country ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b). The Central Zoo Authority has in its meeting held on 5.1.96 recommended for handing over the management of the National Zoological Park to an autonomous society/Trust. The matter is being processed in the Ministry for working out the details.

(c) The Central Zoo Authority has taken following steps for improving the Zoos in the country :

1. Mandatory conditions for improving the housing and upkeep of animals in various zoos have been incorporated in the recognition letters issued under the Wild Life (Protection) Act.
2. Technical assistance is given to zoos in designing of the enclosures for various species and other facilities like hospital, food storage etc.
3. Financial assistance is provided to the zoos for improvement of housing and upkeep of animals, improving sanitation, and other hygienic conditions.
4. Training programmes are organised for the managers, supervisory staff and the zoo keepers.
5. Research projects on various aspects of zoo management have been awarded to eminent research institutions.
6. Workshops and meeting are organised for transfer of technology on zoo management to the managers and veterinarians in the zoo.

Mortality Rate

26. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether mortality rate attributable to tobacco related diseases in the United States and other developed countries is fast declining and it alarmingly increasing in India;

(b) if so, the mortality rate due to tobacco related diseases in the country in 1981, 1991 and 1995;

(c) whether despite the statutory warning on the cigarette packs, advertisements and publicity for cigarettes, bids and tobacco production goes on unabated; and

(d) the steps taken to curb the smoking ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) Available studies indicate a declining trend in mortality rate attributable to tobacco related diseases in USA and European union countries. However, no reliable trend on the same is available for India.

(b) No reliable data is available, year-wise. However, it is estimated that about 8 lakh people die per year due to tobacco related diseases in the country.

(c) and (d). The present statutory warning has not brought about desired impact. Accordingly, it is proposed to enact a comprehensive legislation providing *inter alia* for a statutory warning on all packages of tobacco and tobacco products in the form of more telling slogans. The slogans, size of the letters of the slogans and languages in which these will be printed on the packages will be notified by the Government from time to time.

Chilka Lake

27. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given to Unstarred Question No. 1394 on August 8, 1995 and state :

(a) whether the Government of Orissa has undertaken a comprehensive environmental study impact assessment in respect of prawn culture projects in the Chilka Lake;

(b) whether the Government have received such study report from the State Government;

(c) if so, the details thereof; and

(d) if not, the action taken by the Government to save this lake from the ecological disaster ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (d). The Prawn Culture Project in the Chilka Lake, a joint venture of the Government of Orissa and Chilka Aquatic Farms Ltd. now called Kalinga Aquatics Ltd., has since been abandoned. In view of this detailed environmental impact assessment study by a multidisciplinary group is not required.

[Translation]

New Hospitals

28. SHRI B. L. SHARMA PREM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to set-up new hospitals in Delhi keeping in view the increasing number of patients in the existing hospitals; and

(b) if so, the details thereof with location ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) and (b). Health being a state subject, it is the responsibility of the State Government to open hospitals in their States for providing medical facilities to the people keeping in view their priorities and overall availability of resources. The Government of NCT of Delhi propose to open one 500 bedded and eight 100 bedded hospitals in the periphery of Delhi.

At present the Central Government has no proposal to set up a New Hospital in Delhi.

Prices of Essential Commodities

29. SHRI N.K. BALIYAN :
SHRI AMAR PAL SINGH :
SHRI JANARDAN MISRA :
SHRI PRABHU DAYAL KATHERIA :
SHRI CHINMAYANAND SWAMI :
SHRIMATI GIRIJA DEVI :
SHRI K.M. MATHEW :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the prices of essential commodities like, wheat, sugar, bread, milk, cooking gas, edible oils and spices are showing an upward trend since 1993;

(b) if so, the reasons therefor and the percentage of increase in comparison to 1994 and 1995;

(c) the prices of these commodities during April 1993, April 94 and December, 1995; and

(d) the steps taken or likely to be taken by the Government to check the prices of these commodities ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) and (b). The increase in prices of certain essential commodities could be attributed to the gap between their demand and supply in the country, transportation problem, local distribution difficulties and increase in their input costs etc. The trend in the wholesale price indices of selected essential items are given in Statement-I.

(c) The Wholesale Price Indices of selected items during April, 1993, April, 1994 and April, 1995 are given in Statement-II.

(d) The measures taken by the Government to contain the prices *inter alia* include the incentives to farmers and the manufacturers to enhance their output, import of edible oils, strict action against hoarders and blackmarketeers under Essential Commodities Act, 1955 and Prevention of Black Marketing and Maintenance of Supplies of Essential Commodities Act, 1980. The essential commodities are also being supplied at reasonable prices through cooperative stores and State Civil Supplies Corporations in addition to those supplied through the Public Distribution System and Revamped Public Distribution

System. State Governments have been requested to keep a close watch on the prices of essential commodities in their States/UTs.

STATEMENT I

Trend in the wholesale price indices of selected essential commodities.

Commodities	Percentage variation	
	1994 (Dec.) 1993 (Dec.)	1995 (Dec.) 1993 (Dec.)
Wheat	+ 8.8	+ 9.9
Sugar	+ 5.8	+ 8.0
Bread	+ 3.0	+ 13.8
Milk	+ 10.5	+ 11.2
Cooking gas (LPG)	+ 12.4	+ 12.4
Vanaspati	+ 6.2	+ 5.7
Groundnut Oil	+ 8.0	+ 28.7
Mustard Oil	+ 14.5	+ 21.3
Black Paper	+ 60.6	+ 81.4
Chillies (dry)	+ 90.5	+ 177.1
Turmeric	- 34.4	- 25.4

STATEMENT II

Wholesale price indices of selected items during April, 1993, April, 1994 and April, 1995

Base 1981-82 = (100)

Commodities	Index Numbers		
	Apr. 93	Apr. 94	Apr. 95
Wheat	235.4	271.5	272.4
Sugar	194.6	231.9	222.2
Bread	247.2	264.7	268.5
Milk	274.3	291.6	309.3
Cooking Gas (LPG)	208.1	233.8	233.8
Vanaspati	226.0	234.1	267.9
Groundnut Oil	189.3	244.9	308.2
Mustard Oil	186.3	215.1	253.1
Black Paper	202.8	339.8	555.3
Chillies (dry)	161.2	217.6	296.2
Turmeric	582.2	487.4	443.4

[English]

Food Corporation of India

30. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of FOOD be pleased to state :

(a) whether the Food Corporation of India is paying the immediate support price and other taxes imposed by Punjab Government while procuring paddy/rice;

(b) if so, details thereof;

(c) the total amount paid by Food Corporation of India towards the tax during each of the last three years;

(d) whether the Government of Andhra Pradesh has recently imposed similar tax on the purchase of rice and some other agricultural products;

(e) if so, the details thereof; and

(f) whether the Food Corporation of India has re-imbursed the same to the State Government on the rice procured from Andhra Pradesh during the current Session ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Yes, Sir.

(b) The details of Minimum Support price and taxes paid on paddy in Punjab during the Kharif Marketing Season 1995-96 are as under :-

	(Rs. per quintal)		
	Common	Fine	Superfine
M.S.P.	360	375	395
Mandi fee	- 2%		
Arhtia Commission	- 2%		
Rural Development Cess	- 2%		
Purchase Tax	- 4%		

The MSP and taxes on paddy as given above are also taken into account for fixing the procurement price of levy rice.

(c) The total amount paid by FCI in Punjab towards taxes for the last three years are as under :-

	(Rs./Crores)
1992-93	192.39
1993-94	267.93
1994-95	244.57

(d) and (e) . The Government of Andhra Pradesh have imposed Rural Development Cess at the rate of 5% on paddy with effect from 30.12.1995 through an Ordinance issued on 29.12.1995. Prior to that the taxes levied on paddy were 4% purchase tax and 1% market fee.

(f) The procurement price of levy rice in Andhra Pradesh has not so far been revised taking into account the newly imposed Rural Development Cess.

[Translation]

Pulses

31. DR. MAHADEEPAK SINGH SHAKYA :
SHRI NAWAL KISHORE RAI :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the gap between demand and availability of pulses has been increasing in the country for the last few years;

(b) if so, the details thereof;

(c) whether there has been drastic increase in the prices of pulses during these years;

(d) if so, the details thereof; and

(e) whether pulses were imported to control the prices and if so, the quantity and value thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) and (b) . The production of pulses is nearly stagnant at around 14 million tonnes for the past few years. The requirement of pulses in the country is estimated to be around 19 million tonnes. Thus, there is a gap of around 5 million tonnes between demand and supply of pulses in the country.

(c) and (d) . The trend in the Wholesale Price Index numbers of pulses during 1993-94, 1994-95 and 1995-96 is as under :

	1993-94	1994-95	1995-96*
Pulses	+ 28.8	+ 8.4	+ 8.6
Gram	+ 43.1	+ 10.3	- 42.2
Arhar	+ 14.0	+ 15.7	+ 41.2
Moong	+ 25.4	+ 8.2	+ 18.1
Masur	+ 18.3	+ 29.9	+ 49.5
Urad	+ 29.2	+ 64.0	- 3.5

* Upto January, 96.

(e) In order to augment the supply of pulses, their imports have been kept under OGL and the customs duty on imported pulses was reduced from 10% to 5%. Details of quantity and value of imports of pulses for 1993-94 to 1995-96 are given below :

Year	Quantity	Value
	(in lakh tonnes)	(Rs. in Crores)
1993-94	6.28	567
1994-95	5.55	574
1995-96	2.86	388

(upto Oct., 95)

[English]

Forest Conservation in Kerala

32. PROF. (SHRIMATI) SAVITHRI LAKSHMANAN :
Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the areas identified as forest/reserve forest in Kerala;

(b) the details of various schemes launched in Kerala for conservation of forests during the last three years;

(c) the achievement made so far under each scheme during each of the last three years; and

(d) the financial assistance provided under each scheme during each of the last three years ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :
(a) As per the State of Forest Report 1993, the Recorded Forest Area in the State of Kerala is 11,222 sq. km. and the actual forest cover is 10,336 sq km.

(b) to (d) . The information is being collected and will be placed on the Table of the House.

Public Sector Industries in Orissa

33. SHRI SRIBALLAV PANIGRAHI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the public sector industries in Orissa, particularly in Talcher-Angal region, functioning at present and have yet to be cleared from the environment point of view;

(b) the industries which have filed their environment impact study reports before the commencement;

(c) the industries which have complied to the conditions imposed by the Government; and

(d) the action taken by the Government against these industries for non-compliance of the directions ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :
(a) Nil .

(b) Neelanchal Ispat Nigam Limited has filed an environmental impact study report for setting up steel plant at Daitari, Orissa.

(c) and (d) . The compliance of environmental conditions imposed by the Government while approving the project is regularly monitored for ensuring effective implementation of the action plan submitted by the industries. These are required to be implemented by the project proponent in a phased manner.

Black Marketing of Kerosene Oil

34. SHRI V. SREENIVASA PRASAD :
SHRI SRIKANTA JENA :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the officials of Indian Oil in league with the officials of Directorate of Consumer Goods and Civil Supplies are selling large quantity of subsidised kerosene meant for Public Distribution System in the black market at Calcutta and Durgapur;

(b) if so, the details thereof;

(c) whether the kerosene is smuggled to Bangladesh in collusion with the officials; and

(d) the steps Government propose to check this practice and action taken against the guilty officials ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) to (d) . The Central Government makes only bulk allocation of kerosene oil to States/UTs for distribution through Public Distribution System (PDS). The operational responsibility of ensuring distribution within the State/UT to the consumers is the responsibility of the concerned State Governments/UT Administrations. The States/UTs take action against blackmarketeers, hoarders, etc. under Central Acts like Essential Commodities Act and Control Orders issued thereunder and State-Acts and I.P.C. etc. The Central Government has been advising the States/UTs to take effective steps so that such malpractices do not occur. The schemes of blue dyeing of kerosene and delivered supply of kerosene to wholesalers have also been introduced in order to control diversion and malpractices in distribution of kerosene.

Blood Bank

35. SHRI MOHAN RAWALE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware of the malpractice, malfunctioning and corruption in blood banks in the country;

(b) if so, the details thereof;

(c) whether the Supreme Court has directed the Government to set up a National Council of Blood Transfusion and similar bodies at the State level; and

(d) if so, the progress made in this regard ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) Instances such as paid donors posing as relative donors, bleeding the donors who are not fit for bleeding and issuing untested or infected blood for transfusion have been reported from time to time.

(c) Yes, Sir.

(d) Government have initiated steps on the directions issued by the Supreme Court with regards to setting up of National and State Councils of Blood Transfusion.

[Translation]

Expired Medicines

36. SHRI RAM TAHAL CHOUDHARY :
SHRI HARI KEWAL PRASAD :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the expired medicines have been distributed under Central Government Health Scheme;

(b) if so, the number of such complaints received in this regard during the last two years; and

(c) the number of guilty persons against whom the Government have taken action?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) and (c). The question do not arise.

[English]

Medical and Dental Colleges

37. DR. SUDHIR RAY :
SHRI MUHI RAM SAIKIA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 3584, dated December 20, 1995 and state :

(a) whether the information sought in the question has since been received;

(b) if so, the details of the subvention and loans extended to students of Medical and Dental Private Colleges during the current academic session college, State-wise;

(c) if not, the reasons therefor; and

(d) whether the directive of the Supreme Court is likely to be executed before the expiry of the current academic session?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) to (c). On the basis of claims submitted by the eligible private medical colleges, orders sanctioning subvention in respect of following colleges have been issued so far :-

Name of the College State-wise	Subvention amount sanctioned by Ministry of Health Govt. of India. (Figures in bracket shows No. of students who have benefited)
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MAHARASHTRA

1. Bharti Vidyapeeth's Medical College, Pune.	Rs. 5.10 lakhs (102)
2. Dr. D.Y. Patil Education Society's Medical College, Kolhapur.	Rs. 4.25 lakhs (85)
3. Rural Medical College, Loni.	Rs. 4.25 lakhs (85)
4. P.A.B.D. Medical College, Amravati.	Rs. 4.25 lakhs (85)

5. Maharashtra Instt. of Medical Education and Research's Medical Coolege, Pune. Rs. 4.25 lakhs (85)

6. Krishna Instt. of Medical Sciences, Karad. Rs. 4.25 lakhs (85)

7. B.L.N. Medical College, Swangi, Wardha. Rs. 4.25 lakhs (85)

KARNATAKA

8. Adichunchuagiri Instt. of Medical Sciences, Bellur. Rs. 4.25 lakhs (85)

9. Al-Ameen Medical College, Bijapur. Rs. 4.25 lakhs (85)

10. Kempegowda Instt. of Medical Sciences, Bangalore. Rs. 5.14 lakhs (102)

11. M.R. Medical College, Gulbarga. Rs. 4.25 lakhs (85)

TAMIL NADU

12. Raja Muthiah Medical College, Annamalainagar. Rs. 5.30 lakhs (106)

13. P.S.G. Instt. of Medical Sciences & Research Coimbatore. Rs. 4.25 lakhs (85)

PUNJAB

14. Dayanand Medical College, Ludhiana. Rs. 2.95 lakhs (59)

KERALA

15. Academy of Medical Sciences, Paryaram Kannur, Kerala. Rs. 3.60 lakhs (72)

The Reserve Bank of India intimated that upto 18-12-1995, 18 Public Sector Banks (out of 27) reported that no loan had been sanctioned as no applications was received by them for grant of such loans.

(d) The directives of the Supreme Court are being complied with.

[Translation]

Irrigation Facilities

38. SHRI LALL BABU RAI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether adequate irrigation facilities are available in the country;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the efforts made by the Government to provide adequate irrigation facilities in the country?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (c). Irrigation Potential has increased from 22.6 million hectares during the pre-plan period to about 87.06 million hectares at the end of 1994-95 and is likely to increase to 96.89

million hectares at the end of Eighth Five Year Plan. There is scope and need for further increase in the future plans in view of the likely increase in the demand for such facilities.

(d) Major steps taken by the Union Government to increase irrigation facilities *inter-alia* include assigning high priority to the sector during the Eighth Plan by laying special thrust on (a) early completion of on going Major & Medium Projects, (b) greater users' participation in Major & Medium Projects, (c) making Command Area Development Programme more effective, (d) priority to speedy completion of a large number of ongoing surface water minor irrigation schemes, (e) conjunctive use of surface and ground water and (f) emphasis on Research and Development of Science & Technology Components in the field of Water Management, through appropriate agencies.

[*English*]

Secondary Level Hospitals

39. SHRIMATI CHANDRA PRABHA URS : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Karnataka Governments has forwarded any proposal for World Bank assistance to undertake a Rs. 500 crore project for upgrading secondary and district level hospitals in Karnataka;

(b) if so, whether the proposal has been posed to the World Bank; and

(c) the number of secondary and district hospitals proposed to be covered under the proposed programme in Karnataka ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R.

ANTULAY) : (a) to (c) . Yes, Sir. A State Health Systems Development Project, covering 21 districts, 107 Sub-divisional and 74 Community Hospitals in Karnataka at a cost of about Rs. 550 crores has been negotiated with the World Bank in January-February, 1996.

[*Translation*]

Pending Projects of Madhya Pradesh

40. SHRI VISHWESHWAR BHAGAT :
SHRI KHELAN RAM JANGDE :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the names of various development projects and schemes pertaining to Madhya Pradesh which are pending with the Government for forestry and environmental approval;

(b) since when these are pending and the reasons therefor; and

(c) the steps taken by the Government to clear these projects early ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b). A Statement showing names of various projects of Madhya Pradesh pending with the Central Government under the Forest (Conservation) Act, 1980 and for environmental clearance as on 31.1.96 alongwith the period of pendency and the reasons for the same is attached.

(c) As and when complete details are received in respect of a proposal it is processed expeditiously for final decision.

STATEMENT

A. *Proposals pending under the Forest (Conservation) Act, 1980 as on 31.1.96 :*

Sl. No.	Name of the proposal	Pending since	Reasons for pendency
1.	Renewal of Dolomite mining lease by M/s Orissa Cement Ltd.	January, 1996	Under process.
2.	Renewal of mining lease for bauxite mining by M/s Bansal Khaniz Udyog.	January, 1996	Under process.
3.	Diversion of forest land in favour of M/s Zamin Raza for renewal of Dolomite mining lease.	January, 1996	Under process.
4.	Diversion of forest land for Diaspore and Pyrophyllite mining by M/s Khajuraho Minerals.	January, 1996	Under process.
5.	Diversion of forest land to Department of Defence Research Development Organisation, Government of India.	January, 1996	Under process.
6.	Mining of Diaspore and Pyrophyllite by M.P. State Mining Corporation.	January, 1996	Under process.
7.	11 KV Umardoni-Kurthitota Transmission line.	January, 1996	Under process.
8.	11 KV Kurtitola-Khara transmission line.	January, 1996	Under process.
9.	11 KV Khara-Talabodi transmission line.	January, 1996	Under process.
10.	11 KV Khara Kokma transmission line.	January, 1996	Under process.
11.	11 KV Kokma-Kolvattur transmission line.	January, 1996	Under process.
12.	11 KV Pondi-Kota transmission line.	January, 1996	Under process.
13.	Diversion of forest land to M/s Maihar Cement Co. for renewal of mining lease.	March, 1995	Under process.

1	2	3	4
14.	11 KV Nata-Bariya Transmission line.	January, 1996	Under process.
15.	11 KV Lutia-Dariagondi and Gopangi transmission line.	January, 1996	Under process.
16.	11 KV Masurghughri-Janjola transmission line.	January, 1996	Under process.

B. Proposals pending for environmental clearance :

1.	2x500 MW TPP at Korba Distt. Bilaspur of M/s Daewoo Power Ltd.	June, 1995	Under process.
2.	125 MW DGPP at Barsingpur of Global Boards Ltd.	August, 1995	Under process.
3.	2x250 MW Coal Based TPP at Bhilai by L&T Ltd. & SAIL.	August, 1995	Under process.
4.	Bina TPS (1000 MW) by M/s Bina Supply Co. Ltd.	August, 1995	Under process.
5.	120 MW Diesel Power project at Pithampurkheda near Indore by M/s.Shapoorji Pallonji Power Co.	November, 1995	Under process.
6.	Baraduar Dolomite Mine M/s SAIL.	September, 1994	Under process.
7.	Nighai Opencast (Exp) M/s NCL.	October, 1994	Under process.
8.	Anadand & Kewai Project, M/s SECL.	March, 1995	Under final stage of examination.
9.	Rajnagar Opencast M/s SECL.	May, 1995	Under process.
10.	Coke oven plant for Nagpur Alloy Casting Ltd., steel project at Siltara in Audyogik Vikas Kendra, Distt. Raipur of M/s Nagpur Alloy Castings Ltd.	January, 1996	Under process.

Contract System in FCI

41. SHRI HARI KEWAL PRASAD : Will the Minister of FOOD be pleased to state :

(a) whether any permanent arrangement has been made for allotment of work under the contract system in Food Corporation of India;

(b) if so, the details thereof; and

(c) the amount spent on various contracts by the Food Corporation of India during 1992-93, 1993-94 and 1994-95 State-wise ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) .The handling and transport contractors are appointed through open tender enquiry for which advertisement are issued/published in leading national/local newspapers. While awarding the contracts past experience, business Competency and financial soundness of the tenderer are *inter-alia* taken into account. .

(c) Requisite details are given in the Statement attached.

STATEMENT

State/Region-wise and Year-wise details of expenditure incurred for the work done on contract

(Rs. in lakhs)

S.No.	Name of the Region	1992-93	1993-94	1994-95
1.	Bihar	329.44	358.13	516.86
2.	Orissa	395.07	425.83	682.77
3.	West Bengal	535.96	735.86	991.74

1	2	3	4	5
4.	P.O. Calcutta	369.32	567.05	873.01
5.	Assam	282.69	716.73	462.38
6.	N.E.F.	1182.24	1312.47	767.56
7.	Delhi	60.89	112.98	102.49
8.	Haryana	1799.50	2739.78	3759.49
9.	Himachal Pradesh	17.88	17.09	29.97
10.	Punjab	7136.71	8014.89	7757.85
11.	Rajasthan	664.55	784.62	786.96
12.	Uttar Pradesh	910.98	1360.13	1092.93
13.	Andhra Pradesh	1164.71	1939.95	2319.16
14.	Kerala	1071.16	1119.06	972.24
15.	Karnataka	1192.75	963.17	1432.12
16.	Tamil Nadu	434.65	734.11	1214.43
17.	P.O. Madras	92.37	80.32	54.32
18.	Gujarat	452.24	640.21	384.93
19.	Maharashtra	709.01	945.57	790.71
20.	Madhya Pradesh	1510.19	1388.06	1426.42
21.	P.O. Kandla	62.41	45.38	45.56
22.	Jammu & Kashmir	664.00	774.56	795.59
23.	P.O. Vizag	21.70	7.43	1.60
Total		21060.42	25783.38	27261.09

*[English]***Implementation of Subarnarekha Project**

42. SHRI CHITTA BASU : Will the Minister of WATER RESOURCES be pleased to state :

- (a) whether it is a fact that the implementation of the Subarnarekha project has been inordinately delayed;
- (b) if so, the reasons therefor; and
- (c) the steps proposed to be taken by the Government to expedite implementation of the above project ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :
(a) Yes Sir.

(b) Since 1991-92 onward no significant progress could be made on Subarnarekha Project, due to inadequate outlays provided by the State Government for this project.

(c) The World Bank had provided assistance to Subarnarekha Multipurpose Project (Credit No. 1289-IN) for an amount of 116.3 million SDR (127 million U.S. Dollars) from August, 1982 to April, 1989. The Central Water Commission have been entrusted with the work of monitoring of this project to identify the bottlenecks in the implementation and taking up with the State Government for appropriate remedial measures. Recently, the World Bank mission visited the project from 1st to 9th February, 1996.

*[Translation]***Illegal Mining of Valuable Stones**

43. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

- (a) whether the Government have received some complaints regarding the illegal mining of valuable stones available in the reserved forests in Gujarat during the last three years;
- (b) if so, the details thereof;
- (c) whether the Government have conducted any enquiry in this regard;
- (d) if so, the out come thereof; and
- (e) the steps taken by the Government to check the illegal mining of such stones ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :
(a) to (e) . The information is being collected from the state government and will be laid on the Table of the House.

Afforestation at Banks of Yamuna

44. SHRI KESRI LAL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

- (a) whether the Government are contemplating for afforestation at the banks of Yamuna river, particularly in Kanpur Dehat;

(b) if so, the amount allocated for this purpose and the area in acres selected for afforestation; and

(c) the progress made so far in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :
(a) Under the Yamuna Action Plan provisions have been kept for afforestation at the banks of river in towns covered under the Yamuna Action Plan (YAP).

(b) and (c) . An amount of Rs. 151.50 lakhs has been allocated for afforestation in 11 of the 15 YAP towns. The State Governments are preparing Detailed Project Reports (DPRs).

*[English]***No Objection Certificate to Industries**

45. SHRI PRABHU DAYAL KATHERIA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

- (a) whether the Government have taken steps to simplify the procedure for grant of No Objection Certificate to industries to ensure environmental safeguards; and
- (b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :
(a) Yes, Sir.

(b) A Notification issued by this Ministry on 27.1.94 as amended on 4.5.94 simplifies environmental appraisal procedure in respect of certain development projects including the industries. Steps taken include the following :-

- Application form as well as questionnaire for eliciting environmental information has been standardised.
- Environmental impact assessment report based on the season data instead of three seasons data is adequate for project consideration.

Adoption of Districts by Industries

46. SHRI BAL RAJ PASSI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

- (a) whether the industries have been asked to adopt districts in the country to look after environment and ecology;
- (b) if so, the details thereof ;
- (c) whether the Government have given/propose to give fiscal benefits to the Industries for expenditure incurred by them in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :
(a) and (b) . In a meeting taken with the Industries' Associations on 8th January, 1996, it was suggested that the industries take

up tree plantation in the districts where the industry has been established. This is in addition to the measures which the industry is required to adopt to control pollution from their operations.

(c) to (e). No proposals for financial assistance have been received in this regard.

Hepatitis

47. SHRIMATI KRISHNENDRA KAUR (DEEPA) : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether hepatitis is the third largest killer disease in the country;

(b) whether this disease can be eradicated by vaccination;

(c) if so, the details thereof;

(d) whether Government propose to organise a vaccination campaign like the recent pulse polio campaign to eradicate hepatitis;

(e) is so, the details thereof; and

(f) if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) No, Sir. However, Viral Hepatitis is an important public health problem in the country.

(b) and (c). Vaccines are available only for Hepatitis A Virus and B. Virus. For other viruses (HCV, HDV, and HEV) causing Hepatitis vaccines are yet to be developed.

(d) to (f). Central Government has no such proposal under consideration at present.

[Translation]

Homoeopathy Council

48. SHRIMATI KESHARBAI SONAJI KSHIRSAGAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Central Homoeopathy Council has been constituted by the Government;

(b) if so, whether there is similarity in the functions of Medical Council of India and Homoeopathic Council; and

(c) whether officers are appointed in the Homoeopathy Council on the basis of Homoeopathic Medical qualifications ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : (a) and (b) . Yes, Sir.

(c) Appointments to all technical posts in the Central Council of Homoeopathy are made on the basis of candidates having Homoeopathic Medical qualifications.

[English]

Resurgence of T.B.

49. SHRI S.M. LALJAN BASHA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government has approached WHO to tackle the resurgence of T.B. all over the country;

(b) if so, the kind of assistance sought from WHO; and

(c) the measures proposed to be taken to tackle and control TB ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b) . No, Sir. There has been no resurgence of TB in the country.

(c) Tuberculosis has been a major public health problem in the country. To control the disease the National Tuberculosis Programme is being implemented in the country since 1962. A revised strategy is being adopted to strengthen the programme and substantially improve cure-rates. The strategy is being implemented in 15 Project sites with World Bank assistance on a trial basis.

Rotting Paddy

50. SHRI S.S.R. RAJENDRA KUMAR : Will the Minister of FOOD be pleased to state :

(a) whether the Government are aware that paddy worth over Rs. 450 crores is rotting without milling due to the policy pursued by the Food Corporation of India;

(b) if so, the facts thereof;

(c) whether the Government have any proposal to investigate into the present state of affairs; and

(d) if so, the details thereof ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Government has no information of any paddy rotting without milling.

(b) to (d) . Do not arise.

[Translation]

Environmental Projects of Rajasthan

51. SHRI KUNJEE LAL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the details of the projects launched to improve environment and for the development of forests and wildlife in Rajasthan with the Central and foreign assistance during 1993-94, 1994-95 and 1995-96;

(b) the financial assistance made available during the said period for this purpose, project-wise; and

(c) the achievements made in this regard during the said period, project-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (c). The details of projects launched to improve environment and for the development of forests and wildlife in Rajasthan with

Central and Foreign assistance during the year 1993-94, 1994-95 and 1995-96 (till date) alongwith achievements both Financial and Physical are given in the Statement :

STATEMENT

(Rs. in lakhs)

Sl. No.	Name of the Scheme	Broad objective	Extent of funding	Status	Achievement during the last three years			
					Financial			Physical
					1993-94	1994-95	1995-96	
1	2	3	4	5	6	7	8	9
1.	Development of National Parks and Sancturaries	To develop National Parks and Sancturaries	100%	Ongoing	79.46	64.30	78.25	15 National parks covered
2.	Eco-development around protected areas	To provide alternative sustenance to Communities living on fringes of National Parks	100% NR 50% R	Ongoing	19.33	—	8.43	2 National Parks covered
3.	Project Tiger	To ensure viable population of tigers	100% NR 50% R	Ongoing	100.79	96.52	105.67	2 Tiger Reserves covered
4.	Eco-development around Tiger Reserves	To provide alternative sustenance to communities living on fringes of Tiger Reserves	100% NR 50% R	Ongoing	39.73	23.88	9.38	2 Tiger Reserves covered
5.	Paryavaran Vahini Scheme	Create environmental awareness through active participation of public	100%	Ongoing	1.70	1.50	—	6 paryavaran vahinis constituted
6.	Non Timber produce including Medicinal Plants	Raising Non Timber Produce including Medicinal Plants	100%	Ongoing	43.00	10.00	118.00	1450 ha. area covered
7.	Integrated Afforestation and Eco-development project scheme	Promote afforestation and Eco-development	100%	Ongoing	726.30	734.80	304.00	21094 ha. area covered
8.	Area Oriented Fuelwood and Fodder Project Scheme	Augmenting supply of fuelwood and fudder in identified fuelwood deficit districts	50%	Ongoing	186.16	250.00	220.33	5480 ha. area covered
9.	Association of Scheduled Tribes and Rural Poor in regeneration on usufruct sharing basis	To associate Scheduled Tribes and Rural Poor in afforestation of degraded forest	100%	Ongoing	—	20.23	4.60	Targets fixed in terms of financial releases
10.	National River Conservation Plan (NRCP)	Pollution abatement of Chambal River	50%	River Chambal has been including in NRCP at an estimated cost of Rs. 13.94 crores. This will cover Kota and Keshoraipattan towns.				

EXTERNALLY AIDED

- Integrated Wasteland Development Project, Dungarpur.**
 — a SIDA assisted project

To promote intergrated land use.

This project is under implementation in close cooperation with NGOs. The aid component is Rs. 28.14 crore. An expenditure of Rs. 6.96 crores has been incurred and area of 6793 ha. covered upto December, 1995.

1	2	3	4	5	6	7	8	9
2.	Afforestation and pasture Development along Indira Gandhi Canal – OECF, Japan assisted project.	To protect canal, agricultural fields etc. from the desert sands, meet fuelwood fodder need and employment generation	The project was started in 1991 at a total project cost of Rs. 107 crores. An expenditure of Rs. 48.25 crores has been incurred and an area of 28379 ha. covered upto September, 1995.					
3.	Afforestation Project for the Aravalli Hills – a OECF, Japan assisted project	To check desertification and restore ecological status by reforestation	The implementation of the project was started in April, 1992. Total aid component is Rs. 176.69 crore. An expenditure of Rs. 104.47 crores and an area of 70,000 ha. covered upto June, 1995.					
4.	Rajasthan Forestry Development Project – a OFCF, Japan assisted project	To develop human and institutional resources at the village and project level for proper implementation of project activities relating to afforestation	The project has been started in the year 1995-96 at a total cost of Rs. 140 crores.					
5.	Industrial Pollution Control Project (Phase II) – a World Bank aided Project	Institution Development of State Pollution Control Board.	Rajasthan Pollution Control Board is one of the four State Pollution Control Boards which have been taken up under the Project. The total cost of the project is US \$ 330 million, out of which US \$ 168 million is from the World Bank.					

Pending Project of Maharashtra

52. SHRI DATTA MEGHE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the various development schemes of Maharashtra pending with the his Ministry for clearance from environmental and forestry angle;

(b) since when these projects are pending and the reasons therefor; and

(c) the time by which these projects are likely to be cleared ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :
(a) and (b). A Statement is attached.

(c) A final decision on the clearances of the project proposals is taken within a stipulated time period of 90 days from the date of receipt of all requisite information and relevant details from the project proponents.

STATEMENT

Sl. No.	Name of the Project	Pending Since	Reasons for Pendency
1	2	3	4
A. ENVIRONMENTAL CLEARANCE			
1.	3.0 Hill T.P.A. Intergrated Steel Plant at Taluka Pon Distt. Raigad, Maharashtra of M/s Nippon Denro Ispat Ltd.	January, 1996	Under Process.
2.	Manikgarh Cement Project at Chandrapur.	October, 1994	Additional information is awaited.
3.	SPM/Cross country Pipeline Effluent disposal facilities of the 6 MMTPA grassroot Refinery at Deoghar in Maharashtra, by Hindustan Oman Petroleum Co. Ltd.	January, 1995	Under final stage of examination.
4.	Manufacturing Potable Alcohol of 22, KL/Day at Navego, Post Saharpur of M/s Amar Alcohol Ltd., Bandhara, Nagpur.	March, 1995	Under final stage of examination.
5.	Organic Chemical Manufacturing unit at Patalganga of M/s Garodia Chemicals Ltd.	May, 1995	Under Process.
6.	Bulk Drug at Plot H-4 MIDC Industrial Area Waling, Distt. Aurangabad of M/s Boskar Chemicals Ltd.	July, 1995	Additional information is awaited.
7.	Bulk Drugs Unit at Daund Taluka Pune of M/s TASC Industries India Ltd.	July, 1995	Additional information is awaited.

1	2	3	4
8.	Manufacturing of Oxyclozanide inoputon Cypermethric Acid etc. at Bombay of M/s Cardha Chemicals (P) Ltd.	July, 1995	Under Process.
9.	Pesticides formulating unit at Akola of M/s Aallis India Ltd.	July, 1995	Additional information is awaited.
10.	Manufacture of Drugs and Pharmaceutical at Kolvihi, Pune of M/s. Crosslands Research Laboratories Ltd.	August, 1995	Additional information is awaited.
11.	Manufacture Steel through Electric ARC Furnace route (Mini Steel Plant) M/s Sun Flag Iron & Steel Co. Ltd.	September, 1995	Additional information is awaited.
12.	Modernisation-cum-Expansion of Moval Foundry of Moval, Taluka, Pune of M/s TELCO.	September, 1995	Additional information is awaited.
13.	Polyster Plant at Mundhagaon Distt. Nasik of M/s Jindal Polyester Ltd.	October, 1995	Under Process
14.	Sinter Plant Project at existing Pig Iron Plant at REDI Village M/s Usha Ispat Ltd.	November, 1995	Additional information is awaited.
15.	Dye intermediated at MLDC Thane of Metropolitan Eximchem Pvt. Ltd.	January, 1996	Under Process
16.	Fugicides Spectrum of M/s Hikal Chemical Industries Ltd.,	January, 1996	Under Process
17.	Baranj & Bander Block, Nippon Denro Ispat Ltd.	May, 1995	Additional information is awaited.
18.	Kumbharkhani Underground Mine, WCL	July, 1995	Additional information is awaited.
19.	Mogalgad Bauxite Mine M/s Indian Aluminium Co. Ltd.	October, 1995	Under Process
20.	Surajgarh Iron Ore Mining, M/s. Lloyds Metals.	December, 1995	Under Process
21.	Lohara East Coal Mining M/s ACC Ltd.	January, 1996	Additional information is awaited.
22.	Chikhaldara Pumped Storage Scheme	December, 1995	Additional information is awaited.
23.	Marine Chemical Terminal at JNPT.	June, 1995	Additional information is awaited.
24.	Re-development of property at C.S.No. 1552 at Girgaun Divn., Bombay under CRZ.	April, 1995	Under final stage of examination
25.	Development of property bearing final plot No. 766 of Town Planning Scheme IV, Mahim Divn. Dadar, Bombay by M/s. Suraj Estates Developers Pvt. Ltd.	May, 1995	Additional information is awaited.
26.	Construction of Dighi Jetty in Rajapuri Creek Maharashtra – proposal of M/s. Pilot Cooking Gas Ltd.	May, 1995	Additional information is awaited.
27.	Construction of Afghan Consulate building at Walkeshwar Road in Malabar Hill Division, Bombay.	May, 1995	Under final stage of examination.
28.	Setting up a resort-cum recreation part at Nhava proposal of M/s Mirage Resorts Pvt. Ltd., Bombay.	June, 1995	Under Process
29.	Proposal for Golf links and ancillary activity at Goregao, West Bombay by Shri Naren Kuwadekar.	July, 1995	Additional information is awaited.
30.	Construction of residential Quarters at Manori & various places in Alibagh and Basin Divn. by Custom Deptt. exemption of CRZ Notification.	July, 1995	Under process
31.	Setting up of a Holiday Resort-a request from Shri P.V. Mahatre of Raigad Distt. Maharashtra.	July, 1995	Under process
32.	Proposal of City and Industrial Development Corp. of Maharashtra Ltd. (CIDCO).	August, 1995	Additional information is awaited.
33.	Re-construction of existing office building at Cadbury House, Bhulabhai Desai Road, Bombay.	August, 1995	Under process

1	2	3	4
34.	Permission sought by Shri Naraen Bhojwani of Bombay under CRZ Notification for : (i) Construction of 7 flats for members of APSARA co-operative Society Ltd. (ii) Construction of 2/3 more floors over existing building at plot No C117 at Bandra West.	August, 1995	Under process
35.	Proposals of Municipal Corporation of Greater Bombay for laying of GAP water main along marine drive from foot at fly over bridge to the Bus stand.	August, 1995	Under final stage of examination
36.	Proposed residential building plot No.1. Worli scheme No. 52 by M/s. Tahir Properties Pvt. Ltd.	August, 1995	Additional information is awaited.
37.	Re-development on land bearing C.S. No. 1024.1/1024, 1025, 1026, 1029, 1030, 1031, 1032 of Mahim Divn. in G/North ward of Municipal Corpn. of Greater Bombay proposal of M/s M.J. Builders.	August, 1995	Additional information is awaited.
38.	Petroleum installation in Wadala/Sewri-Bombay by IBP company Ltd. under CRZZ.	September, 1995	Additional information is awaited.
39.	Educational complex of Mumbai Educational Trust (MET) at Bandra, Maharashtra, under CRZZ regulations.	September, 1995	Additional information is awaited.
40.	Proposal of M/s. BHP Engineers Ltd., to set up a shipyard at Dharamtar, Maharashtra.	October, 1995	Under process
41.	Construction of a bridge Tunnel between Bombay and Mandwa-M/s Parasrampur plantations Ltd.	December, 1995	Under process.
42.	Permission to Strengthen the sea wall from Nariman Point to Chowpaty, Marine drive Bombay.	December, 1995	Under final stage of examination.
B. FORESTRY CLEARANCE			
1.	Construction of Pendharinalla Medium Irrigation Project in Nagpur Distt. 184.12 ha.	July, 1995	Additional information is awaited.
2.	Goki River Medium Irrigation project in Yavatmal Distt. 386.645 ha.	August, 1995	Additional information is awaited.
3.	Construction of Rumbharkimi Irrigation Tank in Yavatmal Distt. 22.58 ha	June, 1995	Under process.
4.	Constt. of Sirasgaon M.I. project. Yeotmal Distt. 14.25 ha.	December, 1995	Under process
5.	Construction of Jamb Nalla M.I.P in Yeotmal Distt. 24.31 ha.	September, 1995	Under process.
6.	Field Firing Range at Khodala, Thane Listt. 10629 ha.	December, 1995	Additional information is awaited.
7.	Jambulkheda New minor Irrigation Tank in Gadchiroli Distt., 44.20 ha.	January, 1995	Additional information is awaited.
8.	Constt. of Sports Complex at Nagpur, 38.01 ha.	December, 1995	Under Process.
9.	Minor irrigation Tank Pimpalgaon, Yeotmal, 17.16 ha	January, 1996	Under Process.
10.	Amadpur Minor Irrigation Tank. Yeotmal, 14.56 ha.	January, 1996	Under Process.
11.	Sirsala-I Minor Irrigation Tank, Bhandara, 38.40 ha.	January, 1996	Under Process.
12.	Percolation Tank at Bhilmal Naski, 5.19 ha.	January, 1996	Under Process.
13.	To conduct topographical Survey & Geotechnical Investigation for feasibility report on conveyance treatment storage for Bombay-IV W. Supply project. 205 ha.	January, 1996	Under Process.
14.	Percolation Tank at Dhorapgaon 8 ha.	January, 1996	Under Process.
15.	W.S.S. from hatwane Dam to New Bombay, 9.8155	January, 1996	Under Process.
16.	Construction of Talkhedi P.T Dhule Distt., 7.26 ha.	January, 1996	Under Process.
17.	Construction of Chinalkawa-II Percolation Tank in Dhule Distt. 5.70 ha.	January, 1996	Under Process.

[English]

Encroachment of Forests

53. SHRI VIJAY NAVAL PATIL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether a large area of forests is eroded every year due to encroachment by people;

(b) if so, the States adversely affected by encroachment during last two years;

(c) whether Government have given directions to the State Governments in this regard; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) and (b) . Incidents of piecemeal encroachment over forest lands, mainly for extension of subsistence farming, including shifting cultivation, occur all over the country. Such encroachments are generally confined along the cultivated areas situated within or along the periphery of the forests. However, according to the State of Forest Report 1993, reduction in forest cover to the extent of 635 sq. km. has been reported in the North-Eastern states primarily on account of shifting cultivation during the period 1989-91.

(c) and (d) . National Forest Policy, 1988 emphasizes the need to take effective steps to prevent encroachments on forest land. State Governments maintain a constant vigil and also take steps to evict the encroachers through due process of law. Serious efforts are being made to promote peoples, participation in protection and regeneration of forest lands through Joint Forest Management under the guidelines issued by the Central Government in June, 1990.

Vamsadhara Stage-II Project

54. SHRI RAMAKRISHNA KONATHALA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the present status of Vamsadhara Stage-II project; and

(b) the time by which the above project is likely to be started ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) The Vamsadhara Stage-II Project was found acceptable by the Advisory Committee in December, 1991 for an estimated cost of Rs. 275.74 crores subject to environmental, forests and rehabilitation and resettlement plan clearances from the Ministry of Environment and Forests and the Ministry of Welfare to be obtained by the State Government of Andhra Pradesh. The Government of Andhra Pradesh have now modified the proposal and has renamed the project as Vamsadhara Project Phase-I of Stage-II. The modified report has been received in the Central Water Commission in January, 1996 for an estimated cost of Rs. 527.00 crores for techno-economic appraisal.

(b) The clearance of the project depends upon how soon the State Government complies with observations of the Central

Appraising Agencies on various techno-economic issues and obtains the environmental, forests and rehabilitation and resettlement clearances from the Ministry of Environment and Forests and the Ministry of Welfare.

Ex-Factory Levy Sugar Price

55. SHRI ANNA JOSHI : Will the Minister of FOOD be pleased to state :

(a) whether there is a prescribed formula for fixation of Ex-factory price of levy sugar;

(b) if so, the details thereof indicating the price fixed for 1995-96. State-wise;

(c) whether any representation has been received to revise these prices in Maharashtra; and

(d) if so, the steps taken by the Government in this regard ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) . As per the provisions of Section 3 (3C) of the Essential commodities Act, 1955 the following factors are to be taken into account in the determination of levy sugar prices :

(a) Minimum Statutory cane price;

(b) Manufacturing cost of sugar;

(c) Tax or duty if any, paid or payable thereon and;

(d) Reasonable return on the capital employed in the manufacturing of sugar.

2.1 So far as (a) is concerned, the minimum statutory cane prices are fixed by the Central Government, under Clause 3 of the Sugarcane (Control) Order 1966.

2.2 In regard to (b) and (d), cost investigation into the sugar industry is periodically entrusted to Bureau of Industrial Cost and Prices which furnish basic conversion (Manufacturing) Costs Schedules for the different pricing zones as well as the element of return to be allowed in levy price fixation.

2.3 In regard to (c) purchase tax, cess, etc. levied by the State Governments on sugarcane are taken into account for computation of levy prices.

2.4 Ex-factory prices of levy sugar for the season 1995-96 have not been fixed so far.

(c) and (d) . Does not arise, in view of the fact that Ex-factory prices of levy sugar for the season 1995-96 are yet to be fixed.

Medical Councils

56. SHRI PARAS RAM BHARDWAJ : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have reconstituted the research and development councils of the Indian system of medicines; and

(b) if so, the date when these were reconstituted ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : (a) and (b) . The Governing Bodies of the 3 Councils dealing with research and development relating to Indian System of Medicines were re-constituted as follows :-

Name of Council	Date of Reconstitution
Central Council of Research in Ayurveda & Siddha	21.4.1994
Central Council of Research in Unani Medicine	16.2.1996
Central Council of Research in Yoga & Naturopathy	13.3.1994

Laser Treatment for Eye

57. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the attention of the Government has been drawn to news-item captioned 'Ab Ekzimer Laser se aankhon ka ilaz' appearing in Nav Bharat Times on 17 December, 1995;

(b) if so, the reaction of the Government thereto;

(c) the hospitals in Delhi where this treatment, is available; and

(d) the number of patients treated so far ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) (a) Yes, Sir.

(b) Excimer Laser technology is new in our country. It is used to correct the refractive errors like Myopia, Hypermetropia and astigmatism by removing a specific layer of the cornea.

(c) This treatment is available in Delhi at the following private hospitals :-

1. Sunethra Eye Centre, S-52, Panchsheel Park, New Delhi.
2. Sanjeevan Hospital, Daryaganj, Delhi.
3. Khana Clinic, A-2/2, Model Town, Delhi-110 009.
4. Banarasi Das Chandiwala Eye Institute, Chandiwala Estate, Maa Anandmai Marg, (Between Kalkaji Mandir & Kalkaji Bust Depot), Kalkaji, New Delhi-110 019.

(d) The number of patients treated so far is not available as these private hospitals are not notifying the same to Govt.

Enumeration to Tigers in Sunderbans

58. SHRI SANAT KUMAR MANDAL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given to Unstarred Question No. 2366 on December 12, 1995 and state :

(a) the outcome of the enumeration of tigers in the Sunderbans area in West Bengal;

(b) the method deployed in enumeration process; and

(c) the comparative figure with the last census ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b). The enumeration operation in Sunderban Tiger Reserve was completed on 31st January, 1996. The results of the enumeration is expected to be known by April, 1996. The number of tigers in last census conducted in 1993 was 251.

(c) The method deployed for enumeration process consisted of dividing the entire area into 33 blocks. A team of five persons was assigned the responsibility of each block. However in January 1996, while only 14 blocks were to be covered, a team consisting of nine members was assigned the responsibility of each block. The method consisted of getting plaster cast of left-pugmark of tigers from mud flats during low tide.

Each pugmark was drawn on paper from plaster cast. 18 parameters (length, width, distance from pad to each toe, etc.) of each pugmark are recorded. The data is then fed into computer for cluster analysis to arrive at the number of tigers in each enumeration block.

Consumer Courts

59. SHRI SYED SHAHABUDDIN : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the number of consumer courts of original jurisdiction in the country at present state-wise;

(b) the number of cases filed during 1994-95 and 1995-96 upto December, 1995 state-wise;

(c) the number of cases decided upto December 31, 1995 state-wise;

(d) whether any appellate authority has also been constituted; and

(e) whether it is proposed to have at least one consumer court and one appellate authority for each State ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) At present one National Commission, 31 State Commissions and 457 District Fora are functioning in the country. In addition, one State Commission and two Divisional Fora are functioning in the State of Jammu & Kashmir established under the Jammu & Kashmir Consumer Protection Act, 1987. Statewise details are given in the Statement-I attached.

(b) and (c) . Based on the information available with Central Government, the Statewise position regarding number of cases filed and decided is given in the Statement-II attached.

(d) and (e) . The District Fora/Divisional Fora are vested with original jurisdiction. The State Commissions and

the National Commission have original as well as appellate jurisdiction.

STATEMENT I

Statewise Position of the State Commissions and District Fora

As per information available, the State Commission are functioning in all the states/UTs.

The state-wise position of District Fora is as below :-

1. Andhra Pradesh	23
2. Arunachal Pradesh	12
3. Assam	23
4. Gujarat	20
5. Bihar	39
6. Goa	2
7. Haryana	16
8. Himachal Pradesh	12
9. Karnataka	20
10. Kerala	14
11. Madhya Pradesh	45
12. Maharashtra	31
13. Manipur	8
14. Meghalaya	7

15. Mizoram	3
16. Nagaland	7
17. Orissa	13
18. Punjab	13
19. Rajasthan	30
20. Sikkim	4
21. Tamil Nadu	22
22. Tripura	3
23. Uttar Pradesh	63
24. West Bengal	17
25. A & N Island	2
26. Chandigarh	1
27. D&N Haveli	1
28. Delhi	2
29. Daman & Diu	2
30. Lakshadweep	1
31. Pondicherry	1
Total	457

In addition, one State Commission and 2 Divisional Fora set up under the Jammu & Kashmir Consumer Protection Act, 1987 are functioning in the the State of Jammu & Kashmir.

STATEMENT II

State Commission

State/UT	No. of Complaints			No. of Appeals			District Forums			
	Filed Since Inception	Disposed Since Inception	Pending Cases	Filed Since Inception	Disposed Since Inception	Pending Cases	Filed Since Inception	Disposed Since Inception	Pending Cases	Period Ending
Andhra Pradesh	1214	490	724	5047	4313	734	74163	61296	12867	31/12/95
Arunachal Pradesh	5	0	5	6	0	6	67	56	11	31/3/95
Assam	375	138	237	222	80	142	3852	2245	1607	30/9/95
Bihar	738	465	273	1734	722	1012	21466	11781	9685	30/6/95
Goa	138	117	21	255	217	38	1406	791	615	30/9/95
Gujarat	1646	1117	529	1636	1345	291	35042	18886	16156	31/3/95
Haryana	301	237	64	2974	1803	1171	34257	24844	9413	31/12/95
Himachal Pradesh	256	93	163	2712	1659	1053	32475	23455	9020	30/9/95
Jammu & Kashmir	41	9	32	10	0	10	5019	4782	237	31/12/94
Karnataka	1105	651	454	2236	1235	1003	30999	19991	11008	31/3/95
Kerala	1291	976	315	4440	2897	1543	60569	53199	7370	30/9/95
Madhya Pradesh	453	361	92	2440	1754	686	33037	21783	11254	30/9/95
Maharashtra	2276	1398	878	5049	2364	2685	53316	39181	14135	30/9/95
Manipur	4	4	0	29	14	15	611	601	10	30/9/95

1	2	3	4	5	6	7	8	9	10	11
Meghalaya	17	8	9	10	3	7	109	37	72	30/9/95
Mizoram	1	1	0	0	0	0	132	126	6	30/9/95
Nagaland	4	0	4	0	0	0	13	6	7	30/9/94
Orissa	1434	865	569	1848	730	1118	15431	10183	5248	30/9/95
Punjab	382	262	120	410	403	7	10855	6996	3859	30/9/94
Rajasthan	3701	964	2737	4767	1994	2773	61554	49570	11984	30/9/95
Sikkim	1	1	0	9	3	6	49	41	8	30/9/95
Tamil Nadu	1824	1535	289	4080	3192	888	32302	23819	8483	30/9/95
Tripura	43	39	4	79	58	21	653	485	168	31/3/95
Uttar Pradesh	1554	704	850	8627	2401	6226	91593	53159	38434	31/12/94
West Bengal	2830	720	2110	760	488	372	18351	4372	13979	30/9/95
Andaman & Nicobar	11	5	6	9	4	5	100	89	11	30/9/95
Chandigarh	555	392	163	350	293	57	6410	3498	2912	30/6/95
D & N Haveli	0	0	0	0	0	0	19	10	9	31/12/94
Daman & Diu	0	0	0	0	0	0	32	16	16	30/9/94
Delhi	2587	1622	965	2790	1637	1153	31714	22766	8948	31/12/95
Lakshadweep	1	0	1	4	1	3	21	18	3	30/6/95
Pondicherry	48	41	7	185	182	3	736	557	179	30/9/95
Total	24836	13215	11621	52720	29792	22928	656353	458639	197714	

Construction of Dam on River Ghaggar

60. SHRI PAWAN KUMAR BANSAL : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government has decided to build a dam on river Ghaggar in Haryana for meeting the needs of areas around Chandigarh and control floods in certain areas of Punjab; and

(b) if so, the details of action taken in the matter so far ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) and (b) . Chandigarh Administration had requested the State of Haryana for construction of a dam across river Ghaggar to meet the needs of Raw water supply to Chandigarh and Panchkhula. Government of Haryana constituted a technical committee on 26th April, 93 to over see the preparation of project Report of Ghaggar Dam keeping in view the requirements of Union Territory of Chandigarh, Haryana and Punjab areas for drinking and irrigation purposes. Haryana has now finalised the project report of Ghaggar Dam for consideration of the Ghaggar Standing Committee constituted by Government of India.

[Translation]

Sugar Mills in Uttar Pradesh

61. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of FOOD be pleased to state :

(a) the position of the proposed sugar mill at Saidpur (Biary Chainpur) in Bareilly, Uttar Pradesh;

(b) the time by which construction of the said sugar mill is likely to be started;

(c) whether land has been purchased for this purpose; and

(d) if so, the further progress made and the reasons for suspending work in this regard ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) There is no proposal pending with the Ministry of Food to set up a sugar factory at Saidpur (Biary Chainpur) in Bareilly Uttar Pradesh.

(b) to (d) . Do not arise.

[English]

Treatment of Urology Related Diseases

62. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is no treatment of Urology related diseases in the Dr. Ram Manohar Lohia Hospital and patients have to face great difficulty as it is the only Government hospital in the centre at Delhi; and

(b) if so, the steps Government propose to take in this regard ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b) . Facilities for treatment of Urological diseases are available in Dr. Ram Manohar Lohia Hospital, New Delhi. As and when required patients are referred to other institutions like Safdarjang Hospital and All India Institute of Medical Sciences for specific treatment.

[*Translation*]

Approval to River Valley Project

63. SHRI SURENDRA PAL PATHAK : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the existing Expert Committee of his Ministry set up to review the river valley and Hydel Power Schemes have reversed previous Expert Committee's decision that new proposals of those States would not be approved which have not complied with the criteria contained in previous projects;

(b) is so, the details and the reasons therefor;

(c) whether the new Committee had accorded approval to all projects in their very first meeting; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) No Sir.

(b) Does not arise.

(c) No sir.

(d) Does not arise.

[*English*]

Packing of Edible Oil

64. SHRI RAM NAIK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have banned the use of second hand tins for packing edible oil under Prevention of Food Adulteration Act, 1954;

(b) if so, the specific reasons thereof;

(c) the steps taken/proposed to ensure that this ban does not push up oil prices and does not create artificial scarcity of edible oil;

(d) whether the Government have made arrangements to import additional tin sheets required in view of the ban;

(e) whether the Government are aware that the ban is likely to create joblessness; and

(f) if so, the steps proposed to help them to get alternate jobs ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) Use of second hand tins for packing of edible oils have been banned keeping in view the health of the consumers.

(c) The prices of edible oils, when packed and sold in new tins are likely to go up in proportion to the cost of the new tins.

(d) to (f) . The import of tinplates is under Open General Licence (OLG). Hence, the users have to import the same directly themselves, in case there is shortfall between indigenous availability and domestic requirements. The measure is not likely lead to loss of jobs.

[*Translation*]

AIDS Control

65. SHRI RAMASHRAY PRASAD SINGH :
DR. MUMTAZ ANSARI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether as per the findings of North-Eastern Anthropology Research Institute, Shillong, one-fourth of the total number of AIDS patients in the country are found in the North-East;

(b) if so, the details thereof;

(c) whether Indian Council of Medical Research has acknowledged this fact; and

(d) the steps taken by the Government to check the spread of this deadly disease in the region ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) to (c) . The ICMR has no information regarding the North-Eastern Anthropology Research Institute, Shillong or its findings. As per the reports received for the period ending 31st January, 1996 of the 2312 AIDS cases in the Country 118 AIDS cases have been reported from the 7 North-Eastern States.

(d) A comprehensive Scheme for prevention and control of HIV/AIDS is under implementation throughout the Country including North-Eastern Region. The strategies of the programme consist of behaviour change through creation of mass awareness among high risk group and general public about HIV/AIDS; Blood Safety and rational use of blood; control of STDs better surveillance and clinical management of HIV/AIDS cases and condom promotion.

Medical Equipments

66. SHRI MANJAY LAL :
SHRI SHRAVAN KUMAR PATEL :
SHRI MOHAN RAWALE :
SHRI DATTA MEGHE :
SHRI JEEWAN SHARMA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item appearing in the Hindustan Times on January 26, 1996 captioned Medical equipment worth crore laying dysfunctional;

(b) if so, the reaction of the Government thereto;

(c) whether the Government have conducted any enquiry in this regard;

(d) if so, the outcome thereof; and

(e) the measures taken/proposed to be taken to make these equipments functional ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) to (c). Yes, Sir. The surveys were got carried out by Deptt. of Electronics in 11 States during 1989 to 1993.

(d) and (e) . The survey revealed a number of possible reasons for equipment not being properly used such a lack of proper maintenance infrastructure, timely availability of spares etc. The State Electronics Corporation are taking steps for strengthening the Electro Medical Maintenance Centres in order to improve the better availability of Electro Medical equipments with the Co-operation of State Health authorities.

[English]

Adulteration in Edible Oils

67. SHRI TARA SINGH : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government have received complaints about large scale adulteration of edible oils in the country;

(b) if so, the details thereof; and

(c) the efforts made till date to nab the adulterators ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) No, Sir.

(b) and (c). Question does not arise.

Deforestation

68. SHRI DEVI BUX SINGH :
SHRI SANTOSH KUMAR GANGWAR :
SHRI UPENDRA NATH VERMA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the complaints of illegal deforestation from the various states, particularly from Uttar Pradesh and Madhya Pradesh are constantly being received by the Government;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken by the Government for preventing deforestation?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b). No complaints alleging large scale deforestation, particularly from Uttar Pradesh and Madhya Pradesh, have been received in this Ministry.

(c) The following steps are taken to prevent deforestation:

- Forest Conservation Act, 1980 has been enacted to prevent diversion of forest land for non-forestry purposes without approval of the Central Government.
- Indian Forest Act, 1927 and Wildlife Protection Act, 1972 are enforced to check forest and Wildlife offences.
- Special programmes like Project Tiger, Project Elephant etc. are implemented for conservation of rare and threatened species and habitats of biological significance.
- The afforestation/reforestation and eco-development programmes are being implemented for regeneration of degraded forest and in buffer areas of National Parks, sanctuaries, Project Tiger reserves etc.
- Wood substitution and fuel saving devices are promoted to substitute the use of wood, reduce consumption and prevent wastage.
- The afforestation and wastelands development programme are also being implemented in non-forest areas to reduce pressure on the forest and wildlife habitats.
- Joint Forest Management techniques and institutions are being developed for involvement of village communities and voluntary agencies in protection and regeneration of forests through usufruct sharing.

Panchayat Level Consultative Committees for Plantation

69. SHRI RABI RAY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have formulated plans for panchayat level consultative committees for protection and conservation of forests and plantation in the country;

(b) if so, the details thereof; and

(c) the progress achieved so far in this direction ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) Yes, Sir.

(b) and (c). Guidelines have been issued for constituting consultative committee at block and panchayat levels to promote mutual interaction between the forest officials and the communities. Such consultation will provide open forum for interaction between the communities, NGOs and forest officials. There will be quarterly meeting of consultative committee at block and panchayat levels. This will help in mutually assessing the performances of each other in respect of matters related to rehabilitation, maintenance and protection of forests. The Ministry has issued the guidelines to all the States and Union Territories on 7.12.1995.

Contribution of Sugar by States

70. SHRI PHOOL CHAND VERMA : Will the Minister of FOOD be pleased to state :

(a) the contribution of sugar by Sugar producing States in the Central Pool during 1995-96, State-wise; and

(b) the percentage of increase in the sugar production as compared to the last year, State-wise ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Non Central Pool of sugar is being maintained by the Central Government.

(b) The required information is given in the Statement.

STATEMENT

Statewise Percentage Increase or Decrease in Production during 1995-96 Sugar Season in Comparison to 1994-95 Sugar Season up to 31st January.

Sr. No.	State	Percentage Increase or Decrease in 1995-96 Sugar Season over 1994-95 Sugar Season
1.	Punjab	22.30
2.	Haryana	- 15.06
3.	Rajasthan	13.55
4.	Uttar Pradesh	- 1.18
5.	Madhya Pradesh	68.79
6.	Gujarat	17.75
7.	Maharashtra	-9.52
8.	Bihar	-3.72
9.	Assam	-46.70
10.	Andhra Pradesh	4.10
11.	Karnataka	- 6.15
12.	Tamil Nadu	-28.36
13.	Kerala	30.03
14.	Orissa	75.59
15.	West Bengal	36.30
16.	Nagaland	0.00
17.	Pondicherry	-32.54
18.	Goa	6.95
All India		- 4.43

[*Translation*]

Foodgrains at Concessional Rates Under Revamped Public Distribution System

71. SHRI RAJENDRA KUMAR SHARMA :
SHRI CHITTA BASU :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the criteria fixed for the scheme to provide foodgrains at concessional rates and in large quantities to the most neglected poor classes of society under the Revamped Public Distribution system;

(b) whether the Government have received complaints under this scheme; and

(c) if so, the steps taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) The scheme of Revamped Public Distribution System (RPDS) was formally launched on 1.1.92 at Barmer Rajasthan in about 1752 blocks covered under various area specific programmes viz Drought Prone Area Programme (DPAP), Desert Development Programme (DDP), Designated Hill Areas (DHA) and Integrated Tribal Development Projects (ITDP) i.e. areas where a substantial segment of the rural poor population live were identified for the RPDS. The Government issues foodgrains at specially subsidised prices from 1.6.92 in all RPDS blocks. Earlier the specially subsidised price was applicable only to ITDP blocks. The Central Issue Prices (CIP) of foodgrains distributed through RPDS is Rs. 50/- per quintal lower than the CIP for normal PDS and the States were requested that the end retail prices of foodgrains should not exceed more than 25 paise per kg. over and above CIP. Approximately 3.2 million tonnes of additional quantity of foodgrains per annum has been earmarked for distribution exclusively in RPDS areas which was over and above the allocations reportedly being made to these areas by the State Government. Subsequently it has been decided in principle to extend the scheme to all the 2446 blocks covered under Employment Assurance Scheme (EAS).

(b) and (c). The operational responsibility of implementing the Public Distribution System (PDS) vests with the State Governments/UTs and all related matters like distribution within the State/UT, entitlement criteria, opening of fair price shops, issue of ration cards etc. are dealt by them. Complaints/suggestions relating to PDS at State level are generally dealt by the district/local administrations for effective and speedy redressal of the grievances. The Central Government reviews the progress of PDS with State Governments/UTs in various fora such as regional review meetings on PDS. The Central Government has delegated powers under Essential Commodities Act and Control Orders issued there under to States/UTs for dealing with matters of malpractices, diversions etc. in PDS.

[*English*]

Shortage of Essential Commodities

72. SHRI JAGAT VIR SINGH DRONA :
SHRI B.L. SHARMA PREM :
PROF. (SHRIMATI) SAVITHRI LAKSHMANAN :
SHRI JANARDAN MISRA :
SHRI DATTA MEGHE :
SHRI ANNA JOSHI :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government are aware that the controlled ration articles viz. wheat, rice, sugar, kerosene, etc. supplied to Fair Price Shops are untimely, inadequate and of

inferior quality in the country specially in Uttar Pradesh, Delhi, Mumbai, West Bengal & Southern States;

(b) if so the reasons therefor; and

(c) the steps proposed to be taken to streamline the timely flow of controlled items to the Fair Price Shops in future ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) to (c) . Public Distribution System (PDS) is the joint responsibility of the Central Government and State Government/UT Administrations. Central Government makes bulk allocation of key essential commodities viz. rice, wheat, sugar, imported edible oil, soft/CIL coke and kerosene oil States and Union Territories (UTS) for distribution through PDS. All operational aspects of distribution of PDS commodities to the consumers are matters under the administrative jurisdiction of the State Governments/UT Administrations. The Central government however, issues stocks of rice and wheat conforming to prescribed quality standards. Instruction have been issued to Food Corporation of India (FCI) to issue stocks free from infestation and conforming to Prevention of Food Adulteration Act (PFA) standards. States/UTs are allowed to inspect all stocks before accepting the same and have the right to reject stocks not conforming to prescribed quality standards. State Governments/UTs have been delegated powers under the Essential Commodities Act etc. to take action against the persons indulging in various types of malpractices. The Central Government, from time to time, reviews the implementation of PDS with the State Governments/UT Administrations. The Central Government also extends financial assistance to States/UTs for construction of godowns and purchase of vans to supplement their efforts to improve the distribution infrastructure.

[Translation]

Act for Employment

73. SHRI MOHAN SINGH (DEORIA) : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are contemplating to enact any law providing employment in the Government Departments on the principle of one family one child; and

(b) if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) The issue requires wider consultation and consideration.

[English]

Incentive for Sugar Production

74. SHRI RAM PRASAD SINGH : Will the Minister of FOOD be pleased to state :

(a) whether Government are encouraging production of sugar in the country;

(b) if so, the details thereof;

(c) whether there is vast scope for sugar production in the country;

(d) what is the future of this industry; and

(e) the steps proposed to be taken to boost up the production of sugar ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) . The Government have taken the following steps to boost sugar production in the country.

1. The statutory Minimum Price of sugarcane for 1995-96 season has been raised to Rs. 42.50 per quintal linked to a basic recovery of 8.5%.
2. An advance announcement of SMP for 1996-97 season has also been made at Rs. 45.90 per quintal linked to a basic recovery of 8.5%.
3. Loans are also being provided from the Sugar Development Fund at concessional rates of interest to sugar factories for undertaking cane development schemes in their areas of operation.

(c) to (e) . Due to favourable agro climatic conditions sugarcane is grown in the majority of states of the country. However, only 54.4% of cane produced during 1994-95 was utilised by the Sugar Industry for manufacture of sugar. Thus there is still a large quantity of sugarcane which is not used for the manufacture of sugar.

[Translation]

III-Effect of Pollution

75. SHRI KASHI RAM RANA :
SHRI KHELAN RAM JANGDE :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the comparative ill-effect of the pollution caused due to smoking and the smoke emitted out by vehicles in a major city of the country; and

(b) the remedial steps taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) The major adverse effects to tobacco smoking are increased risk of cancer, lung diseases, coronary heart disease, peripheral vascular disease, stroke and premature termination of pregnancy in women and low birth weight of newborn babies. The principal health effects of the major vehicular pollutants such as oxides of nitrogen and suspended particulate matter are respiratory diseases and increased susceptibility to infection. Carbon monoxide can effect neuro-behavioral functions and present a risk to the foetus. Lead particulates may impair the normal intellectual development and learning ability in children. Some of the volatile organic constituents such as benzene from automotive fuels are carcinogenic. It is however, difficult to make a comparison between health effects due to smoking and those due to pollutants emitted from vehicles.

(b) Steps taken by the Government to control vehicular emissions in the country include the following :-

1. Ambient air quality standards have been evolved.
2. A network of ambient air quality monitoring stations has been set up.
3. For control of pollution from vehicles emission norms for both petrol and diesel driven vehicles have been notified under the Central Motor Vehicles Rules, 1989 and these are under implementation from 1990.
4. The Ministry of Surface Transport has advised the various State Transport Directorates to enforce these standards.
5. Public awareness campaigns have been launched on various measures to prevent and control pollution from vehicles.
6. More stringent norms for vehicular emissions have been notified under the Central Motor Vehicles Rules in September, 1993 which would come into effect from April 1, 1996.
7. Automobile manufacturers have been asked to develop and improve their technology to meet the more stringent standards for emissions from vehicles.
8. City planners are advised to incorporate in their plans the long-term requirements of city transportation.
9. Catalytic convertors and unleaded petrol have been introduced as a requirement for new vehicles to be registered in the four metropolitan cities of Bombay, Calcutta, Delhi and Madras.

Detection of Cancer

76. SHRI PANKAJ CHOWDHARY :
SHRI RAMPAL SINGH :
SHRI DATTATRAYA BANDARU :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether a new equipment has been developed recently to detect cancer;
- (b) if so, the details thereof; and
- (c) the time by which the equipment is likely to be put in use ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) and (c) . Do not arise.

FCI Branches in Uttar Pradesh

77. DR. RAMESH CHAND TOMAR :
SHRI RAMPAL SINGH :

Will the Minister of FOOD be pleased to state :

(a) the number of branches of the Food Corporation of India functioning in Uttar Pradesh at present;

(b) the number of employees working in each branch;

(c) whether the Government have received any request for opening of the more branches in the State; and

(d) if so, the reaction of the Government thereto ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The Food Corporation of India has one Regional Office, two Sub-Regional Offices and 23 Districts Offices in Uttar Pradesh.

(b) Branch Office	No. of employees working under each branch.
Regional Office, Lucknow	435
Sub-Regional Office, Allahabad	20
Sub-Regional Office, Moradabad	5
Distt. Office, Hapur	611
Distt. Office, Bulandshahr	334
Distt. Office, Moradabad	392
Distt. Office, Bareilly	437
Distt. Office, Lucknow	488
Distt. Office, Faizabad	378
Distt. Office, Sitapur	293
Distt. Office, Shahjahanpur	163
Distt. Office, Gonda	117
Distt. Office, Banda	175
Distt. Office, Azamgarh	190
Distt. Office, Gazipur	76
Distt. Office, Allahabad	444
Distt. Office, Kanpur	753
Distt. Office, Varanasi	358
Distt. Office, Jhansi	360
Distt. Office, Agra	513
Distt. Office, Haldwani	559
Distt. Office, Gorakhpur	358
Distt. Office, Dehradun	127
Distt. Office, Srinagar	101
Distt. Office, Aligarh	504
Distt. Office, Saharanpur	260

(c) and (d) . Yes, Sir. The proposal received for opening of a Food Corporation of India District Office at Deoria is receiving attention of the Corporation.

[English]

Medical Facilities

78. SHRI RAJESH KUMAR :
SHRIMATI SHEELA GAUTAM :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether per capita expense on the medical facilities in India is much less as compared to the other Asian countries;

(b) if so, the steps proposed to be taken by the Government to provide better medical facilities to the general public; and

(c) the funds earmarked for health and family welfare schemes during the Eighth Five Year plan period ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) Per capita health expenditure for the year 1990 in some of Asian Countries is as outlined at Statement.

(b) Whereas health is primarily a state subject, the Centre has been providing technical and financial assistance in all critical areas which affect health services and disease control. Comprehensive promotive, preventive, curative and rehabilitative health care services are being provided in the rural areas through network of Sub-centres, Primary Health-Centres, Community Health Centres established throughout the country alongwith hospitals of the district and State levels. Several communicable and non-communicable diseases control/eradication programmes are being implemented throughout the country. Efforts have been made during successive Five Year Plan to strengthen various teaching institutions to train the medical and paramedical personnel required for the Health care delivery system. Emphasis has been given for child survival and motherhood programmes including immunisation. Biomedical Research facilities have been augmented for research in priority areas. Efforts have been made for inter-sectoral coordination with other related Departments and involvement of voluntary organisations/NGOs and private sectors in the delivery of Health Care Service in both rural and urban areas.

In addition, funds are also being mobilised through multilateral and bilateral agencies for health projects in the Central and State Sectors.

(c) During the Eighth Five Year Plan the funds allocated for the Ministry of Health and Family Welfare (including Central, State/UT sector) are as under :-

	Rs. in Crore
(i) Health	7582.19
(ii) Family Welfare	6500.00

STATEMENT

Per Capita Health Expenditure for the year 1990 US \$

<i>Countries</i>	
Malaysia	71
Thailand	72
China	11
Sri Lanka	18
Indonesia	12
Pakistan	12
India	21
Bangladesh	7
Nepal	7

Source : The World Health Report 1995 Bridging the Gaps.

One Child Family Norms

79. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to raise the marriageable age of females and males under the law and also promote the "one child family norm" in the place of the "Two children family norm";

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) Does not arise.

(c) The objective of raising the age of marriage is sought to be achieved by increasing social awareness.

[Translation]

Research in Ayurveda

80. SHRI B.L. SHARMA PREM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the research has been undertaken in Ayurveda to identify the medicine for Diabetes;

(b) if so, the details therefor; and

(c) the steps taken by the Government to encourage research in the Ayurveda ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : (a) and (b) . Yes, Sir. Trials are being conducted on the three different groups of the following medicines for combating diabetes :

(i) Ayush 82 Churna.

(ii) Chandra Prabha Vati.

(iii) Methika Churna.

(c) The Govt. of India has established the Central Council for Research in Ayurveda and Siddha which is an autonomous body, for the formulation, coordination, development and promotion of research on scientific lines in Ayurveda and Siddha.

[English]

Ayurvedic Hospital

81. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have received proposals for sanction of funds for construction of OPD block at Dr. N.R.S. Government Ayurvedic Hospital at Vijayawada; and

(b) if so, the response of Union Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : (a) Yes, Sir.

(b) The Government of India has sanctioned a grant of Rs. 20 lakhs during the year 1994-95 and first instalment against this grant has already been released in 1994-95 itself. Further grant will be released after the college furnishes utilisation certificate for the earlier grant.

[*Translation*]

Blood Banks

82. SHRIMATI SHEELA GAUTAM :
SHRI RAMESHWAR PATIDAR :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether any uniform standard procedure has been formulated for collecting and preserving labelling and transportation of blood samples;

(b) if so, the details thereof;

(c) whether at all the regional blood testing centres especially at commercial blood banks, adequate facilities are available for HIV test; and

(d) the details of the steps taken or proposed to be taken to ensure that the blood supplied by commercial blood banks and taken from professional blood donors do not carry HIV antibodies ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) Part XII-B of the Drug and Cosmetics Rules, 1945

prescribe various standards and requirements for the Blood Banks. Director General of Health Services has also published standards for blood banks and transfusion services.

(c) and (d) . Regulatory mechanism have been tightened and now blood can be issued for transfusion only after testing free from HIV and other transmissible diseases. Government have set up 154 Zonal Blood Testing Centres and linkages have been provided to blood banks located in government, private and voluntary sector. Rapid HIV test kits are also provided at district level blood banks. The blood banks are required to indicate result of HIV test on the label of the blood container.

[*English*]

Pending Projects of Rajasthan

83. SHRIMATI VASUNDHARA RAJE :
SHRI KUNJEE LAL :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the names of power, irrigation, industrial and other developmental projects in Rajasthan pending for environmental and forestry clearance;

(b) since when these projects are pending and the reasons therefor; and

(c) the steps taken by the Government to clear these projects ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b) . A statement is attached.

(c) A final decision on the clearances of the project proposals is taken within a stipulated time period of 90 days from the date of receipt of all requisite information and relevant details from the project proponents.

STATEMENT

S. No.	Name of the Project	Date of Receipt	Reasons for pendency
1	2	3	4
A. ENVIRONMENTAL CLEARANCE			
1.	Bulk Drug plant at A-1128 Industrial Area Bhiwadi of M/s Dee Pharma Ltd.	June, 1995	Under process
2.	1.0 MIPA Cement plant at Nimbahera, Rajasthan of M/s Graphite India Ltd.	June, 1995	Under process
3.	Grain based gluten starch & spirit complex Distt., Alwar of M/s Kedia Dellon Industries Ltd.	July, 1995	Additional information is awaited
4.	1.2 MIPA Cement Unit at Chittorgarh of M/s Birla Jute Industries Ltd.	August, 1995	Proposed site is not in conformity with the guidelines.
5.	Cement Plant at Binanigram Sirohi of M/s Binani Zinc Ltd.	September, 1995	Additional information is awaited.
6.	Bulk drug Plant at Industrial area Bhiwadi of M/s Paam Drugs and Pharmaceutical Ltd.	October, 1995	Under process

1	2	3	4
7.	Expansion of Copper Smelter from 31000 to 100000 at Khetri Copper Complex by M/s Hindustan Copper Ltd.	January, 1996	Under process
8.	1x210 MW Thermal Power Station stage-IV unit 6 at Kota.	January, 1996	Additional information is awaited.
9.	Jhamarkotra Integrated Project M/s Rajasthan State Mines & Mineral Ltd.	February, 1994	Under process
10.	Balda Tungsten Fourite M/s Hindustan Zinc Ltd.	February, 1994	Under Process
11.	Amla and Thandiberi Limestone Mine, M/s Binani Cement Ltd. (Sirohi Distt).	January, 1995	Under process
12.	Limestone Mine M/s Shree Cements Ltd.,	July, 1995	Under process
13.	BAGDER Gypsum Mining Project RSMM.	November, 1995	Additional information is awaited.
14.	CHANDERI Gypsum Mining Project, M/s RSMM.	November, 1995	Additional information is awaited.
15.	MAHILA-KI-DHANI Gypsum Mining project, M/s RSMM.	November, 1995	Additional information is awaited.
16.	LALANIYA Gypsum Mining project M/s RSMM.	November, 1995	Additional information is awaited.
17.	LAKHERA-2 Gypsum Mining project M/s RSMM.	November, 1995	Additional information is awaited.
18.	KHARSANDI Gypsum Mining project M/s RSMM.	November, 1995	Additional information is awaited.
19.	DELHI Gypsum Mining project M/s RSMM.	November, 1995	Additional information is awaited.
20.	ANANDGARH Gypsum Mining project M/s RSMM.	November, 1995	Additional information is awaited.
21.	BALLAR-2 Gypsum Mining project M/s RSMM.	November, 1995	Additional information is awaited.
22.	ASHUWALITALAI Gypsum Mining project M/s RSMM.	November, 1995	Additional information is awaited.
23.	AKASAR Gypsum Mining project M/s RSMM.	November, 1995	Additional information is awaited.
24.	NACHNA Gypsum Mining project M/s RSMM.	November, 1995	Additional information is awaited.
25.	MIRGARH Gypsum Mining project M/s RSMM.	November, 1995	Additional information is awaited.
26.	Gypsum Mining project (Distt-Bikaner) M/s Rajasthan State Mineral Development Corporation Ltd. (RSMDCL).	January, 1996	Under process
27.	Gypsum Mining Project (Distt. Barmer), M/s RSMDCL.	January, 1996	Under process
28.	Gypsum Mining Project (Distt-Hanumangarh), M/s RSMDCL.	January, 1996	Under process
29.	Gypsum Mining Project (Jaisalmer Distt.), M/s RSMDCL.	January, 1996	Under process
30.	Gypsum Mining Project (Distt. Nagaur), M/s RSMDCL.	January, 1996	Under process
31.	Gypsum Mining Project (Distt-Churu), M/s RSMDCL.	January, 1996	Under process
32.	Gypsum Mining Project (Distt-Sriganganagar), M/s RSMDCL.	January, 1996	Under process
33.	Gypsum Mining Project (Distt-Jalore), M/s RSMDCL.	January, 1996	Under process

1	2	3	4
34.	Bisalpur Irrigation Project Irrigation Department Government of Rajasthan.	January, 1994	Additional information is awaited.
B. FORESTRY CLEARANCE			
35.	Construction of Road from Kela Devi to Karanlur (Swaimadhyapur Distt.) area 36 ha.	December, 1995	Under process
36.	Construction of Rawat Bore M.I. Project, Udaipur Distt. 4.59 ha.	January, 1996	Under process

Social Forestry in Kerala

84. PROF. (SHRIMATI) SAVITHRI LAKSHMANAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the achievements made so far in the field of social forestry activities under World Bank Aided Projects in Kerala during 1992-93, 1993-94, 1994-95 and 1995-96;

(b) if so, the details of the financial grant received for the above purpose;

(c) whether any downward trend has been noticed in achieving the targets; and

(d) if so, the details thereof and the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b) . A World Bank aided Social Forestry Project was under Implementation in Kerala from 1984. The project was completed on 31st March, 1993. Total area planted under the project was 1,12,373 ha. The project was implemented at a cost of Rs. 89.68 crores.

(c) and (d) . The total area planted under the project was about 12% less than the target which was mainly due to less coverage under farm forestry and large block plantations.

The shortfalls is primarily attributable to the fact that tree species provided under this approach were at variance with farmers preference for commercial species.

Reforms in Medical Sector

85. SHRI V. SREENIVASA PRASAD : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Redical changes in Government medical sector favoured" appearing in 'Pioneer' on January 9, 1996;

(b) if so, the reaction of the Government thereto;

(c) whether the Government propose to make changes in the medical sector to benefit the poor sections of society deprived of the medical services; and

(d) if so, the details in this regard ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) Yes. Sir.

(b) to (d) . Health is a State subject. However, efforts have been made by the Central Government to increase access to public health and medical facilities to the poor through programmes aimed at eradication and control of communicable and non-communicable diseases. There is an inbuilt machinery to ban irrational/hazardous drugs and 56 formulations have already been banned. The drugs for the National Programmes are among the essential drugs and there is a continuous effort to increase their availability and access to the needy section of the population.

Kerosene Oil Dealers

86. SHRI MOHAN RAWALE : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the kerosene oil dealers in the National Capital Territory of Delhi are refusing to supply kerosene oil to the LPG users on the plea that they are not getting the full quota of kerosene oil;

(b) if so, the reasons therefor;

(c) the guidelines issued in this regard; and

(d) the action proposed to be taken against such kerosene oil dealers who refuse to supply kerosene oil to those ration card holders who use LPG. in violation of the Government directives ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) to (d) . The Central Government makes bulk allocation of kerosene oil to States/UTs. Operational responsibility like retail distribution, entitlement criteria etc. rests with the State Governments/UTs. The Central Government have been advising the States/UTs to consider discontinuing supplies of kerosene to domestic LPG consumers, specially Double Bottle Connection (DBC) holders, so that the requirements of deserving people may be adequately met.

[Translation]

Review of CGHS

87. SHRI LALL BABU RAI :
SHRI RAM KRIPAL YADAV :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government have not reviewed the functioning of the Central Government Health Scheme;
- (b) if so, the reasons therefor; and
- (c) the time by which such review is likely to be made ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) The Standing Committee of Parliament on Human Resources Development have received the functioning of the Central Government Health Scheme and action has also been initiated by Government on their recommendations where feasible. The National Council for Applied Economic Research have also reviewed the functioning of the Central Government Health Scheme which was entrusted to them at the instance of the Government.

(b) and (c). The questions do not arise.

[English]

Release of Forest Land

88. SHRIMATI CHANDRA PRABHA URS : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government of Karnataka has sent any proposal for the release of small piece of forest land on Chamudi Hills near Mysore for setting up of High Power Transmission Doordarshan Station;

(b) if so, the extent of land sought for;

(c) when the proposal has been received by the Government;

(d) whether the Government have given clearance for the release of the above land; and

(e) if not, the time by which the clearance is likely to be given ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (c) . A proposal for diversion of 0.12 ha. of forest area for approach road to High Power T.V. Transmitter Project in Mysore District was received from the State Govt. of Karnataka on 16.1.1996 by Regional Office of this Ministry at Bangalore.

(d) and (e). The formal approval to the proposal has been accorded on 17.1.1996.

Evaluation Report on Family Welfare Schemes

89. SHRI CHITTA BASU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have since formulated Family Welfare Schemes;

(b) if so, the details thereof; and

(c) the evaluation report, if any ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b) . The Family Welfare Programme is under

implementation since 1951. As a result of the Family Welfare Programme, the birth rate has declined from 41.7 in 1951-61 to 28.6 in 1994. The total Fertility Rate has declined from 5.97 in 1951-61 to 3.5 in 1993. The Infant Mortality Rate has declined from 146 in 1951-61 to 73 in 1994. It is estimated that as a result of the Family Welfare Programme 182.76 million births have been averted upto March, 1995.

(c) Department of Family Welfare has commissioned a nation wide National Family Health Survey (NFHS) based on a sample size of about 90 thousand families. The survey had concluded that knowledge of family planning in the country is over 95% but the use of contraceptive by married couples is only about 40%. The survey has also shown that there is large population which intends to use contraception, but is not doing so.

[Translation]

Rice Bags in FCI Godowns

90. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of FOOD be pleased to state :

(a) whether some rice bags had been lying in the godowns of Food Corporation of India in Gujarat for the last two years;

(b) if so, the position thereof;

(c) whether Food Corporation of India is impressing upon certain State Governments to lift these inferior quality rice;

(d) if so, the reasons therefor;

(e) whether these rice are still worthy of consumption;

(f) the reasons why these rice bags could not be utilised earlier and allowed to become unconsumable; and

(g) the action against the responsible persons ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Yes, Sir.

(b) The following quantities of rice of more than two years are lying in Gujarat Region as on 31-01-1996.

2 to 3 years	52898 MTs
3 to 4 years	45517 MTs
Total	98415 MTs

(c) and (d) . No, Sir. Only the stocks strictly conforming to specifications are issued to the State Governments for distribution through the Public Distribution System (PDS).

(e) Out of the total quantity of 98415 MTs of more than two years old rice in Gujarat Region, a total quantity of only 2028 MTs are of 'C' category. For PDS only 'A' & 'B' category rice stocks are issued. 'C' category rice is sold through tender.

(f) . The rice stocks of more than two years old have accumulated in Gujarat Region due to less off-take by the State Government in PDS. A Statement showing the quantity allotted and quantity lifted by the State Government from April, 1995 to December, 1995 is enclosed.

(g) Does not arise.

STATEMENT*Statement showing Off-Take of Rice in Gujarat Region*

(Fig. in MTs)

Month	Quantity Allotted	Quantity Lifted
April, 1995	34,500	11,200
May, 1995	34,500	18,700
June, 1995	34,500	18,600
July, 1995	34,500	15,500
August, 1995	34,500	14,400
September, 1995	34,500	19,100
October, 1995	34,500	12,000
November, 1995	34,500	18,100
December, 1995	34,500	17,200
Total	3,10,500	1,44,800

Export of Sugar by States

91. SHRI N.J. RATHVA : Will the Minister of FOOD be pleased to state :

(a) whether the Government have received requests from some State Governments for allowing them to export sugar to other countries;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the names of the sugar exporting States alongwith the names of the countries to which they are proposing to export sugar ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (c) . As per the decision taken by the Government, the export is being undertaken by Indian Sugar and General Industry Export Import Corporation Limited (ISGIEIC), a notified export agency under provisions of Sugar Export Promotion Act, 1958. As such no other agency can be permitted to export sugar. However, on the request of the export agency, sugar for export has been released from some of the sugar factories located in the States of Uttar Pradesh, Maharashtra, Gujarat, Andhra Pradesh, Madhya Pradesh, Bihar, Tamilnadu, Pondicherry, Karnataka and Kerala. The sugar is being exported to Maldives, Somalia, Aden, France, Eritrea, Russia, Srilanka and Indonesia etc.

[English]

Integrated Forestry Project of Gujarat

92. SHRI RATILAL VARMA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government of Gujarat has sent a proposal in respect of Integrated Forestry Project, Phase-III to the Union Government to get it cleared from the World Bank;

(b) if so, whether the project has been cleared by the World Bank;

(c) if so, when and the progress made so far under the project; and

(d) if not, the stage at which the proposal is pending at present ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (d) . The Integrated Forestry project phase-III received from Govt. of Gujarat was posed to the World Bank for financial assistance but was not picked up by them. Subsequently this project was posed to Overseas Economic Cooperation Fund (OECF), Japan, who have agreed to support the project. Loan Agreements between OECF and Government of India in this respect has been signed during Jan. 1996.

Wildlife/Bird Sanctuary

93. SHRI BAL RAJ PASSI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have received any proposal in regard to develop a Wildlife/Bird Sanctuary in Uttar Pradesh;

(b) whether the Government have also received such proposals from other States;

(c) if so, the details thereof; and

(d) the action taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b) . Yes, Sir.

(c) and (d) . Proposals are received from States for development of national parks and sanctuaries, including bird sanctuaries and funds are provided under the Centrally Sponsored Scheme of "Development of National Parks and Sanctuaries". Details of the funds provided so far during 1995-96 for development of sanctuaries and national parks which are predominantly bird habitats are given in the attached Statement.

STATEMENT

Funds so far provided to Bird Sanctuaries of Uttar Pradesh during 95-96

Name of the Sanctuary	Rs. in Lakhs
1. Nawabganj Sanctuary	1.71
2. Samaspur Sanctuary	1.85
3. Vijay Sagar Sanctuary	3.53
4. National Chambal Sanctuary	2.30
5. Sursarovar Sanctuary	5.50
6. Lakh Bahosi Sanctuary	5.50
7. Saman Sanctuary	3.55
8. Surahatal Sanctuary	2.50
9. Okhla Sanctuary	11.45
Total	37.89

Funds so far provided to Bird Sanctuaries/National Parks in other States during 95-96

Name of the State	Rs. in Lakhs
1. Andhra Pradesh	14.32
2. Arunachal Pradesh	2.37
3. Gujarat	2.25
4. Haryana	2.79
5. Himachal Pradesh	2.75
6. Karnataka	12.25
7. Madhya Pradesh	4.35
8. Maharashtra	1.75
9. Orissa	14.45
10. Punjab	0.28
11. Rajasthan	35.415
12. Tamil Nadu	4.02
Total	96.995

AIDS Control

94. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether a large number of children have been identified as having AIDS;

(b) whether NACO been monitoring AIDS at paediatric Hospitals; and

(c) if so, the details of findings in this regard by NACO ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) NACO has develop a proforma for hospitals including their paediatric units for reporting AIDS cases. The State AIDS Officer send compiled reports to NACO.

(c) Of the 2312 AIDS cases, reported in the country as on 31st January, 1996, 35 cases in Paediatric age group have been reported. There are 27 in Delhi 7 in Madras and 1 in Bombay.

AIDS Control

95. SHRI S.M. LALJAN BASHA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to re-structure National AIDS Control Organisation;

(b) if so, the details thereof;

(c) whether NACO has not made any impact on the spread of AIDS in the country; and

(d) if so, the measures proposed to be taken to infuse new policies and directions in the anti-AIDS programme ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) Does not arise.

(c) and (d) . Since there being no medicine or vaccine for the treatment of HIV/AIDS, the only answer to control the spread of HIV/AIDS is through creating mass awareness about it. This is already being done through all possible means of media like Press, Radio, T.V., Posters and by involving NGOs, Students, Industry etc. As a result of this, issue relating to HIV/AIDS have come out from Medical Boundary to other important segments of society, e.g. Social Scientists, Legal, Luminaries, Legislatures and Public at large. People do not hesitate to talk about AIDS in public. A reservoir of trained manpower-Medical, Para-medical Nurses, Councillors for clinical management on AIDS cases has been created.

Direct Payment System

96. SHRI SRIBALLAV PANIGRAHI : Will the Minister of FOOD be pleased to state :

(a) whether any understanding was reached between Food Corporation of India and FCI Workers Union on departmentalisation of workers under the direct payment system;

(b) if so, the details thereof and the time by which it is likely to be implemented; and

(c) if not, the reasons therefor ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (c) . According to a settlement signed by the FCI with the FCI Workers Union on 1.11.1994, 50 depots working under Direct Payment System were agreed to be departmentalised. Departmentalisation has already taken place in respect of all these depots.

Obesity

97. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether a National Workshop on Diet Related Chronic Disorders – Development of Information, Education and Communications (IEC) strategies was held on 6-7 November, 1995 at Vigyan Bhavan, New Delhi where matters relating to obesity etc. were discussed;

(b) if so, the details thereof;

(c) the action taken to educate the people of the country on the bad effects of obesity and to educates them as to how to get rid of obesity etc.;

(d) whether there is any proposal to open up institutions where the people suffering from obesity could be cured by the medicines or otherwise; and

(e) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) and (c) . The role of dietary practices in prevention and control of diet related health disorders were discussed in the workshop. The need for appropriate IEC material on proper dietary practices were emphasized. The role of Yoga and other body exercises were also stressed for maintaining health and avoiding obesity etc.

(d) No, Sir.

(e) Does not arise.

ISO Label

98. SHRI SANAT KUMAR MANDAL : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether several Indian companies have demanded the re-engineering and remarking of the International Standard Organisation 9000 label;

(b) whether there has been no breakthrough in the updating of the standards to meet the changing market needs since, 1994;

(c) if so, the reasons therefore;

(d) whether the standards do not adequately address management functions such as finance, administration, support services, marketing/sales, industrial relations and productivity; and

(e) if so, whether Government propose to remake the ISO label ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CIVIL SUPPLIES) (SHRIMATI KRISHNA SAHJI) : (a) Government have not received any specific request to this effect.

(b) There has been no updating/revision in ISO 9000 series of standards since 1994.

(c) This falls within the jurisdiction of the International Organization for Standardization (ISO).

(d) The ISO 9000 series of standards, as applicable to quality system certification, *inter-alia*, cover elements for quality assurance in design, development, production, installation and servicing as well as quality management functions including management responsibility, contract review, purchasing, process control, corrective and preventive actions. In addition, ISO 9004-1 provides guidelines for financial considerations for quality system.

(e) There is no proposal at present to remake the ISO label.

AIIMS

99. SHRI SYED SHAHABUDDIN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the annual budget of the All India Institute of Medical Sciences for 1995-96;

(b) the number of medical graduates in 1995;

(c) the number of medical post-graduates in 1995;

(d) the number of outdoor patients treated during the year;

(e) the number of indoor patients hospitalised during the year;

(f) the number of beds in the hospital;

(g) the overall occupancy rate of the hospital beds; and

(h) the break-up of patients treated indoor and outdoor during 1995 by the Institute, State or Region-wise ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) The annual budget of All India Institute of Medical Sciences is Rs. 66.29 crores and Rs. 49.75 crores under Non-Plan and Plan respectively.

(b) The number of medical undergraduates on the rolls upto December, 1995 is 303.

(c) 341 (upto December, 1995)

(d) 14, 22, 123.

(e) 70, 626, during 1995.

(f) 1560.

(g) 81.4%

(h) Break-up of patients treated indoor during 1995 is as under:

Delhi	:	39.871
Punjab	:	1,123
Rajasthan	:	1,152
Uttar Pradesh	:	11,505
Haryana	:	7,676
Bihar	:	916
Other States	:	8,007
Other Countries	:	370

✓ No State-wise break-up of outdoor patients is maintained.

[*Translation*]

Child Survival Plan

100. SHRI MANJAY LAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware of irregular activities of Child Survival plan in Bihar State;

(b) if so, the details thereof;

(c) whether some officials of Bihar Government are not accepting kits being supplied by UNICEF under the said programme and on the other hand these kits are available in blackmarket;

(d) if so, the details thereof;

(e) the number of first referral unit hospital functioning in Bihar and the criteria followed while setting up such hospitals; and

(f) the action being taken against the doctors who are not prepared to work in these hospitals ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b) . The Government has not received any complaint about irregular activities in Bihar of the Child Survival Programme.

(c) and (d) . Central Government has neither received any complaint from UNICEF regarding non acceptance of kits by some officials of Bihar Government nor any report from state Government about sale of these kits in the blackmarket.

(e) The number of First Referral Units (FRU) to be strengthened in Bihar under Child Survival & Safe Motherhood Programme is 115. FRUs so strengthened by the State Government are at sub-district Post Partum Centres and at suitably located sub-district health facilities where :

- (1) Medical manpower is available.
- (2) Current utilisation of service is high.
- (3) Basic infrastructure (building, electricity and water supply) is in place.

(f) The doctors posted in FRU hospitals in the state are State Government employees and action for not attending to work can be initiated only by the State Government.

[English]

HIV Infection

101. SHRI TARA SINGH :
SHRI SATYA DEO SINGH :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the number of persons suffering from HIV positive infection in the country are increasing rapidly;

(b) if so, the total number of HIV positive patients reported as on 1st February, 1996 in each State and number of deaths reported during last three years;

(c) whether no effective legislation to deal with the fallout of the disease has been made by the Government; and

(d) if so, the immediate steps government propose to take to combat this disease ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) A Statement is attached.

(c) Yes, Sir.

(d) A comprehensive programme for the prevention and control of AIDS is currently under implementation as a Centrally Sponsored Scheme throughout the country. The strategies of the programme consist of behaviour change through generation of awareness amongst high risk behaviour and general public about HIV/AIDS, control of sexually transmitted diseases, blood safety and rational use of blood, better surveillance; and diagnosis and Clinical Management of HIV/AIDS cases.

STATEMENT

Sl. No.	State/UT	No. of reported HIV positive as on 1.2.96	Deaths due to HIV/AIDS year-wise		
			1993	1994	1995
1.	Andhra Pradesh	215	1	-	4
2.	Assam	124	1	-	6
3.	Arunachal Pradesh	0	-	-	-
4.	Andaman & Nicobar Island	87	-	-	-
5.	Bihar	3	-	-	-
6.	Chandigarh (UT)				
7.	Punjab	188	30	-	30
8.	Delhi	996	23	12	14
9.	Daman & Diu (UT)	8	-	-	-
10.	Dadra & Nagar Haveli (UT)				
11.	Goa	752	8	1	-
12.	Gujarat	517	3	-	4
13.	Haryana	142	3	-	1
14.	Himachal Pradesh	71	-	1	4
15.	Jammu & Kashmir	10	1	-	-
16.	Karnataka	2029	9	2	-
17.	Kerala	180	40	-	10
18.	Lakshadweep (UT)	5	-	-	-
19.	Madhya Pradesh	221	14	-	-
20.	Maharashtra	6328	37	35	132
21.	Manipur	3989	6	13	7
22.	Mizoram	65	-	-	-
23.	Meghalaya	53	-	-	-
24.	Nagaland	261	-	1	2
25.	Orissa	150	-	1	16
26.	Pondicherry (UT)	1638	6	-	40
27.	Rajasthan	53	-	-	-
28.	Sikkim	1	-	-	-
29.	Tamil Nadu	2805	10	23	60
30.	Tripura	13	-	-	-
31.	Uttar Pradesh	597	6	-	4
32.	West Bengal	252	12	2	13
Total		21764	210	91	347

Public Distribution Outlets

102. SHRI SYED SHAHABUDDIN : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the number of public distribution outlets in the country as on December 31, 1995, State-wise;

(b) the average population serviced by each outlet, State-wise;

(c) the average annual quantity of foodgrains, sugar and kerosene oil retailed by each outlet;

(d) whether any steps have been taken to target the economically backward sections of the population and to exclude the families whose income is above a prescribed limit; and

(e) whether any steps have been taken to meet the total requirements of foodgrains, sugar and kerosene oil as well as other items of mass consumption for the targetted population ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) A Statement showing the number of fair price shops in the country as on 31.12.95, State-wise is attached.

(b) and (c) . Under the joint responsibility, the Central Government makes bulk allocations of rice, wheat, sugar, imported edible oil, soft/CIL coke and kerosene oil to States/UTs for distribution through Public Distribution System (PDS). The operational responsibility of deciding the population coverage by fair price shops, opening of new fair price shops, entitlement criteria etc. rests with the State Governments/UT Administrations. The Central Government has advised the States/UTs the norm of one fair price shop for every 2000 persons. The States/UTs may vary their norm keeping in view the population density, terrain and other local factors. The Central Government does not maintain the details of the quantity of PDS commodities retail by each fair price shops.

(d) and (e) . As per the present policy of the Central Government coverage of PDS is universal in nature. The allocation of PDS commodities are supplemental in nature and are not intended to meet the entire requirement of any State/UT. Revamped Public Distribution System (RPDS) covers areas where the disadvantaged sections of the population live. The Central Government issues foodgrains meant for distribution in 1775 blocks covered under (PRDS) at specially subsidised Central Issue Prices (CIP) which are lower than the normal CIP's for Public Distribution System by Rs. 50/- per quintal. An additional quantity of 3.2 million tonnes of foodgrains per annum has been earmarked for allocation to these areas.

STATEMENT

No. of Fair Price Shops as on 31.12.95

No.	State	Total
1.	Andhra Pradesh	38521
2.	Arunachal Pradesh	892

1	2	3
3.	Assam	27522
4.	Bihar	51828
5.	Goa	572
6.	Gujarat	13296
7.	Haryana	7210
8.	Himcahl Pradesh	3541
9.	Jammu & Kashmir	2709
10.	Karnataka	19313
11.	Kerala	14135
12.	Madhya Pradesh	22814
13.	Maharashtra	41816
14.	Manipur	1958
15.	Meghalaya	3629
16.	Mizoram	935
17.	Nagaland	262
18.	Orissa	24156
19.	Punjab	11372
20.	Rajasthan	17062
21.	Sikkim	1381
22.	Tamil Nadu	21985
23.	Tripura	1308
24.	Uttar Pradesh	80140
25.	West Bengal	20340
26.	Andaman & Nikobar	390
27.	Chandigarh	326
28.	Dadra & Nagar Haveli	70
29.	Daman & Diu	38
30.	Delhi	3521
31.	Lakshdweep	34
32.	Pondicheery	359
Country Total		433235

Flood Control

103. SHRI GOPI NATH GAJAPATHI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Orissa has sought financial assistance from the Union Government for flood control;

(b) if so, the details thereof during 1993-94, 1994-95 and 1995-96; and

(c) the amount released by the Union Government during the above period ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (c) . The Union Government does not generally provide financial assistance to States for flood control. This being a State subject, schemes are executed by the States according to their priorities from Plan funds provided by the Planning Commission. Funds allocated by the Planning Commission to Orissa during

1993-94, 1994-95 and 1995-96 were Rs. 5.00 crore, Rs. 7.00 crore and Rs. 6.80 crore respectively.

[Translation]

Amendment to Consumer Protection Act

104. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to refer to the reply given to Unstarred Question No. 380 on November 28, 1995 regarding amendments to Consumer Protection Act, 1986 and state :

(a) whether the various Ministries have furnished their necessary comments on the recommendations of the Working Group;

(b) if so, the details thereof;

(c) whether the Government have any proposal to bring some other services under this Act; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) and (b) . Comments from the different Ministries/ Departments to whom reference was made have been received excepting the Ministry of Power.

(c) and (d) . According to the provisions of the Consumer Protection Act, 1986 – services of any description, if rendered/ availed of for a consideration are covered under the Act.

CGHS Dispensary

105. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether large scale irregularities have been reported in CGHS dispensary at George Town, Kanpur;

(b) if so, whether the Union Government have conducted any investigation in this regard;

(c) the outcome thereof; and

(d) the action taken against the guilty so far ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) No Sir.

(b) to (d) . The questions do not arise.

Pace-Maker

106. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have fixed an upper-limit for reimbursement towards the cost of a pace-maker to be implanted on a C.G.H.S. beneficiary, which falls short of the real cost, even if the pace-maker of a specific classification have been

recommended by concerned medical authorities as 'Essential' and the same is purchased at the most competitive prices;

(b) if so, the details in this regard, indicating the reasons for such unrealistically low limit fixed and when this limit was fixed;

(c) whether any exceptions are made and have been made during the last three years, if so, the details thereof;

(d) whether the Government have reviewed the position for ensuring a realistic reimbursements of the cost of this equipment; and

(e) if so, when and what decision has been taken in the matter ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) to (e) . At present the upper limit for reimbursement of the cost of pace-makers to CGHS beneficiaries is Rs. 26,000-, which was fixed in October, 1992. However, the proposal for revision of the rates for pace-maker is under consideration.

Pollution in Delhi

107. SHRI B.L SHARMA PREM :
SHRI V. SHREENIVASA PRASAD :
SHRI SRIKANTA JENA :
SHRI RAM VILAS PASWAN :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the estimated percentage of rise in Delhi's atmospheric pollution due to vehicular and industrial pollutants and emission from the power plants at the end of 1995 as compared to the level of atmospheric pollution at the end of 1994;

(b) the measures taken so far to check the atmospheric pollution in the capital and the reasons for rise, if any, in the level of pollution despite these measures; and

(c) the strategy formulated by the Government to control the atmospheric pollution in the city ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) The Central Pollution Control Board is monitoring the levels of air pollution in Delhi. Data available with them indicate that the level of air pollution from industries and from power plants has shown no appreciable difference, whereas the level of pollution from automobiles has risen by about 15% in April, 1995 as compared to April, 1994.

(b) and (c) . A number of measures are under implementation for reducing atmospheric pollution in the Capital. These include the following;

(i) Standards for ambient air quality for different areas such as industrial, commercial and residential areas of the cities have been notified.

(ii) In Delhi, a total of 10 air quality monitoring stations have been set up to monitor the major air pollutant such as carbon monoxide, oxides of nitrogen, sulphur

dioxide, etc. The data is used to study the trends of levels of air pollution and to take abatement measures thereon.

- (iii) It has been made compulsory for major specified industrial and other activities to obtain environmental clearance based on impact assessment studies prior to site selection.
- (iv) Industries situated in non-conforming areas have been asked to relocate to conforming areas. Fiscal incentives are provided for shifting of polluting industries from the congested areas.
- (v) To control air pollution from thermal power plants, electrostatic precipitators have been installed and their performance is monitored by the Central Pollution Control Board.
- (vi) As the major contributor of air pollution in the Capital is due to pollution from automobiles, it is the strategy of the Government to focus on various measures for reducing the pollution from vehicles. These include the following :
 - Emission standards for all categories of vehicles at the manufacturing stage and on-road have been notified under the Central Motor Vehicles Rules, 1989.
 - Tighter standards for emissions from automobiles at the manufacturing stage to be effective from 1.4.1996 have been notified.
 - A programme for phasing out of lead in petrol is under implementation. In the first phase, Unleaded petrol and catalytic converter fitted four-wheeler petrol vehicles have been introduced in Delhi and in Bombay, Calcutta and Madras with effect from 1.4.1996.
 - The number of petrol stations supplying unleaded petrol in these four metros from April 1, 1995 for use of these vehicles is being progressively increased.
 - The Transport Department of the Government of NCT of Delhi is enforcing the provisions relating to control of emissions from on-road vehicles in Delhi. Under this measure, 100 private petrol pumps and workshops have been authorised to provide facilities for pollution checking, tuning of polluting vehicles and for issuance of Pollution Under Control (PUC) certificates for petrol driven vehicles. In addition, facilities for pollution checking for both petrol and diesel

driven vehicles have been made available in all the Zonal Offices and vehicles inspection unit of the Transport Department.

- About 42 lakh vehicles (both petrol and diesel driven) have been checked for pollution levels by the Transport Department between March, 1990 and October, 1995. In addition, regular checking is also being carried out by the Transport Department against visibly polluting vehicles through its Mobile Enforcement Squad. So far, a total of 49,921 vehicles have been prosecuted between April, 1990 and October, 1995 under Section 190 of the Motor Vehicles Act, 1988. In addition, certificate of fitness/PUC certificate of 1,24,480 vehicles have been cancelled during this period.
- The Ministry of Environment and Forests have launched a mission in December, 1995, for control of pollution from on-road vehicles in Delhi. The main objective of the mission is to reduce vehicular pollution in Delhi through public participation and through enforcement. A major awareness campaign, on the adverse effect of pollution from automobiles and for their prevention and control has been launched.

Pending Projects

108. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of WATER RESOURCES be pleased to state :

- (a) the latest position of Sri Ram Sagar Stage-II, Bhima lift irrigation, Pulichintala, Jurala and other major and medium irrigation projects and modernisation of Krishna Delta and Godavari Delta systems of Andhra Pradesh pending clearance with the Union Government;
- (b) the reasons for their pendency; and
- (c) the time by which these projects are likely to be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) . A Statement giving status of techno-economic appraisal of new major and medium irrigation projects of Andhra Pradesh is enclosed.

(c) Clearance of the project depends upon how soon the State Government complies with the observations of various Central Appraising Agencies and obtains Forest/Environment/ Rehabilitation and Resettlement Plans Clearance as applicable.

STATEMENT

Statement giving status of techno-economic appraisal of new Major and Medium Irrigation Projects of Andhra Pradesh

Name of the Project	Latest estimated Cost (Rs. crores)	Benefits (Hectares)	Date of receipt in CWC.	Remarks
1	2	3	4	5

MAJOR

1. Sriramsagar Stage-II	716.47	257000	September, 1986	The Project was sent back to Govt. of Andhra Pradesh in May, 1989 due to non
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1	2	3	4	5
				inclusion in plan. Hydrological studies have been finalised and the State Govt. is required to sort out other techno-economic issues and submit modified project report for techno-economic appraisal. The project has been cleared by the Ministry of Environment & Forests for environmental aspects in October, 1980.
2.	Bhima Lift Irrigation 747.52	83780	January, 1996	Comments on irrigation planning aspects have been sent to the State Government on 23.1.96. The State Govt. is required to sort out various techno-economic issues of the project.
3.	Pulichintala 509.00	Stabilising of irrigation in Command area under Krishna Delta Project.	January, 1996	Embankment dam design, gates design, soil mechanics, foundation engineering and hydrology aspects have been cleared. The State Govt. is required to finalise other techno-economic issues & obtain environmental & forests clearances.
4.	Jurala 275.00	47840	September, 1980	Accepted by the Advisory Committee in April, 1988 subject to environmental clearance. Environmental clearance received in April, 1994. The State Govt. is required to submit updated cost estimates.
5.	Modernisation of Godavari Delta 226.00	Stabilisation of irrigation in existing command.	Feb. 1991	The scheme was sent back to State Govt. in June, 1991 for carrying out certain improvement and justifying the need for modernisation. The State Govt. is required to submit modified report.
6.	Modernisation of Krishna Delta System. 655.20	Stabilisation of irrigation in existing command.	January, 1996	The State Govt. is of required to sort out various techno-economic issues of the project.
7.	Vamsadhara Stage II 527.00	35349	January, 1996	The project was earlier accepted by the Advisory Committee in December, 1991 subject to environment, forests and resettlement & rehabilitation plans clearances. The State Govt. has now (January, 1996) submitted a modified proposal names as Vamsadhara Stage I of Stage II which does not involve submergence in Orissa.
8.	Yeleru 335.34	27300	January, 1993	Accepted by the Advisory Committee in March, 1993 subject to environmental, forests and rehabilitation and resettlement plans clearances, charging of viable rates for industrial water supply. The State Govt. is required to comply with these observation.
9.	Telugu Ganga 1465.00	199000	December, 1983	Consideration deferred by the Advisory Committee in April, 1988 due to non resolution of interstate issues. The Krishna basin States have taken upon themselves the resolution of interstate issues.

	1	2	3	4	
10.	Flood Flow Canal	1334.00	89030	December, 1993	The State Govt. is required to comply with the observations of CWC on various techno-economic issues
11.	Srisaillam Left Bank Canal	1068.00	121000	February 1985	The project was sent back to the State Government in August, 1986 for establishing availability of water on long term basis. The project has been cleared from environmental angle in April, 1994.
12.	Galeru Nagari Sujala Sravanthi	1296.23	131530	January, 1991	The project was sent back in February, 91 for establishing water availability on long term basis
13.	Polavaram	3030.00	436800	July 1990	The project was sent back in July, 90 to furnish the modified report after compliance of observations of Central Water Commission. Hydrological studies have since been cleared. The State Govt. is required to sort out other techno-economic issues and submit modified project report to CWC
14.	Modernisation of Kurnool-Cuddapah Canal	317.00	146200	September 1994	The comments on various techno-economic issues have been sent to State Govt. for reformulation of project proposal.
MEDIUM					
1.	Peddaru	26.33	6460	September, 1991	Accepted by the Advisory Committee on 11/93, subject to clearance of rehabilitation & resettlement plans by Ministry of Welfare and provision of adequate funds. The State gov't. is required to comply the above observations.
2.	Palemvagu	29.13	6230	January, 1986	Accepted by the Advisory Committee on 10.11.93 subject to forest clearance and provision of adequate funds. The State gov't. is required to comply with the above observations.
3.	Jhanjhavari	48.50	16,700	November, 1976	The project was considered by Advisory Committee in March, 1981 and consideration was deferred due to non resolution of interstate issues. The project was sent back to State in April, 89 for submission of modified report
4.	Kavadda kalva	16.02	4,180	March, 1989	Sent back in November, 89 due to basic deficiencies in project planning.
5.	Pedda vagu	45.74	10,430	December, 1982	Sent back in November, 90 due to non compliance of observations of Central Water Commission
6.	Yerra Vagu	7.73	4,450	January, 89	Sent back in May 1989 due to non compliance of CWC's observations.
7.	Bahuda Barrage	47.90	4,530	September, 91	Sent back in April, 92 as it was not planned in accordance with the interstate agreement with Orissa.

1	2	3	4	5
8.	Bhupati Palem 16.60	4,900	August, 89	Sent back in December, 89 due to basic deficiencies. Replies received subsequently were examined and State Govt. requested in Feb., 93 to submit modified proposal.
9.	Peddagada 14.54	2,430	September, 91	Sent back in February, 93 to non-inclusion in Plan and non-compliance of CWC's observations.
10.	Modi Kuntavagu 42.30	6,600	December, 85	Sent back in February, 93 due to non inclusion in Plan and non compliance of CWC's observations.

[Translation]

Wheat to Bread Manufacturer

109. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of FOOD be pleased to state :

(a) whether the Government have provided wheat to the bread manufacturers at concessional rates in the country as per the announcement made by the hon. Prime Minister; and

(b) if so, the number of bread manufacturing units to whom wheat has been supplied indicating the quantity thereof, unit-wise?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Yes, Sir.

(b) Wheat is being provided to the Modern Food Industries (I) Ltd. (MFIL) and their frenchised units for bread manufacturing. Since inception of the Scheme from October, 1994 till 31.12.1995, a quantity of around 1,94,000 tonnes of wheat has been lifted by the MFIL/their frenchised units.

Implementation of Yamuna Accord

110. SHRIMATI VASUNDHARA RAJE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether there has been an inordinate delay in the implementation of Yamuna Accord;

(b) if so, the reasons therefor; and

(c) the steps taken to ensure the implementation of the Accord ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) The Memorandum of Understanding dated 12th March, 1994 between Uttar Pradesh, Haryana, Rajasthan, Himachal Pradesh and National Capital Territory of Delhi regarding allocation of surface flow of Yamuna upto Okhla is being implemented by Upper Yamuna River Board constituted by a Resolution of Government of India.

(b) and (c) . Does not arise.

Setting up of Krishna River Valley Authority

111. SHRIMATI CHANDRA PRABHA URS : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government had written to the Krishna Basin States for the setting up of Krishna River Valley Authority;

(b) if so, when; and

(c) the response of the concerned States thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) Yes, Sir.

(b) and (c) . The Union Government had written letters on 2.5.1989 to the Chief Secretaries of the Krishna Basin States regarding the establishment of Krishna Valley Authority. The Government of Maharashtra and Andhra Pradesh regretted their inability to accept the proposal of establishment of Krishna Valley Authority, whereas Government of Karnataka had informed that they were examining the proposal in depth and their views would be communicated as soon as the final decision is taken in this matter.

Subsequently, Minister of State (WR) has written letter on 20.11.95 to the Chief Ministers of the Krishna Basin States. The Chief Minister of Karnataka has responded stating that the constitution of Krishna Valley Authority can follow once some consensus on possible alternatives emerges. The Chief Ministers of Andhra Pradesh and Maharashtra have not responded so far.

Population Commission

112. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government propose to create a fully autonomous Population Commission to make and implement short and long term policies to control the burgeoning population in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R.

ANTULAY) : (a) to (c) . No Proposal for the creation of a fully autonomous Population Commission is presently under consideration. However, the Group of Experts on Population Policy under the Chairmanship of Dr. M.S. Swaminathan has recommended the creation of a Population and Social Development Commission directly reporting to the Prime Minister.

CGHS Dispensaries

113. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total number of CGHS dispensaries in the country where treatment under different systems of medicines including allopathy, homoeopathy and indigenous systems of Ayurveda, Unani Siddha, Naturopathy and Yoga are provided, State-wise;

(b) whether there are dispensaries in Delhi under CGHS providing specialised treatment under the Ayurvedic system, Siddha and Naturopathy; and

(c) if not, whether the Government propose to set up such hospitals/dispensaries under CGHS in Delhi in the above indigenous systems of medicine ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) The information is given in the enclosed Statement.

(b) Only treatments like "Dhara" in the Ayurvedic system are being provided in CGHS Ayurvedic Hospital, Lodhi Road, New Delhi.

(c) There is no such proposal under consideration at present.

STATEMENT

Total No. of CGHS Dispensaries in the country State-wise.

S.No.	Name of the State	Allopathy	Ayur.	Homoeo.	Unani	Siddha	Nat. & Yoga	Total
1.	Assam*	3	—	—	—	—	—	3*
2.	Andhra Pradesh	14	2	2	2	—	—	20
3.	Bihar	6@	1	1	—	—	—	8
4.	Delhi	83	13	13	4	1	3	117
5.	Gujarat	5	1	1	—	—	—	7
6.	Haryana	2	—	—	—	—	—	2
7.	Karnataka	10	2	1	—	—	—	13
8.	Kerala*	3	—	—	—	—	—	3*
9.	Maharashtra	45	5	7	—	—	—	67
10.	Madhya Pradesh	3	—	—	—	—	—	3
11.	Orissa	1@	—	—	—	—	—	1@
12.	Rajasthan	5	1	1	—	—	—	7
13.	Tamil Nadu	14	1	1	—	1	—	17
14.	Uttar Pradesh	30	4	5	1	—	—	40
15.	West Bengal	17	1	2	1	—	—	21
		241	31	34	8	2	3	319

* Likely to open.

@ Exclusively for A.G's Employee.

Import of Edible Oil

114. SHRI RATILAL VARMA : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government has signed an agreement with USA for import of 44000 MT of edible oil (soyabean) under the PL-4 programme;

(b) if so, the total cost of the imported soyabean oil in rupees and in foreign exchange;

(c) whether the production of edible oils (soyabean) is less than the previous year;

(d) if so, the steps being taken to improve the production of soyabean in the country; and

(e) the quantity of soyabean oil allocated to Gujarat State for distribution through Public Distribution System during the last three years, year-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) and (b) . The Ministry of Civil Supplies, CA&PD has authorised the State Trading Corporation to import RBD Palmolein for the Public Distribution System. This Ministry has not entered into any bilateral agreement with foreign Govt. for import of edible oil.

(c) Production of soyabean oil during the year 1994-95 was 5.30 lakh MT. During the current year 1995-96 the production is estimated to be around 6.40 lakh MTs.

(d) Government has set up the Technology Mission on Oil seeds & Pulses to take necessary action to improve the production of edible oilseeds in the country.

(e) Only RBD Palmolein is being allocated to States/UTs for the PDS

Committee on Dahanu Taluka

115. SHRI RAM NAIK :
SHRI RAM KAPSE :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given to Unstarred Question No. 347 on November 28, 1995 and state :

(a) whether the report of the Committee mentioned in parts (c) & (d) of the reply has been submitted to the Government;

(b) if so, the salient features of the recommendations of the Committee;

(c) the time-bound programme for the implementation of the recommendations, and

(d) the names of the Chairman and Members of the Committee ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT)

(a) Yes, Sir

(b) The Committee constituted by the Ministry in September, 1994, to review issues relating to the Notification of 20th June, 1991 regarding Dahanu Taluka has recommended both preventive and curative measures required for environmental protection while permitting certain developmental activities.

(c) The implementation of the recommendations could be considered after the recommendations have been examined and a decision in this regard is taken.

(d) The Committee comprises of Dr. G.K. Pandey (Convenor), Dr. B. Sengupta, Representative of Maharashtra Pollution Control Board, Collector, Thane District, Dr. C.J. Saldanha, S/Shri Debi Goenka, R.V. Tendulkar, B.M. Narvekar and Ashok Bhatia

Hospital Finance Corporation

116 PROF. UMMAREDDY VENKATESWARLU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have considered the establishment of a Hospital Finance Corporation to encourage the construction of quality hospitals by the State Governments;

(b) if so, the details thereof; and

(c) the steps taken to arrange financial help for the State Governments to modernise hospitals ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b) . A preliminary proposal for extending financial support for the establishment of hospitals in the corporate sectors was conceived of; the economic liability of the concept has yet to be established.

(c) Andhra Pradesh District Health System Project at cost of Rs. 608.00 crores has already been approved by the World Bank and is under implementation. Similar Projects for Karnataka, Punjab and West Bengal are an advanced stage of approval.

Expert Committee on Tobacco

117. SHRI S.M. LALJAN BASHA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is demand to abolish the recently constituted Expert Committee on Tobacco;

(b) if so, the reasons thereof;

(c) whether the Government propose to re-constitute the Expert Committee by including the representatives of the trade union and growers; and

(d) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) to (d) . There is no proposal to abolish the Expert Committee on the economics of Tobacco use. There was a demand for inclusion of representatives of Trade Unions, Farmers and Tobacco Growers, Associations, Beedi Workers and Employees, Federation on the Expert Committee on Tobacco, to project their views in the Committee. The representatives have been requested on 30th November, 1995 to formulate their views singly or jointly on the proposed legislator and to place them before the Deputy Director General of Health Services, who would assimilate the same and bring them to the notice of the Government.

Super Bazar

118. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the overhead expenditure incurred by the Super Bazar and the Kendriya Bhandar, head-wise, during 1992, 1993, 1994 and 1995 and the way the proportion in which they differ from each other; and

(b) the steps taken by the Super Bazar and the Kendriya Bhandar to reduce their overhead expenses ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) The headwise overhead expenditure incurred by the Super Bazar and the Kendriya Bhandar during the years 1992-93, 1993-94 and 1994-95 received from them is furnished in the enclosed Statement.

The ratio of various overheads with reference to sales turnover has been calculated from which it may be observed that in the Super Bazar staff cost and rent cost are much higher compared to the Kendriya Bhandar.

(b) It has been reported by the Kendriya Bhandar that their overhead expenditure is kept within the reasonable limit. The Super Bazar has put a ban on further recruitment of staff to reduce the staff cost.

STATEMENT

Statement showing the overhead Expenditure of the Super Bazar and the Kendriya Bhandar from 1992-93 to 1994-95

Sl. No.	Particulars	1992-93	%-age to sales	1993-94	%-age to sales	1994-95	%-age to sales
SUPER BAZAR							
1.	Interest & Bank charges	21.33	0.21	31.51	0.27	28.27	0.22
2.	Employees remuneration/ Benefits and employer's contribution to Provident Fund.	741.06	7.19	825.15	7.16	974.40	7.49
3.	Travelling expenses to staff	28.95	0.28	33.91	0.29	38.63	0.30
4.	Rent	33.38	0.32	29.57	0.26	36.10	0.28
5.	Printing & stationery	19.79	0.19	20.44	0.18	27.78	0.21
6.	Postage/telephone & Telegram expenses	5.79	0.06	6.86	0.06	8.91	0.07
7.	Audit fee	0.50	0.01	0.50	0.01	0.50	0.01
8.	Other administrative expenses	90.99	0.88	124.04	1.08	135.94	1.04
9.	Depreciation	12.99	0.12	16.38	0.14	33.92	0.26
10.	Others (Provisions, deferred Revenue expenditure. etc.)	5.04	0.05	4.72	0.04	5.17	0.04
KENDRIYA BHANDAR							
1.	Salaries, PF & other benefits to employees	181.39	2.41	237.85	2.57	259.74	2.42
2.	Administrative Exp.	23.09	0.30	26.10	0.28	35.43	0.33
3.	Selling & Distribution Exp.	25.77	0.34	38.89	0.42	49.75	0.46
4.	Bank interest & financial charges	14.83	0.20	7.65	0.08	10.20	0.09
5.	Other charges	9.95	0.13	17.44	0.19	19.18	0.18
6.	Depreciation	6.66	0.08	7.71	0.08	8.54	0.08
Total		261.69	3.46	335.64	3.62	382.84	3.58

Red Cross Society

119. SHRI SANAT KUMAR MANDAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Home Ministry notice to Indian Chapter Red Cross Society accused of FCRA" (Foreign Contribution Regulations Act), appearing in the 'Indian Express' New Delhi on February 8, 1996;

(b) the reaction of the Government thereto;

(c) the reasons why a probe by the C.B.I. was not conducted into these violation and misuse of funds,

(d) the action presently taken to conduct the probe and fix responsibility for the fraud: and

(e) the preventive measures taken for the future ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A R ANTULAY) : (a) Yes, Sir.

(b) to (e). The information is being collected and will be laid on the Table of the Sabha.

[Translation]

Mobile Vans and Godowns

120. SHRI RAJENDRA KUMAR SHARMA :
PROF. UMMAREDDY VENKATESWARLU :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) the amount sanctioned to the Government of Uttar Pradesh and Andhra Pradesh by the Union Government for purchase of mobile vans and increasing the storage capacity so far;

(b) whether there is a misappropriation of such funds in the State; and

(c) if so, the details thereof and the steps taken by the Government to check the same ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) Since inception of the Scheme in 1985-86 the following financial assistance has been sanctioned to Government of Andhra Pradesh and Uttar Pradesh for purchase of vans to be operated as mobile fair price shops in tribal, far flung and desert areas :-

1. Andhra Pradesh : Rs. 141 lakhs for 48 vans.
2. Uttar Pradesh : Rs. 280 lakhs for 97 vans.

However, no financial assistance has been extended to Government of Andhra Pradesh and Uttar Pradesh for construction of godowns for increasing the storage capacity.

(b) and (c). No such specific report has been received from the State Governments in this regard.

[English]

Nursing Homes

121. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Nursing Homes located in Uttar Pradesh are excessively charging in indoor patients for clinical tests, surgical operation and bed charges etc.;

(b) if so, the details thereof; and

(c) the steps taken by the Government to curb this trend in U.P. so as to make it at par with other states ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) There is no such report with the Central Government. However, the regulation of private hospitals/nursing homes in Uttar Pradesh is the responsibility of the Government of Uttar Pradesh as 'Health' is a State subject.

(b) and (c). Do not arise.

Red Sanders

122. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given to the Unstarred Question No. 3523 on 19.12.95 and state :

(a) whether the Government of Andhra Pradesh has represented for exemption from the ban on Red Sanders export;

(b) if so, the details thereof; and

(c) the reasons for the delay in according the exemption?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) Yes, Sir.

(b) and (c). The State Government of Andhra Pradesh has requested Ministry of Environment and Forests for recommending to the Ministry of Commerce one-time relaxation of ban on export of Red Sanders. The Andhra Pradesh State Forest Department has got the accumulated stock of 1675 MT of confiscated Red Sanders. As per the EXIM Policy, 1992-97 the export of red Sanders in any form processed or raw is banned and this item is placed in the Negative List of Export. Red Sanders is also been included in the Appendix-II of CITES. However, the State Government has been advised to consider export of value added items of Red Sanders through Andhra Pradesh Forest Development Corporation.

Contract Labourers in FCI

123. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of FOOD be pleased to state :

(a) the number of labourers working on contract basis in units of Food Corporation of India, Bareilly, Uttar Pradesh; and

(b) the time by which they are likely to be made permanent ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) In both the owned godowns of the FCI at Bareilly, Uttar Pradesh, Mate System is in vogue and no labour is engaged through contractor.

(b) Does not arise.

New Water Policy

124. SHRIMATI VASUNDHARA RAJE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government propose to introduce a New Water Policy;

(b) if so, the salient features thereof; and

(c) the time by which it is likely to be announced ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) No, Sir.

(b) and (c). Do not arise.

Sharing of Krishna River Water

125. SHRIMATI CHANDRA PRABHA URS : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have requested the Krishna Basin States to hold discussions among themselves and arrive at an agreement on the sharing of surplus water of the Krishna river;

(b) if so, the reaction of the concerned State Governments thereto; and

(c) the latest position in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) No, Sir.

(b) and (c) . Question does not arise.

Export of Foodgrains

126. SHRI SANAT KUMAR MANDAL :
SHRI S. M. LALJAN BASHA :

Will the Minister of FOOD be pleased to state :

(a) whether Government are considering a ceiling of 4.5 million tonnes on the export of wheat and rice from the Food Corporation of India stocks during 1996-97;

(b) if so, how does it compare with the export authorisation during the above period;

(c) the quantity of these items in the stock as on January 31, 1996 separately held by the Food Corporation of India;

(d) the export prices for both wheat and basmati and non-basmati rice and the channel of exports of private parties and the Food Corporation of India; and

(e) the manner in which open sales to the flour mills by the FCI and States of Punjab and Haryana are being made presently?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) . Government have not yet fixed any ceiling for export of wheat and rice during 1996-97 from the stocks held by FCI.

(c) The quantity of stock of wheat and rice in the Central Pool held by FCI and State Agencies as on 31.1.1996 is about 114 lakh tonnes and 161 lakh tonnes respectively.

(d) As per the current export and import policy (EXIM Policy) export of both basmati and non-basmati rice is allowed freely without any quantitative or Minimum Export Price (MEP) restrictions. Export of wheat is allowed without any MEP restrictions subject to quantitative ceilings released from time to time. The export ceiling released for wheat during 1995-96 is 25 lakh tonnes. FCI has been authorised to export/sell for the purpose of export upto 2.5 million tonnes of wheat (within the Export Ceiling) and 3 million tonnes of fine and superfine rice from Central Pool during 1995-96 at rates fixed by Govt. from time to time. FCI is at present not exporting wheat and rice directly.

(e) After delicensing of the Roller Flour Mills (RFMs) Industry in October, 1986, Govt. have no control over the prices

and distribution of the wheat products. The RFMS are, therefore, free to obtain their requirement of wheat from any source. However, Govt. permit FCI from time to time to sell spareable quantity of wheat in the open market as a measure of market intervention. The sale is not only open to RFMS but also to other purchasers like atta-chakkies, bread manufacturing units, Govt. controlled organisations like Super Bazar, Kerndriya Bhandar, traders, etc., all over the country, including States of Punjab and Haryana.

Great Indian Bustards

127. SHRIMATI VASUNDHARA RAJE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Great Indian Bustards are on the verge of extinction;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to give due protection to this species ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b) . No, Sir. However, the Great Indian Bustard (GIB) is an endangered species and occurs only in the States of Rajasthan Madhya Pradesh, Andhra Pradesh, Karnataka, Maharashtra and Gujarat. The major threats to the GIB population are habitat deterioration, disturbances due to growth of other animal population like black buck, grazing by sheep and changing cropping practices etc.

(c) The steps taken to protect the species and its habitat include.

(1) A network of 1 national park and 6 sanctuaries have been established in Rajasthan, Madhya Pradesh, Maharashtra, Karnataka, Andhra Pradesh & Gujarat which are known habitats of the bird.

(2) Central financial assistance is given to the States whenever requests to improve the management of these protected areas are received.

(3) The GIB is included in Schedule 1 of the Wild Life (Protection) Act, 1972 thereby receiving highest legal protection against hunting and commercial exploitation.

(4) India is a signatory to the Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES) which regulates the International trade in endangered species. This species is placed in Appendix 1 of the CITES.

Hypertension

128. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the cases of hypertension, heart-ailment, diabetic etc. are on the increase in Delhi;

(b) if so the reasons therefor

(c) the steps taken by the Government to contain the rise in these cases and the medical facilities provided to the patients at the indoor steps

(d) whether there is any proposal to make the CGHS dispensaries in Delhi self-sufficient in providing X-Rays, ECGs, Blood and Urine tests of all sorts, dental clinic etc. with a view to reduce congestion in the hospitals

(e) if so, the details thereof; and

(f) if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b) . There is no reliable data to suggest that the cases of hypertension heart-ailment, diabetic etc. are on the increase in Delhi

(c) A Project for control of Cardio Vascular Diseases and Diabetics Control Programme has been launched during the current financial year. Primary treatment facilities for hypertension patients are available in almost all hospitals in Delhi.

(d) and (e) . 32 Laboratories, 4 X-Ray machines and 45 E.C.G. machines are functioning in different Central Government Health Scheme dispensaries/Polyclinics and the Parliament House Annexe in Delhi

(f) Does not arise

Buffer Stock of Sugar

129 SHRI SYED SHAHABUDDIN : Will the Minister of FOOD be pleased to refer to the reply given to Starred Question No. 128 dated 5.12.95 and state :

(a) whether a decision has been taken to create a buffer stock of sugar;

(b) if so, the proposed size of the buffer stock

(c) estimated stock of sugar in the country at the end of the last sugar year; and

(d) the quantity of sugar produced, imported and exported since the end of the last sugar year ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) . The Government has decided to hold for one year with effect from 10.1.96, a buffer stock of 5.0 lakh tonnes of freesale sugar out of the production of 1995-96 crushing season.

(c) The estimated stock of sugar in the country at the end of the 1st sugar year was 55.57 lakh tonnes

(d)

From 1.10.95 to 31.1.96	Quantity in lakh tonnes
Sugar produced	64.13
Sugar imported	0.42 (P)
Sugar exported	2.43 (P)

(P) : Provisional

Use of Generators

130. DR. K.D. JESWANI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether some Government Undertakings are using generators for their day to day work and generating pollution to the other adjacent buildings in Delhi;

(b) if so, the details thereof; and

(c) the action taken by the Government against such undertakings ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b) . Yes, Sir. Some of the Government Undertakings in Delhi have installed Diesel Generators as stand by to be used during power breakdowns for maintaining essential services.

(c) To control pollution from Diesel Generators standards for stack height and noise for different capacities of Diesel Generators have been notified under the Environment (Protection) Act, 1986. These standards are implemented by the Delhi Pollution Control Committee in respect of Diesel Generators installed in Delhi.

Health for All

131. DR. K.D. JESWANI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government of Gujarat has submitted any proposals to the Union Government for introducing "Health for all" scheme in the State under the World Bank Aided Programmes; and

(b) if so, the salient features thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) No comprehensive proposal has been received from Gujarat State after a preparatory meeting was held in March, 1995

(b) Does not arise

Ownership Rights on Forest Land

132. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any decision has been taken to grant ownership right to the tribals and non-tribals who are reportedly living on forest land in Kerala particularly in the Mayanad District or to evacuate and to rehabilitate them;

(b) if so, the details thereof; and

(c) if not the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) to (c) Formal approval for diversion of 28,588,159 ha. of

forest land under the Forest (Conservation) Act, 1980 for regularisation of encroachments taken place prior to 1.1.1977, over forest land in five districts of Kerala namely: Idukki, Pathanamthitta, Trissur, Ernakulam and Kollam has already been accorded by this Ministry on 31.1.95. In case of district Wayanad, recently a scheme for relocation of settlers in 8 settlements from the interior of Wayanad Wildlife Sanctuary to outside the area over forest land has been received from the State Government. Since the resettlement is being proposed on forest areas, the State Government has been advised that the scheme would attract provisions of the Forest (Conservation) Act, 1980.

Substandard Rice

133. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of FOOD be pleased to state :

(a) whether the Government are aware that rice supplied from some of the Food Corporation of India godowns in Kerala are of inferior quality;

(b) if so, the reasons therefor;

(c) whether the State Government of Kerala has made any representation/complaint in this regard; and

(d) if so, the steps taken by Government to prevent such recurrence ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) . It is the policy of the Food Corporation of India that if the State Government want, they can pre-inspect the quality of foodgrains to be issued to them. This policy is being followed in case of Kerala also. There can be no question of supplying rice to Kerala which may be of inferior quality and is not acceptable to Kerala Government.

(c) . Yes, Sir, Shri K.K. Ramchandran Master, Minister for Food & Civil Supplies, Kerala has complained last year that despite the refusal of the State Government, FCI was insisting to release through the PDS the rice stocks of inferior quality available in the various depots such as Angadipuram, Kuttipuram, palakkad etc. He anticipated the release of such stocks if not stopped not only will give rise to strong consumer resistance and lead to wide spread complaints but would also affect off-take adversely. He advised FCI not to release such stocks for issue through PDS unless cleared by the State Government officials.

(d) The above matter was got enquired into and found that some stocks available at Palakkad were being issued in close coordination with the concerned State Government Civil Supplies Department on segregation basis. Some of the stocks from this depot were also shifted to Angadipuram and Kuttipuram to meet emergent requirement of the State Government. These stocks according to local FCI officials, conformed to specifications and were of issuable grains.

Medical College

134. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware of the inquiry made into the reported anomalies and alleged irregularities in the procedure adopted for admission of students and appointment of staff at Pariyaram Medical College, Cannanore, Kerala;

(b) if so, the details of inquiry and findings thereof;

(c) whether the Government propose to effect any control over the admission of students and appointment of staff to the college;

(d) if so, the details thereof; and

(e) whether the Pariyaram Medical College has fulfilled the conditions stipulated by Indian Medical Council and the Government ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A. R. ANTULAY) : (a) and (b) . The Government of Kerala have informed that an enquiry was conducted by them into the allegation of collection of capitation fee by the college. The allegation was not substantiated.

(c) and (d) . This is a privately owned college. However, the admission is governed by guidelines laid down by the Supreme Court of India. Although, the staff in the College is appointed by the management, the norms laid down by the Medical Council of India with regard to qualification etc., are required to be followed.

(e) The College has been granted permission by this Ministry for starting the college in July, 1995, subject to fulfilment of certain conditions. The same is required to be renewed on an annual basis till such time all annual targets/facilities as per Medical Council of India's norms are fulfilled/provided. The Medical Council of India would conduct inspection to ascertain whether the conditions stipulated are being fulfilled before permission is renewed.

[Translation]

Arrears to Sugarcane Growers

135. DR. MAHADEEPAK SINGH SHAKYA :
SHRI MOHAN RAWALE :
SHRI UTTAMRAO PATIL :
SHRI NAWAL KISHORE RAI :
SHRIMATI KESHARBAI SONAJI KSHIRSAGAR :

Will the Minister of FOOD be pleased to state :

(a) whether sugarcane arrears due to farmers have increased to Rs. 450 crores as on January, 1996 particularly in UP, Maharashtra and West Bengal;

(b) if so, whether this amount is likely to reach 1000 crores of rupees by the end of crushing year;

(c) the reasons for accumulation of such a huge amount; and

(d) the steps taken by the Government to clear the arrears ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) On the basis of the available information furnished by sugar factories

in the country, the arrears of sugarcane price relating to the season 1995-96, as on 31st January, 1996, were Rs. 678.32 crores representing about 25% of the total price payable. Out of these, the arrears in respect of the States of Uttar Pradesh, Maharashtra and West Bengal, were Rs. 241.73 crores, Rs. 99.11 crores and Rs. 1.45 crores respectively.

(b) Cane purchases, cane crushing, manufacture and sale of sugar, meeting the cost of raw material, working capital requirements, etc., are inter-related and continuing activities during the currency of a season. During the progress of the crushing period, when the volume of cane purchase is comparatively higher, the arrears of cane price tend to increase, which gradually get reduced substantially by the end of the season. The cane price arrears as on 31st January, 1995 relating to the 1994-95 season which were Rs. 576.87 crores representing 17.7% of the total amount payable, got reduced to Rs. 129.32 crores, representing 1.5% of the total amount payable, as on 15.11.1995. The arrears at the end of the seasons 1992-93 and 1993-94 were 1.5% and 1.0% on the total price payable respectively.

(c) Accumulation of cane price arrears could be attributed to a number of factors such as poor financial position of sugar mills, high cost of production, excessively high State Advised Cane Prices, inadequate sales realisation, etc.

(d) Ensuring timely payments of cane price dues by sugar mills lies with the State Governments which have the necessary powers and field agencies to enforce such payments. The Central Governments on its part, has been advising the State Governments from time to time to expedite clearance of cane price arrears.

[English]

Hindustan Latex Company

136. PROF. SAVITHRI LAKSHMANAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the production of Condoms and Copper T under the Family Planning Programme at Hindustan Latex Company has drastically fallen down;

(b) if so, the reasons thereof;

(c) whether the Government have received any suggestion from the various associations for reviewing the work of the company; and

(d) if so, the action taken by the Government thereon ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b). The production figures for the years 1994-95 and 1995-96 are as under :-

Year	Cooper T (Million Pcs.)	Condoms (Million Pcs.)
1994-95	0.5939	597.22
1995-96	2.5332	529.77

(c) and (d). Representations have been received for placing further orders on M/S HLL for Cooper-T and Condoms. The

question of placing further orders on M/S HLL is under consideration.

Sugar Stock

137. SHRI UTTAMRAO DEORAO PATIL : Will the Minister of FOOD be pleased to state :

(a) the total stock of sugar for the year from January, 1995 to January, 1996, month-wise;

(b) whether the total stock exceeds the requirement of the local consumption;

(c) the total quantum of surplus sugar stock estimated for this year after maintaining export and buffer stock, if any; and

(d) what steps Government has taken since January, 1995 to liquidate this surplus stock of sugar, month-wise and state-wise ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The required information is given in the attached Statement.

(b) and (c). With the carryover stocks of indigenous sugar at the beginning of the 1995-96 season, balance stock of sugar imported against contract made during 1995 and expected production of sugar during the current season, the country will be able to meet the internal requirement of sugar during 1995-96 as also to meet the commitment of export and buffer stock.

(d) Keeping in view the surplus stocks of sugar, the Government have increased the monthly levy quota for Public Distribution System (PDS) since January, 1996 and has also stepped up the monthly freesale releases. Government has also notified 6.5 lakh tonnes of sugar for commercial exports.

STATEMENT

Month end Stocks of Indigenous Sugar with Sugar Factories

Month	Month end Stocks (Provisional) (lakh tonnes)
January, 95	55.24
February, 95	70.22
March, 95	84.19
April, 95	90.54
May, 95	87.98
June, 95	80.67
July, 95	71.77
August, 95	62.88
September, 95	53.77
October, 95	43.92
November, 95	45.23
December, 95	58.55
January, 96	73.93

Sugar Incentive Scheme

138. SHRI UTTAMRO DEORAO PATIL : Will the Minister of FOOD be pleased to state :

(a) the number of new sugar mills eligible for new incentive scheme announced by the Government few years ago for the free sale sugar;

(b) the number of sugar mills who applied for the incentive claims and time thereof, State-wise;

(c) the number of claims pending and approved;

(d) whether for the want of claims for grant of incentive the sugar mills are not getting release order for the sale of sugar for their 40% sugar stock; and

(e) whether the Government would bear the losses created by non-releases of the sugar stock ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The incentive scheme announced on 10th March, 93 is applicable to the sugar factories.

(1) Which have been issued either Letter of Intent or Industrial Licence, where licence is issued in the first instance or endorsement on licence under Press Note No. 15 dated 27.5.86, during the period 7.9.1990 to 31.3.94 subject to their fulfilling the conditions of this Incentive Scheme.

(2) Which have been issued either Letter of Intent or Industrial Licence, where licence is issued in the first instance, or re-endorsement is made in the licence under Press Note 15 dated 27.5.86 during the period from 1.10.85 to 6.9.1990, and such factories going into production on or after 7.9.90 subject to fulfilling the conditions of this scheme, shall have the option to avail of incentives of earlier Seventh Plan Scheme for the incentives proposed in this scheme.

(b) and (c). 37 sugar mills have applied for incentive claims after 10th March, 1993. The details thereof are given in the statement.

(d) The eligible sugar factories are required to submit their claim in the prescribed proforma along with relevant information/documents for verification. Thereafter, the incentive free sale quote as are released.

(e) Does not arise.

STATEMENT

Statement showing the number of Sugar Mills who Applied for Incentive Claims, Claims Approved and Pending.

S.No.	State	No. of claims Received	No. of incomplete claims and information sought for	Claim Approved	Claims under Verification
1.	Maharashtra	10	3	7	—
2.	Uttar Pradesh	6	2	3	1

3.	Andhra Pradesh	4	—	4	—
4.	Karnataka	2	—	2	—
5.	Tamil Nadu	2	1	1	—
6.	Orissa	3	1	1	1
7.	Gujarat	1	1	—	—
8.	Haryana	2	—	2	—
9.	Punjab	6	3	2	1
10.	Madhya Pradesh	1	—	—	1
Total		37	11	22	4

Malaria Control

139. SHRI A. CHARLES :
SHRI MULLAPPALLY RAMCHANDRAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it has come to the notice of the Government that there has been an attack of Malaria recently in some parts of Kerala;

(b) if so, the details thereof;

(c) whether any request has been received from Kerala for medical and financial assistance in supporting their efforts to eradicate malaria from the State; and

(d) if so, the steps taken by Government and details of the assistance given ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b) . Report to increase in the Malaria cases in Trivandrum City of Kerala during January, 1996 has been received. It has been reported that there were about 200 Malaria cases in the city in January, 1996.

(c) and (d) . Central assistance under the National Malaria Eradication Programme (NMEP) is given in the form of insecticides and drug as per technical norms. Commodities costing Rs. 73.21 lakhs were made available during 1995-96 for malaria and Filaria Control. Adequate quantities of anti-malaria drugs have already been made available during 1995-96. Moreover, the officers from the Directorate of National Malaria Eradication Programme visited the State and provided necessary technical guidance and assistance to tackle the situation. The Kerala Govt. had enough stock of DDT to undertake Spray Operation in Malaria affected areas.

In February, 1996, 4 portable Fogging Machines have been sent by NMEP to Government of Kerala for being used for anti-malaria and anti-Japanese Encephalitis Programme.

Heart Diseases

140. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether serious heart diseases are curable in the country;
- (b) if so, the names of the hospitals where such diseases are treated successfully;
- (c) whether the Government propose to establish new hospitals for treatment of heart diseases in the country in the near future; and
- (d) if so, location thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) There are hospitals all over India, both in the Public and Private Sector where such diseases are treated successfully. In Delhi these diseases are treated at All India Institute of Medical Sciences, Safdarjung Hospital, R.M.L. Hospital and G.B. Pant Hospital.

(c) and (d) . No such proposal is under consideration, at present.

Waste Management

141. SHRI SRIKANTA JENA :
SHRIMATI GIRIJA DEVI :
SHRI RAJESH KUMAR :
SHRIMATI SHEELA GAUTAM :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the attention of the Government has been drawn to the violation of the rules on bio-medical waste management framed by the Ministry of Environment & Forests by the Delhi hospitals; and
- (b) if so, the steps taken by the Government to ensure adherence of the rules by the Delhi hospitals ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) Ministry of Environment and Forests have notified draft Bio-Medical Waste (Management and Handling) Rules, 1995 under the Environment (Protection) Act, 1986 on 25.4.1995 for eliciting opinion/objections of the public and concerned agencies likely to be affected.

(b) As these rules have been notified only as Draft Rules, the question of adherence thereto does not arise at present.

[Translation]

CGHS Dispensaries Timings

142. DR. LAL BAHADUR RAWAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government have conducted any survey to open C.G.H.S. dispensaries in the morning as well as in evening as per practice prevalent earlier;

(b) whether the C.G.H.S. beneficiaries have submitted any memorandum for providing the aforesaid facility at both the times in the day which is very much beneficial and convenient to them;

(c) if so, the reaction of the Government thereto; and

(d) the time by which the desired facility of opening C.G.H.S. dispensaries in the morning as well as in evening is likely to be introduced ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) to (d) . In the recent past, no such memorandum has been received from the CGHS beneficiaries. There is a proposal to introduce double shift in some CGHS dispensaries but the proposal is still in the initial stage.

[English]

National Programme on Sanitation and Environmental Hygiene

143. SHRI R. SURENDER REDDY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether his Ministry in consultation and coordination with the experts from the Ministries of Urban Affairs and Employment and Health and Family Welfare and several other specialised agencies have mooted a proposal to launch a National Programme on Sanitation and Environmental Hygiene;

(b) if so, the salient features and the objectives of the aforesaid programme;

(c) the funds required for the Programme and the modes of financing the same;

(d) whether the target has been set within some time frame;

(e) if so, the details thereof;

(f) whether the Union Government propose to consult and seek cooperation and coordination of the State Government in implementation of the Programme as well as on sharing the expenditure involved therein; and

(g) if so, the details thereof

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :

(a) The Government constituted a group on January 11, 1995 to formulate a National Programme on Sanitation and Environmental Hygiene on the lines of a Technology Mission.

(b) The objectives of the National Programme on Sanitation and Environmental Hygiene are Promotion of environmental health and sanitation facilities to rural and urban population.

The salient features of the programme include, Urban Low Cost Sanitation, Urban Waste Water Management, Urban Solid Waste Management, Rural Environmental Sanitation, Strengthening of Health Surveillance & Support Services, and Industrial Waste Management and Air Pollution Control.

(c) to (e) . The Group submitted its recommendations on July 31, 1995 and indicated a projected fund requirement upto year 2025, for Rs 215,800 crore. The Projected fund requirement for first five years (Phase I) is Rs. 46, 177 crore which includes a Central assistance of Rs. 13029 crore, a State share of Rs. 12495 crore, beneficiary contribution of Rs. 6018 crore, and institutional financing of Rs. 14575 crore.

(f) and (g) . Appropriate action would need to be taken based on the final decision of the Government on implementation of the programme.

CGHS Dispensary

144. SHRI PARAS RAM BHARDWAJ :
SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is no Government Hospital or CGHS dispensary near the Sansad Vihar, Parijat Apartment and other colonies in which the retired/serving Government employees are living;

(b) whether the Government would like to give a serious thought to this problem of the retired Government servants who are not in a position to afford private treatment in old age with their meagre pension amounts; and

(c) if so, whether Government propose to open some CGHS dispensary for the employees of this area ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) and (b). The retired/serving Government employees residing in Sansad Vihar, Parijat Apartment and other nearby colonies are covered by CGHS dispensary at Shakurbasti. Moreover, Sanjay Ganddhi Memorial Hospital run by the State Govt. of Delhi is also not too far from the said colonies.

(c) There is no such proposal under consideration of the Government for the present.

Narmada Dam Project

145. SHRI SHANKERSINH VAGHELA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of progress made in implementation of the Narmada Dam Project so far;

(b) the expenditure incurred thereon so far;

(c) whether the Governments of Madhya Pradesh, Maharashtra and Rajasthan have paid their due share to the Government of Gujarat in respect of the Narmada Dam Project;

(d) if so, the details thereof; and if not, the reasons therefor; and

(e) the action taken by the Union Government for the settlement of outstanding dues to the Government of Gujarat ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) A Statement is enclosed.

(b) Upto November, 1995 an expenditure of Rs. 4326.23 crores has been incurred on the project.

(c) and (d) . No, Sir The details of share due from the party shares to Government of Gujarat in respect of Sardar Sarovar Project upto December, 1995 are as under :-

Madhya Pradesh	Rs. 394.28 Crores
Maharashtra	Rs. 62.42 Crores
Rajasthan	Rs. 131.81 Crores
Total	Rs. 588.51 Crores

(e) The issue regarding payment of share costs on Sardar Sarovar Project to the Government of Gujarat by other party States has been discussed in the meetings of Narmada Control Authority and Sardar Sarover Construction Advisory Committee and the States have been apprised to the need for immediate settlement of outstanding dues to the Government of Gujarat. The issue was also considered by the Review Committee for Narmada Control Authority where the States with dues agreed to decide the issue through bilateral meetings with Gujarat.

STATEMENT

*Progress in construction of Sardar Sarovar Project
Physical progress as on 30.9.1995 :*

S.No.	Component	Excavation	Concreting	Drilling
		%	%	%
1.	Main Dam	92.93	76.85	75.89
2.	River Bed Power House	94.05 (Open) 92.49 (Underground)		
3.	Canal Head Power House	Nearing completion	98.45	
4.	Vadgam Saddle Dam	Work completed		
5.	Narmada Main Canal (0 to 144 km.)	Earthwork %	Lining %	Concrete %
		96.59	90.49	61.08
6.	Branch Canals : Phase-I (0 to 144km)	80.09	60.99	68.90
7.	Distribution System (0 to 144 km.)	60.38	48.36	42.05

Sale of Kerosene at Fixed Prices

146. SHRI BHOGENDRA JHA : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether in Madhubani Darbhanga, Sesamari, Samastipur, Seepoul, Saharsa and other districts of Bihar Kerosene is being sold at the legally fixed prices; and

(b) if so, the steps being taken to ensure the same ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) and (b) . The Central Government makes bulk allocation of kerosene on historical basis at fixed prices to States/UTs for distribution through Public Distribution System (PDS). The operational responsibility including fixing and retail prices etc. vests with the State Governments/UT Administrations and such details are not maintained by the Central Government. Besides under parallel marketing of kerosene, prices are subject to market influences and there is no price control on kerosene sold under parallel marketing.

[Translation]

Quality Control of Drugs

147. SHRI KASHI RAM RANA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the medicines and drugs distributed to the beneficiaries under Central Government Health Scheme are mostly sub-standard;

(b) if so, the reasons therefor;

(c) whether the quality control machinery involved in checking the quality of medicines is inactive; and

(d) the remedial steps taken by the Government to ensure proper supply of medicines to the CGHS beneficiaries ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) No, Sir.

(b) The question does not arise.

(c) No, Sir.

(d) The question does not arise.

[English]

Short Films on Environment

148. SHRI CHETAN P.S. CHAUHAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether his Ministry are contemplating of having short films wherein popular faces from the Cinema World would be educating the public on pollution and other environmental aspects;

(b) if so, the details thereof; and

(c) the amount likely to be spent thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) The Ministry has considered supporting production of short films involving popular faces from different spheres of public life in view to educate the general public on various aspects of environmental pollution.

(b) and (c) . No specific project has been approved recently.

[Translation]

Sale Price of Wheat by FCI

149. DR. MAHADEEPAK SINGH SHAKYA : SHRI NITISH KUMAR :

Will the Minister of FOOD be pleased to state :

(a) whether there has been an increase in the price of wheat for sale in the open market by the Food Corporation of India in different states;

(b) if so, the reasons therefor;

(c) the price fixed in different states for the sale of wheat;

(d) the details of price prior to the above fixation; and

(e) whether the Government have any proposal to increase the price of wheat being sold through the Public Distribution System as a result of the aforesaid increase ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) to (d) . Yes, Sir. The prices of wheat for sale in open market were rationalised w.e.f. November, 1995. Due weightage has been given to distance and rail freight in order to ensure fair treatment to purchasers throughout the country. The prices are being fixed major centre-wise. A Statement indicating prices of wheat for sale in open market by FCI w.e.f. April, 1995 to January, 1996 is attached.

(e) No Sir.

STATEMENT

Open sale price of Wheat Fixed for the months of April, 1995 to January, 1996.

								(Rate Rs./MT)
S.No.	Name of the State	April to July'95	28th Aug. to Sept.'95	October, 1995	Centre	Nov., 1995	Dec. '95 & Jan' 96	
1	2	3	4	5	6	7	8	
1.	Punjab	4100	4150	4150	Chandigarh	4150	4150	
2.	Haryana	4100	4150	4150	Chandigarh	4150	4150	
3.	Delhi	4150	4200	4150	Delhi	4150	4150	
4.	Uttar Pradesh	4100	4150	4150	Lucknow	4300	4300	

1	2	3	4	5	6	7	8
					Kanpur	4300	4300
					Varanasi	4360	4360
5.	Rajasthan	4150	4200	4250	Jaipur	4300	4300
6.	Himachal Pradesh	4150	4200	4250	Shimla	4250	4250
7.	J & K	4150	4200	4200	Jammu	4200	4200
					Srinagar	4200	4200
8.	Bihar	4300	4350	4400	Patna	4420	4420
					Ranchi	4450	4450
9.	Assam	—	—	4450	Guwahati	4450	4600
10.	Orissa	4350	4400	4475	Cuttack	4500	4500
					Bhubaneshwar	4500	4500
11.	West Bengal	4350	4400	4475	Calcutta	4510	4510
					Siliguri	4520	4520
12.	Madhya Pradesh	4100	4150	4250	Indore	4350	4350
					Gwalior	4280	4280
					Raipur	4430	4430
13.	Gujarat	4350	4400	4500	Ahmedabad	4570	4570
					Surat	4570	4570
14.	Maharashtra	4350	4450	4550	Bombay	4600	4600
					Nagpur	4560	4560
15.	Andhra Pradesh	4550	4600	4600	Hyderabad	4650	4650
					Vishakhapatnam	4670	4670
16.	Karnataka	4550	4600	4650	Bangalore	4670	4670
					Mysore	4690	4690
					Belgaum	4690	4690
17.	Tamil Nadu	4550	4650	4650	Madras	4680	4680
					Coimbatore	4700	4700
					Madurai	4710	4710
18.	Kerala	4550	4650	4700	Cochin	4740	4740
					Trivandrum	4740	4740

In case of open sale at Depots at other centres, the rate fixed for nearest major centre shall apply w.e.f. November, 1995.

[English]

The price of wheat for Port Towns and areas within 50 kms. thereof is Rs. 4773/- with effect from 16.1.96.

Bareilly has been added as additional centre with price of Rs. 4150/- per tonne w.e.f. 1.2.1996.

The prices for January, 1996 are applicable till further orders.

Crushing Capacity of Sugar Mills

150. SHRIMATI CHANDRA PRABHA URS : Will the Minister of FOOD be pleased to state :

(a) the estimated cane production in Karnataka during 1995-96;

(b) the crushing capacity available with the existing sugar mills;

(c) whether the existing sugar mills are able to crush all the cane produced in Karnataka; and

(d) if not, the action proposed to be taken to ensure crushing of the full sugarcane grown in the state ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The estimated cane production in Karnataka during 1995-96 is 228.34 lakh tonnes.

(b) As on 31.12.1995, total crushing capacity of the existing sugar mills in the State of Karnataka was 63405 tonnes of cane per day.

(c) and (d) . The Sugar factories of Karnataka State were able to crush 118.93 Lakh tonnes during the sugar season 1994-95 (October-September). In order to argument the crushing capacity of the sugar Industry in the State, the Government had issued 5 letters of intent for establishment of new sugar factories, during the 8th Five Year Plan period (1992-93 to 1996-97) (upto 31.12.1995).

[Translation]

Sugar Development Fund

151. SHRI N.J. RATHVA : Will the Minister of FOOD be pleased to state :

(a) the number of proposals seeking financial assistance from Sugar Development Fund for expansion and modernisation of the sugar mills received from each State till date;

(b) the names of sugar mills that have received assistance from the said fund during the said period, State-wise;

(c) whether the sugar mills have fully utilised of the said fund; and

(d) if not, the reasons therefor ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b) . Till 31.12.95-186 proposals for SDF assistance for modernisation/rehabilitation had been received. Out of which 141 mills have received financial assistance the State-wise position is given in the attached statement.

(c) and (d) . The utilisation of assistance for expansion/modernisation is spread over a time span and it is monitored by the Financial Institutions on case to case basis. The assistance is normally given in two instalments. The second instalment itself is released after ensuring the utilisation of the first instalment.

STATEMENT

No. of Applications received	Name of Sugar Mills who have received Financial Assistance.
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1

2

NAME OF STATE : ANDHRA PRADESH

12	1. Sarvaraya Sugars Ltd., P.O. Chelluru, Distt. East Godavari.
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1	2
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2.	M/s. Jeypore Sugar Co. Ltd., Chagallu, Distt. Guntur.
----	---

3.	M/s. K.C.P. Ltd., Unit : Lakshmipuram, Distt. Krishna (Formerly Challapali)
----	---

4.	M/s. Shri Sarvaraya Sugar Ltd., Chelluru, East Godawari.
----	--

5.	M/s. Chodavaram Coop. Ltd., P.O. Govada, Distt. Vishakapatnam
----	---

6.	M/s Nizam Sugar Co. Ltd., Metpally, Distt. Karimnagar
----	---

7.	M/s. Nizam Sugar Co. Ltd., Unit : Madhunagar.
----	---

8.	M/s. Nizam Sugar Co. Ltd., Bobbili, Seethanagaram.
----	--

9.	M/s. Niazam Sugar Factory Ltd., Bobbili, Seethanagaram.
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NAME OF STATE : BIHAR

11	1. M/s. Champaran Sugar Co. Ltd., Unit : Chanpatia, Distt. West Champaran.
----	--

2.	M/s Bagaha Chini Mills Ltd., P.O. Nariapur, Distt. West Champaran.
----	--

3.	M/s Riga Sugar Co. Ltd., P.O. Riga, Sitamarhi.
----	--

4.	M/s. Motilal Padampat Udyog Ltd., P.O. Majhulia, Distt. West Champaran.
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5.	M/s. Riga Sugar Co. Ltd., P.O. Riga, Distt. Sitamarhi, Bihar.
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6.	M/s. Vishnu Sugar Mills Ltd., P.O. Vishnu Sugar Mills, Gopalganj.
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7.	M/s. New Swadeshi Sugar Mills Ltd., Narkatiaganj (Oudh Sugar Mills), Distt. W. Champaran.
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8.	M/s. Harinagar Sugar Mills Ltd., P.O. West Champaran.
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9.	M/s. Riga Sugar Co. Ltd., Riga, Distt.. Sitamarhi.
----	--

10.	M/s. Vishnu Sugar Mills Ltd., Gopalganj Bihar.
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NAME OF STATE : GUJARAT

8	1. M/s. Sahakari Khand Udyog Mandli Ltd., Gandevi, Distt. Bular, Gujarat.
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2.	M/s. Shri Modhi Vibhag Khand Udyog Sahakari, P.O. Madhi, Distt. Surat.
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3.	M/s. Ukai Pradesh Sahakari Khand Udyog Mandi Ltd., Khusalpara, Vyora, Gujarat.
----	--

4.	M/s. Sayan Vibhag Khand Udyog Mandli Ltd., Sayan, Surat Gujarat.
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5.	M/s. Khedut Sahakari Khand Udyog Mandli Ltd, Bardoli Surat, Gujarat.
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NAME OF STATE : KARNATAKA

8	1. M/s. The Ugar Sugar Works Ltd. PO. Ugar Khurd, Distt. Belgaum, Karnataka.
---	--

1	2
2.	M/s. Shri Chamudeshwari Sugars Ltd., Distt. Mandaya.
3.	M/s. Bidar Sahakari Sakhar Karkhana Ltd., Bidar.
4.	M/s. Raibag S.S.K. Niyamit Raibag, Belgaum
5.	M/s. Shree Doodhganga S.S.K. Niyamit Ltd., Chikodi Distt. Belgaum.
NAME OF STATE : MADHYA PRADESH	
3	1. M/s. Bhopal Sugar Industries Ltd., Sehora, Distt. Sehora.
	2. M/s. Gwalior Sugar Co. Ltd., P.O. Dabra, Distt. Gwalior.
	3. M/s. Bhopal Sugar Industries Ltd., Sehora, Distt. Sehora.
NAME OF STATE : MAHARASHTRA	
49.	1. M/s. Sanswad Nali Sugar Factory Ltd., Malinagar, Solapur.
	2. M/s. Raval-Saon Sugar Farms Ltd., Ravalgaon, Dist : Nasik.
	3. M/s. Pravara S.S.K. Ltd., Pravaranagar, Dist : Ahmednagar.
	4. M/s. Gangapur S.S.K. Ltd., Raghunathnagar, Aurangabad.
	5. M/s. Sri Someswar S.S.K. Ltd., P.O. : Someshwarnagar, Pune.
	6. M/s. Belaganga S.S.K. Ltd., Bhoras, P.O. : Chalisgaon, Dist : Jalgaon.
	7. M/s. Sri Data S.S.K. Ltd., Phaltan, Dist : Satara.
	8. M/s. Shriram S.S.K. Ltd., Phaltan, Dit : Satara.
	9. M/s. Girina S.S.K. Ltd., P.O. : Dobhedi, Dist : Nasik.
	10. M/s. Bhima S.S.K. Ltd., Patas, P.O. : Madhukarnagar, Pune.
	11. M/s. Rajarambapu Patil S.S.K. Ltd., Rajarambapunagar, P.O. : Sakharale, Sangli.
	12. M/s. Madhukar S.S.K. Ltd., Madhukarnagar, Nahir Marg, Faizpur, Jalgaon.
	13. M/s. Shirpur Shektkari S.S.K. Ltd., Shirajingar (Dohiwed)
	14. M/s. Ambojgai S.S.K. Ltd., P.O. : Ambasakar, Dist : Beed.
	15. M/s. Sri Datta S.S.K. Ltd., Dattanagar, P.O. : Shirol, Dist : Kolhapur.
	16. M/s. Ajinkyatara S.S.K. Ltd., Shahunagar, P.O. : Shendre, Dist : Satara.
	17. M/s. Sahakar Maharsi Shankarrao Mohite Patil S.S.K. Ltd., Shankarnagar, P.O. : Akulj, Solapur.
	18. M/s. Gangapur S.S.K. Ltd., P.O. : Raghunathnagar, Dist : Aurangabad.

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	19. M/s. Satara S.S.K. Ltd., P.O. : Bhujinj, Kisanveer, Satara.
	20. M/s. Shri Dyaneshwar S.S.K. Ltd., Dyaneshwarnagar, P.O. : Bhende, Dist : Ahmednagar.
	21. M/s. Purna S.S.K. Ltd., Basmathnagar, Dist : Parbhani.
	22. M/s. Shri Shankar S.S.K. Ltd., P.O. : Sadashivnagar, Dist : Solapur.
	23. M/s. Jai Bhavani S.S.K. Ltd., Gadhi, Tal : Georai, Dist : Beed.
	24. M/s. Shetkari S.S.K. Ltd., P.O. : Sangli, Dist : Sangli.
	25. M/s. Shri Vithal S.S.K. Ltd., Venunagar, Gursale, Tal : Pandharpur, Dist : Solapur.
	26. M/s. Sri Warana S.S.K. Ltd., Warananagar, Maharashtra.
	27. M/s. Sahyadri S.S.K. Ltd., Yeshwantnagar, Tal : Karad, Dist : Satara.
	28. M/s. Vasantraodada Patil S.S.K. Ltd., Vithewadi, (Lohanur) Tal : Kalwan, Dist : Nasik.
	29. M/s. Samrath S.S.K. Ltd., Jalna, Dist : Jalna.
	30. M/s. Vasant S.S.K. Ltd., Pusad, Dist : Yavatmal.
	31. M/s. Sahydri S.S.K. Ltd., Satara.
	32. M/s. Godavari Manar S.S.K. Ltd., Billoli, Nanded.
	33. M/s. Jawahar S.S.K. Ltd., Hupari, Kolhapur.
	34. M/s. Bhogawati S.S.K. Ltd., Shahungar, Kolhapur,
	35. M/s. Chhatrapati Shahu S.S.K. Ltd., Dagal, Kolhapur,
	36. M/s. Vrideshwar S.S.K. Ltd., Adinathnagar, Ahmednagar,
	37. M/s. Daulat S.S.K. Ltd., Chandgad, Kolhapur, Maharashtra.
NAME OF STATE : PUNJAB	
5	1. M/s. Phagwanpura Sugar Mills Ltd., Dhuri, Distt. Sangrur.
	2. M/s. Bhagwanpura Sugar Mills Ltd., P.O. Dhuri, Distt. Sangrur.
	3. M/s. The Doaba Coop. Sugar Mills Ltd., Nawanshahr, Distt. Jalandhar.
	4. M/s. The Morinda Coop. Sugar Mills Ltd., P.O. Morinda.
	5. M/s. The Punjab Khand Udyog Ltd., Unit-Zira, Distt. Ferozpur.
NAME OF STATE : TAMIL NADU	
10	1. M/s. Cauvary Sugars & Chemicals Ltd., P.O. Pattaivayalai, Distt. Trichirpally.
	2. M/s. Paramballur Sugar Mills Ltd., P.O. Erayur, Distt. Rchirapally.

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| 3. | M/s. C Aruna Sugars and Enterprises Ltd., Pennadam, Distt. South Arcot. |
| 4. | M/s. Cauvery Sugars & Chemical Ltd., P.O. Pattaivayalal. |
| 5. | M/s. Kallakurichi Coop. Sugar Mills Ltd., Distt. South Arcot (T.N.) |
| 6. | M/s. Salem Coop. Sugar Mills Ltd., Mohanur, Distt. Salem (T.N.). |
| 7. | M/s. Madhurantakam Coop. Sugar Mills Ltd., Padalam, Distt. Chengalpattu. |
| 8. | M/s. Tiruttani Coop. Sugar Mills Ltd., Tiruvalangadu, Distt. Chengalpattu. |
| 9. | M/s. N.P.K.R.R. Coop. Sugar Mills Ltd., Mayiladhuturai (T.N.) |

NAME OF STATE : ORISSA

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| 2 | 1. | M/s. Aska Cooperative Sugar Mills Ltd., Naugaum, Gunjam. |
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NAME OF STATE : UTTAR PRADESH

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| 75 | 1. | M/s. Cawnpore Sugar Works Ltd., Sutherland, House, P.O. : 257, Civil Line, Kanpur. |
| | 2. | M/s. The Simbheoli Sugar Mills Ltd., P.O. : Simbhaoli, Distt : Ghaziabad. |
| | 3. | M/s. Balrampur Chini Mills Ltd., P.O. : Balrampur, Distt : Gonda. |
| | 4. | M/s. Sri Shadilal Enterprises Ltd., Unit : Upper Doab Sugar Mills Ltd., P.O. : Shamli, Dist : Muzaffarnagar. |
| | 5. | M/s. The Dhampur Sugar Mills Ltd., Dhampur, Dist : Bijnor. |
| | 6. | M/s. The United Provinces Sugar Co. Ltd., Seorahi, Dist : Deoria. |
| | 7. | M/s. The Balrampur Chini Mills Ltd., P.O. : Balrampur, Dist : Gonda. |
| | 8. | M/s. Swadeshi Mining & Mfg. Co. Ltd., Ganesh Sugar Mills, P.O. : Anandnagar, Dist : Gorakhpur. |
| | 9. | M/s. Saraya Sugar Mills Ltd., P.O. : Sardarnagar, Dist : Gorakhpur. |
| | 10. | M/s. Triveni Engineering Works Ltd., P.O. : Khatauli, Dist : Muzaffarnagar. |
| | 11. | M/s. Kesar Enterprises Ltd., P.O. : Baheri, Dist : Bareilly. |
| | 12. | M/s. Sherwani Sugar Syndicate Ltd., P.O. : Neoli, Dist : Etah. |
| | 13. | M/s. K.M. Sugar Mills Ltd., P.O. : Motinagar, Dist : Faizabad. |
| | 14. | M/s. The Seksaria Biswan Sugar Factory Ltd., P.O. : Biswan Dist : Sitapur. |

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| | 15. | M/s. The L.H. Sugar Factories Ltd., Unit : Pilibhit. |
| | 16. | M/s. Gir Shadilal Enterprises Ltd., Unit : Upper Doab Sugar Mills, P.O. : Shamli, Dist : Muzaffarnagar. |
| | 17. | M/s. Balrampur Chini Mills Ltd., Balrampur, Dist : Gonda. |
| | 18. | M/s. Balrampur Chini Mills Ltd., Balrampur, Dist : Gonda. |
| | 19. | M/s. Tulsipur Sugar Co. Ltd., P.O. : Tulsipur, Dist : Gonda. |
| | 20. | M/s. The Shankar Sugar Mills Ltd., P.O. : Captainganj, Dist : Deoria. |
| | 21. | M/s. The Seksaria Sugar Mills Ltd., Babhanan, Dist : Gonda. |
| | 22. | M/s. Upper Ganges Sugars & Industries, Seohara. |
| | 23. | M/s. Balrampur Chini Mills Ltd., Balrampur, Gonda |
| | 24. | M/s. Seksaria Biswan Sugar Factory Ltd., Biswan, Sitapur. |
| | 25. | M/s. The Khalilabad Sugar Mill Pvt. Ltd., Khalilabad, Basti. |
| | 26. | M/s. The Ajundhia Sugar Mills Ltd., Raja-ka-sahaspur, Moradabad. |
| | 27. | M/s. Kanoria Sugar & Gen. Mfg. Co. Ltd., Captainganj, Dist : Deoria. |
| | 28. | M/s. Ramalu Sahakari Chini Mills Ltd., P.O. Ramalu, Dist : Meerut. |
| | 29. | M/s. Kisan Sahakari Chini Mills Ltd., P.O. : Nanauta, Dist : Saharanpur. |
| | 30. | M/s. Kisan Coop. Sugar Factory Ltd., P.O. : Saraswa, Dist : Saharanpur. |
| | 31. | M/s. Sarjoo Sahakari Chini Mills Ltd., P.O. : Belrayan, Dist : Lakshimpur-Kheri. |
| | 32. | M/s. Bisalpur Kisan Sahakari Chini Mills Ltd., P.O. Bisalpur, Dist : Pilibhit. |
| | 33. | M/s. Kisan Sahakari Chini Mills Ltd., Semikhera, Dist : Barilly. |
| | 34. | M/s. Kisan Sahakari Chini Mills Ltd., Sampurnanagar, Dist : Lakhimpur, Kheri. |
| | 35. | M/s. Kisan Sahakari Chini Mills Ltd., Sitarganj, Dist : Nainital. |
| | 36. | M/s. Bajpur Coop. Sugar Factory Ltd., Bazpur, Dist : Nainital. |
| | 37. | M/s. Bagpat Coop. Sugar Mills Ltd., Bagpat, Meerut. |
| | 38. | M/s. Kisan Sahakari Chini Mills Ltd., P.O. : Gadarpur, Dist : Nainital. |
| | 39. | M/s. The Kisan Sahakari Chini Mills Ltd., Unit : Gajraula, Moradabad. |

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40.	M/s. Kisan Sahakari Chini Mills Ltd., Unit : Anoopshahr, Dist : Bulandshahr.
41.	M/s. Kisan Sahakari Chini Mills Ltd., Unit : Tilhar, Dist : Sahajahanpur.
42.	M/s. Ganga Kisan Sahakari Chini Mills Ltd., Unit : Morna.
43.	M/s. Kisan Sahakari Chini Mills Ltd., Unit : Puranapur.
44.	M/s. Kisan Sahakeri Chini Mills Ltd., Unit : Powayan.
45.	M/s. Kisan Sahakari Chini Mills Ltd., Mahamudabad, Sitapur.
46.	M/s. Saraswati Kisan Sahakari Chini Mills Ltd., Unit : Nanpara, Dist : Bahraich.
47.	M/s. Kisan Sahakari Chini Mills Ltd., Ghosi, Dist : Mau.
48.	M/s. Kisan Sahakari Chini Mills Ltd., Ghosi, Dist : Mau.
49.	M/s. U.P. State Sugar Corpn. Ltd., Unit : Biswa Bazar, Gorakhpur.
50.	M/s. U.P. State Sugar Corpn. Ltd., Unit : Hardoi, Dist : Hardoi.
51.	M/s. U.P. State Sugar Corpn. Ltd., Unit : Jarwal Road, Behraich.
52.	M/s. U.P. State Sugar Corpn. Ltd., Unit : Doiwala, Dist : Dehradun.
53.	M/s. Chhata Sugar Co. Ltd., (A subsidiary of U.O. State Sugar Corpn. Ltd.,) Chhata, Mathura.
54.	M/s. U.P. State Sugar Corporation Ltd., Unit : Saharanpur.
55.	M/s. U.P. State Sugar Corpn. Ltd., Unit : Mohiuddinpur, Meerut.
56.	M/s. U.P. State Sugar Corpn. Ltd., Unit : Bulandshahr.
57.	M/s. Gangeshwar Ltd., Deoband, Saharanpur.

NAME OF THE STATE : NAGALAND	
No. of Applications received	Name of Sugar Mills who have received Financial Assistance.
1	-

NAME OF STATE : HARYANA	
No. of Applications received	Name of Sugar Mills who have received Financial Assistance.
2	-

Pending Projects of Uttar Pradesh

152. SHRI JEEWAN SHARMA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether some developmental projects pertaining to Uttar Pradesh are lying pending with the Union Government for environmental and forestry approval;

(b) if so, the project names thereof as on date; locationwise;

(c) since when these projects are pending and the reasons therefor;

(d) whether some representations/proposals have been received from the State Government in this regard;

(e) if so, the details thereof; and

(f) the time by which the approval is likely to be accorded to the projects ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) :
(a) to (c) . A Statement is annexed.

(d) No Sir.

(e) Does not arise.

(f) A final decision on the clearances of the project proposals is taken with a stipulated time period of 90 days from the date of receipt of all requisite information and relevant details from the project proponents.

STATEMENT

S. No.	Name of the Project	Date of Receipt Receipt	Reasons for Pendency
1	2	3	4
A. ENVIRONMENTAL CLEARANCE			
1.	Revised Madhya Ganga Canal Stage 1 Irrigation Deptt. Govt. of U.P., Meerut.	July, 1995	Additional information is awaited.
2.	Jawaharpur TPP (2x400 MW) in Etah District by M/s. Pacific Electric Power Development Corporation.	September, 1995	Additional information is awaited.
3.	Integrated sugar-cum-paper project at Bijnor Distt. of M/s Indo Gulf Fertilizer and Chemical Ltd.,	May, 1995	Under process
4.	Expansion of 30 ktpd to 100 ktpd to Ethyl alcohol 30 mtpdt of Acetaldehyde and 30 mtpd to 60 mtpd of Acetic Acid and Acetic Antiydride of M/s Dhampur Sugar Mills Ltd.	July, 1995	Additional information is awaited.

1	2	3	4
5.	Distillery unit of Faizabad of M/s K.M. Sugar Mills	August, 1995	Under process
6.	0.45 MTPA Coke Oven Plant at Jadishpur of M/s Malvika Steel Ltd.	September, 1995	Additional information is awaited.
7.	Adoption of dual firing system by Tata Babrala Fertilizer Plant.	September, 1995	Additional information is awaited.
8.	Jhironi Magnesite Mine M/s Almora Magnestic Ltd.	June, 1993	Under final stage of examination.
9.	Bina Mine No. 11, M/s NCL.	January, 1993	Under process
10.	Construction of Sukhidhag Mathyabang bridge romo at pithorgarh Distt.	July, 1995	Additional information is awaited.
11.	Construction of Kapkote Karni Motor Road (8 kms. to 19 kms.) at Bageshwar Distt. Almora.	August, 1995	Additional information is awaited.
12.	Construction of Chaubattia-Kanalokhet-Basmsun Motor Road (8 to 10 km) at Pithorgarh Distt.	September, 1995	Additional information is awaited.
13.	Construction of D.V. Road from Hanari Village towards joshiyara.	December, 1995	Under examination.
B. FORESTRY CLEARANCE			
14.	Resettlement of displaced persons in Tehri 288 ha.	November, 1995	Under process
15.	Renewal of less to Almora Manganisite Ltd., 118.79 ha.	September, 1995	Under process
16.	Tekhla Mahindanda MR, 5.39 ha.	December, 1995	Under process
17.	33 KV Jasodharapur, 11.7 ha.	December, 1995	Under process
18.	Tawaghat Jipti MR, 54.22 ha.	December, 1995	Under process
19.	Construction of Sonla Kathari Narayan Bagar MR Chamoli 25.6 ha.	January, 1996	Under process
20.	Construction of Qurab Maurna Sarghat MR in Nainital. 23.49 ha.	January, 1996	Under process
21.	Dangoli Sayali Chhatya Harinagar Kulaon MR in Almora 2.341 ha.	January, 1996	Under process
22.	Kotdwar Kalagarh Ramnagar MR in Pauri. 63.894 ha.	January, 1996	Under process
23.	Laying of pipe line of Koli Kanyal Tonk Samooh in Pithoragarh, 0.4138.	January, 1996	Under process
24.	Umedwakhai Gram Samooh Dass in Parui, 0.3630.	January, 1996	Under process
25.	Renewal of forest land in Meeragarh Range in Tehri 0.574 ha.	January, 1996	Under process

On-Going Irrigation Projects

153. SHRI SATYA DEO SINGH : Will the Minister of WATER RESOURCES be pleased to state :

(a) the number of on-going major and medium dams in the country;

(b) the acres of cultivable and which are likely to be submerged due to construction of these dams; and

(c) the benefits likely to be accrued therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) 158 major, 226 medium & 95 extension/renovation/modernisation (ERM) irrigation schemes have spilled over in the VIII plan.

(b) Information is being collected and will be laid on the Table of the House.

(c) The estimated additional irrigation capacity likely to be created on the completion of these projects is 24.812 million hectares.

[English]

Setting up of Quality Council of India

154. SHRI R. SURENDER REDDY : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government have very recently decided to set up a Quality Council of India;

(b) if so, the details of the functions indicating the objectives to be achieved by the propose Council;

(c) whether the State Governments have been consulted in this regard and whether branch offices of the proposed Council are likely to be set up in the various States;

(d) whether the Bureau of Indian Standards would also form part of the proposed Council;

(e) if so, the details thereof; and

(f) if not, whether the functions performed by the Council would not be duplicate that of the Bureau?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CIVIL SUPPLIES) (SHRIMATI KRISHNA SAH) : (a) Government have decided to set up the Quality Council of India as an autonomous body registered under the Societies Registration Act. The Ministry of Industry (Department of Industrial Development) shall act as the nodal Ministry for all matters pertaining to the Quality Council of India

(b) The principal functions of the Quality Council of India are envisaged as (i) initiation of a National Quality Campaign, to promote the concept of quality in all sectors of the economy with special emphasis on export markets

(ii) Formulation of a National Accreditation Scheme for products and quality system certification, testing and calibration laboratories, and quality management personnel and training organizations, through two National Accreditation Boards.

The principal objective of the Quality Council of India is envisaged as providing a national focus for overseeing all quality related activities in India with a view to improving the marketability of Indian goods and services both within the country and in international markets.

(c) The decision to set up the Council has been taken after consultation with all Ministries/Departments concerned. There is no proposal at this stage to set up branch offices of the Council.

(d) & (e) . The Bureau of Indian Standards will play a significant role in the Quality Council of India. It shall be represented on the Quality Council of India as one of its members and will advise on (a) adoption/harmonisation of international standards, and (b) On the organization and management of the National Quality Campaign. The Bureau of Indian Standards will also be responsible for the National Information and Enquiry Service, and will continue providing its testing and certification functions.

(f) The functions to be performed by the Quality Council of India will neither duplicate nor affect the present responsibilities, powers, and functions of the Bureau of Industrial Standards.

Vanaspati Industry

155. SHRI DILEEPBHAI SANGHANI :
DR. K.D. JESWANI :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether vanaspati industry is protesting against 3-tier system of control;

(b) if so, the reaction of the Government thereto;

(c) the steps the Government propose to take to mitigate the resentment made by the vanaspati industry in the country; and

(d) the time by which the simplified procedure is likely to be introduced and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) and (b) . The supply of quality edible oils and vanaspati is the prime consideration of the Edible Oil Policy of the Government. Accordingly, quality checks are carried out for quality standards, periodic sample checks etc. by various agencies on regular basis. Vanaspati industry has been writing to the Government about the checks by these agencies. The vanaspati industry is, at present, delicensed except for locational purposes.

(c) and (d) . A Sectoral Coordination Committee under the Chairmanship of Secretary, Ministry of Food Processing Industries of Food Sector was constituted with the objectives, among others, of demarcation of clear-cut areas to be dealt with by different organisations in the area of food and rationalisation of the procedure of standards formulation, certification and quality assurance of various organisations. The Committee has since submitted its report. Government has not yet taken decision on the recommendations of the Committee.

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 243 DATED 1.8.95 REGARDING OFFICIALS OF MINISTRY OF FOOD ALONGWITH A STATEMENT GIVING REASONS FOR DELAY

THE MINISTER OF FOOD (SHRI AJIT SINGH) : I invite attention to the English and Hindi versions of the reply given to Unstarred Question No. 243 answered on 1.8.95 regarding officials of Ministry of Food. The reply to part (d) of the Question was as under :-

"No Member of Parliament has reported the illegal economic favours committed by the officers of the Ministry of Food and its attached offices to the Central Bureau of Investigation during the year 1993-94".

2. The corrected answer to part (d) of the Question may kindly be read as follows :-

"This Ministry has no such report/information".

3. There is no change in the reply given to parts (a), (b) and (c) of the Question.

STATEMENT GIVING REASONS FOR DELAY

The reasons for delay in correcting the reply is that factual position/information had to be checked and collected from the concerned Division/attached office with particular reference to a specific letter received from the Hon' able Member of Parliament.

12.02 hrs.

The Lok Sabha then adjourned till Thirty Minutes past Fourteen of the Clock.

14.32 hrs.

The Lok Sabha re-assembled after Lunch at Thirty Two Minutes Past Fourteen of the Clock.

[Mr. SPEAKER in the Chair]

RE : HAWALA ISSUE

[Translation]

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, we have stated in our Adjournment Motion that the whole country is concerned about the Hawala issue as it is a case of large scale corruption and many hon. Ministers and Members of Parliament have resigned due to this issue. The Supreme Court, in this connection has directed the CBI, not to close the file against the Prime Minister and continue the enquiry being conducted in this regard. Therefore, I would like to state that the Prime Minister against whom the CBI is investigating, has no moral right to continue. The present Prime Minister should be removed and a new Prime Minister should be elected in his place. Only then, you should conduct the business of the House. Then we are ready to cooperate with you in conducting the business of the House..... (Interruptions)

[English]

SHRI BASUDEB ACHARIA (Bankura) : We have also given adjournment Motion. A number of Ministers have resigned and the Prime Minister is also involved. It has been mentioned that he has also minted money..... (Interruptions)

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga) : Mr. Speaker, Sir, I have given the Adjournment Motion. It is an injustice to a junior Member like me. What right has he got to stick to the office of Prime Minister when a number of Ministers have resigned? Since I have also given notice of Adjournment Motion. Please listen to me first..... (Interruptions)

[English]

SHRI RUP CHAND PAL (Hoogly) : The whole Cabinet is involved in the scandal. The Prime Minister himself is involved..... (Interruptions)

SHRI BASUDEB ACHARIA : The Prime Minister is also involved in Hawala case..... (Interruptions)

SHRI RUP CHAND PAL : The Prime Minister has no moral right to continue. The entire Cabinet and the entire Government is involved in corruption..... (Interruptions)

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : Mr. Speaker, Sir, I have also given notice of Adjournment Motion but I did not get opportunity to speak since morning..... (Interruptions)

[English]

SHRI RUP CHAND PAL : Let the Prime Minister come and give a personal explanation..... (Interruptions)

SHRI AMAL DATTA (Diamond Harbour) : Let him make a statement that he is not involved..... (Interruptions)

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : Mr. Speaker, Sir, Hon. Prime Minister has no right to remain in the office. How is he still holding the office when so many Ministers of his cabinet are alleged to have been involved in it?..... (Interruptions)

[English]

MR. SPEAKER : Nothing is going on record.

(Interruptions)*

MR. SPEAKER : You want to raise a privilege issue?

(Interruptions)

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : How is she speaking?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : Hon. Speaker has allowed her.

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) : Mr. Minister, the responsibility to conduct the business of the House is not your's it is the domain of Hon. Speaker..... (Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : It should not like that. I have so far made several attempts to catch the attention of Hon. Speaker since this morning..... (Interruptions)

[English]

SHRI RUP CHAND PAL : Sir, what has happened to our Adjournment Motions?

MR. SPEAKER : I will tell you.

(Interruptions)

MR. SPEAKER : I would request you to cooperate with each other and with the Presiding Officer also. I have received notices of Adjournment Motions as well as notices of breach of privilege in the morning when I was sitting in a meeting. Immediately after the meeting, I have come to the House. I should apply my mind to your notices of Adjournment Motions also to say "yes" or "no" to give consent to them or not.

Now if those notices are there, I have not rejected them or refused consent to them, but they are with me. But you have given the notices at the last moment. If they come to me at the last moment, I find it difficult.

(Interruptions)

SHRI RUP CHAND PAL (Hoogly) : That is no fault of ours.

MR. SPEAKER : I find it difficult to apply my mind to these notices. I respect your feelings. If you want to discuss important

*Not recorded.

issues on the floor of the House, you can rest assured that you will get the opportunity. But please you will agree with me that from the manner in which we conduct ourselves in the House we will be able to show to the country that we are doing our duties in the best possible manner. Supposing, you are not doing that, then people will criticise us and we will have no reply to those criticism also. Notices are with me. I will apply my mind. I will say yes or no. If the things have to be raised, I will allow them to be raised. If they cannot be raised I will explain that. The Speaker is not expected to explain the reasons also. But I will explain the reasons why your notices are not allowed. I will quote the rulings also. But if you do not go by that and if you think that you can do it in your own way, it is not proper. Moreover, you will have the opportunity to discuss all the important matters you want to discuss. But let it be discussed in the manner in which it should be discussed. Otherwise, if each Member wants the matter to be discussed in his own manner, well, you will have a confusion in the House and you will not allow ordinary discussion. Ordinary discussion can take place only if you are going by the rulings given by the Presiding Officer, otherwise, it is not possible.

SHRI RUP CHAND PAL : We have submitted the notice for Adjournment Motion according to the rules and procedure of this House. Adjournment Motion has a specific meaning that let the House be adjourned because a development has taken place. The Hawala Scandal is such a development that merits Adjournment Motion. Sir, we have submitted our Motion before 10 a.m. and we expect very much that it is allowed..... (Interruptions)

SHRI AMAL DATTA : You please apply your mind..... (Interruptions)

MR. SPEAKER : Please take your seat. Now this kind of arguments cannot go on. If the Hawala matter is there, it is not an urgent matter.

..... (Interruptions)

SHRI RUP CHAND PAL : Is there any other matter more important than this ?..... (Interruptions)

SHRI ANIL BASU (Arambagh) : This is very urgent..... (Interruptions)

SHRI AMAL DATTA : Nothing is more important than this (Interruptions)

MR. SPEAKER : Please take your seat. Let me complete.

..... (Interruptions)

MR. SPEAKER : You will hear me first.

..... (Interruptions)

MR. SPEAKER : I am not saying that there would not be any discussion on that. But in what form the discussion has to take place, has to be decided. You please understand this. What is this going on ?

..... (Interruptions)

SHRI RUP CHAND PAL : We have followed the rules. We have submitted the notice for the Adjournment Motion as per the rules..... (Interruptions)

MR. SPEAKER : What she says will go on record.

..... (Interruptions)

KUMARI MAMATA BANERJEE (Calcutta South) : Mr. Speaker, Sir, thank you very much for allowing me to speak..... (Interruptions)

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : Others get opportunity but I never get..... (Interruptions)..... Many hon. Members have resigned over the Hawala issue..... (Interruptions) Hon. Prime Minister has no right to continue..... (Interruptions)

[English]

KUMARI MAMATA BANERJEE : Sir, it is a fact that value-based politics is deteriorating day by day and to stop this corrupt practice, I think, it is better in the interest of the country that the Lok Pall Bill must be passed before the coming General Elections so that the corrupt people go out.

Sir, I also want to raise a matter about one scandal which is related to our country's prestige, and that is, PILCOM of Wills Cup Cricket 1996. They have violated FERA. One convener Shri Dalmia is taking thousands of dollars from abroad. This money is being misused for some political purpose to project somebody. This money has gone to CPI(M) party also. Shri Dalmia has lowered the credibility of the country.

Sir, our Home Minister is present here, Finance Minister is present here. I request through you that this matter should be investigated by the CBI as to how this money has been spent, from where this money has come, who sponsored this, so that the country's prestige must be restored..... (Interruptions)..... It is a great scandal. They are saying about Hawala. It is more than Hawala. Thousands of dollars are involved in this scandal of PILCOM..... (Interruptions).

MR. SPEAKER : Now, it seems that you are interested in these Adjournment Motions. I thought you are interested in discussions.

SHRI BASUDEB ACHARIA : No, Sir. We want discussion under Adjournment Motion.

MR. SPEAKER : If Shri Basudeb Acharia wants it under Adjournment Motion I will read out the rules, I will read out his notice and he shall have to justify as to how it can come under the Adjournment Motion. Rule 56 says :

'Subject to the provisions of these rules, a motion for an adjournment of the business of the House for the purpose of discussing a definite matter of urgent public importance may be made with the consent of the Speaker.'

Now, you take up your Adjournment Motion and please tell me what is definite in it, tell me what is urgent in it and I will apply my mind.

SHRI BASUDEB ACHARIA : Sir, the matter..... (Interruptions)

MR. SPEAKER : You read out your notice first, please. What is your notice, you read out and you show me what is definite, what is urgent in it, because of which the country will suffer, because of which others will suffer.

..... (Interruptions)

SHRI BASUDEB ACHARIA : This matter is definite....
(Interruptions).....Several Ministers have resigned, this is
unprecedented..... (Interruptions)

MR. SPEAKER : What is urgent ?

SHRI BASUDEB ACHARIA : The Prime Minister's name
has also been referred. He is also allegedly involved in the
corruption..... (Interruptions)

MR. SPEAKER : You are saying, several Ministers. What is
urgent and definite ?

SHRI BASUDEB ACHARIA : That is why we want a
discussion only under Adjournment Motion.

SHRI SRIKANTA JENA (Cutback) : Sir, I am grateful that
you have asked Mr. Basudeb Acharia about his Notice.

MR. SPEAKER : I will ask you also to submit.

SHRI SRIKANTA JENA : May I submit, Sir ?

MR. SPEAKER : No, afterwards.

I will allow all those who have given notices to tell me as to
how it is definite and urgent.

SHRI SOMNATH CHATTERJEE (Bolpur) : May I make a
submission, Sir ? I do not think, even on the Treasury Benches,
it will not be disputed that this matter is of greatest importance....
(Interruptions)..... so far as the nation as a whole is concerned. I
believe, there is no dispute..... (Interruptions)..... I know you are
in great agony. You will be in more agony, I know that. And, you
have co-shares in your agony, I know that..... (Interruptions).....
But the point here is, how a sovereign Parliament is sitting, after
such startling disclosures have come ? The Supreme Court's
Intervention has come, the CBI, the most important investigating
agency, has been directed by the Supreme Court. The Ministers
has to resign. They have not willingly resigned, they had to resign.
Allegations against the Head of the Government of this Country
have come. The Supreme Court has said, 'Do not close the
investigation'. Now, if the Parliament of India does not discuss it,
who will discuss it ?

Sir, therefore, my appeal to you – we have been making
that appeal since yesterday – is that please let us discuss this on
the floor of this House. This is one of the forms known to us,
namely Adjournment Motion. Notices for Adjournment Motion
have been given. With great humility, I would like to submit that
nobody can dispute the importance of it and the urgency of it.
Day-to-day, Supreme Court is passing orders and Parliament is
not discussing it. It is very difficult to accept such a situation.
Therefore, Members are very much agitated and we have given
notices according to rules before ten o' clock and you have to
give your rulings on them. Let us discuss it. If you feel that the
Adjournment Motion is not the proper form, let us start discussion
under Rule 193 or under Rule 184, whatever it is. Let us start it.
We also want to censure the Government under an Adjournment
Motion. But if you feel that it cannot be granted, the discussion
could not be precluded. Therefore, my appeal to you is, the House
wants to discuss it.

MR. SPEAKER : It is a very good thing. I like your approach
to this problem. I respect it.

..... (Interruptions)

SHRI SRIKANTA JENA : Sir, I have given a notice. The
issue is simple the Hawala issue.

MR. SPEAKER : What is your notice ? You read it out please.

SHRI SRIKANTA JENA : It is the hawala issue itself. I have
raised only the Hawala issue.

MR. SPEAKER : No, it cannot be like that. I do not know
what the Hawala issue is. You read out your notice.

SHRI SRIKANTA JENA : It is there, with you, Sir.

MR. SPEAKER : You read out your notice. I do not know
what the Hawala issue is. It is forcing your views on me. What do
you mean by Hawala issue ?

SHRI SRIKANTA JENA : If you ask anybody in the street,
they will tell you what the Hawala issue is. This is a definite issue.

MR. SPEAKER : No, it is not.

..... (Interruptions)

MR. SPEAKER : I am allowing each one of you. Please do
not stand up every time.

..... (Interruptions)

MR. SPEAKER : Please let me know what is the Hawala
issue, what is definite about it and what is urgent about it.

SHRI SRIKANTA JENA : That is a definite issue. That is
why we want to discuss it. The hon. Supreme Court has directed
the CBI, the Central Bureau of Investigation to investigate into
the conduct of the hon. Prime Minister. That is the concern of
everybody..... (Interruptions)

MR. SPEAKER : You are not reading out your notice.

SHRI SRIKANTA JENA : I have given it to you. I do not
have it with me right now.

MR. SPEAKER : You should have a copy with you.

SHRI SRIKANTA JENA : I have already submitted my notice
on an urgent issue. It is there with you.

MR. SPEAKER : I want it from you. You should read it out.

SHRI SRIKANTA JENA : Sir, I have given a notice on an
important matter.

MR. SPEAKER : If it is an important issue, you should deal
with it in a proper manner also.

SHRI SRIKANTA JENA : I have simply written, 'hawala
issue', This is a definite issue, this is a public importance issue
and this is the concern of the entire nation. The hawala issue
should be discussed immediately.

SHRI PAWAN KUMAR BANSAL (Chandigarh) : Sir,
without any hesitation, let me say at the very outset that we want
a rational debate on the subject. We want the debate on the
subject any time of the day, but the question here is that an

Adjournment Motion has been sought to be moved I am sure the hon. Member moving the Motion will move it according to rules and the decision will be taken according to rules.

In this context I would like to refer to Rule 58. It says that "the motion on adjournment shall be restricted to a specific matter of recent occurrence involving responsibility of the Government of India.

SHRI SRIKANTA JENA : Is it not a matter of recent occurrence ?

SHRI PAWAN KUMAR BANSAL : It further says, "the motion shall not deal with any matter which is under adjudication by a court of law having jurisdiction in any part of India; and the motion shall not raise any question which under the Constitution or these rules can only be raised on a distinct motion by a notice given in writing to the Secretary-General."

This Rule precludes us to take this question under the Adjournment Motion. There are various other modes which I am sure the hon. Members will make use of. The Motion should have been given under Rule 184 or 193.

MR. SPEAKER : I have followed you. Somnath ji said the same thing.

SHRI INDRAJIT GUPTA (Midnapore) : I have already given you a notice for Adjournment Motion.

MR. SPEAKER : Please say which notice because I have lot many notices and you know I was sitting with you in the Committee.

SHRI INDRAJIT GUPTA : What shall I do then ?

MR. SPEAKER : You shall wait until one day.

SHRI INDRAJIT GUPTA : I can read it out. This is in my name, Loknath Choudhuri and Geeta Mukerjee jointly.

MR. SPEAKER : But you are pleading for them.

SHRI INDRAJIT GUPTA : Sir, I hereby give notice of my intention to ask for leave to move a motion for the adjournment of the business of the House for the purpose of discussing a definite matter of urgent public matter, namely refusal of the Prime Minister to step down from office despite the ongoing CBI inquiry into the serious allegations of corruption against him, thereby vitiating the impartiality of the said inquiry. This is my motion and I consider it a very important matter. It is for you to decide whether anybody, especially the Prime Minister against whom there are allegations which are being investigated, should remain in office while the investigations are going on. Propriety demands that he should step down and allow the inquiry to go on impartially. When it is over then the result will show what has to be done
(Interruptions)

MR. SPEAKER : Mr. Naik and Ms. Mamata please sit down.

SHRI SOBHANADREESWARA RAO VADDE (Vijaya-wada) : Mr. Speaker, Sir, I have given notice for adjournment.

MR. SPEAKER : Which is that ? Please read it out.

SHRI SOBHANADREESWARA RAO VADDE : Sir, I am reading it out. I remember it. It is regarding disclosures made by and the charge sheets filed by the Central Bureau of Investigations

in the hawala scandal. Why I have given notice is that a very very grave situation has arisen because the same persons who are supplying arms to the anti-national elements and terrorising our border States have given money to the politicians and bureaucrats. This is a very very serious situation.

MR. SPEAKER : You have to tell me what is definite in your notice.

SHRI SOBHANADREESWARA RAO VADDE : Sir, I am telling. Please hear me. It is a very-very grave situation where the persons who are supplying arms and who have helped the terrorists and anti-national elements, the same people have paid crores of rupees to the top politicians and bureaucrats. Is it not a serious matter which concerns this House ?

MR. SPEAKER : You are not reading your notice. You are not sticking to your notice. This is something. May I read out your notice ?

SHRI SOBHANADREESWARA RAO VADDE : Sir, you can read it out. My notice is regarding the disclosures made by and the charge sheets filed by the CBI in the hawala scandal.

15.00 hrs.

MR. SPEAKER : You were now talking about something else.

.....(Interruptions)

MR. SPEAKER : Okay, you have made your point.

.....(Interruptions)

MR. SPEAKER : Shri Chitta Basuji also will have an opportunity.

SHRI RUP CHAND PAL : Sir, let us not indulge in semantics or nuances of technicalities. This is every serious matter. The security of the country is at stake. Those who have been entrusted to protect the sovereignty of the nation are receiving money.

MR. SPEAKER : Which is your notice, read it out.

SHRI RUP CHAND PAL : *Hawala* issue has many ramifications.

MR. SPEAKER : It has to be a definite matter I am reading out the rules for you. You have made these rules.

SHRI RUP CHAND PAL : The *hawala* issue has many ramifications and the most serious of them is the security of our nation is at stake. They are taking money against illegal orders that they are granting in respect of power projects, in respect of railways etc. Every day new scandals are coming out and many of them are related to the *hawala* case. (Interruptions).....*

MR. SPEAKER : This is going out of record.

.....(Interruptions)

KUMARI MAMATA BANERJEE : Sir, the remarks made by the Member are objectionable and they should go out of record.....(Interruptions)

*Not recorded.

MR. SPEAKER : They are not going on record. I have already done that.

.....(Interruptions)

MR. SPEAKER : I know that the hon. Members have come refreshed after the inter-session period of the House. But I am alone; I cannot face all of you together.

SHRI RUP CHAND PAL : We are all behind you, Sir.

MR. SPEAKER : Please cooperate. I am allowing the Members one after the other to make their statements.

SHRI SOMNATH CHATTERJEE : Sir, a discussion should take place.....(Interruptions)

MR. SPEAKER : Somnathji, I understood what you have said perfectly. We will try to do it.

SHRI JASWANT SINGH (Chittorgarh) : Speaker, Sir, you were good enough to observe that we have come refreshed after the break.

MR. SPEAKER : If it is derogatory, I take it back.

SHRI JASWANT SINGH : No, Sir, it is not that. Rather than being refreshed, I personally have come extremely depressed after the break, Sir. You were quite right also in observing that the Chair is not obliged to explain why the Chair has taken a decision in one fashion or another. Quite rightly again as Members when we make a submission to you or when we move a motion, we are under an obligation to convince you that what we want to put across with your permission, is really something that is of concern.

Now, Sir, I share the concern as expressed by Somnathji. In totality what we are concerned as a House - and I am sure the Treasury Benches share that - is really the question of accountability of the executive and probity in public life. Some Members have chosen to approach this whole larger question of accountability of the executive and probity in public life through the route of adjournment motion.

Others have chosen the route of a Motion under Rule 184. Some of us had been persuaded, subject to your approval, that a serious breach has been committed of the privilege of this House. That is, Sir, for you to decide. I quite accept..... (Interruptions)For example, take the Censure Motion. That is again for you to decide. What are the issues that are agitating the House and I am sure, they are agitating all sides of the House? What is agitating the House is something that the Supreme Court has been seized of since the 16th of January? In that sense, if we were to go by the technicality, yes, it is not an issue of immediate occurrence but of the 16th of January, when we were not in session. From 16th of January till today - what is called by everyone - it has become a cliché phrase, which is understood though. Perhaps, you are right in saying that it is not exact enough. It is called the *Hawala* case. The *Hawala* case has taken many hon. Ministers, as casualty. They had to leave the Government; they have resigned. This is not an ordinary issue. There are serious charges.....(Interruptions) The President of my own party has also been charged. Now, if he is charged or if anybody is charged, surely it is an elementary commentary that if he is charged it is incumbent upon him to prove his innocence. That is the larger question that has arisen. For example, the Chief Minister

of our State of Delhi, which is a State ruled by B.J.P., has stepped down from office. The President of my party has stepped down from office. The president of my party has resigned his seat from Parliament. The President of our party has announced that till he has proven his innocence he will not contest any elections. These are not small things.....(Interruptions)..... Why do I say this?(Interruptions) Because that is one part of this large aspect of accountability and probity.

What is the second part? The second part is a charge made yesterday in writing by a sitting Member of Parliament that large sums of money were exchanged between Members of the Ruling Party and him when it was the question of a Confidence Vote in the House.....(Interruptions)

SHRI PAWAN KUMAR BANSAL : You point it out..... (Interruptions)

SHRI JASWANT SINGH : My Point is not(Interruptions) The point that I am raising is not diluted, it is not diminished by these interruptions. In fact, these interruptions are an index of the sense of guilt of the Ruling Party.....(Interruptions)..... Whatever I am saying is a well enough known fact. This is the second part of it.

The third part that seized the House this morning is of the observations made by a judge of one of the lower courts. That is the totality. Out of this totality, this House is wanting to give voice to the expressions of its concern. It wants to give voice in a manner that will make our concern conveyed to the rest of the country. If we end up, if we reduce the totality of this concern, no matter what shape it is given, what particular notice is given, whether Adjournment Motion or Motion under Rule 184-I too have moved a Motion under Rule 184 - Do you wish me to read out my Motion under Rule?(Interruptions)

MR. SPEAKER : No. You have that copy and I have also read the same.

.....(Interruptions)

AN HON. MEMBER : I have already told my point..... (Interruptions)

MR. SPEAKER : Very good.

.....(Interruptions)

SHRI JASWANT SINGH : I am not attempting to make some debating point.....(Interruptions)..... My intention is not to score small debating points. The issue is enormous. The issue confronting is today really questions the very legitimacy and credibility of the institution in which we are sitting. I consider it a great honour that these two letters which are suffixed to my name, those two letters are very simple letters - 'M' and 'P', but to carry these two letters as a suffix to my name, I treat as a great honour. It is an honour endowed upon me by my electorate. The honour is called to question by everyone today. The judges of the court are very eminent people; they are very wise people. In their wisdom they have said what they have said. What is required today?

[Translation]

As I submitted in the morning that today our Republic ought to exercise self-restraint. Therefore my humble submission to my

friends of treasury benches is that the question which have come before us today are of so much importance and fundamental nature.....(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : You are speaking like Father Christmas. What about the allegations in today's newspaper that you have bought over these MPs for Rs. 3 crore.

SHRI JASWANT SINGH : Yes, I thing so, Sir.

SHRI SONTOSH MOHAN DEV : Now that has also come out in the newspaper. That is about your leader.

SHRI JASWANT SINGH : Yes, quite right, Sir.

SHRI SONTOSH MOHAN DEV : Then you should explain it.

SHRI JASWANT SINGH : I will Sir.....(Interruptions)

SHRI SOMNATH CHATTERJEE : He is the best person to find out.

SHRI JASWANT SINGH : I know.....(Interruptions).....I think my friend really puts his finger on...

SHRI SOMNATH CHATTERJEE : Sir, the giver and taker both are guilty.

SHRI JASWANT SINGH : Of course, they are guilty. The leader of my party has said so in the Press that both the giver and the taker are guilty.....(Interruptions).....Now a statement is made here.....(Interruptions) I am answering this. Mrs. Alva, please listen to what I am saying.....(Interruptions).....I will answer to what he has said. If the debate that is to be conducted in this House is a debate that starts by a newspaper allegation and if we reduce the concerns of this House by this kind of slanging match, then noting is going to come out of it. By all means you say that Rs. 2 crore were paid. Why limit it to Rs. 2 crore?(Interruptions).....Why did not you say Rs. 10 crore?(Interruptions).....You are now supporting him. He is with you.....(Interruptions).....It truly saddens me that my good and charming friend Mrs. Margaret Alva should now be using this as the point of argument against me is not a point of argument against me at all.

If my party is proven as guilty of having paid Rs. 2 crore or Rs. 5 crore or Rs. 10 crore, by all means punish us, hang us, prove it to us. It is all that we are saying. Every time when we open our mouth and say.....(Interruptions).....This is not the way, Sir. This is not the way to give voice to the concern of this House. Do not trivialise this for heaven's shake, Mrs. Margaret Alva.....(Interruptions)

SHRI MRUTYNJAYA NAYAK (Phulbani) : How can you say about what is going to happen in the court; whether the country is going to favour you or you are going to be hanged ? Till then you have to wait.

SHRI JASWANT SINGH : I am quite ready to be hanged today. I am not seeking any favour from the court. My good friend, the hon. Member said that I was saying that courts would do us a favour. I seek no favours, my party seeks no favours from no courts.....(Interruptions)

AN HON. MEMBER : You do not deserve that.

SHRI JASWANT SINGH : All right, we do not deserve that.....(Interruptions)..... Sir, I am appalled at the kinds of comments that are coming from the Treasury Benches.....(Interruptions)

SHRI JASWANT SINGH : We do not deserve it. If we do not deserve to be in this House then the Treasury Benches should individually pass resolution and expel all of us from the House. What are we appealing to you is that let this House give voice to the enormity of its concern. Let this House give its voice to the most unprecedented situation that this House has ever faced.

MR. SPEAKER : Well, I have said that you will have an opportunity to discuss this matter on the floor of the House. It should not be necessary for me to repeat it again and again. In what form it has to be discussed, that is the only question to be decided. Now, if you want to discuss it today, immediately after the Railway Budget is presented. I will allow the discussion on it.

But the form will be left to me. Please understand. This is my difficulty. You do not understand the importance of Budget and the importance of discussing this matter.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : Mr. Speaker, Sir, please allow me to speak for a minute.

[English]

MR. SPEAKER : We are not passing the Budget. We are presenting the Budget. You can take it up if you want to discuss it today itself but then the form should be left to be decided and we should do it in a proper fashion that next moment you will also not be in a difficult position.

.....(Interruptions)

SHRI UMRAO SINGH (Jalandhar) : You have forgotten the alternative obligation to pass the Railway Budget.....(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, I met you in your Chamber after the discussion held in the morning. An effort was made to evolve an opinion about it. If it requires more consideration, it can be done. I humbly submit that no conclusion has so far been drawn on the issue that we raised in the morning and which still being discussed. We wanted the hon. Prime Minister to come in the House and clear his position. That issue is still unresolved but we do not want to put any hurdle in transacting the financial business. If the hon. Minister of Railways wants to present the Railways Budget, he should do it quickly. He is not required to read out the whole Budget speech, he should only present the Budget as it will be considered to be read.

[English]

MR. SPEAKER : You can lay it on the Table of the House.

(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, we will help in continuing the transaction of business which was marred by deadlock in the morning and which has been revived again.

[English]

*MR. SPEAKER : Buta Singhji I will allow you. Please understand that the senior Member and all Members in their heart of heart are very clear as to what is to be done first and what is to be done afterwards. I am really grateful to all the Members for understanding this implication involved in this issue. I think that the hon. Leader of the Opposition and hon. Member, Mr. Somnath Chatterjee, leader of his Party have now made a good suggestion. We will accept it. Let the Budget be presented. Then we can continue. On that we shall have no difficulty in it.

THE INTERIM BUDGET (RAILWAYS), 1996-97

15.19 hrs.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : Mr. Speaker Sir, I rise to place before the House the Revised Estimates for 1995-96 and the estimated receipts and expenditure for 1996-97.....(Interruptions)

MR. SPEKAER : Mr. Kalmadi...

SHRI RAM NAIK (Bombay North) : I am on a point of order. My point of order is this : The Railway Budget is to be presented by a Cabinet Minister, i.e. the Prime Minister and not by the State Minister. Has the Prime Minister informed you in advance that he will not present the Budget ? That is my point of order. He has not informed you in advance.

SHRI SURESH KALMADI : I have already presented the Supplementary Budget in the last session. No objection was raised at that time.....(Interruptions)

SHRI SURESH KALMADI : Sir, I will read it again. I rise to place before the House the Revised Estimates for 1995-96 and the estimated receipts and expenditure for 1996-97.....(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, there is possibility of accident at the speed. The hon. Minister of Railways is moving forward. Let the train be started but the speed should be increased slowly and not instantly.

LOK SABHA

List of Demands for Grants on Account (Railways) for the year of 1996-97 voted by the Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grants on Account voted by the House
1	2	3
		Rs.
1.	Railway Board	7,46,78,000
2.	Miscellaneous Expenditure (General)	37,81,54,000
3.	General Superintendence and Services on Railways	276,00,49,000

1	2	3
4.	Repairs & Maintenance of Permanent Way & Works	569,12,04,000
5.	Repairs & Maintenance of Motive Power	396,47,93,000
6.	Repairs & Maintenance of Carriages and Wagons	589,81,44,000
7.	Repairs & Maintenance of Plant and Equipment	302,96,37,000
8.	Operating Expenses-Rolling Stock & Equipment	486,53,54,000
9.	Operating Expenses -Traffic	1401,33,33,000
10.	Operating Expenses - Fuel	1347,53,61,000
11.	Staff Welfare & Amenities	220,71,17,000
12.	Miscellaneous Working Expenses	284,84,28,000
13.	Provident Fund, Pension and other retirement benefits	787,32,17,000
14.	Appropriation of Funds	1878,00,00,000
15.	Dividend to General Revenues, Repayment of Loans taken from General Revenues and Amortization of Over-Capitalization	8,50,78,000
16.	Assets - Acquisition, Construction and Replacement	
	Revenue	15,00,00,000
	<i>Other Expenditure</i>	
	Capital	472,23,32,000
	Railway Funds	3806,53,68,000
	Total	12888,22,47,000

SHRI SURESH KALMADI : Mr. Speaker, Sir, I rise to place before the House the Revised Estimates for 1995-96 and the estimated receipts and expenditure for 1996-97 and I deem it as an honour to be given this opportunity by the hon'ble Prime Minister, Shri P.V. Narasimha Rao. The estimates for the next financial year are for the whole year, but at present I seek from this august House only a "Vote on Account", sufficient to provide for the estimated expenditure for the first four months. The requirements for the remaining part of the year are to be voted separately, later on.

Sir, before doing so, it is my solemn duty to apprise this august House about the manner in which Indian Railways are going about meeting the growing rail transport demand. This in essence amounts to recounting the success story of our government since 1991-92 when our country launched its journey towards new horizons. The period since then has been very significant for Indian Railways as much as for our nation. Under the visionary leadership of the hon'ble Prime Minister, Shri P.V. Narasimha Rao, our nation has embarked on the path of social, political and economic stability leaving behind the memories of earlier upheavals on these fronts.

Our economy has for the first time registered over 6% rate of growth and our nation is emerging as a powerful economic force. The new economic policy initiatives launched by our Government have unleashed the hidden entrepreneurial talents of the people which is evident in the spurt in economic and industrial activity. Since transport is a derived demand in direct proportion to the economic growth, this spurt in economic activity gets appropriately reflected in transport demand. The Prime Minister has injected the necessary dynamism and a sense of purpose to confidently meet the challenges ahead.

With a sense of pride and satisfaction, I would like to inform the august House that from an era of substantial Budgetary Support, Railways have come to be largely financially self-reliant to support the developmental activities. Budgetary Support which was 75% of the total Plan outlay in the Fifth Five-Year Plan, has now come down to around 15% in this financial year. Indian Railways are now the world's only major Railway system which runs without any direct subsidy from the General Exchequer. Railways have been funding majority of their own developmental works even while subsidising freight and passenger traffic and operating many unremunerative lines. The Railways play a vital role in country's economic development. Their good health is extremely important for the country's economy. Railways have been internally generating the resources of the order of more than Rs. 4000 cr. for varied developmental activities. To overcome the resource constraints, Railways have launched several innovative resource mobilisation measures in order to ensure that the developmental activities do not suffer. Besides, Railways have been adopting strict financial control to cut down working expenses.

The major programme of country-wide gauge conversion is being mostly financed from internal resources. Our efforts towards promotion of private investments in Railway projects under 'Build-Own-Lease-Transfer' and 'Own-Your-Wagon' schemes have met with encouraging response. We are fine-tuning our marketing strategy to further encourage private investments in Railway projects so that the growing transport demand is fully met.

Sir, despite the twin challenges of resource constraints and augmentation of transport capacity, Railways have been following a policy of restraint with regard to hiking fares & freight. Even in the Budget for 1995-96, there was only a moderate hike in freight and upper class passenger fares.

When the hon'ble Prime Minister launched the new economic policy in 1991-92, our government was inspired by his vision that the fruits of liberalisation must flow to all parts of the country and not just to the major cities. This could be ensured only if all regions of the country are served by an efficient transport infrastructure so that the investors' confidence to set up industries in remote and backward areas of the country is built up. We have accordingly taken up the Project Unigauge in 1992-93 with the objective of moving towards unigauge through selective conversion of Metre Gauge/Narrow Gauge lines into Broad Gauge.

The country-wide gauge conversion programme is intended to be the main vehicle of economic liberalisation. Besides helping in the removal of regional economic imbalances by redrawing the investment flows to the backward areas, it facilitates direct

linking of mineral sources with industrial and commercial centres on broad gauge and also improves the overall transport efficiency of the railway system. It is also connecting various ports to the hinterland areas on broad gauge which would help in boosting the economy by facilitating exports and imports.

Project Unigauge is being implemented with all the seriousness and determination at our command. This could be seen from the fact that we have completed more than 5000 kms. of gauge conversion since 1992-93 as against only 3100 kms. of gauge conversion in the first 45 years since independence.

Sir a system like Indian Railways cannot afford to live with obsolete technology when it is required to meet the needs of a vibrant and modern economy like ours. Indian Railways, through indigenous efforts, have augmented the hauling capacities of locomotives to the optimum extent. The quantum jump through necessary integration of the state-of-the-art technology was an imperative need to break the technology barrier. We have, accordingly, gone in for necessary technology transfer arrangements for production of 6000 HP 3 phase AC drive energy efficient state-of-the-art technology electric locomotives and 4000 HP diesel locomotives. We have also indigenously upgraded the existing electric locos from 4000 HP to 5000 HP and diesel locos from 1800 HP to 2300 HP and from 2600 HP to 3100 HP and have made them more fuel efficient.

The coach manufacturing technology is also being modernised to meet the passengers' demands for faster and comfortable travel and to bring it at par with facilities and amenities available in passenger coaches of advanced railway systems. The wagon stock is also being upgraded for faster freight movement. We have already successfully conducted trials with 160 kmph coaches and 100 kmph wagon stock. Signalling network is also being upgraded to handle the growing volume of traffic.

Time has come to be the essence of success in modern life. To keep pace with the changing time, we have already made considerable progress towards providing a 160 kmph high-speed corridor between Delhi and Allahabad. We are also taking up studies in consultation with foreign experts including from Japan for creating dedicated high-speed corridors fit for speeds of 250 to 300 kmph. Such corridors are being considered on Agra-Delhi-Jaipur, Amritsar-Delhi, Ahmedabad-Mumbai-Pune, Madras-Bangalore, Howrah-Rourkela, and Hyderabad-Tirupati-Madras routes.

Sir Railways are guided not only by pragmatism but also a futuristic vision. In view of the fast depleting reservoirs of fossil fuels, it has become necessary to reduce our dependence on steam and diesel traction. Accordingly, due emphasis is being given on electrification of identified high traffic corridors for faster movement of trains. Electrification also helps in addressing ourselves to the growing environmental concerns. Railways have electrified 12,266 route kilometers of network till the end of last financial year. The target for electrification of 2,700 routes set for the Eighth Five-Year Plan is expected to be achieved by March, 1997. Steam traction is being phased out. No steam loco is running on BG network any more.

In view of the nostalgic memories associated with Indian steam locos, we are preserving some of them for the benefit of

posterity, in rail museums which are being kept up in different regions of the country in addition to the existing National Rail Transport Museum in New Delhi.

Sir, after this brief 'perspective appraisal'. I would like to inform this august House about the estimates and the performance of Indian Railways in various sectors.

Sir, the House will be glad to know that the Railways' financial performance has been excellent in 1994-95. The 'Excess' has gone up to Rs. 2446 cr. from the Revised Estimates of Rs. 1870 cr. Railways paid Rs. 1362 cr. as dividend to the General Revenues. We further contributed Rs. 1308 cr. to the General Exchequer by increasing the balances in various Railway Funds kept with them. The operating ratio also improved to 82.6% from 84.9% projected in the Revised Estimates.

Railways carried 365 million tonnes of originating traffic in 1994-95. This was a creditable performance.

I am glad to inform the august House that due to higher economic growth rate consequent to removal of restrictions impeding private enterprise and redoubled efforts on our part, we are certain of achieving the revised freight target of 385 million tonnes for this financial year. This amounts to an incremental loading of over 20 million tonnes which will be a creditable performance. Average lead has also improved to 702 kms. compared to 684 kms in the previous year.

I am happy to inform the House that the earnings are likely to be more than the Budget expectations. There is a distinct trend of buoyancy in earnings from passenger traffic. This reflects the success of the strategy of segregating long distance and short distance trains and introducing innovative services like Shatabdis, DMUs, MEMUs, etc. to cater to different segments of traffic. The passenger earnings are likely to improve by Rs. 245 cr. over the Budget Estimates of Rs. 5755 cr. There is a similar trend of improvement in earnings from other coaching traffic and sundries. Thus, the gross earnings are likely to be more than the Budget Estimates by Rs. 405 cr.

Traffic suspense represents the quantum of unrealised earnings. The Budget for 1995-96 provides for the clearance of Rs. 185 cr. from the traffic suspense. But some of the State Electricity Boards/Power Houses continue to default on payment of dues to Railways. The earnings outstanding against State Electricity Boards at the end of December, 1995 have gone up to Rs. 1088 cr. The major defaulters being Badarpur Thermal Power Station, Delhi with about Rs. 700 cr. and Delhi Electric Supply Undertaking (DESU) with Rs. 108 cr. However, we hope to improve the position by end of March, 1996 and keep it at least to the level of last year's balance. The gross traffic receipts, thus, are likely to go up by Rs. 220 cr. over the Budget Estimates of 1995-96.

Ordinary Working Expenses have come under great strain in the current year as a result of post-budgetary factors like sanction of additional interim relief, enhancement in productivity linked bonus, etc. Sir, the House is already aware that Railways have been taking special measures to control their working expenses by stringent expenditure and cost control, stricter inventory control and improved utilisation of assets, etc. During

the year Railways pursued vigorously the zero-base review to achieve maximum economics in the working expenses. As a result of these measures, Railways have not only absorbed the post-budgetary impact of about Rs 450 cr. but also expect to save Rs. 200 cr. The Ordinary Working Expenses have, therefore, been fixed at Rs. 14590 cr. as against the Budget Estimates of Rs. 14790 cr. which, I am sure, will make the Finance Minister quite happy.

The appropriation to Depreciation Reserve Fund is being raised to Rs. 2060 cr. from the Budget Estimates of Rs. 2000 cr. keeping in view the stress on replacement and renewals of assets.

Due to the increased out go from Pension Fund on account of sanction of additional reliefs to the pensioners, the appropriation to Pension fund is also being raised from Rs. 1970 cr. to Rs. 2090 cr. Total working expenses, thus work out to Rs. 18740 cr. as against the Budget Estimates of Rs 18760 cr.

The Net Traffic Receipts come to Rs. 3435 cr. After adding Net Miscellaneous Receipts of Rs. 243 cr., the Net Railway Revenue works out to Rs. 3678 cr. Out of this, after meeting the dividend liabilities of Rs. 1360 cr. to General Revenues, Railways will be left with an 'Excess' of Rs. 2318 cr. as against the Budget target of Rs. 2055 cr. The additional amount of Rs. 263 cr. thus available is being appropriated to Capital Fund to be used as a Plan resource.

The financial performance of Railways has been excellent throughout the VIII Five-Year Plan. All outstanding liability to General Revenues in the form of deferred dividend and loans taken for Development Fund have been fully liquidated by the end of 1992-93. In addition, the dividend due to the General Revenues has been paid in full. Railways are now financing their Annual Plan through internal resource generation and extra budgetary resources to the extent of 85%. I may incidentally inform the hon'ble members that dividend of Rs. 1360 cr. being paid for 1995-96 is more than the budgetary support of Rs. 1150 cr. for the year.

The total surplus generated during the first three years of the Eighth Plan period is Rs. 4694 cr. During this period, Indian Railways also paid a dividend of Rs. 4172 cr. to the General Exchequer. This indicates a growing self-reliance on the part of Indian Railways which needs to be continued. Railways' Plan outlay for 1995-96 follows a similar pattern. As per the Budget Estimates, the plan investment of Rs. 7500 cr. is to be financed through generation of internal resources of Rs. 4100 cr. budgetary support of Rs. 1150 cr. and market borrowings through Indian Railway Finance Corporation of Rs. 2250 cr. Whereas Railways' internal resource generation would now be slightly higher at Rs. 4423 cr., the allocation for Indian Railway Finance Corporation has had to be scaled down due to the tight money market conditions. However, our efforts to raise private investment through BOLT and 'Own Your Wagon' schemes, are likely to garner Rs. 577 cr. The balance of Rs. 1350 cr. is likely to be provided by the Indian Railway Finance Corporation through taxable and tax-free bonds. IRFC has also got the 'approval of Ministry of Finance for raising US \$ 50 million through external commercial borrowing. We expect that this would be raised by the end of March, 1996.

Sir, safety of train operations continues to receive our highest attention. The number of train accidents has come down from

812 to 501 in the last one decade ending 1994-95. The incidence of accidents per million train kilometers has also come down from 1.5 to 0.78. But there is hardly any room for complacency in this regard.

Sir, in the wake of the unfortunate train accident which took place at Firozabad station of Northern Railway on 20th August, 1995, Railways have intensified their efforts to improve the level of safety consciousness among the railwaymen on the one hand an introduced additional safety features in train operations on the other. Some of the important steps taken are :-

- (a) Track circuiting from fouling mark to fouling mark on all trunk routes and important main lines is being done on war footing and will be completed by the end of March, 1996.
- (b) Track circuiting from fouling mark to advanced starter on trunk routes and will be completed by the end of December, 1996.
- (c) Modern communication facilities between driver and guard of a running train and the nearest station using optic fibre and VHF based universal train radio system are being increasingly provided. Satellite-based communication technology has successfully been tried on Delhi-Mumbai Rajdhani Express and 'Palace-on-Wheels' tourist trains. This offers immense potential for emergency communication besides helping travelling public to communicate any where in the world.
- (d) Additional heavy duty 140 tonne cranes are being acquired to expedite relief and rescue operations.
- (e) During the current year, additional works costing about Rs. 100 cr. have been sanctioned to improve safety on Railways.
- (f) To effectively counter this, following steps are being taken :
 - (i) Surprise checks at all levels have been intensified.
 - (ii) Breath-analyser tests have been intensified.
 - (iii) Drivers have been classified into 'A', 'B' and 'C' categories and closer monitoring of drivers under 'C' category is being done.
- (iv) Simulators have been provided for training the drivers.
- (g) Accidents at unmanned level crossings, which primarily take place due to the negligence of road users continue to be a matter of concern to all of us. In an effort to address ourselves to this problem, solar powered audio-visual alarm systems to alert road users have been introduced on a trial basis. Their performance has been found satisfactory. After due system modifications, they will be introduced on a large scale to combat this problem.

I am happy to report to this august House that there has been a significant decline in accidents and casualties since Firozabad accident. Subsequently, accidents have declined by about 22% over the corresponding period of the previous year.

The number of fatalities has also drastically reduced from 65 to 7. This has become possible mainly because of strict vigil and effective monitoring through emphasis on field inspections. This does not, however, make us complacent and the state of 'ever-alertness' will be maintained.

The Safety Group, constituted by the hon'ble Prime Minister after Firozabad accident has submitted its report and the same is under consideration. This group has studied the safety mechanisms of railway systems in some developed countries and also visited Japan and United Kingdom in this connection.

The assistance of French Railways (SNCF) was obtained for conducting a study of collisions on Indian Railways and suggest measures for reducing the same. Their report is expected shortly. It is also proposed to conduct a safety study of the Calcutta Metro by foreign consultants before increasing the frequency of services.

This project has been taken up to cover the entire length and breadth of the country and it has so far generated over 50 million mandays of employment at the rate of 10,000 mandays per km. of gauge conversion work helping in poverty alleviation and upliftment of the underprivileged and the poor in rural and backward areas. New long distance cross country north-south and east-west routes are being developed helping the cause of economic integration besides generating considerable additional carrying capacity.

The Project Unigauge is promoting industrialisation as is evident from the large number of industries which are coming up at Aurangabad, Alwar, Hubli, Jaisalmer, Tuticorin etc. after the arrival of the broad gauge. The cement plants near Chittaurgarh and the limestone rich areas of Rajasthan are now served by broad gauge lines as a result of which limestone is now moving from Jaisalmer to Bhilai without transhipment.

Important pilgrim centres such as Pandharpur, Nanded, Ajmer, Dwarka, Sarnath, Goa, Madurai and Tirupati would now be directly accessible to the vast majority of the pilgrims of this country on the broad gauge network as a result of gauge conversion.

Broad gauge connections would also be available to Tuticorin, Marmangao, Kandla, Nagappattinam and Mangalore ports. Conversion of Muzaffarpur-Raxaul section provides a direct land route to Nepal from various ports in India.

The extent of transformation of rail transport infrastructure as a result of gauge conversion could be better understood from the fact that Rajasthan which has 77% of its network on MG at the start of project Unigauge, will have more than 80% on BG on completion of the on-going projects. About 1800 kms. of gauge conversion works have been planned in Rajasthan.

Similarly, in Karnataka too, the character of its railway network will radically alter from 78% of MG and NG lines to 98% BG. More than 2000 kms. of gauge conversion works have been taken up in Karnataka.

In Assam, 785 kms. of gauge conversion projects have been taken up which on completion would reduce the MG network in the state from 89% of the total to 29%. In Andhra Pradesh too, the MG network will come down from 29% to 5%. This only illustrates the magnitude of the need based gauge conversion activity in progress in various parts of the country. The first phase

of the action plan under project Unigauge envisages conversion of about 14,000 kms. out of about 28,000 kms. of MG/NG lines. I am sure this thrust on gauge conversion will continue in future.

Sir, I had given an assurance on the floor of this House to ensure completion of gauge conversion of Samastipur-Darbhanga railway line by 31st January '96 and I am glad to inform that this assurance has been duly fulfilled and this new broad gauge section has been commissioned.

The maintenance facility is there.....(Interruptions)..... we will give you Delhi, Bombay and Calcutta. (Interruptions)

[Translation]

In Delhi also, it is going on.....(Interruptions)

In order to augment its carrying capacity, Railways have taken up doubling projects on a large scale particularly in states which already had predominantly broad gauge network at the start of project Unigauge. In Kerala, doubling of the 300 kms. long Mangalore-Kuttipuram-Guruvayur/Shoranur has been taken up in addition to the doubling between Kayankulam and Trivandrum for which work is already in progress. New works taken up in Maharashtra include doubling of Diva-Vasai, Diva-Panvel, and Daund-Bhigwan. In Uttar Pradesh, doubling of Rampur-Bareilly has been completed and Ghaziabad-Moradabad, Muradnagar-Meerut, Tunda-Agra and Kanpur-Panki doubling has also been taken up. Doubling of several lines in Orissa and Madhya Pradesh to cater to heavy mineral traffic is also in progress on a war footing.

Sir, it is generally said that railway tracks precede development. Our government has taken up construction of several new lines for the benefit of such areas with potential for development by being rich in natural resources but languishing for want of transport infrastructure.

In Orissa, our government has taken up construction of a record 672 kms. of new broad gauge lines between Talcher-Sambalpur, Daitari-Banaspani, Khurda Road-Bolanggir, Lanjigarh-Junagarh. Construction of the 460 kms. long Koraput-Rayagada new broad gauge line in Orissa has been expedited by our government with substantial allocations in view of its importance for the development of the predominantly tribal inhabited region. This new line was recently commissioned by the hon'ble Prime Minister, Sh. Narasimha Rao who has been taking personal interest in the development of transport infrastructure in the backward regions of the country. Railways are penetrating in to the backward and poverty stricken areas like Kalahandi and Koraput with broad gauge network. I am told that the people in these remote areas had never seen a train and I am happy that Railways are now becoming an integral part of their lives. The House would be glad to know that about one third of total investments on new lines in 1995-96 is being made in Orissa by our government so that the underground mineral wealth of this State could be better used for removing the poverty above the ground.

Similarly in the remote backward tribal areas of Madhya Pradesh, we have taken up construction of a new line between Dallirajahara and Jagdalpur (235 kms.) In the remote Jharkhand region of Bihar, we have taken up construction of a new line from Rampurhat to Mandrahill via Dumka.

In Andhra Pradesh, construction of a new line between Peddappalli and Nizamabad via Karimnagar (177 kms.) has also been taken up which would help in the development of this tribal inhabited region of the State.

In Karnataka, a new line is under construction between Kottur and Harihar and in Maharashtra, we have taken up construction of Panvel-Karjat and Amravati-Narkhed new lines. Construction of a new line from Ahmednagar to Parlviainath via Beed is also being taken up for the benefit of the backward Marathwada region.

In Punjab, we have taken up construction of Beas-Goindwal line to link the new industrial township of Goindwal as also the construction of Rajpura-Chandigarh line to fulfill the long standing demand for a direct link between Ludhiana/Patiala and Chandigarh. As this august House is aware, the Kashmir Valley is being brought on railway network by extending the Jammu-Udhampur line upto Srinagar and Baramulla. This project on its completion will catalyse economic development in the state of Jammu and Kashmir and will strengthen the bonds of national integration. The work on Udhampur-Katra section will commence soon which on completion will provide much needed relief to the pilgrims going to Vaishno Devi.

Hon'ble members will be happy to know that the work on the Konkan Railway Project is on the verge of completion. Out of the 760 kms. long line. Roha-Khed-Chiplun (128 kms.) and Mangalore-Kundapura sections (100 kms.) have already been commissioned. Physical progress of work so far has been about 94%. Linking has been completed for about 600 kms and work is progressing speedily in about 20 locations. Construction of all the 179 major bridges has been completed. 81 kms. out of 82.6 kms. tunnelling has already been accomplished. The remaining tunnelling work is being tackled on a war footing. I would like to assure the House that we are sparing no effort in providing the required assistance to the KRC and we are confident of completing this line at the earliest. This project during construction, has generated considerable employment in four states and is likely to give massive fillip to employment in the fields of tourism and industry after the completion of project.

The hon. Prime Minister has accorded special importance to the development of the infrastructure in the North-Eastern States. The entire MG main line network south of Brahmaputra from Guwahati to Dibrugarh (830 kms.) would get converted to BG by December '96. The Nar Narayan Setu Rail-cum-Road Bridge on the river Brahmaputra is progressing well and will be commissioned during the current year followed by completion of new BG line to Guwahati. Thereafter, we intend to take up the 4th Brahmaputra Bridge at Bogibeel near Dibrugarh.

The state of Nagaland has been brought on broad gauge network with the conversion of Guwahati-Dimapur section into broad gauge.

The conversion of the Rangia-Murkungelek section on the North Bank together with the branch lines to Tezpur in Assam and Bhalukpong in Arunachal Pradesh is included in Action Plan.

The proposal for gauge conversion of Lumding-Sichar which would benefit not only the people of Barak Valley in Assam but also the States of Tripura, Mizoram and Manipur has already been sent to the Planning Commission. Meghalaya will be linked

by rail on the completion of Dudhnoi-Depa line in 1997-98. We have also taken up the survey for a new rail line link to Byrnhat. The proposal for providing a rail link to Agartala, the capital of Tripura, is also under consideration in consultation with the Planning Commission.

Sir, there are a number of demands for surveys of new lines and gauge conversions. The surveys for new lines which have been completed are : Ara-Sasaram, Kadur-Chickmangalur, Nandyal-Yerraguntla, Kurmarghat-Agartala and Warora-Ummer. The surveys for gauge conversion for Lumding-Silchar, Siliguri-Jalpaiguri, Gandhidham-Bhuj and Mysore-Hassan have also been completed. The proposals to undertake these works have been sent to the Planning Commission.

Survey Reports in respect of Naupada-Gunupur, Ahmedabad - Ajmer via Udaipur and Sitapur-Bahraich Jalna-Khamgaon, Dausa-Gangapur city are under examination.

The surveys in progress are : Lalitpur-Khajuraho-Satna, Mahoba-Khajuraho, Rewa-Singhrauli, Dhule-Nardana, Biyara-Bina, Dholpur-Ganapur City, Ranchi-Gaya, Rajgir-Hisua, Giridih-Koderma, Kolayat-Phalodi, Bhanupalli-Bilaspur-Beri, Patiala-Jakhal via Samana, Nagroe-Phalodi, Panipat-Meerut, Ganga Bridge at Patna, Digaru-Barnihat, Tellichery-Mysore, Kottayam-Punalloor via Sabarimala and extension to Trivandrum and a railcum-road bridge across the Gulf of Cambay.

The survey for new lines which have been taken up are : Manmad-Dhule, Wardha-Pusad-Nanded, Pune-Roha-Nasik, Sholapur-Tuljapur-Osmanabad, Talguppa-Hannowar, Eddapalli-Tiruru and updating of the survey for Hubli-Ankola. A survey for providing a rail link to the holy city of Shridi has also been taken up.

The surveys for gauge conversion of Indore-Khandwa, Purna-Ankola, Rewari-Ringus-Phulera, Ranchi-Lohardanga with extension to Tori, Bhavnagar-Surendernagar with extension to Pipava and Alang, Mansi Forbesganj and Mansi-Saharsa-Banmankhi-Katihar have been taken up.

Projects completed in the current Five Year Plan Period are :

Kazipet-Secunderabad

Sabarmati-Gandhinagar

Bina-Kathni-Bilaspur

5 Branch lines in Central Railway

3 Branch lines in South Central Railway

Electrification has been completed on Delhi-Mumbai, Delhi-Calcutta, Madras-Delhi and Calcutta-Mumbai lines. Electrification of Madras-Calcutta line is in progress.

Besides, heavy density routes in and around the mineral-rich areas of Bihar, West Bengal and Orissa are all programmed for Electrification.

The projects on hand will indicate the investment being made in some of the states.

Bihar Rs. 409 Cr.

** It is the maximum in Bihar.

Andhra Pradesh Rs. 309 Cr.

Orissa Rs. 305 Cr.

West Bengal Rs. 161 Cr.

Uttar Pradesh Rs. 153 Cr.

Kerala Rs. 91 Cr.

Metropolitan Transport Project.....(Interruptions)

[Translation]

SHRI VINAY KATIYAR (Faizabad) : What have you done for Ayodhya ?

SHRI SURESH KALMADI : A project for Ayodhya Bridge is due.

[English]

DR. KARTIKESWAR PATRA (Balasore) : Sir, I have requested about the conversion of Rupsa Bangriposi NG to BG. What happened to it ?

SHRI SURESH KALMADI : This has been passed by the Planning Commission.....(Interruptions).....I know it. I know what I am talking.....(Interruptions)

[Translation]

SHRI SURESH KALMADI : That has already been passed.

PROF. RASA SINGH RAWAT (Ajmer) : You had stated that the rail line will be completed by 1996. When will it be completed, you had promised. When that promise is going to be fulfilled ?

SHRI SURESH KALMADI : You may raise this issue after this speech.

[English]

I am indeed happy to inform the House that the prestigious Calcutta Metro Project, the dream and pride of the people of Calcutta, has been completed and fully commissioned. Started in 1972-73, this project has been completed in this financial year at a cost of Rs. 1562 Cr. Out of this huge investment, about 50 per cent of the allocation has been made by our Govt. since 1991-92. Out of this huge investment of Rs. 1562 Crores which has been spent on the Calcutta Metro in the last four years of our Government, we have spent over Rs. 750 Crore for the Calcutta Metro.

Survey for extending the Metro from Tollygunj to Garia (8.4 kms.) has been completed and the survey for its extension from Dum Dum to Barrackpore (16 kms.) is in the final stages.

About the Mass Rapid Transit System for Madras, the section from Madras Beach to Chepauk has already been commissioned and the remaining portion upto Luz would be completed by December, 1996.

Sir, after Calcutta Metro and Madras MRTS projects, it is now the turn of Mumbai Suburban System which is bursting in

its seams carrying about 45 to 50 per cent of the total passenger traffic on Indian Railways. 55 lakh suburban commuters are using Mumbai suburban transport system out of the total passenger traffic of about 120 lakhs per day on Indian Railways. Mumbai suburban transport problem is a national issue warranting our immediate attention.

We have accordingly redoubled our efforts in identifying various works and projects which need to be taken up on short-term, medium-term and long-term basis to provide the much needed relief to this over-worked system. Various projects as approved in the Budget and Supplementary Demands for Grants for 1995-96 are being executed. These include construction of double line between Delapur and Panvel, Thane-Nerul new line, 5th line between Mumbai Central and Borivili, third and fourth lines between Borivili and Virar, doubling of Diva-Vasai and Diva-Panvel sections, Panvel-Karjat new line and fifth and sixth lines between Kurla and Thane.

Two studies were conducted by RITES in association with experts from Germany in the recent months. Various options such as elevated tracks over roads/railway tracks, underground Metro and laying of additional 5th & 6th lines on both Western and Central Railway systems were examined.

Based on the physical and economic viability of various options, decisions have been taken to expedite construction of 5th & 6th lines on both Western and Central Railway systems and a new Mumbai Metro (Underground) rail link from Colaba to Kurla via Worli, besides a new corridor from Carnac Bunder to Ravli Junction and Bandra-Kurla link. Construction of the underground metro requires a detailed feasibility study. Such study has now been commissioned by RITES in association with leading foreign consultants to enable commencement of Metro planning, identification and shifting of existing services, detailed geological investigations etc. This report will be available by December, '96. The first step towards making Mumbai Metro underground railway a reality has thus been taken which I am sure will gladden the hearts of the people of Mumbai.

These long term projects require huge investments. Raising resources of this magnitude through commercial exploitation of railway land and of air-space over Railway tracks is under active consideration of government.

Ministry of Railways and the Governments of Maharashtra have agreed to share equally the expenditure to be incurred under BUTP-II schemes which is also to be funded through a World Bank loan. Five World Bank studies concerning the various railway projects in this regard are currently in progress and are also expected to be completed by December '96, coinciding with the studies on new Mumbai Metro, after which various investment decisions would be taken.

For undertaking these various long-term projects and to complete the same by the year 2001, General Manager, Suburban Rail Construction is being posted at Mumbai. Besides, in order to plan the various studies and to provide coordination between the Central and Western Railways and the State Government, a Director General, Mumbai Suburban is also being posted. I would like to assure the august House and the residents of Mumbai that no efforts would be spared to improve the suburban transport system.

Sir, most of the railway stations in Mumbai present a picture of overflowing mass of humanity particularly in the peak hours. These stations planned and built several decades ago are not able to cope up with the rapidly growing suburban traffic. Accordingly we have taken up remodelling and modernisation of many important stations including the Chhatrapati Shivaji Terminus.

Sir, rail users are our valued customers and they give us an opportunity to serve them. In this era of growing consumer awareness, a fresh thrust has been given to improve the amenities for the passengers. Allocation for the passenger amenities has been increased from Rs. 24 cr. in 1991-92, Rs. 73 cr. in 1994-95 and further to Rs. 91 cr. in the current financial year.

I am glad to inform the House that following concessions have been given to certain categories of passengers in the recent months :

- (a) Our Government has all along been focusing on the welfare of the poor and weaker sections of the society. Licensed porters working at railway stations perform important duties and deserve to be helped in view of their limited and uncertain income. Accordingly, they have been extended 50 per cent concession in second and sleeper class to visit any place of their choice once a year. These are for the licensed porters.
- (b) Senior citizens were hitherto allowed concession in fare only beyond a distance of 500 kms. Sir, this august House would agree that after four to five decades of constructive contribution in various fields of nation building they deserve better consideration. Accordingly the distance restriction has been removed.
- (c) 75% concession in certain classes of travel available for Cancer, T.B., Thalassaemia and Leprosy patients has now been extended to the heart patients for surgery.
- (d) Country's defence has been of utmost concern to our Government. Our nation is obliged to all our great soldiers who are braving adverse climatic and physical conditions round the clock in the defence of our borders. In recognition of their valour and sacrifices made by them, the winners of gallantry awards like Param Vir Chakra, Mahavir Chakra, Vir Chakra have been extended free travel concession in first class at par with freedom fighters. I am also happy to add that the widows of posthumous gallantry award winners have also been extended this benefit.
- (e) Fare concession to sports persons has now been increased from 50% to 75% in second class for participating in all sports events and in first class for national and international competitions. In addition, the restriction on distance for travel by the sports persons has been removed.
- (f) Arjun awardees have been extended free travel concessions in First Class.
- (g) Artists play an important role in promoting national integration. To encourage them, it has been decided to extend them 50 per cent concession in first class

and increase the present 50 per cent concession in second and sleeper class to 75 per cent.

- (h) Sir, I am happy to inform that the long standing demand of former Members of Parliament for allowing them to travel by Rajdhani and Shatabdi trains has been accepted. They will also be allowed booking facility at the Parliament House reservation counter. I would, however, not wish that any hon'ble member of this august House would be a beneficiary of this facility in the near future.

Passenger reservation system on Railways has almost been fully computerised. By 31.3.95, 92% of the total reservation work load had been computerised. Computerised reservation facilities are available at 254 locations and covers all locations with more than 300 reservations per day. During 1995-96, 43 more new locations are likely to be computerised.

We have already introduced about 147 new trains in 1995-96. Similarly, the run of 116 trains has been extended. Frequency of 6 trains including New Delhi-Guwahati Rajdhani Express has been increased.

As was committed in 1995-96 budget, additional mainline electrical multiple units have been introduced in 9 sections.

Railways have a regular machinery to monitor punctual running of mail/express trains. The punctuality of such trains has improved.

In view of the depleting Budgetary Support as well as greater demand to augment Railways' transport capacity, alternative modes of financing are being resorted to by Railways.

Under the 'Build Own Lease Transfer' scheme, several projects have been identified for construction and funding by the private agencies. Under this scheme, Railways would be required to pay only the lease charges during the lease period. The response so far from the private agencies for investing in identified projects for the gauge conversion, doubling, electrification, telecommunication, rolling stock, etc. has been quite encouraging. Project costing Rs. 555 cr. have already been finalised and another Rs. 1175 cr. worth of investment proposals are under various stages of consideration. I am grateful to my esteemed senior colleague, the Finance Minister, for his help in extending the five-year tax holiday benefit for railway projects also which has helped BOLT scheme to take off.

The scheme was launched in 1992 with a view to encourage rail users to fund the acquisition of the rolling stock. As a result of the experience gained, the scheme has been further modified to make it more attractive. The market reaction to the revised scheme has been quite encouraging and orders for manufacture of more than 5,500 wagons in terms of 4-wheelers have already been placed.

Sir, our country is rapidly emerging as a popular tourist destination for the enthusiastic foreigners. Domestic tourism is also on the upswing. The House will be glad to know that Indian Railways have taken major initiatives in the sphere of tourism so that it could help in the country's effort to earn more foreign exchange through foreign tourists. Seven new tourist train services are planned to be introduced on popular tourist circuits. Out of

these two such trains known as 'Palace on Wheels' and 'Royal Orient' have already been introduced in association with the governments of Rajasthan and Gujarat respectively.

Railways have offered Rs. 100 cr. investment opportunities to private sector in launching of five more such tourist trains. Agreements have recently been signed for running two tourist trains in association with the internationally renowned professional tourist operator. The "Royal Indian" tourist train in the northern sector covers important place like New Delhi, Agra, Gwalior, Jaipur, Varanasi, Lucknow etc. and the "Royal Indian" in the south covers Bangalore, Mysore (Hassan/Halebid/Belur), Madurai, Cochin, and Madras.

Indian Railways are also promoting domestic tourism in a big way. In collaboration with State Tourism Development Corporations, a series of rail week-end tours providing guaranteed rail travel facilities in both directions, accommodation and sight-seeing are being introduced. In the first phase, 12 such weekend tours have already been introduced.

To give fillip to pilgrim tourism, Indian Railways have introduced 20 new train services during these 5 years linking important pilgrim centres with major cities/towns. Some of the pilgrim centres so connected are Ajmer, Amritsar, Allahabad, Bareilly, Baidyanathdham, Guruvayur, Haridwar, Jammu Tawi, Nanded, Puri, Tirupati, Varanasi, etc. We have recently introduced 'Ala Hazr Express' between Bareilly and Ajmer.

In addition, Railways are also running a week-end special train from Secunderabad to Belapur and back primarily for the passengers visiting Shirdi.

Efforts are already on to set up more Rail Yatri Niwas type budget hotels at 100 railway locations of tourism importance so that neat, clean and affordable accommodation can be provided at these places. These hotels would add about 10,000 rooms to the existing capacity. (*Interruptions*)

[*Translation*]

Please sit down. We have done a lot for you. Recently, facilities have been provided in Samastipur. Give me one minute.

Sir, the scale of operations on Indian Railways is of a colossal magnitude. About 1.2 cr. passengers are travelling daily on about 7000 passenger trains criss-crossing the country on a network of 63,000 kms. covering over 7000 stations. As we see daily, railway stations and trains are a kind of 'home away from home' for the lakhs of passengers. Though our cultural ethos suggest that "Cleanliness leads to Godliness" it is not adequately reflected particularly at the stations and on running trains. Sensitised by the concern of passengers and other rail users about cleanliness, we have launched a cleanliness drive to realise perceptible improvements in cleanliness standards which is a daunting task. Involving sixteen and a half lakhs of railway employees and millions of travelling public, what we are addressing ourselves to is basically an attitudinal change which could win us the battle against dirt. We recognise cleanliness as an integral component of passenger amenities as it adds to the feeling of comfort of rail users and we are committed to improve in this direction.

Emphasis is being given on modernisation of cleaning operations. Modern equipments like mechanised wet-floor scrubbers, vacuum driers, high power vacuum cleaners, jet-cleaning machines, flippers for manual sweeping etc. are being introduced. Environment friendly toilets provided with 'bio-degradation technology' have been introduced on experimental basis in some trains.

Intensified inspections/field visits are being undertaken to identify the lacunae and take necessary remedial measures. I have inspected about 50 stations so far in a bid to demonstrate the seriousness of our cleanliness drive. Railway Board Members, Zonal and Division Railway Managers and other officers are also undertaking extensive inspections of stations. About 7000 inspection of stations and 5700 inspections of trains have so far been conducted by the officers. More than 3,000 toilets have been taken up for repairs and renovation. Pay-and-use system for toilets has been introduced at about 500 stations. Dustbins are being provided at various stations. About 1500 full-time/part-time additional safaiwalas have so far been engaged. Travelling safaiwalas have been introduced in about 300 trains. "May I Help You" booths have been set up at about 250 stations. To infuse a spirit of competition, an award scheme has been introduced for the best cleanliness effort at station, division and zonal level.

Sir, as this august House would appreciate, cooperation of rail users and public is essential for the success of railways' cleanliness efforts. Accordingly, we have launched a multi-media campaign to seek public cooperation.

Railways have traditionally been at the vanguard of sports promotion in the country. A new sports promotion policy has been evolved to give a fillip to our budding sports persons to excel in the national and international sports meets. Salient features of the new policy are :

- (a) Doubling of recruitment quota for outstanding sports persons in the railway cadres.
- (b) Sports persons are being encouraged with better career opportunities. Prominent sports persons including M.D. Valsamma, Bahadur Prasad, Mohammed Shahid, V.J. Philips, Wilson Cherian, Madhumita Bisht etc. who have brought laurels to the nation are being/have been promoted as officers in recognition of their meritorious contribution in the field of sports.
- (c) Under 'Rail Khel Ratna' and 'Rail Khel Sri' scheme, recently introduced 50 budding sports persons with potential will be offered increased stipend of Rs. 1000 to Rs. 2000 per month.
- (d) Cash awards of Rs. 25,000 and Rs. 10,000 have been instituted to sports persons for setting up national records and railway records respectively. Coaches who contribute to improved performance of the railway team will be given an award of Rs. 10,000.

The policy envisages stepping up of the grants to Railway sports bodies. The existing infrastructure of sports facilities at Calcutta, Delhi, Mumbai and Secunderabad and Guwahati are to be upgraded and improved. Similar facilities are also being

planned at other major centres. With the new measures, it is hoped that the sports standards in Railways will improve further.

During the current year, Railways have already won 13 National Championships which include the prestigious events of athletics and volleyball, both men and women.

It is indeed a matter of pride that Indian Railways have been winning the National Women's Athletic Championship for the last 27 years in a row.

Sir, we are celebrating the centenary of one of the great sons of our country. Netaji Subhash Chandra Bose, who had played a sterling role in galvanising the spirit of independence of our people during the freedom struggle. By way of tribute to Netaji, in his centenary year, we have taken up the construction of Netaji Centenary Sports Academy (NCSA) for eastern and north eastern regions in Hawrah at a cost of about Rs. 9 cr.

Various production Units in the Ministry of Railways have shown satisfactory result in the year 1995-96. Also, the performance of the public sector units in 1994-95 has also been very satisfactory.

Sir, I am glad to inform the House that Railways have revised upwards the ceiling for payment of Productivity Linked Bonus from Rs. 1600 per moth to Rs. 2500 per month to railwaymen with effect from 1.4.93. PLB equal to 50 days wages, was paid in 1994-95. Railways have also paid the arrears of 1993-94 to the staff who got additionally covered as a result of upward revision in the ceiling limit for the PLB.

Industrial relations continued to be cordial during the year. Both the grievance redressal fora at the apex level i.e. Permanent Negotiating Machinery and Departmental Council under the Joint Consultative Machinery are functioning satisfactorily.

Sir, a greater stress has been laid on workers' participation in management. Our government has the distinction of associating the representatives of both the recognised unions with the highest policy deliberations conference of the General Managers and the Railway Board. In the 142 years history of Indian Railways, workers' representatives were for the first time invited to such a conference on the May day last year. We have made this a regular feature since then. The last conference of General Managers with the participation of federation leaders was held on the 15th of this month. Our government is committed to make our work force partners in our march towards new horizons. Zonal Railways have also been instructed to associate the leaders of both the labour federations in their apex meetings at zonal and divisional levels.

Indian Railways continue to make determined efforts to implement the Official Language Policy of the government. Various incentive schemes have been introduced to encourage usage of Hindi in the official work.

Sir, besides being the dominant means of transport, Railways are alive to the social obligations by way of bringing relief and succour to the needy and poor in remote and backward region of the country. As a part of the social mission, Railways have launched "Life-Line Express" three years back in coordination with a leading voluntary organisation, for providing medical and surgical assistance including reconstructed surgery for Polio,

restoration of vision and hearing etc. This mobile hospital has become immensely popular. Inspired by its success and propelled by our zeal to serve the poor, we propose to introduce more such health care trains.

The Plan outlay for 1996-97 has been fixed at Rs. 8130 cr. This is higher than current year's Plan size by Rs. 630 cr. This is to be financed through budgetary support from General Exchequer (Rs. 1269 cr.), internal generation of resources by Railways (Rs. 4111 cr.); investments through Indian Railway Finance Corporation (Rs. 1850 cr.) and private investments under 'BOLT' and 'Own Your Wagon' schemes (Rs. 900 cr.).

Sir, I shall now deal with the Budget Estimates for the financial year 1996-97. The Gross Traffic Receipts at the existing fare and freight rates are estimated at Rs. 23385 cr. This constitutes an increase of Rs. 1210 cr. over the Revised Estimates for the current year. The increase in the Traffic Receipts is based on additional revenue earning originating freight loading of 25 million tonnes over the current year's revised target of 385 million tonnes and an estimated 4% growth from passenger traffic earnings.

The Ordinary Working Expenses for 1996-97 are estimated at Rs. 16457 cr., an increase of Rs. 1867 cr. over the Revised Estimates of the current year. The proposed increase is mainly to cover the cost of fuel and other inputs for incremental traffic, the anticipated escalation in prices of materials, the effect of annual increments, additional payment of dearness allowance to Railway employees and higher lease charges payable to Indian Railway Finance Corporation. It is anticipated that these working expenses would increase substantially after the implementation of the 5th Pay Commission's Report likely to be submitted in 1996-97. The actual liability on this count affecting 16 and a half lakhs railway employees can not be determined at this stage.

Sir, I am about to conclude my speech, I am aware of the animated suspense stalking the minds of the hon. Members about the Government's mind with regard to fare and freight charges. We do not propose any increase in the existing fare and freight charges.

Sir, our country is heading towards new horizons of development as the process of national economic reconstruction has been set in motion since 1991-92 under the leadership of our Prime Minister, Shri P.V. Narasima Rao. As the sleeping giant gets awakened and starts moving in the direction of new hopes and aspirations, it unfolds exciting opportunities for the Indian masses and for Indian Railways too. Sir, as the august House is aware, the history of Indian Railways is closely intertwined with that of the modern history of our country. During the freedom struggle, the Father of the Nation, Mahatma Gandhi made Indian Railways an effective vehicle for mobilisation of our masses with the cry for independence. It looks that the history is repeating itself as Railways are stretching their tracks to carry the juggernaut of economic development to every nook and corner of our country. On behalf of sixteen and a half lakhs of railwaymen, I would like to assure this august House that Railways will not be found wanting in catalysing the task of national reconstruction and launching our country into 21st century.

Sir, I am indeed proud to assist the hon. Prime Minister in this large railway family, which has a long history of glorious

traditions. The railwaymen's dedication, devotion and disciplined service has withstood the test of times. They have played a key role in forging the bonds of unity and national integration. The railwaymen deserve to be congratulated for keeping the wheels of progress moving round the clock despite trying and difficult circumstances. I am sure, this august House would share my confidence that they will continue to acquit themselves creditably in tune with the traditions and continue to strive for a better, safer and cleaner rail travel.

Sir, I will be failing in my duty if I do not place on record my gratitude to this august House for the support they have been extending to Indian Railways from time to time.

[Translation]

The journey is long and difficult but our effort will be to ensure that this is completed happily and safely.

Jai Hind.

16.10 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1995-96

[English]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : Sir, I beg to present a statement showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1995-96.

LOK SABHA

*Supplementary Demands for Grants (Railways) for the year
1995-96 voted by the Lok Sabha*

No. of Demand	Name of Demand	Amount of Demand for Grants voted by the House
1	2	3
1.	Railway Board	1,52,35,000
2.	Miscellaneous Expenditure (General)	1,000
3.	General Superintendence and Services on Railways	22,10,63,000
4.	Repairs & Maintenance of Permanent Way & Works	42,70,60,000
7.	Repairs & Maintenance of Plant and Equipment	25,36,18,000
8.	Operating Expenses - Rolling Stock & Equipment	71,56,34,000
9.	Operating Expenses - Traffic	77,78,63,000
11.	Staff Welfare & Amenities	6,55,39,000
12.	Miscellaneous Working Expenses	10,74,43,000
13.	Provident Fund, Pension and other retirement benefits	110,38,37,000

1	2	3
14.	Appropriation to Funds	443,00,00,000
16.	Assets - Acquisition, Construction and Replacement	
	<i>Other Expenditure</i>	
	Capital	15,16,28,000
	Total	826,89,21,000

16.12 hrs.

**DEMANDS FOR EXCESS GRANTS
(RAILWAYS) - 1993-94**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : Sir, I beg to present a statement showing the Demands for Excess Grants in respect of the Budget (Railways) for 1993-94.

LOK SABHA

*Demands for Excess Grants (Railways) for the year 1993-94
voted by the Lok Sabha*

No. of Demand	Name of Demand	Amount of Demand voted by the House
1	2	3
6.	Repairs & Maintenance of Carriages and Wagons	25,40,45,424
8.	Operating Expenses - Rolling Stock & Equipment	35,56,26,915
9.	Operating Expenses - Traffic	2,27,40,307
11.	Staff Welfare & Amenities	2,62,08,150
12.	Miscellaneous Working Expenses	1,68,97,633
16.	Assets - Acquisition, Construction and Replacement	
	<i>Other Expenditure</i>	
	Capital	1149,18,30,375
	Total	1216,73,48,804

16.15 hrs.

**PAPERS LAID OF THE TABLE
Economic Survey - 1995-96**

[English]

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH) : Sir, I beg to lay on the Table :

A copy of the 'Economic Survey - 1995-96' (Hindi and English versions).

[Placed in Library. See No. LT 8990/96]

Explanatory Statement giving reasons for immediate legislation by the Industrial Disputes (Amendment) Ordinance, 1996 etc.

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : Sir, I beg to lay on the Table :

- (1) A copy each of the following statements (Hindi and English versions) in terms of rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha :-
 - (i) An explanatory statement giving reasons for immediate legislation by the Industrial Disputes (Amendment) Ordinance, 1996.

[Placed in Library. See No. LT 8991/96]

- (ii) An explanatory statement giving reasons for immediate legislation by the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1996.

[Placed in Library. See No. LT 8992/96]

- (iii) An explanatory statement giving reasons for immediate legislation by the building and other Construction Worker's Welfare Cess Ordinance, 1996.

[Placed in Library. See No. LT 8993/96]

- (2) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Employee's Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1996.

[Placed in Library. See No. LT 8994/96]

Explanatory Statement giving reasons for immediate legislation by the Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : Sir, on behalf of Shri Jagdish Tytler, I beg to lay on the Table :

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

[Placed in Library. See No. LT 8995/96]

Annual Report and Review on the working of Animal Welfare Board of India, Madras for 1994-95 alongwith audited accounts etc.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : Sir, I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Madras for the year 1994-95.

[Placed in Library. See No. LT 8996/96]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore for the year 1994-95.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 8997/96]

Explanatory Statement giving reasons for immediate legislation by the Arbitration and Conciliation Ordinance, 1996

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : Sir, I beg to lay on the Table :

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Arbitration and Conciliation Ordinance, 1996.

[Placed in Library. See No. LT 8998/96]

Notifications Under the Standard of Weights and Measures Act, 1976

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CIVIL SUPPLIES) (SRIMATI KRISHNA SAHII) : I beg to lay to the Table :

A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weights and measures Act, 1976 :

- (1) The Standards of Weights and Measures (Packaged Commodities) Sixth Amendment Rules, 1995 published in Notification No. G.S.R. 784(E) in Gazette of India dated the 7th December, 1995.
- (2) The Standards of Weights and Measures (Packaged Commodities) Seventh Amendment Rules, 1995 published in Notification No. G.S.R. 788(E) in Gazette of India dated the 8th December, 1995.

[Placed in Library. See No. LT 8999/96]

Industrial Disputes (Amendment) Ordinance, 1996 etc.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR) : Sir, on behalf of Shri Mukul Wasnik, I beg to lay on the Table :-

A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution :

- (1) The Industrial Disputes (Amendment) Ordinance, 1996 (No. 1 of 1996) Promulgated by the President on the 5th January, 1996.

[Placed in Library. See No. LT 9000/96]

- (2) The Employee's Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1996 (No. 2 of 1996) promulgated by the President on the 5th January, 1996.

[Placed in Library. See No. LT 9001/96]

- (3) The Building and other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1996 (No. 3 of 1996) promulgated by the President on the 5th January, 1996.

[Placed in Library. See No. LT 9002/96]

- (4) The Building and other Construction Workers Welfare Cess Ordinance, 1996 (No. 4 of 1996) promulgated by the President on the 5th January, 1996.

[Placed in Library. See No. LT 9003/96]

- (5) The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance 1996 (No. 5 of 1996) promulgated by the President on the 5th January, 1996.

[Placed in Library. See No. LT 9004/96]

- (6) The Depositories Ordinance, 1996 (No. 6 of 1996) promulgated by the President on the 7th January, 1996.

[Placed in Library. See No. LT 9005/96]

- (7) The Supreme Court and High Court Judges (Conditions of Service) Amendment Ordinance, 1996 (No. 7 of 1996) promulgated by the President on the 11th January, 1996.

[Placed in Library. See No. LT 9006/96]

- (8) The Arbitration and Conciliation Ordinance, 1996 (No. 8 of 1996) promulgated by the President on the 16th January, 1996.

[Placed in Library. See No. LT 9007/96]

- (9) The Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1996 (No. 9 of 1996) promulgated by the President on the 27th January, 1996.

[Placed in Library. See No. LT 9008/96]

- (10) The Telecom Regulatory Authority of India Ordinance, 1996 (No. 10 1996) promulgated by the President on the 27th January, 1996.

[Placed in Library. See No. LT 9009/96]

Annual Report and Review by the Government of the Working of Kerala Land Development Corporation Ltd., Alleppey for 1980-81 to 1990-91 etc.

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : Sir, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1996 :

- (a) (i) Statement regarding Review by the Government of the working of the Kerala Land Development Corporation Limited, Alleppey, for the period from the year 1980-81 to 1990-91.

[Placed in Library. See No. LT 9010/96]

- (b) (i) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1980-81, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9011/96]

- (ii) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1981-82, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9012/96]

- (iii) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1982-83, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9013/96]

- (iv) Annual Report of the Kerala Land Development Corporation Limited, Alleppey for the year 1983-84, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9014/96]

- (v) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1984-85, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9015/96]

- (vi) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1985-86, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9016/96]

- (vii) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1986-87, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9017/96]

- (viii) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1987-88, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9018/96]

- (ix) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9019/96]

- (x) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1989-90, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9020/96]

- (xi) Annual Report of the Kerala Land Development Corporation Limited, Alleppey, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9021/96]

- (c) (i) Statement regarding Review by the Government of the working of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for period from the year 1976-77 to 1993-94.

[Placed in Library. See No. LT 9022/96]

- (d) (i) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1976-77, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9023/96]

- (ii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1977-78, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9024/96]

- (iii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1978-79, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9025/96]

- (iv) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1979-80, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9026/96]

- (v) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1980-81, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9027/96]

- (vi) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1981-82, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9028/96]

- (vii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1982-83, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9029/96]

- (viii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1983-84, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9030/96]

- (ix) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1984-85, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9031/96]

- (x) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1985-86, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9032/96]

- (xi) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1986-87, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9033/96]

- (xii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1987-88, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9034/96]

- (xiii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1988-89, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9035/96]

- (xiv) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1989-90, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9036/96]

- (xv) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1990-91, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9037/96]

- (xvi) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1991-92, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9038/96]

- (xvii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1992-93, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9039/96]

- (xviii) Annual Report of the Uttar Pradesh Nalkoop Nigam Limited, Lucknow for the year 1993-94, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9040/96]

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9041/96]

Annual Report and Review of the working of Indian Nursing Council, New Delhi for 1993-94 alongwith Audited Accounts etc.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DEPARTMENT OF INDIAN SYSTEMS OF MEDICINE AND HOMOEOPATHY) (SHRI PABAN SINGH GHATOWAR) : Sir, I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in the laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9042/96]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi for the year 1994-95, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Research Institute for Yoga, New Delhi, for the year 1994-95.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9043/96]

Explanatory Statement giving reasons for immediate legislation by Depositories Ordinance, 1996

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH) : Sir, on behalf of Dr. Debi Prasad Pal, I beg to lay on the Table :-

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Depositories Ordinance, 1996.

[Placed in Library. See No. LT 9044/96]

16.16 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the following two Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 28th November, 1995 :-

1. The Appropriation (No. 5) Bill, 1995.
2. The Appropriation (Railways) No. 4 Bill, 1995.

16.16½ hrs.

SECRETARY-GENERAL : I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the Fifteenth Session of Tenth Lok Sabha and assented to by the President :-

1. The Technology Development Board Bill, 1995.
2. The Research and Development Cess (Amendment) Bill, 1995.
3. The persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Bill, 1995.
4. The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1995.

16.17 hrs.

THE COMMITTEE ON PUBLIC UNDERTAKINGS

Forty eighth Report

[Translation]

SHRI BALRAJ PASSI (Nainital) : Sir, I beg to move the Forty-eighth Report (Hindi and English versions) of the

Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Forty-second Report on Indian Oil Corporation Limited.

16.17¼ hrs.

COMMITTEE OF GOVERNMENT ASSURANCES

Thirty-eighth Report

[English]

SHRI BASUDEB ACHARIA (Bankura) : I beg to present the Thirty-eighth Report (Hindi and English versions) of the Committee on Government Assurances.

16.17½ hrs.

STANDING COMMITTEE ON FOOD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION

Thirteenth, Fourteenth and Fifteenth Reports and the Minutes

[Translation]

SHRI SHYAM BIHARI MISRA (Bilaur) : I beg to present the following Reports and Minutes (English and Hindi versions) of the Standing Committee on Food, Civil Supplies and Public Distribution :-

- (1) Thirteenth Report on Action Taken by Government on the recommendations contained in their Fourth Report (Tenth Lok Sabha) on Consumer Protection and the minutes of the sittings of the Committee relating thereto.
- (2) Fourteenth Report on Action Taken by the Government on the recommendations contained in their Tenth Report (Tenth Lok Sabha) on Demands for Grants (1995-96), Ministry of Civil Supplies, Consumer Affairs and Public Distribution, and the minutes of the sittings of the Committee relating thereto.
- (3) Fifteenth Report on Sugar, and the minutes of the sittings of the Committee relating thereto.

16.18 hrs.

STANDING COMMITTEE ON TRANSPORT AND TOURISM

Twentieth Report

[Translation]

SHRI CHATRAPAL SINGH (Bulandshahr) : Sir, I beg to lay on the Table of the House, the twentieth Report (Hindi and English versions) of the Committee on Transport and Tourism on the Privatisation Policy in regard to major ports.

16.18½ hrs.

**ELECTION TO COMMITTEE
Rehabilitation Council of India**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V.THANGKA BALU) : Sir, on behalf of Shri Sitaram Kesri, I beg to move :

"That in pursuance of Clause 3(3) (h) of the Rehabilitation Council of India Act, 1992, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Rehabilitation Council of India subject to other provisions of the said Act".

MR. SPEAKER : The question is :

"That in pursuance of Clause 3(3) (h) of the Rehabilitation Council of India Act, 1992, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Rehabilitation Council of India subject to other provisions of the said Act".

The motion was adopted

16.19½ hrs.

TELECOM REGULATORY AUTHORITY OF INDIA BILL *

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : Sir, I Beg to move for leave to introduce a Bill to provide for the establishment of the Telecom Regulatory Authority of India to regulate the telecommunication services, and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of the Telecom Regulatory Authority of India to regulate the telecommunication services, and for matters connected therewith or incidental thereto".

The motion was adopted.

SHRI SUKH RAM : I introduce** the Bill.

16.19¾ hrs.

**STATEMENT RE : TELECOM REGULATORY AUTHORITY
OF INDIA ORDINANCE**

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : Sir, I beg to lay on the

* Published in the Gazette of India, Extraordinary Part-II, Section 2, dated 27.2.1996.

** introduced with the recommendation of the President.

Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Telecom Regulatory Authority of India Ordinance, 1996.

(Placed in Library. See No. LT 9045/96)

16.20 hrs.

RE : HAWALA ISSUE

.....(Interruptions)

[English]

MR. SPEAKER : First of all, let me say, "I thank you".

(Interruptions)

MR. SPEAKER : Now, one by one, hon. Members may speak please.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, you must be noticing now as to how much we are cooperating and work has been going on very smoothly, Mr. Speaker, Sir, we urge upon you to resume the proceedings of the House. Therefore, our submission before you is that the point we have raised is a very serious one and it involves four issues. One issue relates to Hawala scandal and the charges have been levelled directly against the Prime Minister. Whether or not the charges would get established is a different aspect, but the fact remains that the charges have been levelled against him. Next issue relates to St. Kitts. The third issue relates to the charge levelled by a member of Parliament that a sum of Rs. 40 lakhs was paid to him. These are the issues which are really very serious and the Prime Minister, who is the leader of the House is involved in these issue. The Parliamentary Affairs Minister is sitting here. We have always said that the elections to the Parliament should be held before the month of April. This was our opinion that the new Government should present the budget. Whether it is Vote on Account or budget, only the new Government should present it because this Government has lost its mandate. The latest example thereof is that half of its Ministers have already bowed out and the remaining ones are likely to follow suit, apart from this a Prime Minister who is involved in the scandal and against whom the Court has issued orders to the CBI to go ahead with the investigation.

SHRI PAWAN KUMAR BANSAL (Chandigarh) : All that he wants is that he should keep on speaking like this.

SHRI RAM VILAS PASWAN : He has no moral right to continue as Prime Minister. Hon. Prime Minister should resign and you too have stated that notices in such a large number have been received by you that you could not even have a look at them. So, Hon. Speaker, Sir, you can well understand the gravity of the issue.

MR. SPEAKER : Because I was sitting with you only.

SHRI RAM VILAS PASWAN : Yes, we were there with you and there also we had repeatedly made the same request to you. Now, my request is that the Railway Budget has been presented and vote on Account or for that matter Interim Budget

have also been presented. Now, I would like to say that we have given notices for moving the motion in accordance with the rules laid down therefor. This Motion may be moved as an Adjournment Motion or a motion under rule 184 or as a Censure Motion or Privilege Motion, but you can see that there is a need for an urgent discussion on this issue because of the kind of allegations being levelled against the politicians about their public life and my submission is that hon. Members should be given an opportunity before the House rises for the day to express their sentiments which do not concern the Supreme Court or judiciary but the remarks made by a particular judge. Mr. Speaker, Sir, you must be remembering that Shri V. Ramaswami case had come before this House, in which three judges had made recommendations against him on corruption charges. We, no matter the parties we belong upheld the dignity and propriety or judiciary and none of us had cast any aspersions on judiciary even for once. Had the Congress people sitting on treasury benches not indulged in partiality to save the culprit, the opposition would not have faced an embarrassing situation. The manner in which entire Parliament and the persons in public field have been humiliated by a judge is very condemnable act. Therefore, I urge upon you to take notice of the issues agitating us. The first issue relates to corruption and the entire nation is concentrating its attention on it. This is right that we have done the work which the Government should have done. But the Government should have also taken initiative. The Prime Minister should have come in the morning and hon. Members and leaders have raised this issue in the morning and demanded a clarification from him. But it is a matter of sorrow that the Prime Minister failed to give any clarification and he cannot do this since he has become a 'Mauni Baba'. Therefore, I want to submit that it should be discussed under an Adjournment Motion. The discussion should start right now so that facts could be brought to the surface and the people are able to identify the real culprit and innocent ones. Therefore, we urge upon you that you should immediately allow discussion on it by taking a decision on the notices of Adjournment Motion that we have given..... (Interruptions)

[English].

SHRI RUPCHAND PAL (Hooghly) : Sir, we have submitted a notice for Adjournment Motion and we are expecting a response from you. The Prime Minister's name is involved in this. Great corruption charges have been made against the Prime Minister. We demand that the Prime Minister should come and give a personal explanation. The whole Cabinet is involved in corruption. This Government has no moral right to continue even for a moment. We want to censure this Government. Sir, we have submitted our notice for Adjournment Motion and we are eagerly awaiting your response to our notice. What is happening to that? We want to censure the Government..... (Interruptions)

MR. SPEAKER : Mr. Fatmi, I will allow you also.

..... (Interruptions)

SHRI INDER JIT (Darjeeling) : Sir, at noon today, you were pleased to adjourn the House till 2.30 P.M. to consider the best way for this House to deal with the shocking and unprecedented order of the TADA Court judge. You were pleased to adjourn the House for about two-and-a-half hours and you were to meet the leaders of various parties in this House. I would

like to request you to take this House into confidence to tell us where the matter stands as of now because all of us, the plebeians would like to know what the leaders have decided..... (Interruptions)

SHRIMATI MALINI BHATTACHARYA (Jadavpur) : Sir, may I humbly submit that, first of all, the notices for Adjournment Motion have to be disposed off.

MR. SPEAKER : May I read out from page number 447 of Kaul and Shakhder ?

"Adjournment motions are not normally allowed during the budget discussions or during the discussion on the Motion of Thanks on President's Address as members have sufficient opportunity to focus the attention of the House to any matter during that discussion".

..... (Interruptions)

SHRIMATI MALINI BHATTACHARYA : That is for a normal situation. But this is an abnormal situation, Sir..... (Interruptions)

MR. SPEAKER : Please take your seats. Mr. Fatmi, I will allow you to speak.

Now, please understand that there are two things involved. Firstly, you want to discuss this matter; I Will allow a discussion on this matter.

..... (Interruptions)

SHRI RUPCHAND PAL : We want to censure the Government.

MR. SPEAKER : Please do not interrupt me when I am talking.

Secondly, you are sitting in Budget Session and if you want to censure the Government, you have ample opportunities. At the time of passing the Motion of Thanks, you can do that; at the time of passing the Budget, you can do that; at the time of passing the Finance Bill, you can do that. So, all opportunities are available to you. You are not denied anything. If you are insisting on this, you may be appearing to quarrel on the form and not on the substance. As regards substance, you get everything but please don't do that. You will be allowed to discuss this matter and if you want to censure this Government, there are opportunities available to you.

..... (Interruptions)

SHRI RAM KAPSE (Thane) : I have already given a notice.

MR. SPEAKER : On what ?

SHRI RAM KAPSE : I have given a notice for Censure Motion against the Prime Minister and Mr. Satish Sharma.

MR. SPEAKER : I will have to look into that.

SHRIMATI MALINI BHATTACHARYA : On this, you have said here that....

MR. SPEAKER : You said only yesterday that you will be going by my directions. Now, I have given my ruling and probably, you are commenting on my ruling.

SHRIMATI MALINI BHATTACHARYA : But the consent has to be refused.

MR. SPEAKER : In fact, this is what I have said. I have read out from Kaul and Shakhder and said that Adjournment Motion on this cannot be admitted.

SHRIMATI MALINI BHATTACHARYA : This is on normal situation. Now, this is an extraordinary situation. We cannot discuss it as part of the Budget.

MR. SPEAKER : Please do not quarrel on the form when you get the substance. It does not add to anything. You have an opportunity to speak; you have an opportunity to censure. When you have these opportunities, you will not be right in insisting that the matter should be discussed in only the manner you like.

SRIMATI MALINI BHATTACHARYA : Sir, this is neither part of the Budget nor part of the President's Address.....
(Interruptions)

MR. SPEAKER : As far as Inder Jitji's concern and I think Mr. Vajpayee also has referred to it...

SHRI BASUDEB ACHARIA : Sir, many Ministers have.....
(Interruptions)*

MR. SPEAKER : This is not going on record.

..... (Interruptions)

MR. SPEAKER : I am going by the book; I am not going by your wishes.

..... (Interruptions)

SHRI BASUDEB ACHARIA : Sir, where is the Prime Minister ? Why is he not coming to the House and letting us know what is happening ?..... (Interruptions).....

MR. SPEAKER : As far as the issue raised by Shri Inder Jit is concerned, the leaders had met, discussed and prepared certain things. But then the matter requires looking into in greater detail. We would also like to have a certified copy. We can rely upon the copy given, but it is better to have a certified copy because the hon. Member also must have received it from someone else. We would rather first like to have a certified copy and then we will go into it and come back to this issue tomorrow.

..... (Interruptions)

SHRI RUPCHAND PAL : Sir, we have cooperated in regard to the vote an account of Railways..... (Interruptions).....

[Translation]

SHRI RAM KAPSE : Mr. Speaker, the leader of the opposition Shri Atal Bihari Vajpayee gave his suggestion before the presentation of the Rail Budget that there should be a comprehensive discussion on it. Nothing short of a comprehensive discussion will do..... (Interruptions)

[English]

MR. SPEAKER : I am ready for the discussion. I have already said that and I stick to that. If you want to discuss this matter, I will allow the discussion. As for the form under which it has to be discussed and under what rule it should be allowed. I will also try to take assistance.

..... (Interruptions)

* Not recorded.

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur) : Mr. Speaker, Sir, just now you said that you would express your views on it only after getting the certified copy, so I am ready to certify it. I urge upon you that the House should be apprised of the decision taken before it adjourns for the day. The House should not be adjourned before that.

[English]

MR. SPEAKER : Let us wait. You had not been there.

[Translation]

SHRI GEORGE FERNANDES : I authenticate it.

[English]

MR. SPEAKER : You were not there. Somebody had given you the copy. I would not like to burden you also with that supposing we say this thing on the floor of the House. Let us wait for a day please. I will request you to wait for one day. Let us not hurry in this fashion because this is a matter between the institutions.

SHRI RUPCHAND PAL : We want to be enlightened on one matter. We have submitted the notice for adjournment motion. We want to censure the Government for its failure to bring before this House what has happened in the Cabinet and what has happened regarding..... (Interruptions).....

MR. SPEAKER : I have given

..... (Interruptions)

SHRI RUPCHAND PAL : Sir, let me finish.

MR. SPEAKER : You cannot do that after I have said "you cannot".

SHRI RUPCHAND PAL : Sir, let there be an assurance on the discussion.

MR. SPEAKER : I will come to it.

SHRI ARJUN SINGH (Satna) : Sir, with your kind permission I would like to place before you and also for knowledge of the hon. Members the fact that under Rules 222 and 223, I have given a notice for breach of privilege against the Prime Minister. I think a notice of breach of privilege against the Prime Minister and others mentioned in that notice cannot be transformed into any other form of discussion.

MR. SPEAKER : Certainly not.

SHRI ARJUN SINGH : That will have to be precisely under that rule. I do not want to place any conditions on it because ultimately it is your good judgement which will prescribe the manner in which it has to be brought here. But in all humility I would like to say that that matter must be brought before the House as you deem proper at the earliest opportunity so that we are able to place before this House what we have to say on this matter.

MR. SPEAKER : I have received your notice. I will get the Prime Minister's say on that.

SHRI RUPCHAND PAL : Sir, we want to be assured about discussion on the hawala issue..... (Interruptions)

SHRI INDRAJIT GUPTA (Midnapore) : What prevents the hon. Prime Minister from coming here and denying or contradicting all these allegations. He can come and deny them.....(Interruptions).....He can make a statement.....(Interruptions)..... He is not denying anything and the entire media and the Press is.....(Interruptions)

MR. SPEAKER : Please take your seat.

.....(Interruptions)

MR. SPEAKER : When all are speaking, I cannot regulate the House also. You please take your seat. Let there be a discussion on it. Certainly the Prime Minister will come and reply.

.....(Interruptions)

SHRI RUPCHAND PAL : He can come to the House and explain what is happening.....(Interruptions)..... The House would like to be enlightened.....(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN : The leader of the House must be aware of the fact that today is the first day of the session and these serious issues will surface in the discussion.....(Interruptions)..... The House cannot be run in this way.....(Interruptions)

MR. SPEAKER : We have been discussing this issue since morning. Please take up discussion, he will come in the mean while.....(Interruptions)

MR. SPEAKER : Jenaji, please let your colleagues also speak.

.....(Interruptions)

[English]

SHRI SRIKANTA JENA : In the Leader's meeting, he categorically said that let there be a statement on *hawala* let there be a statement on St. Kitts and let there be a statement on other issues like bribing the Member.....(Interruptions)..... Unless the Prime Minister comes to the House and tells the House what is actually the position, the confusion will continue.....(Interruptions)

[Translation]

SHRI HARIN PATHAK (Ahmedabad) : Hon. Prime Minister never comes to the House.....(Interruptions)

[English]

MR. SPEAKER : If you want a statement to be made, we can ask for the statement to be made. We can discuss that statement also or you can.

.....(Interruptions)

MR. SPEAKER : Please here me first.

.....(Interruptions)

[Translation]

SHRI HARIN PATHAK : Hon. Prime Minister should come to the House. Integrity of the Hon. Prime Minister and seven Cabinet Ministers is being questioned.....(Interruptions)..... We have been observing for the last four years that serious problems

of the country are discussed, allegations of corruptions are levelled, issue relating to Judiciary is debated but hon. Prime Minister does not come to the House at all.....(Interruptions)

[English]

The whole nation wants to know.....(Interruptions)

[Translation]

It has been stated by C.B.I. and S.K. Jain and a sitting Member has confessed that he had received Rs. Forty lakh.....(Interruptions)

[English]

SHRI SRIKANTA JENA : We want a discussion.....(Interruptions)..... In what form, you please decide and let us know.....(Interruptions)

SHRI RUPCHAND PAL : It is an insult of the whole Parliament.....(Interruptions)..... He is insulting the whole Parliament. He is insulting the whole nation.....(Interruptions)

SHRI SRIKANTA JENA : The Prime Minister is hiding from this House.....(Interruptions)..... Why is he hiding ?.....(Interruptions)..... The Prime Minister is not available in the House.....(Interruptions)

MR. SPEAKER : Mr. Fatmiji, I am going to allow you. I am not going to adjourn the House without allowing you.

.....(Interruptions)

MR. SPEAKER : Let me know first the rule.

.....(Interruptions)

DR. KARTIKESWAR PATRA (Balasore) : You have quoted the rule that Adjournment Motion cannot be moved in the House when there is discussion of Budget. Before the Budget, raising that Motion cannot be done.

That is why the adjournment motion has not been debated.

MR. SPEAKER : But nobody is saying that.

DR. KARTIKESWAR PATRA : My second point is that you have assessed the feelings of the House that Hawala case should be discussed in the House. But they have to start the discussion. Without starting the discussion they are pressing for taking the Adjournment Motion. I want to request all the Members of the House to recapitulate what happened in the last session of this House. At that time also they had pressed for the suspension of the House and they did not allow the House to function.

Sir, that is why, according to the procedure if they sincerely want that discussion should take place, let the discussion take place. But they are not ready to take up the discussion in the House. It is known to everybody that they are not in a mood to discuss the matter. That is why, I would like to request them not to inflict the mud on the head of hon. Prime Minister. It has been proven earlier also that the Prime Minister is as clear as crystal. The country is safe in his hands.....(Interruptions)*

MR. SPEAKER : This is not going on record.

* Not recorded.

SHRI ARJUN SINGH : Sir, I see the point that no hon. Member of this House can be asked to come to this House against his wish. That is well established. But I think, not only this hon. House but this entire country is witnessing a very pathetic spectacle, I use the word pathetic again, of the Prime Minister of the largest democracy of the world, absenting himself from this House of which he is the leader. Even if all the accusations are false, if nothing is there, still I think it is incumbent upon him to come in this House when a serious matter is under discussion.....(Interruptions)..... There is no question of notice.

He must come into the House and tell us what he feels about it.....(Interruptions)..... This is not the way. This shows his own utter contempt of this House time and again.....(Interruptions)

SHRI RUPCHAND PAL : Sir, we want to be assured on two points. First that the Prime Minister should come to this House and give us explanation as to what has happened. Secondly, let there be a discussion on Hawala from now on. Let us start it now.....(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur) : Let us start the discussion now.

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : Sir, at no point of time we have said that we are not interested in discussing the issues. As far as the issues being raised by the hon. Member are concerned, you are well aware that while you were presiding the BAC meeting in the morning, we had agreed to discuss these issues. But then we could not finalise it. Leaders of all the parties were present in that meeting and it could not be decided in which forum it was to be discussed. We are ready to discuss it but we have to sit together and decide. This can be decided in the BAC meeting also.

SHRI RAM VILAS PASWAN (Rosera) : That is not the question. Where is the Prime Minister?.....(Interruptions)

SHRI GHULAM NABI AZAD : If hundred Members of Parliament raise issues hundred time a day, you cannot expect the Prime Minister to come here every time. When you decide, when you have discussion in proper order, when you have discussion under a certain rule, under proper order, definitely the Prime Minister will be coming here. But it is not proper for someone to get up and ask for the Prime Minister to come here. Yes, when the discussion will be in proper form, in proper order, then the Prime Minister will be here.....(Interruptions)

PROF. RITA VERMA (Dhanbad) : The Prime Minister must come to the House.....(Interruptions)

SHRI GHULAM NABI AZAD : How can you expect the Prime Minister without any discussion to come here. The discussion has not been initiated. It has not yet started.....(Interruptions)

SHRI RAM KAPSE : Why is he avoiding the House? He is the prime accused. Since the beginning we are asking for it. The Prime Minister is involved in it. He is in his chamber but not in the Lok Sabha.....(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLI-

KARJUN) : Mr. Speaker, Sir, I have a small submission. The senior Member of this august House alleged that the Prime Minister has got the contempt for this House. That word 'contempt' should be removed from the record. The Prime Minister has no contempt for this august House. The word 'contempt' must be removed from the record.....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : We can start the discussion immediately in some other form which you indicated. Also, Sir, something else happened this morning which is that all of us felt agitated about certain accusations made by some other authority. What I am submitting is very simple.

MR. SPEAKER : I spoke about that. Probably you were not there.

SHRI NIRMAL KANTI CHATTERJEE : We are once again back to that situation where the prestige of Members of Parliament is involved and because of all this discussion regarding hawala is going on all over the country. I observed it. I can frankly tell you. Several MPs of the Treasury Benches have told me that after all that has happened, how do you enter the Parliament House, with what face we shall enter and participate in the deliberations. This is even their assessment of what credibility as MPs we have before the people, the other supreme court of the country. This other supreme court wants that we have to deliberate, indicate to them that no, there is at least a same section, the same segment even today.....(Interruptions)..... deserve respect from people..... (Interruptions)..... But just now what is happening is that in the course of all this, you represent the Parliament in one sense. In another sense, it is the Leader of the House who represents the Parliament. While you are present all through trying to appreciate and trying to find out a path out of the problem, the Leader of the House who also represent in a certain way, is absent throughout the day. This, despite what the Minister is suggesting, would be considered not only by us but by the other supreme court, the people of the country. This is an affront on the country, an affront on the parliamentary institution. Therefore, my humble request would be that let us have the discussion immediately on one condition only that the Prime Minister should come to the House immediately and start the discussion. There is nothing else. If we have to redeem ourselves before the people, there is no other course left to us. Either the Prime Minister is present here and starts the discussion – whether he makes a statement in the beginning out of his consideration for the people – or if he feels that he is not that considerate, let him respond.

Let him hear, let him respond. We are prepared to go. We are serious. Something happened in 1991. Had the Supreme Court not been active, the present hawala *parda* would not have been removed at all. I remember that in the times of share scam, we wanted the CBI to make an inquiry and that was refused. My humble request to you is that will you immediately let the House to discuss and ask the Prime Minister to be present.....(Interruptions)..... Either he should be here to discuss or we will adjourn.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga) : Mr. Speaker, Sir, I have given a notice of Adjournment Motion.

MR. SPEAKER : I have given my decision. I have read it out. Please come to the other point.

SHRI MOHAMMAD ALI ASHRAF FATMI : Thanks for providing me an opportunity to speak. The Adjournment Motion is related to Hawala issue.....(Interruptions)

[English]

MR. SPEAKER : They have cooperated. Let them have their say.

.....(Interruptions)

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : Sir, Hawala issue is not an ordinary issue. Everybody in every nook and corner of India is eager to know as to what is 'Hawala'. Now, after Hawala case, people are going to 'Hawalat' (Jail). In my opinion, it is an important and urgent matter because it involves the issues relating to FERA and terrorist activities.....(Interruptions)..... Terrorists are involved in it. It also involves the issue of bribing the MPs to win them to Vote in favour of Congress. After election our party had 62 Members and now you can see what is our strength at present. Members have been bribed and horse-trading has taken place here. Some have become Ministers..... (Interruptions)..... Some have also become Ministers here. I would like to say that it is the same money with which.....(Interruptions)

SHRI MANI SHANKAR AIYAR (Mayiladuturai) : Your party is just useless.....(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : This amount has come from foreign countries through Hawala. Therefore all the Members of the House as well as all the people of India are apprehensive of foreign hand in this matter. The Hawala issue is not an ordinary one. Today hon. Prime Minister came for a while but he did not remain here to listen to us. He is not ready to reply to the people of the country. I would like to know whether these matters can be discussed in India or not? At first, hon. Prime Minister was known as 'Mauni Baba' but keeping in view the scandals, which took place during the last five years, he in place of 'Mauni Baba' has become*..... He does not want to come to the House being a.....* I would like to say that each scandal.....

[English]

MR. SPEAKER : It will go out of record.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : As on today seven hon. Ministers have resigned and there are several other Members involved in this case. I would like to say that the Prime Minister whose seven Cabinet Ministers have been charge sheeted has no right to remain in office. Several other Ministers of his cabinet are allegedly involved in the case. People of public life are afraid of being unmasked at any moment. I would like to see everything coming in light in this case. Bureaucrats, persons from Judiciary or police personal might be involved in it. It should be taken up for full discussion and my Adjournment Motion should be accepted. It is my humble submission that it should be taken up for full discussion. Thanks.....(Interruptions)

SHRI UMRao SINGH (Jalandhar) : I, after your ruling can well understand that the discussion held so far was not necessary.....(Interruptions)

*Expunged as ordered by the Chair.

[English]

KUMAR MAMATA BANERJEE (Calcutta South) : Mr. Speaker, Sir, I am on a point of order.

MR. SPEAKER : What is your point of order ?

KUMARI MAMATA BANERJEE : The third paragraph of Rule 60(1) says :

"Provided further that where the speaker is not in possession of full facts about the matter mentioned therein, he may before giving or refusing his consent read the notice of the motion and hear from the Minister and/or Members concerned a brief statement on facts and then give his decision on the admissibility of the motion.

Sir, my point of order is that we want the full facts. We want to discuss the matter in this House so that we can raise the other issues which are related to corruption and that is why, to get the full facts, please allow a full discussion on this matter. Without going into a full debate, we cannot discuss it in the form of a discussion on an Adjournment Motion. We can discuss it in some other form. At the end of the discussion the Prime Minister can come and reply. Otherwise, without getting the full facts we cannot discuss it.

Sir, everybody is saying that the diary is not available. But my CPI (M) friends who are sitting on the other side know that they have the Chit Fund diary. Corruption has become a crucial issue in our public life today and that is why we want a full discussion after getting all the facts. We cannot discuss the corruption issue just like this. About Rs. 65 crores are involved in the hawala issue, but in the Wakf scandal and the PILCOM issue thousands of crores of rupees are involved. How can we not discuss those issues? That is why we want the full fact and we want a full discussion on all these issues.....(Interruptions)

17.00 hrs.

[Translation]

SHRI RUPCHAND PAL : It should also be investigated as to how Kumari Mamta Banerjee managed to get a doctorate degree. It should also be discussed in the House.

[English]

KUMARI MAMTA BANERJEE : You stop that..... (Interruptions)

[Translation]

SHRI RUPCHAND PAL : I have so many things to say against you.....(Interruptions)

[English]

SHRI CHIRANJI LAL SHARMA (Karnal) : Mr. Speaker, Sir, one of the hon. Members from the Janata Dal Party had said.....(Interruptions)..... Why do you not listen to me? Mr. Speaker, Sir, one of the hon. Members from the Opposition was pleased to observe that the number of their Party Members has gone down after the elections.....(Interruptions)

SHRI TARIT BARAN TOPDAR (Barrackpore) : Sir, I want to speak. Please allow me.

MR. SPEAKER : I will allow you.

SHRITARIT BARAN TOPDAR : You must allow everybody.

MR. SPEAKER : I will allow you. You will not dictate me please. Please sit down.

SHRI TARIT BARAN TOPDAR : I will not sit down. You must allow me to speak.

SHRI CHIRANJI LAL SHARMA : This is clear defiance of the Speaker by the Opposition Member. They are holding the House to ransom since morning.....(Interruptions)

SHRI E. AHAMED (Manjeri) : Sir, it is the privilege and it is the right of every Member to be heard.....(Interruptions)

MR. SPEAKER : If you do not want to work, I can adjourn the House.

SHRI TARIT BARAN TOPDAR : No, Sir.

MR. SPEAKER : You will not dictate me. You shall have to take your seat.

.....(Interruptions)

MR. SPEAKER : There is a limit to everything. You will sit down now It is not for you to decide. When you become the Speaker, you decide.

(Interruptions)

SHRI E. AHAMED : Sir, he is trying to charge the Member. That cannot be allowed here.

MR. SPEAKER : That is too much. Yes, Mr. Sharma do you want to speak or not ?

SHRI CHIRANJI LAL SHARMA : Mr. Speaker, Sir, one of the Members from the Opposition has said that the number of their Party Members has gone down. In this connection.....(Interruptions)

MR. SPEAKER : Do you not want to speak. I will adjourn the House. Your statement will go on record.

SHRI CHIRANJI LAL SHARMA : Mr. Speaker, Sir, one of the hon. Members from the Opposition has said that their number has gone down.

[Translation]

It reminds me of a couplet — "Un mominon se mera kufr-e-iman achha, Jin mominon ne apne iman bech dale"

[English]

Mr. Speaker, Sir, I must pay compliments to the patience and firmness that the hon. Chair has exhibited in conducting the proceedings of the House. Since morning, the Opposition has held the House to ransom and we have not been allowed to speak and as and when we spoke, they started creating disturbance. The Opposition gave notice of an Adjournment Motion. You have given your ruling that the Adjournment Motion has not been admitted.

MR. SPEAKER : Why are you talking about an Adjournment Motion ? There is no Adjournment Motion before us.....

(Interruptions)

SHRI CHIRANJI LAL SHARMA : Mr. Speaker, they are defying your ruling. That is what I am submitting. Two hours back, you had given this ruling and, in spite of that, they are holding the House to ransom. My submission is there is a pressing demand for the Prime Minister to be present. What for ? Let there be a discussion. Let there be allegations. Let the Prime Minister have the opportunity of being heard and of hearing them. Let the allegations come and then he will reply. He will be here to reply not only on the President's Address but also to the allegations made by the Opposition. Why should the Prime Minister be here ? What for ? Simply because they come with false allegations and false accusations, is the Prime Minister supposed to be here ? Time and again, we are repeating the same thing. The Prime Minister will be here when an opportunity is there for him to reply to the allegation.....(Interruptions)

MR. SPEAKER : What is it that you are saying ? Let me understand.

SHRI CHIRANJI LAL SHARMA : My submission is the whole day has gone. Thirteen days of this House were criminally wasted by the entire Opposition in the winter session of Parliament. Today no business has been transacted excepting the of reading the Budget. Therefore, my submission is there should be absolutely no reason to ensure the Prime Minister here.

SHRI SRIKANTA JENA : Our request is, this should be discussed. I will request you kindly to adjourn the House, call us to your Chamber and say in what form you want to discuss.

MR. SPEAKER : That is the correct suggestion.....

(Interruptions)

[Translation]

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) : An hon. Member of the ruling party has charged a Member of Janata Dal with selling one's conscience. On behalf of Janata Dal, I would only like to say that

"Yeh Shishe ke shaasak dal mein pathar ka gavaah hai, Qatil hi muhafiz hai aur qatil hi sipahi hai."

[English]

SHRI SAIFUDDIN CHOUDHURY (Katwa) : The most important thing is to discuss the issues. In this House we should start the discussion today. Otherwise, a wrong impression would be formed that in this House, we talk about the form and did not bother about the substance.

MR. SPEAKER : Let us start discussion under Rule 193.

SHRI SAIFUDDIN CHOUDHURY : Yes.

MR. SPEAKER : If you have any other discussion, then let us go to the Chamber and let us try it and come back. Otherwise, let us start discussion under Rule 193. If you have any other thing, you can convince me. Here there are no notices under Rules 184 or 193. You can give it in any other form and we will be guided by your advice. But suppose we had to start it immediately, then we can start it immediately.

[Translation]

SHRI JASWANT SINGH (Chittorgarh) : Mr. Speaker, Sir, I would like to submit humbly that the whole of the House is concerned about it today, the members of the treasury benches are also equally concerned. They are equally alive to the seriousness of the matter. There is no need to repeat its implications. The way we are faced with a dilemma about taking it up in the shape of an Adjournment Motion.....(Interruptions)

MR. SPEAKER : I have deleted that. The question is whether we should take this matter under Rules 184 or 193 ?

[English]

You start a discussion and we will decide.

[Translation]

SHRI JASWANT SINGH : My submission to Nabi Sahib is that if this matter is taken up under 193 then it will create a problem.

MR. SPEAKER : What ?

SHRI JASWANT SINGH : You can ask. Let us discuss whether we should take up this matter under Rule 193 or 184 ? Therefore, I suggest that the House be adjourned now and a meeting with party leaders may kindly be called.

[English]

MR. SPEAKER : That is why I said it. Shri Vajpayee ji, I will take just one minute. We will discuss this issue in a proper form. Either you convince me or I convince you. But this kind of a dialogue cannot go on in the House now. We will take a proper decision. I know that you will guide us properly. You have always been cooperating whenever I said certain things. Therefore, there will not be any difficulty, But then we have to follow the form also. What I said was that the discussion would continue. That is the first point. If you want to censure the Government, when the Budget is before you, in a Budget Session, there are opportunities: one, at the time of passing the Motion thanking the President; two, at the time of passing the Budget itself; three, at the time of passing the Finance Bill also. And, many other occasions are there. That is why, they in their wisdom have said that whenever you want to censure the Government, it is not always necessary to follow a particular procedure which is adopted when we are not sitting in a Budget Session. But then I am not adamant on anything. I will hear you and consider the suggestion given by you. I would not abruptly say that I adjourn the House and go back because I had said that I would have a discussion. You are very kind and very correct in allowing the Railway Budget to come up.

SHRI SOMNATH CHATTERJEE : Two or three hours back, I had said this. But, somehow or the other, it did not find favour. How much time we shall have on this ? How much time we shall have on the discussion on the President's Address ?

MR. SPEAKER : This cannot be discussed in the House because there are 542 Members.

SHRI SOMNATH CHATTERJEE : I know that. But there are matters which should be decided.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, this House will take discussion on the President's Address. There will be a discussion on the budget also and as you did, we can get an opportunity to censure the Government.....(Interruptions)

[English]

MR. SPEAKER : Please sit down. I have allowed him.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, you are talking about a normal situation. Today, normal situation prevails neither in the country nor in this House and it will be unfair if you treat this situation as normal. We know the kind of discussion takes place on the President's Address as attention cannot be focused on a particular issue during the discussion.

Same is the case with the discussion on the Budget. While discussing the Budget we may discuss the economic situation the failures of the Government and not its achievements. But Hawala and other allied matters which have created a situation on which has warranted a separate elaborate discussion. Neither discussion on the President's Address nor the discussion on Budget can serve the purpose. Now, you are saying to take up discussion under Rule 193. We can not censure the Government under Rule 193 only a motion will be moved and discussed and nothing else. This matter cannot be simplified like this. I can not understand why you are with holding your consent to discuss this matter under Rule 184 ?

[English]

MR. SPEAKER : This is what the book says.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : We laid emphasis on the fact that the hon. Prime Minister should come in the House after the discussion is initiated in this regard, clarify his position, make a statement and throw some light on it so that we can understand as to why the Government is groping in the dark ? Mr. Speaker Sir, is there no alternative left other than bringing a No-Confidence Motion in order to force the Prime Minister to come to the House? We are ready to go in for that. The Prime Minister can not escape that. He shall have to give a reply. The other day you also stated that you should have to admit a No-Confidence Motion, if it is brought. It cannot be stopped by referring to one or the other rules of procedure. But we are still exercising restraint to pave way for an amicable via media of discussion so that we may launch a final solve in the end, if need be the full day has already been wasted. I do not want to say as to what is happening in the other House. Our colleagues are showing strong feelings on this matter there. We allowed the Budget to be presented. There was no need of such a long speech on it but we allowed it because Kalmadi ji was our friend, had recently took the charge of the Ministry of Railways and was keen to be dynamic. We exhibited a sense of co-operation but the ruling party did not give any favourable indication. Nobody from the ruling party is ready to stand up and say that they are going to call the Prime Minister to the House. Why is he averse to coming to the House ?

[English]

SHRI SOMNATH CHATTERJEE : There is no sense of urgency, no sense of importance attached to this situation. How can we continue ? You are yet to present the Vote on Account. Do not forget that.

SHRI GHULAM NABI AZAD : It will not be fair on our part to say that the Prime Minister is not willing to come or the Prime Minister was not willing to come. Let me take the responsibility.

[Translation]

SHRI SAIFUDDIN CHOUDHURY : There is no need of talking too much. Let his own sense prevail.....(Interruptions)

[English]

SHRI GHULAM NABI AZAD : But let us have a proper discussion. You decide the mode of discussion, yes, the Prime Minister will be here

SHRI SAIFUDDIN CHOUDHURY (Katwa) : We do not want him to talk. We want the Prime Minister to talk.....(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur) : One Member has openly said that he has received Rs 40 lakhs because of the arrangement with the Prime Minister. And the Prime Minister does not bother to come here and say anything. What is happening ? Where is Shri Buta Singh ? He is sitting there. What sort of a Government you are ? You do not feel disturbed when such serious allegations are being made.

SHRI GHULAM NABI AZAD : We have no problem to clarify. But let there be a discussion. He will definitely clarify it.

SHRI SOMNATH CHATTERJEE (Bolpur) : Nobody is bothered here. There is no Government as such.....(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, let me complete my statement.

MR. SPEAKER : Please complete.

.....(Interruptions)

[English]

MR. SPEAKER : Let us clinch the issue.

SHRI SAIFUDDIN CHOUDHURY : Everybody is conspiring to denigrate this House including the Prime Minister.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, I want to conclude. Mr. Chatterjee has just indicated to that point too. Yesterday, one of the Members of the House made an open allegation that in 1993.....(Interruptions)

ONE HON. MEMBER : He is with you.

SHRI ATAL BIHARI VAJPAYEE : Yes, he is with me. That is why he dared to say that he had taken money. But the Members sitting with you people do not have such courage.....(Interruptions)Mr. Speaker, Sir, now they are interrupting me.

[English]

MR. SPEAKER : Mr. Nayak, please sit down.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, if allegation has been made publicly and evidences are there to support the allegation then is it not the duty as well as responsibility of the hon. Prime Minister to make a clarification in this regard, and take this House and the country into confidence ?.....(Interruptions) Mr. Speaker, Sir, what procedure we can follow for a discussion on this matter, let me know.

MR. SPEAKER : I will tell you Vajpayeeji.

SHRI ATAL BIHARI VAJPAYEE : You are repeating the same thing. This allegation was levelled yesterday today the whole day has been wasted.

MR. SPEAKER : Vajpayeeji, there is nothing as such.

SHRI ATAL BIHARI VAJPAYEE : He should have taken initiative something in telling in the matter in the House so that he could have availed of first opportunity in the House, but he is keeping mum and we are demanding that the hon. Prime Minister should come in the House and clarify his stand. But he is not yet prepared to say anything. Mr. Speaker, Sir, you please decide it.

MR. SPEAKER : Vajpayeeji, I am not against it.

(Interruptions)

MR. SPEAKER : You have rightly said as to whether we shall take up this matter under Rule 184 or 193. But if we take up it under rule 184 then.

[English]

Under Rule 184, it becomes a motion. It has to be a proper motion.

[Translation]

There are so many things. We cannot take them under Rule 184 unless they are brought in the form of a proper Motion. It can be discussed under Rule 193. Notices of several Adjournment Motions have been given on different grounds. They have to be taken in a proper form. That is why I have said that you would never insist on a wrong point. I know that you do not violate any Rule but some time should be given for that as we cannot take any decision like this while sitting here. No one is denying a discussion. I am sure that if a discussion is held then the Prime Minister will definitely come in the House and give a reply. But many other things have also come up before me. There are some allegations which are defamatory in nature. But I will take the decision after hearing the views of other side too. I will try to take up it properly, taking into account the merits of the case. I will not simply go by the allegations and counter-allegations made against one another.

[English]

You can rest assured.

[Translation]

SHRI RAM VILAS PASWAN : Sir, the news item appeared in the newspaper yesterday in this regard. Today we have been

discussing this matter for the last six hours during which we could have completed the discussion.....(Interruptions)

MR. SPEAKER : You had a discussion but the reply has yet to come.

SHRI RAM VILAS PASWAN : Discussion could have been concluded in six hours.

[English]

SHRI RUPCHAND PAL : Why do we want the Prime Minister to come here is.....(Interruptions)

[Translation]

SHRI GHULAM NABI AZAD : You have rightly stated in the meeting held in the morning that if an allegation is levelled against any person, be he or she a Minister or a Member of Parliament or the Prime Minister or someone else. We read various news in the papers every morning.....(Interruptions)

SHRI RAM VILAS PASWAN : Does he not know the kind of allegation levelled against him ?

SHRI GHULAM NABI AZAD : You know it better but there are certain rules of Parliament and we have to conduct the business of the Parliament in accordance with these rules. The person against whom charges are being levelled has received a notice in the morning and now you are giving him time. I do not know as to how many people of Jharkhand or Congress against whom allegations have been levelled received the copy of the notice today. I want to say that neither we nor the hon. Prime Minister has any objection in giving reply or having any discussion on it.....(Interruptions)

SHRI RAM VILAS PASWAN : We tender notices of adjournment Motion in quadruplet.

SHRI RAM KAPSE : I tendered a notice for Censure Motion Yesterday. The Mudgal issue come up here when Shri Jawahar Lal Nehru was the Prime Minister at that time the House Committee was constituted for the purpose and the House favoured.....(Interruptions)

[English]

MR. SPEAKER : Let us understand what is Censure Motion and what is No Confidence Motion. It is a joint responsibility. We will not discuss it.

[Translation]

SHRI RAM KAPSE : That was a small issue but this is really a very big issue. One Member with ample evidences says that the Prime Minister himself has offered this money. But the hon. Prime Minister does not want to come in the House and we are also not getting any clarification from him on this issue. These people are saying that he will definitely come here but when ? Is there any sensitivity or not ?.....(Interruptions).....Already much time has been spent on this. Would you like to say something on this.....(Interruptions)

SHRI DAU DAYAL JOSHI (Kota) : No work is as important as Parliament for the Prime Minister. He should come and sit in the House. He is the first Prime Minister who is neglecting the House.

[English]

SHRI RUPCHAND PAL : Sir, when a new Minister is inducted, the Prime Minister comes and introduces that Minister. Shri V.C. Shukla has resigned as a Minister. But now we find, he is sitting in the seat of Minister. Let the Prime Minister come and explain whether he is continuing as a Minister because he is sitting in the Minister's seat.....(Interruptions)

[Translation]

SHRI DAU DAYAL JOSHI : What important work the hon. Prime Minister is performing that he does not want to come to House, what serious problem of the country he is dealing with at the moment.....(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE : Sir, we want to know the Government's answer to what Sheilendra Mahto said.....(Interruptions).....You have no answer to that. Therefore, what he has said is correct.

We shall be sitting here just listening to all this. There is no response - *kya baat hai?*

SHRI INDRAJIT GUPTA (Midnapore) : May I seek your guidance ? May I seek some guidance from you ?

MR. SPEAKER : I have allowed Mr. Rabi Rai now. I will allow you later.

SHRI INDRAJIT GUPTA (Midnapore) : So, you are not allowing me now.

MR. SPEAKER : I will allow you afterwards.

[Translation]

SHRI ABDUL GHAFOR (Gopalganj) : Mr. Speaker, Sir, before I speak, I would like to submit politely that the situation has worsened today to such an extent that just now when Hon. Speaker quoted the Rules and Regulations from the Shakhdar book, I was very puzzled to decide as to whether these people are right or those are right. But I must make one thing clear that had I been in the chair, I would not have allowed such things.....(Interruptions)..... Please listen to me. You should not take it otherwise that I have praised you. Several Members have made a mention of Mudgal case Today, hawala scam is the main topic of discussion among the people all over the country. All are worried about it. But it is a matter to be pondered over as to where from this hawala has come? No Member has ever tried to find its origin as the journalists usually do. They try to investigate each and everything.

Once I was sitting in the House, this issue come up before us suddenly. I came to know from a Urdu Magazine published four or five days ago that 60 to 70 persons are involved in this scam. I thought that Members from the Congress Party would stand up but no one did so.....(Interruptions)..... If you continue to provoke me like this then I will be compelled to reveal something.

SHRI TARIT BARAN TOPDAR : I challenge you, reveal what you want to.....(Interruptions)

SHRI ABDUL GHAFOOR : How this issue this come up ? When we did not paid attention to it then some people moved to the Supreme Court. All of you know.....(Interruptions)*

[English]

MR. SPEAKER : It is not going on record.

[Translation]

SHRI ABDUL GHAFOOR : I want to know as to whether it is necessary. Can this serve the purpose ? This issue can be resolved without holding any discussion.

The Supreme Court has taken cognizance of it. When it was published in newspapers that the hon. Prime Minister wants to implicate some people through the C.B.I., the same apprehension arose in my mind. The hon. Prime Minister most of the times, remains absent from the House and hence he does not speak on all the points. The names of some Ministers and Shri Arjun Singh and some others also figured in the CBI report submitted to the Supreme Court and it was said that they wanted to become Prime Minister. Then some more names including Shri Shukla also figured. When these people were considered close to the hon. Prime Minister, why were they brought into this dragnet ?

Some days ago, there was a statement that the "Law will take its own course." This was also the topic of discussion in the Iftar Party and the strategy was chalked out there to face the situatin in the House. But when the Supreme Court has taken cognizance of it, what would they do ?

Today, they are laughing at each other. Shri Jaswant Singh has rightly said that one can overcome from mental agony but when the sentiments are hurts, one feels pained. Hon. Atal ji, Advaniji and Shukla ji are also sitting here.....(Interruptions)

I know that Shri Advani has resigned. He even went to the extent of declaring that he would not contest the next election unless he is acquitted of the charge. One should not construe that we will not contest the next election. We will definitely contest the elections however, he is such a person who has gone to this extent.....(Interruptions)..... I too was in the House that day. First of all, the leader of these benches, on which charges are being heaped on, got up after the Ayodhya episode. The people forget all those things. I am not diverting. Shri Atal Bihari Vajpayee said that it was a very unfortunate incident. Everybody takes the things i his own way. The guilty should be punished. When Shri Atal Bihari Vajpayee expressed his regret over this incident in the House, it appeared to me that BJP people would demand his expulsion from the party. But, this did not happen.....(Interruptions)

Not I will speak in detail. I know what others will speak on hawala. The hon. Prime Minister has already said, "The Law will take its own Course" Everybody will speak about resignations. Please do not put words into my mouth.

SHRI SYED SHAHABUDDIN (Kishanganj) : We are speaking on what has appeared in the newspapers.

SHRI ABDUL GHAFOOR : I am speaking what my conscience allows. It has been said that what issues would be

raised when a discussion takes place on 'Hawala Scanda' : The issue has gone into the Supreme Court. We did not let the House function for 10 days and when the Supreme Court delivered its judgement, everybody was tightlipped.....(Interruptions)..... Why don't they have patience. May be, within four days or a week, more of them would be charged - sheeted. When he will be charged, there will be division in the House on party line. Everybody is heaving a sigh of relief in he present situation.....(Interruptions)..... Due to intervention of the Supreme Court, many of our ministers have resigned on this issue. Don't you feel sad when you see the face of Shri Butta Singh and.....(Interruptions) Shri Shukla is smiling. Shri Scindia is also among them. There are persons like Shri Somnath Chatterjee and Shri Vajpayee who are not involved. But we could not do what the Chief Justice of the Supreme Court has done. Here we go for a discussion and then division. However, it is not so in the Supreme Court. The court ask for all documents. Here we do not have the materail on the basis of which we could speak.....(Interruptions)..... Three things are involved in it.....(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE : It is in keeping with the situation in the country.

SHRI ABDUL GHAFOOR : Yes, it is in keeping with the situation in the country.

[Translation]

Nobody knew about hawala till 2-3 boys living in the hostel of a university in Kashmir were apprehended and they confessed that the money was to be transferred to the terrorists through them. Thereafter, CBI went there to ascertain whether the arrests have been made or not. A diary was seized from them.....(Interruptions)..... I am saying honestly. When I saw the entire opposition pointing towards the Congress that this corruption.....(Interruptions)..... I knew that the contents were factual, to a large extent, therein. I observed that the corruption is more rampant in my party and the entire money.....(Interruptions)..... A multi millionaire might have sent it through hawala for distribution among them. All have supported to what has happened in Bihar. There, the public money is involved.....(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : You caused split in the Janata Dal thrice with this hawala money.....(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : Nothing has happened in Bihar.....(Interruptions)..... you have been elected with this hawala money. The split in the Janata Dal was caused thrice with this money.....(Interruptions)

SHRI ABDUL GHAFOOR : When we went(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : You resorted to defections with this money. The hon. Prime Minister caused split thrice in the Janata Dal.....(Interruptions)

SHRI DEVENDRA PRASAD YADAV : Four helicopters were seen flying in his constituency. Where did these helicopters come from ? It was the hawala money which was used to acquire these helicopters for electioneering and the Samata Party candidate lost his security.....(Interruptions)

SHRI SAIFUDDIN CHOUDHURY : Now the people should elect there new representatives and this Lok Sabha should be dissolved.

*Not recorded.

[English]

It has become a short cut.

[Translation]

Now new representative should be elected and this Lok Sabha should be dissolved.....(Interruptions)

SHRI UMRAO SINGH : They have swallowed the entire fund meant for fodder of cattles.

SHRI ABDUL GHAFOR : I thank the Congress and the BJP Members who heard me patiently. But when it can be shown that a bull was carried on a scooter from Haryana to Bihar, then you can very well imagine the situation prevailing in Bihar.....(Interruptions)

SHRI RAM VILAS PASWAN : Mr. Speaker, Sir, this is enough. We should either have a full discussion or the House should be adjourned or you may give us the permission to leave. This kind of mockery cannot go on.

(Interruptions)

17.43 hrs.

At this stage Shri Ram Vilas Paswan and some other hon. Members left the House.

[English]

SHRI SRIKANTA JENA : Mr. Speaker. Sir, this is most unfortunate. Either you take a decision or else, we will withdraw. The Prime Minister is not coming to the House. When we are interested for a discussion the Government is not taking it seriously.....(Interruptions)

17.43¼ hrs.

At this stage Shri Atal Bihari Vajpayee and some other hon. Members left the House.....(Interruptions)

SHRI SOBHANADREESWARA RAO VADDE : Sir, I am also walking out in protest against the failure of the Prime Minister in coming to the House and making a statement and the Government's indifference towards the problem which is confronting the entire nation.

17.43½ hrs.

At this stage, Shri Sobhanadreeswara Rao Vadde and some other hon. Members left the House.....(Interruptions)

[Translation]

SHRI SOMNATH CHATTERJEE : What is going on in this House ?

[English]

There is a corrupt Government headed by this Prime Minister. They are not bothering about it. People are all laughing. There is no credibility. Ministers are resigning. Allegations of bribery are openly made. There is no response. It is a wonderful party and a wonderful Government ! There is no point in continuing sitting here. Let us go, Sir. You may carry on with them.....(Interruptions)

17.44 hrs.

At this stage, Shri Somnath Chatterjee and some other hon. Members left the House.....(Interruptions)

SHRI E. AHAMED : Sir, I would like to make a submission. I support the plea of my friend Mr. Saifuddin Choudhury. The discussion may be taken up under Rule 193 as suggested by Mr. Saifuddin Choudhury. It cannot be taken up under Rule 184 as suggested by hon. Vajpayeeji. One of the conditions for a motion to be taken up under Rule 184 is already provided under Rule 186. Under Rule 186, it is very much specific that in order that a motion be admissible under Rule 184, it shall satisfy the following conditions, namely...

MR SPEAKER : No, no. Where is that motion ? Who is considering it ? Why are you quoting it ?

SHRI E. AHAMED : I am submitting that Atalji has submitted that a discussion under Rule 193 will not be possible.

MR. SPEAKER : There is no occasion to discuss that.

SHRI E. AHAMED : Then, why do not we take it up under Rule 193 ?

MR SPEAKER : It is for me to decide. Now everybody is arguing in his own fashion and I have to keep quiet. I have to hear and decide on my own.

(Interruptions)

[Translation]

MR. SPEAKER : Indrajitji, do you want to say something ?

[English]

SHRI INDRAJIT GUPTA : No.

MR. SPEAKER : It seems there is nobody who wants to speak. Let us now take up the next Business. Now matters under Rule 377 will be taken up.

17.45 hrs.

(MR. DEPUTY-SPEAKER in the Chair)

17.45 hrs.

MATTERS UNDER RULE 377

(i) Need to Allocate More Power to Kerala from Ramagundam Super Thermal Power Station

[English]

SHRI P.C. CHACKO (Trichur) : Sir, power scenario in Kerala is reaching a crisis situation. Kerala which is relying only on hydel power is facing acute power shortage due to the failure of the monsoon and subsequent depletion of the reservoir water levels. Since Kerala does not have any thermal power available, the failure of monsoon leads to power crisis and the one which is engulfing the State now is the worst ever. The Government of Kerala is taking measures by expeditiously implementing various projects and this will only be helpful for the future requirement of

power. For the immediate requirement, the Government of Kerala had sought the help of the Central Government to allocate more power from the Southern Grid, especially, from the Ramagundam Super Thermal Power Station. Kerala was not drawing its due share from Ramagundam, Kalpakkam and Neyveli due to various reasons in the past, but now it has become inevitable that the State gets its due share and at least 25 per cent of the unallocated share of power generated by Ramagundam station.

I request the Central Government to allocate an additional quantum of power to Kerala from Ramagundam with immediate effect.

(ii) Need to Include all the Flood Affected Blocks of Balasore District of Orissa in Employment Assurance Scheme

DR KARTIKESHWAR PATRA (Balasore) : Sir, the blocks severely affected by floods in Balasore district of Orissa have not been included in Employment Assurance Scheme sanctioned by the Central Government, though the State Government of Orissa have submitted proposals in this regard.

I would, therefore, request the Central Government to consider the matter promptly and redress the grievances of the people by including the affected blocks of Balasore district in the Employment Assurance Scheme.

(iii) Need to Take Steps for Optimum Utilisation of Mineral Ores Reserves in Nawada District of Bihar for its around Development

[Translation]

SHRI PREM CHAND RAM (Nawada) : Nawada district of Bihar is a backward area. Despite rich reserves of natural minerals there, these have not been exploited properly, so as to remove the backwardness of this area. In view of large quantity of forest raw material available there, it can be utilized in setting up of match box and paper factories. Nawada district can be also developed by exploitation of material obtained from ore mines.

Therefore, my submission to the Central Government is that for the developmental of Nawada district of Bihar, a match-box factory and other factories for utilising the material obtained from ore reserves should be set up. Development of this area will be possible only if these factories are set up there. Moreover, this will help the unemployed youth to get employment opportunities.

[English]

MR. DEPUTY-SPEAKER : We shall take up stand-by list.

(iv) Need to Augment Crushing Capacity of Sugar Mills particularly in Meerut (U.P.) to Mitigate hardships being faced by Sugarcane Growers

[Translation]

SHRI AMAR PAL SINGH (Meerut) : Mr. Deputy Speaker, Sir, the financial condition of the sugarcane growing farmers in the country is miserable. The sugarcane is to be purchased by the mills at the rate of Rs. 74 per quintal, whereas the farmers are getting Rs. 30 per quintal at crushers.

The sugar mill in my constituency has increased its crushing capacity from 60 thousand quintal to 90 thousand quintal per day but the Ministry of Industry has not granted the approval of crushing at the increased capacity. Had the sugar mill been granted permission to utilize its increased capacity, 40 lakh quintal of sugarcane could have been crushed more. It could have also alleviated the economic sufferings of the farmers. I had raised this issue in the House earlier also but no action has been taken on it till date. About 10 thousand farmers, who have been suffering from it, resorted to a peaceful hunger strike on 26th February, 1996 at Meerut Collectorate and sent a memorandum to the hon. President through the District Collector.

Therefore, I urge upon the hon. Prime Minister to interence in this matter immediately and factories may be set up to alleviate the economic sufferings of the farmers.

17.53 hrs.

**STATUTORY RESOLUTION RE : DISAPPROVAL OF
INDUSTRIAL DISPUTES (AMENDMENT)
ORDINANCE, 1996
AND
INDUSTRIAL DISPUTES (AMENDMENT) BILL**

[English]

MR. DEPUTY-SPEAKER : We shall take up item Nos. 26 and 27.

[Translation]

DR. LAXMINARAYAN PANDEYA (Mandsaur) : Mr. Deputy Speaker, Sir, the hon. President promulgated an ordinance on 5th January. I rise to oppose this ordinance.

Mr. Deputy Speaker, Sir, the Government has made it a regular practice to promulgate ordinances. The hon. Members have several times expressed their concern over this trend and warned that though the Government is inefficient, it should refrain from bringing such ordinances unabashedly and get its axe grind. This ordinance is also an example of this type of attempt. I would not like to go into the details of the ordinance since the Rajya Sabha has already passed some amendments. The efforts are being made to introduce a Bill here again inspite of the fact that the Rajya Sabha has already passed it with some amendment and earlier an Ordinance was issued in this regard. I do not want to go into the details why attempts are being made to pass this Bill in this House in haste. On 11th October similar motion was moved and a Bill was passed. Had the proper thought was given before introducing this Bill such situation would not have arisen.

I had raised several points in regard to Industrial Disputes Bill. At that time also there was dispute among the workers, some were in the favour and some were against it. The Government should consider these points seriously. The Government should put forth its views regarding the companies, undertakings and other institutions. Later on, it was said that the names of these institutions have been changed. The names of Air India and Oil India Company have been changed and have become corporations. Similarly, names of other industrial financial corporation have been changed. Earlier, they were under the purview of the Act but now they have become corporations. The

Government was aware of it even in the month of November. Even then, why was it not pondered over seriously, that's why I have to disapprove this resolution. It is alright that there are some urgent steps required to be taken by the Government but it has introduced this ordinance twice, which shows the inefficiency of the Government. It is a welcome step that the Industrial Financial Corporation was converted into Industrial Financial Corporation (India) Limited, Indian Airlines and Air India into corporations and International Airports Authority into Airports Authority of India. The situation has not changed since then. I would like the Government to come out with an explanatory statement indicating the circumstances and reasons which prompted it to bring this ordinance. The hon. Minister should clarify this point first so that other members who are yet to speak can throw more light on this Bill.

Sir, I would only like to submit that there should be no misuse of the powers vested with the hon. President under Article-123 of the Constitution. With these words I would like to urge upon the hon. Minister to make his stand clear in this regard. I once again urge upon the House to extend its support to my Resolution regarding disapproval of this ordinance.

[English]

MR. DEPUTY-SPEAKER : Motion moved :

"That this House disapproves of the Industrial Disputes (Amendment) Ordinance, 1996 (No. 1 of 1996) promulgated by the President on 5 January, 1996."

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : I beg to move:

"That the Bill further to amend the Industrial Disputes Act, 1947, as passed by Rajya Sabha, be taken into consideration."

MR. DEPUTY-SPEAKER : You can explain something about the Bill.

18.00 hrs.

SHRI G. VENKAT SWAMY : That is why, I want to move these three Bills and you will fix up the time for their discussion afterwards. If you want, I will reply to the debate. Otherwise also I am ready for it.....(Interruptions)

[Translation]

DR. LAXMINARAYAN PANDEYA : My point is that why this Bill was not brought on 11th October when the situation was not different than that 5th January.

[English]

MR. DEPUTY-SPEAKER : Item Nos. 26 and 27 both shall have to be taken up together. The time allotted is two hours. Then after completing this, we can take this subsequently. You can just tell the importance of the Bill.

SHRI G. VENKAT SWAMY : Sir, hon. Members of the House are aware that the Industrial Disputes Act, 1947 provides *inter-alia* for the machinery and procedures for the investigation and settlement of industrial disputes. The Central Government was the appropriate Government under the Industrial Disputes Act in relation to any industrial disputes concerning the Indian Airlines and Air India Corporation.

MR. DEPUTY-SPEAKER : Mr. Venkat Swamy, you can continue your speech next day. Now we shall sit for another two or three minutes.

SHRI G. VENKAT SWAMY : I have two other Bills also.

MR. DEPUTY-SPEAKER : It is true. Other Bills will be taken up the next day. The time allotted is two hours. There are other Members who want to participate in the debate. So now we shall take up item No. 19.

18.02 hrs.

ELECTION TO COMMITTEE

Spices Board

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : On behalf of my colleague, Shri P. Chidambaram, I beg to move the following :

"That in pursuance of Section 3(3) (b) of the Spices Board Act, 1986, read with rules 4(1) (b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to other provisions of the said Act and the Rules made thereunder."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Section 3(3) (b) of the Spices Board Act, 1986, read with rules 4(1) (b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

[English]

MR. DEPUTY-SPEAKER : Mr. G. Venkat Swamy, the next day you can continue your speech.

SHRI G. VENKAT SWAMY : I want to move these two Bills.

MR. DEPUTY-SPEAKER : No, No. First item Nos. 26 and 27 shall have to be taken for consideration and these shall have to be disposed of because time allotted is two hours. Then the next item will come. Item No. 28 will be taken up afterwards. I think, Mr. Venkat Swamy, now it is clear to you.

SHRI G. VENKAT SWAMY : Yes.

MR. DEPUTY-SPEAKER : The House stands adjourned to meet tomorrow, the 28th February, 1996 at 11.00 A.M.

18.03 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, February, 28, 1996/Phalguna 9, 1917 (Saka)

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